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# LOK SABHA DEBATES

I

## LOK SABHA

Tuesday, April 20, 1982/Chaitra 30,  
1904 (Saka)

*The Lok Sabha met at  
Eleven of the clock*

[MR. SPEAKER in the Chair]

### ORAL ANSWERS TO QUESTIONS

#### Use of Plastics in Agriculture

\*775. SHRI BHIKU RAM JAIN:  
Will the Minister of PETROLEUM,  
CHEMICALS AND FERTILIZERS  
be pleased to state:

(a) whether it is a fact that the National Committee on the use of plastics in Agriculture had offered proposals to promote the use of plastic in order to ease strain on materials like iron, steel and cement; and

(b) details of steps being taken for development of modern technological and scientific methods for the purpose?

THE MINISTER OF PETROLEUM,  
CHEMICALS AND FERTILIZERS  
(SHRI P. SHIV SHANKAR): (a) No,  
Sir.

(b) Does not arise.

SHRI BHIKU RAM JAIN: Mr. P. C. Sethi, the then Minister, had said in a meeting of the Plastic Manufacturers' Association in September, 1981, that a Committee under the Chairmanship of Mr. G. V. K. Rao, former Member of the Planning Commission has been appointed to promote the use of

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plastics in agriculture in a big way and that the Government was anxious to promote its use. What has happened to that Committee and what is the outcome of the deliberations of that Committee? May I know this from the hon. Minister?

SHRI SHIV SHANKAR: The point is; It is true that the Government of India constituted a national Committee on the 7th March, 1981 under the Chairmanship of Dr. G. V. K. Rao, as my friend has suggested. The tenure of this Committee is for two years and it has met twice—once on 8th May 1981 and on the second occasion on 18th December 1981. So, the two-year period would only expire some time on 6th March 1983. It is entitled to furnish interim reports. But no reports have so far come. As and when the report comes, we will certainly look into it. The Government, of course, is very keen to see that plastics are used in agriculture.

SHRI BHIKU RAM JAIN: I have asked in part (b) of my question that details of steps being taken for development of modern technological and scientific methods for the purpose could be given. The hon. Minister's reply is "does not arise". I do not know what it means. I would like to know whether they are intending to promote the use of plastics in the agriculture industry. Is the Minister aware that the per capita use of plastics in developed countries like the U.S.A. and Japan is around 60 Kg. as against 1/2 Kg. in India which is most insignificant? Is he also aware that the use of plastics for canal linings could save 20 per cent to 30 per cent of cement and that it could be used in drip irrigation systems and various

other purposes also so that steel, cement and other important materials could be used.

**SHRI P. SHIV SHANKAR:** When I replied to part (b) of the question, it means that the answer flows from the answer given to part (a) of his question.

**SHRI BHIKU RAM JAIN:** It has nothing to do with the Committee. I wanted to know what the details are.

**MR. SPEAKER:** He brought about the marriage!

**SHRI P. SHIV SHANKAR:** Unless the Committee makes the suggestions in their reports, it is not possible for us to take concrete steps. That is why the answer to part (b) of his question was "does not arise". I do take note of what my hon. friend has observed with reference to the use of plastics in the foreign countries. After the report of this Committee is made available, Government would take necessary action.

**DR. SUBRAMANIAM SWAMY:** As a producer and also a seller of plastics, whether the Minister is aware...

**SHRI P. SHIV SHANKAR:** It is news to me.

**DR. SUBRAMANIAM SWAMY:** Are you not a seller also?

**SHRI P. SHIV SHANKAR:** I thought that you were a seller. (*Interruptions*).

**DR. SUBRAMANIAM SWAMY:** I want to know whether the hon. Minister is aware that many international studies have shown that for things like irrigation water channels and even supply of water through underground channels in arid areas, plastics have a tremendous use. I would like to know from the hon. Minister whether this Committee is treating this whole matter lightly. They have

met only twice according to the dates given by the Minister. I would like to know whether the matter would get expedited. Now that the Minister has been changed, will he also change the composition of the Committee so that the new Committee may be more purposeful?

**PROF. MADHU DANDAVATE:** Don't change the Keshavanad Bharati case:

**SHRI P. SHIV SHANKAR:** I am not in a position to do that. I am a lawyer and by nature I go by precedents. Therefore, whatever has been done by my predecessor I follow it. Now, coming to the question raised by Dr. Swamy, I may point out that the Committee has not taken it lightly. As I said, the Committee is concerned, it met twice, but it does not mean that the Committee is not functioning. They have requested the various States to form their own Committees for the purpose of doing some initial work. In fact, 12 States have already appointed their own Committee. They are going deeper into this question. So far as the Chairman himself is concerned, he has also been visiting various places. Therefore, it is not correct to say that the Committee is not active. The Committee's full-fledged meetings have taken place only twice. That is what I wanted to convey in the initial answer given by me.

#### Wastage of Bombay High Gas

\*776. **DR. VASANT KUMAR PANDIT:** Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether large quantities of usable gas of Bombay High are being wasted due to lack of infrastructure;

(b) if so, what is the estimated quantity wasted per day and its value, if used;

(c) whether Government of Maharashtra has requested the Central Government for supply of petro-gas of

Bombay High through pipelines to Bombay city for domestic use; and

(d) if so, what are the pre-conditions and other infrastructural requirements necessary according to the Central Government?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) At the initial stage of an oil field's development, flaring of associated gas along with the production of oil is a normal feature. This is true with Bombay High oil field also.

(b) The average quantity of gas flared per day during 1981-82 was 1.8 MMM3 valued at Rs. 9.9 lakhs.

(c) and (d). The Working Group set up in 1977 for studying the utilisation of off shore gas in Maharashtra had *inter-alia* recommended that the Government of Maharashtra should study the various issues connected with the proposal for the supply of off shore gas through a net work of pipelines to domestic consumers as well as to the 45 textile mills listed in the Group's report including the question of textile mills using a mixture of LSHS and fuel oil instead of gas for the purpose of reducing the level of pollution. The Maharashtra Government accordingly appointed a Study Group in September 1978 to undertake the required study. The final report of the Study Group has not yet been received inspite of numerous requests by the Central Government. Further action in the matter will be taken on receipt of the report.

DR. VASANT KUMAR PANDIT: From the statement, it is evident that there was since past and even today a colossal loss of almost three crores of rupees per month by flaring of usable gas and it could have been stopped by the ONGC and the Bombay High authorities if they had Planned properly at the initial stages and thought of supplying this natural gas

for domestic use as well as to the industrial sector through pipelines not only in Bombay, New Bombay, but also in Gujarat and Maharashtra. I am confused because the Central Government has passed on the buck to the Maharashtra Government. My first supplementary is: Has the attention of the Government been drawn to a reply given by the Minister of Maharashtra Government in the Maharashtra Assembly? According to that reply, quote "the Maharashtra Government was persuading the Centre for supply petroleum gas through pipeline from Bombay High to the city for domestic use. Further, a lot of gas was being wasted due to lack of infrastructure for its full utilization—this is what Shri S. N. Desai admitted while replying to a question by Mr. Vinod Gupta and Shri Madhu Deolekar, both BJP."

Will the Minister tell us the exact position? What do you envisage with regard to the supply of natural gas to Bombay and New Bombay through a pipeline?

SHRI P. SHIV SHANKAR: I agree with the hon. Member that it is a colossal loss, so far as the country is concerned, but it has to happen in the circumstances of the particular facts of this case. In any country at the initial stage when the oilfield development has taken place, the gas has been burnt because it was not possible having regard to the lack a resources to have the requisite fertilizer plants, petro-chemical plants etc. It does take a little time for making all these arrangements and this is based on the resources that the country has and the various environmental factors.

My friend has asked the question about the pipeline for the domestic usage of gas in Bombay. In fact, this is a slightly different issue and I am sure, my friend would appreciate it. In so far as the Working Group is concerned, it was set up in 1977 and on

their advice as I said, the Maharashtra Government itself appointed a Study Group, which is going into the details of it, and I may assure the House that the moment some action is taken by this Group and they put forth the report, action would certainly be taken on that basis. In fact, we have been reminding the State Government so that the Study Group may complete its report at an early date for the purpose of necessary action at our end.

**DR. VASANT KUMAR PANDIT:** I am very glad to read the newspaper report recently that the Bombay High gas will be supplied to Gujarat through pipeline. It is in the fitness of things. Government is also trying to supply gas from Bombay High to Madhya Pradesh, which must be expedited.

Is the Government aware that in Bombay there is an old Bombay Gas Company, a big pollutant, in the heart of the city?

It is in Lal Bagh Parel, against which the ecologists and the naturalists have always complained to the Government. It has a complete infrastructure of pipeline gas supply which is coal-based and is causing pollution. Will the Government consider seriously the nationalisation of the Bombay Gas Company so that this infrastructure can be immediately used?

**SHRI P. SHIV SHANKAR:** To be frank, I have not given my mind to this aspect. I take note of what the hon. friend says. I will certainly consider this aspect. If it is feasible, I will certainly do it. At the moment I am not in a position to answer this question.

**SHRI N. K. SHEJWALKAR:** Sir, really it is a matter of great concern that Rs. 10 lakh worth of gas is being wasted every day. From the reply it appears that they are waiting for

the report of the Committee which was formed in 1978; and that Committee too is of the State Government of Maharashtra. I don't know that action has the Central Government taken in this respect. Have they themselves tried to find out any way to make proper use of the gas which is being wasted?

Secondly, we are very short of energy. Forests are being denuded because we don't have firewood and there is great shortage of LPG throughout the country. So, what specific action does Government want to take to ease the energy shortage? I cannot understand how much time the Government thinks is necessary? Of course this happens when new plants come into being. So, I want to know how much time actually the Government thinks is necessary to normalise the situation because even after four or five years, the gas is not being used?

**SHRI P. SHIV SHANKAR:** Sir, as I said, I am myself concerned about this burning of the gas. In fact I am concerned about this part of it.

Now, so far as the usage of this gas is concerned, one aspect, which I have already said, is that the working group is going into this question. The other aspect of it is, as the Hon. Members are aware, that e.g. in Hazira and Talvaishet, we have already decided to set up four gas based fertilizer plants. Like-wise, we are also contemplating with reference to petrochemicals. Therefore, it is a phased manner in which this development is going to take place. And this phased manner is dependent upon the resources that we have because it should be equitable distribution of our resources. So, sometimes priority is given to a particular concept and on another occasion priority is given to a different concept altogether. The Government is aware that the petro-chemical complex and also the gas-based fertilizer plants must have priority. We

are doing our best at our end within the limited resources. Therefore, it is a question of amalgam of the efforts that this study group is making and also independently what the Central Government is doing so that in the ultimate analysis we hope to arrest this wastage of gas, which is now taking place.

### Akashvani Appu Sports Club

†778. SHRI M. RAM GOPAL REDDY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that All India Radio proposes to organise Akashvani Appu Sports Club to generate interest in appreciation of various sports among its listeners; and

(b) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MOHAMMAD KHAN): (a) Yes, Sir.

(b) Appu Sports Clubs are voluntary and people's clubs. The idea is that such clubs which will be registered by the concerned AIR Stations on a minimum strength of 10 members per club will be commemorative of the Asian Games; these clubs will generate interest and appreciation for various sports among the listeners and also encourage indigenous and traditional sports. They are expected to start functioning from May, 1982.

SHRI M. RAM GOPAL REDDY: There is very good publicity done for Asian Games. I want to know how many Clubs have been formed so far, and whether any assistance or any financial help is being given by Government, or at least any guidance by their officers to constitute such Clubs. How many club have come about so far?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): The decision was taken very recently. We have given them time to form the clubs upto May.

अध्यक्ष महोदय : हल्दर जी आप से जवान स्पॉटमैन हैं।

SHRI VASANT SATHE: There is no scheme of giving any financial assistance or anything. These are voluntary people's clubs. AIR only wants to encourage a sort of movement in the country in the form of sports clubs—of those who listen to AIR or watch television. There are television clubs. We want to create a sports atmosphere in the country. AIR has the largest reach in the whole country for spreading sports spirit, taking the help of the Asian Games. We are in close cooperation with the Asian Games people. We want to do our maximum to encourage the sports spirit.

अध्यक्ष महोदय : इनका भी क्लब बनाइये और हमारा भी।

श्री एम० राम गोपाल रेड्डी : अध्यक्ष महोदय, स्पोर्ट की स्प्रिट जैसी की मंत्री महोदय बताने की कोशिश कर रहे हैं, उस से मुझे भी स्पोर्ट खोलने का इरादा हो रहा है।

अध्यक्ष महोदय : आपके जिस्म से कुछ लगता है।

श्री एम० राम गोपाल रेड्डी : मैं मंत्री महोदय से जानना चाहता हूँ कि हमारे एज के ग्रुप के व्यक्तियों के लिए क्या करने वाले हैं?

अध्यक्ष महोदय : बूटा सिंह भी कर रहे हैं, आगे बढ़ रहे हैं।



SHRI VASANT SATHE: I am glad that the hon. Member is so sports-minded. I know many Members in our Parliament are excellent sportsmen themselves. Everyone can be a good sportsman. Age is no bar, as far as sportsmanship is concerned. Therefore, we will be very happy if the hon. Members of Parliament also form their Appu Clubs and take part in all the activities that we want to generate. There is a game which every one can play.

SHRI KRISHNA CHANDRA HALDER: The Minister, in his original reply and after this supplementary, has said that these Appu Sports Clubs will be organized, and their activities transmitted through All India Radio during the Asian Games. He said something in the Vigyan Bhavan earlier, at the time of the prize-giving ceremony of AIR's competition. I want to know whether after the Asian Games are over, this system will be continued, not only in Delhi but in all the important radio centres like Bombay, Madras and Calcutta.

He spoke about the traditional games. I want to know whether *kabaddi*, *khokho*, and *gulli danda* will be included in this, as he mentioned at Vigyan Bhavan.

SHRI VASANT SATHE: The Appu Sports Clubs will not remain restricted only upto the Asian Games. They are not restricted only to Delhi. These sports clubs are being formed all over the country by all the radio stations. We have about 85 radio stations, and about 10 Doordarshan centres. But this will continue. We want to encourage it. There also I am reminded that for our indigenous games, we have a great tradition in gymnastics, in sports and very expensive sports like *kabadi*, *atta batta*, *kho co co kho* and all that. About malkham, incidentally I may inform my hon. colleague through you that soon teams are coming from Pune and also from Amravati to demonstrate to you the malkham gymnastics in which our

country has great expertise. I hope you will all watch it and will be benefited thereby. (An Hon. Member: On TV?) (Interruptions) No, no, for personal demonstration, they are coming. We will also show it on the TV. But you would love to watch them in person. You must have seen it before. We want to encourage them. We have traditional games. *Guli danda*, of course you said I always consider *guli danda* could be more popular than golf, because golf is a western luxurious game, we like to take it. We must popularise our own national sports, I agree.

SHRI SONTOSH MOHAN DEV: One of the main reasons of indiscipline in sports today in the lack of knowledge of rules about various games by our spectators, players and even umpires and judges. Even in one of the cricket matches in which you had also played, one of the Members of Parliament asked me, where is the goal post of the cricket match. This is the position.

MR. SPEAKER: Please be mindful. Which judges are you referring to, let me know?

SHRI SONTOSH MOHAN DEV: In view of this, may I know from the hon. Minister whether special guidelines will be given to All India Radio that emphasis on the education of rules about games will be given so that people may have more knowledge about the rules, and we expect that there will be less crowd violence during the Asian Games?

SHRI VASANT SATHE: This is a very important suggestion. We have already started on the TV and the radio programmes about informing people about the rules of the games. Once you start playing a game, you automatically come to know also the rules, because you are ignorant of the game itself, you do not know the rules. Therefore, the first thing is that



you must start playing games, sports That is one of the important things that I want to tell the House.

\* PROF. MADHU DANDAVATE: You cannot discuss the conduct of Umpires in the House because they are judges.

MR. SPEAKER: That is what I want to tell him.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, अभी साठे जी ने सुझाव दिया है कि संसद्-सदस्यों को अपना अर्प्स क्लब बनाना चाहिए, तो क्या वे उसे अर्प्स क्लब के वजाए अललटप्स क्लब कहना पसंद करेंगे ?

श्री वसन्त साठे : हम तो "अर्प्स क्लब" की एन्करेज करना चाहते हैं, लेकिन आप जब बनाएंगे तो वह "टप्स" हो सकता है—मुझे कोई एतराज नहीं है।

अध्यक्ष महोदय : अर्प्स या टप्स, लेकिन क्लब जरूर बनाइए।

डा० सुब्रमण्यम स्वामी : मगर साठे जी तो गप्स है।

अध्यक्ष महोदय : आप महाराष्ट्र वाले एक-दूसरे की बात समझते हैं।

डा० सुब्रमण्यम स्वामी : मगर आप भोंसले साहब की चर्चा नहीं करने देते हैं यहां।

कोयले की मांग और उत्पादन

\* 779. श्री रामनाथ डुबे : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश में कोयले की मांग पूरा करने के लिए कोयले का पर्याप्त उत्पादन हो रहा है ; और

(ख) क्या वितरण और सप्लाई व्यवस्था में दोष होने के कारण देश में कोयले की कमी दिखाई देती है ?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL AND IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) and (b). Coal production was a record 124.92 million tonnes in 1981-82, exceeding the original target by 3.92 million tonnes. There are adequate coal stocks at the pitheads, of over 21.1 million tonnes, to meet the demand in full. The despatch of coal in 1981-82 to consumers was also a record 118 million tonnes. All necessary steps are being taken to meet the consumers requirement in full which include *inter alia* monitoring the movement of coal by rail by the Cabinet Committee on Industrial Infrastructure, release of coal by road against shortfall in rail movement, release of coal without any restrictions from certain identified mines and opening coal dumps at certain important consumption centres, and liberalising the procedure for release of superior grades of coal to actual consumers.

श्री राम नाथ डुबे : मंत्री महोदय ने बताया है कि कोयले की कमी नहीं है। लेकिन देशवासियों को कोयला नहीं मिल पाता है। क्या यह सही है कि कोल कम्पनियों द्वारा उपभोक्ताओं तथा लाइसेंसड कोल डीलर्स को कोल के वितरण में भारी भ्रष्टाचार और पक्षपात किया जाता है जिस कारण से देश में कोयले का कृत्रिम अभाव हो जाता है, यदि हां, तो सरकार इस संबंध में क्या कदम उठाने जा रही है ?

श्री गार्गी शंकर मिश्र : माननीय सदस्य कोई स्थल बताएं जहां उनको भ्रष्टाचार का अनुभव हुआ हो तो उसकी जांच करवाई जा सकती है।

श्री राम नाथ डुबे : मैं बता रहा हूं। ऊर्जा मंत्रालय से यह सूचना दी

गई थी कि फ्री सैल कोल माइज से जा कर कोयला लिया जा सकता है लेकिन वे कोल देने के लिए तैयार नहीं है।

श्री गार्गी शंकर मिश्र : स्थल का नाम बताएं तो पता किया जा सकता है।

श्री राम नाथ दुबे : कम्पनी का नाम चाहते हैं तो मैं दे सकता हूँ। मेरे पास मंत्रालय का पत्र है। उस में उन्होंने इन्कार कर दिया है। फ्री सैल जहां कोयला मिलना चाहिए हर आदमी को वहां इसलिए नहीं दिया जाता है कि भ्रष्टाचार वहां व्याप्त है।

श्री गार्गी शंकर मिश्र भ्रष्टाचार का माध्यम बताएं। कौन सा पत्र है बताएं, मैं जांच कराऊंगा।

श्री राम नाथ दुबे : आपकी आज्ञा से मैं सदन के सामने वह पत्र रख देता हूँ।

श्री गार्गी शंकर मिश्र: सदन के सामने न रख कर मुझे दे दें तो मैं जांच करा लूंगा।

श्री राम नाथ दुबे : आप इजाजत दे दें तो मैं रखने के लिए तैयार हूँ।

अध्यक्ष महोदय : आप दे दीजिए।

श्री रामनाथ दुबे : क्या यह सही है कि कोल परमिट ऐसे लोगों को दिए जाते हैं जो लाइसेंस कोल डीलर नहीं हैं?

श्री गार्गी शंकर मिश्र : जो लाइसेंस डीलर नहीं है फ्री सैल माइज से ऐसे लोगों को जरूर दिया जा सकता है। खुद माननीय सदस्य अभी यह कह रहे थे कि लोग फ्री सैल माइज से लेना चाहते हैं और उनको कहीं पर दिक्कत होती है और उसके बारे में वह पत्र भी

मुझे देना चाहते थे। उनका जो दूसरा सवाल है वह उन्हीं के पहले वाले से कट जाता है।

अध्यक्ष महोदय : ला-जवाब हो गए हैं।

श्री शिव कुमार सिंह ठाकुर : क्या यह सही है कि बुरहानपुर की साईजिंग इंडस्ट्रीज को जो पहले कोयले का कोटा दिया जाता था उसको एक तिहाई कर दिया गया है?

श्री गार्गी शंकर मिश्र : मुझे इसके बारे में जानकारी एकत्र करनी पड़ेगी। मुझे संसद सदस्य महोदय लिख कर दे दें, मैं जरूर जांच कराऊंगा।

श्री राम स्वरूप राम : बिहार में तीन कोलियरीज, सी० है सी एल०, बी० सी० सी० एल० और ई सी एल० सेंट्रल कोल फील्ड्स लिमिटेड, भारत कोकिंग कोल लिमिटेड और ई सी० एल० जो कलकत्ता में आप्रेंट करती है। मंत्री महोदय ने कहा है कि कोयले का रिकार्ड उत्पादन हुआ है और उसकी कोई कमी नहीं है। लेकिन गांवों में तथा शहरी क्षेत्रों में भी कोयले का कृत्रिम अभाव पैदा कर दिया जाता है जिस कारण से चालीस रुपये तक पर कोयला बिक रहा है। इसका एक ही कारण है। रिकार्ड उत्पादन होने के बावजूद भी ये तीनों जो कम्पनियां हैं वे भ्रष्टाचार से भरी हुई हैं। कारण यह है कि इक्विटेबल डिस्ट्रीब्यूशन नहीं हो रहा है और न अभी तक आपने कोई डिस्ट्रीब्यूशन की नीति ही तय की है। मैं जानना चाहता हूँ कि कोयले के डिस्ट्रीब्यूशन में व्याप्त भ्रष्टाचार को दूर करने के लिए सरकार क्या कोई सख्त कदम उठाएगी ताकि नागरिकों को चाहे शहरी क्षेत्रों में हो या देहाती

क्षेत्रों में, कोयला मुहैया हो सके? मेरा दूसरा सवाल यह है कि सी०सी० एल० का जो रांची में हेडक्वार्टर है वहां पर करप्शन का अड्डा है, जितने भी पदाधिकारी हैं ऊपर से लेकर नीचे तक सभी करप्ट हैं। इस बारे में आप कोई सी० बी० आई जांच करायेंगे इस बारे में मंत्री जी स्पष्ट जवाब दें।

श्री गार्गी शंकर मिश्र : अध्यक्ष महोदय, टोप टू बोटम सी० बी० आई० जांच कैसी होती है मैं नहीं समझता, जानता भी नहीं, क्योंकि संसद सदस्य टोप टू बोटम सी० बी० आई० से जांच करवाना चाहते हैं। किसी विशेष अधिकारी का नाम बताएं और यह बताएं कि उसने यह करप्शन किया है तो उसकी जांच करायी जा सकती है। लेकिन टोप टू बोटम जांच कैसे सम्भव है।

श्री राम स्वरूप राम : यदि माननीय मंत्री जी विशेष अधिकारी के नाम की ही बात करते हैं तो मैं बताता हूँ कि सी० एंड एम० डी० श्री वघेरा और मारेकेटिंग डायरेक्टर, श्री सेहगल दोनों ही करप्ट हैं।

श्री गार्गी शंकर मिश्र : माननीय सदस्य मुझे नाम लिख कर दे दें और क्या करप्शन उन्होंने किया है उसका स्पेसिफिक चार्ज दे दें मैं जांच करा दूंगा।

अध्यक्ष महोदय : आप लिख कर दे दीजिए।

श्री गार्गी शंकर मिश्र : क्या उन्होंने गलती की है यह भी बताइये। सिर्फ नाम देने से ही काम नहीं चलेगा।

श्री मूल चन्द डागा : यह कोई काम मेम्बर का है? उन्होंने आरोप लगाया है, मंत्री जी, उसकी जांच आप कीजिए।

SHRI JAGDISH TYTLER: He is saying this. Why should the Minister defend his corrupt officials? When the hon. Member has levelled a charge, he should inquire into it.

MR. SPEAKER: You just enquire into the matter. If there is some substance, take action. That is all.

SHRI BHIKU RAM JAIN: If the Member has to prove everything, then what is The Minister to do?

MR. SPEAKER: He will take action.

श्री राम स्वरूप राम : मेरे सवाल का जवाब तो मिला नहीं।

अध्यक्ष महोदय : वह इनक्वायरी करायेंगे, जरूर करेंगे।

SHRI BHIKU RAM JAIN: I want your protection. If an allegation is made on the floor of the House, then it is the responsibility of the Minister to make enquiry. Let him not brush aside the thing like this. If a member has to provide all the information, then what for he is there? Not a single coal is available without corruption. If the Minister wenders like this, it is surprising. (Interruptions)

गार्गी शंकर मिश्र : : मैंने बहुत स्पेसिफिक कहा.....

श्री राम स्वरूप राम : मंत्री जी बहुत हल्के ढंग से ले रहे हैं।

अध्यक्ष महोदय : आपके कहने पर इनक्वायरी होगी।

### Increase of Import Tariff on Light and Dense Soda Ash

\*780. SHRI R.R. BHOLE: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that recent increase of import tariff on light and dense soda ash to 60 per cent with an auxiliary duty of 20 per cent and a countervailing duty of 17.5 per cent has seriously affected thousands of tiny industries in small sector and millions of "Dhobies" in the country;

(b) whether Government have received representations for reducing the duty to 20 per cent, and

(c) what decision Government have taken in the matter to save the tiny industries and "Dhobies" in the country who are on the brink of collapse as a result of increase in import tariff?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) No, Sir.

(b) Yes, Sir.

(c) From the latter half of 1980, the availability of soda ash has been comfortable. Soda ash is easily available at prices more or less on a par with the manufacturers' ex-works prices. At present the revision in the import duty on soda ash is not under the consideration of the Government.

SHRI R.R. BHOLE: I do not know whether the hon. Minister's clothes are washed by dhobies. The rates have increased. Many Members are complaining that the dhobies have increased their rates.

SHRI NAWAL KISHORE SHARMA: Not only Members but people at large also.

SHRI R. R. BHOLE. Members and people whom they represent.

DR. SUBRAMANIAM SWAMY: People in your Government cannot afford dhobies.

SHRI R. R. BHOLE: The answer also appears to be very inconsistent. For the first question—"whether it is a fact that recent increase of import tariff on light and dense soda ash to 60 per cent with an auxiliary duty of 20 per cent and a countervailing duty of 17.5 per cent has seriously affected thousands of tiny industries in small sector and millions of dhobies in the country"; it is almost hundred per cent increase. Your answer is "No". But when we see your answer to part (c), it is mentioned there that from the latter half of 1980 the availability of soda ash has been comfortable. In other words, in the first half of 1980, it was not comfortable.

AN HON. MEMBER: Good Judge. SHRI EDUARDO FALEIRO: Both are Judges.

SHRI R. R. BHOLE: Because of this 100 per cent increase, is it not reasonable to say that the price of soda ash would be increased, not double but probably 3 or 4 times?

DR SUBRAMANIAM SWAMY: It has become more expensive to wash dirty linen in public.

SHRI P. SHIV SHANKAR: I do not see any inconsistency in my answers to parts (a) and (c). I said in answer to part (c) that from the latter half of 1980, the availability of soda ash has been comfortable. Actually, the position is that this rate of increase, which has been referred to, has been effected some time in January 1982. If you compare the price after the rate of increase and the previous prices from the latter half of 1980, the position remains more or less the same. Therefore, notwithstanding the action that has been taken in increasing the import duty and countervailing duty

some time in the beginning of 1982, the price have not made any change whatsoever. Therefore, I do not see any incongruity or inconsistency with the answers. I thought I should explain this to my hon. friend.

**SHRI R. R. BHOLE:** To the question whether the Government have received any representation for reducing the duty to 20 per cent, the answer is "Yes" I would like to know the reasons given in the representation. Have the Government examined those reasons and found them to be correct?

**SHRI P. SHIV SHANKAR:** The representations were received from the All India Silicate Manufacturers' Association....

**PROF. MADHU DANAVATE:** Syndicate?

**SHRI P. SHIV SHANKAR:** Silicate; not syndicate. We have received representations from them and also from the All India Washermen's Federation. These were the two organisations which made representations for the purpose of reduction in the duty. So far as the Silicate Manufacturers' Association are concerned, they made the representation that (a) four monopoly houses are controlling the production, distribution and price of soda ash and are earning huge profits at the expense of the consumer, particularly, small industries and dhobies; (b) that the import of soda ash should continue to be in the open general licence and the import duty should be reduced to 20 per cent; (c) that on the eve of the budget the duty was raised in January 1981 and again in January 1982. After the duty was increased in January 1982, the open market price of soda ash increased by Rs. 400 but the manufacturers increased the price of soda ash by Rs. 60 to 80 per tonne; (d) that some influential persons have a little stranglehold on the officials of my Ministry. These were the four reasons, on the basis of which they wanted that the import duty must be

reduced. The Association has sought the continuance of the import of soda ash under the open general licence, reduction of the import duty and an open enquiry with reference to production and distribution. These were the main grounds on which they broadly wanted that the import duty should be reduced. These aspects were considered. I must say that, taking into consideration all the grievances, it has been felt that to reduce the import duty at this stage would not be warranted.

#### **Reduction of excise duty on Polypropylene Products**

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\*781. **SHRI R.L.P. VERMA:**

**SHRI R. N. RAKESH:**

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that representations have been received for reduction of excise duty and waiver of compulsory export obligation on Polypropylene Film—Biaxially Oriented Polypropylene Products (BOPP) in India as they are facing problems of capacity utilization and off-take leading to uneconomic working and impossibility of export performances; and

(b) if so, the details thereof and Government's reaction thereto?

**THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR):** (a) and (b) No representations have been received for reduction of excise duty on BOPP Films. Two representations were received for waiver of export obligation from M/s. M. M. Rubber Company Limited and M/s. Cosmo Films Limited. These were considered but it was not found possible to agree to these requests.

श्री रीतलाल प्रसाद वर्मा : अध्यक्ष महोदय, पहले करोड़ों रुपये का शैलोफ्रेन पैकेजिंग मेटिरियल के रूप में विदेशों से आयात किया जाता था। उसके इन्डिजिनेस सब्स्टीट्यूट के रूप में बी० ओ० पी० पी० फ़िल्म इंडिया में बननी शुरू हुई। इस काम में दो कंपनियां लगी हैं। उनमें से एक—मैसर्स एम० एम० रबर कंपनी लिमिटेड को एक्साइज ड्यूटी से फ्री कर दिया गया है, जबकि औरंगाबाद के बैकवर्ड एरिया में रिसेंटली लगाई गयी मैसर्स कास्मो फ़िल्म्स लिमिटेड पर 30 परसेंट एक्साइज ड्यूटी लगाई गई है, जिसके कारण उसकी क्षमता का केवल 25 प्रतिशत उत्पादन हो रहा है, मजदूर बेकार हो रहे हैं और वह एक सिक इंडस्ट्री बनने जा रही है। उसमें तीन चार करोड़ रुपये का इनवेस्टमेंट है। मैं जानना चाहता हूं कि क्या इन दोनों कंपनियों के साथ समान व्यवहार किया जाएगा और अगर मैसर्स एम० एम० रबर कंपनी की एक्साइज ड्यूटी माफ़ कर दी गई है, तो क्या मैसर्स कास्मो फ़िल्म्स की भी माफ़ की जाएगी और उस उद्योग को बचाया जाएगा।

श्री पी० शिव शंकर : मुझे बड़ा आश्चर्य है कि माननीय सदस्य ने सदन में कहा कि जहां तक एम० एम० रबर कंपनी का सवाल है, एक्साइज ड्यूटी पूरे तरीके से माफ़ कर दी गई है। ऐसा नहीं हुआ है।

श्री रीतलाल प्रसाद वर्मा : मैं पता लगा कर बता रहा हूं।

श्री पी० शिव शंकर : अगर माननीय सदस्य के पास कोई विशेष ज्ञान हो, तो वह मुझे बताएं। मैं उसे जरूर देखूंगा। लेकिन जहां तक मुझे ज्ञान

है, ऐसी कोई बात नहीं है। एक्साइज ड्यूटी दोनों पर बराबर है। एक्साइज ड्यूटी आर्टिकल पर लगती है और किसी एक कंपनी को माफ़ नहीं किया जा सकता। यह जरूर है कि जितना एक्सपोर्ट होता है, बाज ड्यूटीज उस हद तक कम कर दी जाती है, ताकि एक्सपोर्ट के लिए फ़ैसिलिटी हो। लेकिन यह नहीं किया जाता है कि एक कंपनी के लिए ड्यूटी को माफ़ कर, दिया जाए या कम किया जाए और दूसरी पर ड्यूटी लगे। ऐसी कोई बात नहीं है।

श्री रीतलाल प्रसाद वर्मा : जहां तक मुझे मालूम था, मैंने बताया। दोनों पर लागू होना चाहिए, ताकि दोनों पर समान बोझ पड़े।

श्री पी० शिव शंकर : मैं आप से बिल्कुल सहमत हूं। इसमें किसी एक को ड्यूटी का कनसेशन नहीं दिया जा सकता।

श्री रीतलाल प्रसाद वर्मा : इसके रा मेटिरियल—पालिप्रापिलीन रेजिन—का उत्पादन आई० पी० सी० एल० के द्वारा होता है, जिसका मूल्य अन्तर्राष्ट्रीय मूल्य से तीन गुना है। इसलिए बी० ओ० पी० पी० का उत्पादन बहुत मंहगा होता है और विदेशों से जो माल आयात किया जाता है, वह इससे सस्ता होता है। इसका मूल्य 21 रुपये पर के जी रखा है, जो कि अन्तर्राष्ट्रीय मूल्य से तीन गुना है। क्या सरकार इन उद्योगों को कुछ रियायत करके, या अन्तर्राष्ट्रीय मूल्य के आधार पर, कच्चे माल की आपूर्ति कराएगी?

श्री पी० शिव शंकर : माननीय सदस्य का यह कहना कि चूंकि अन्तर्राष्ट्रीय मूल्य कम है इसलिए एक्साइज ड्यूटी में कमी की जाए, यह तो कोई



ठीक बात नहीं मालूम पड़ती। अगर वह मुझे यह सुझाव देते कि एक्सपोर्ट हो रहा है, और उसके लिए आवश्यक कच्चे माल पर उचित इम्पोर्ट ड्यूटी लगाई जाए, तो बेहतर होता।

#### Lower class seats in cinema halls in Delhi

\*782. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government's attention has been drawn to the news-item "Lower class seats in cinema halls reduced" appearing in the Indian Express of 29 March, 1982;

(b) if so, reaction of Government thereto; and

(c) action taken to safeguard the interests of the poor people of Delhi?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI ARIF MOHAMMAD KHAN): (a) to (c) A statement is laid on the Table of the House.

#### Statement

(a) to (c) Government have seen the news-item. To check the tendency of cinemas to increase the rates of admission, the licensing authority issued show cause notices to 15 cinemas in Delhi for suspending their licences. Thereafter the licensing authority suspended the licence of Shiela cinema on 3-4-1982 and six other cinemas, viz., Regal, Sapna, Plaza, Alankar, Delite and Chand, on 7-4-1982. M/s. Shiela Cinema filed a writ petition against the suspension order and obtained stay order from the Delhi High Court on 4-4-1982. The other cinema houses which also filed writ petitions against the suspension of their licences also obtained stay order on 8-4-1982 from the Delhi High Court. While staying the operation of the

suspension order issued by the licensing authority, the High Court on 8-4-1982 ordered:—

"(a) the Petitioners will maintain a separate account of the difference between the sales already made at higher rate and the rates that were effective prior to the present increase; and

(b) No sales at higher rate will henceforth be made of the tickets in the various categories and the sales would be made only on the basis of the rates which were in force prior to the present increase."

Five cinema houses, viz., Batra, Milan, Kamal, Paras and Minerva also obtained stay orders from the High Court on 12-4-1982 against the show-cause notice issued by the licensing authority for suspension of their licence. Three cinemas, viz., Suraj, Archana and Palace in response to the show-cause notice issued by the licensing authority reverted to the rates prevailing as on 15-12-1980.

2. Kamal cinema also reverted to the position as on 15-12-1980.

3. The matter again came up for hearing before the High Court on 14-4-1982 and they passed the following orders:—

"After hearing learned counsel we direct that as an interim measure and without prejudice to the contentions of the parties on the writ petition, petitioners will meet the appropriate authorities of the respondents forthwith and try to arrive at an interim settlement regarding rates and classification of seats within a fortnight from today. Case to come up for further directions on 4-5-82. In the meanwhile, we vary our earlier order and direct that petitioners will maintain the classification as in force in their cinema on 1-2-1982. They may, however, increase the rates by 10 per cent including Entertainment Tax over and above the rates that were prevailing

just before the last impugned rates were in force by the cinema. Further provided that where lowest seats were Rs. 4 there will be no increase at all.

This order will be effective immediately."

4. Two cinema licenses namely, Satyam and Golcha, had also earlier obtained stay orders on 5-11-1981 and 4-1-1982 respectively against the show cause notice of the licensing authority.

5. Thus the matter is before the court and the Delhi Administration is taking further action in the light of the orders of the High Court.

**श्री राजनाथ सोनकर शास्त्री :** माननीय मंत्री जी ने अपने लम्बे चौड़े जबाब में... (व्यवधान)... प्रश्न तो हमारा बहुत छोटा था लेकिन माननीय मंत्री जी का जबाब बड़ा लम्बा चौड़ा है, उस में उन्होंने कहा कि शीला सिनेमा पर 3-4-82 को ऐक्शन लिया, फिर 7-4-82 को 6 और सिनेमा घरों पर ऐक्शन लिया और कुल 7 पर ऐक्शन लेने की तिथि बतायी। उत्तर में यह भी बताया है कि हम ने 15 सिनेमाघरों को नोटिस दिया जिन्होंने 4-4-82 को और 8-4-82 को न्यायालय से स्थगन आदेश ले लिया और न्यायालय ने अपने आदेश में यह भी कहा है कि दस प्रतिशत दर वह ज्यादा कर सकते हैं लेकिन 4 रुपये की सीट पर वह कोई वृद्धि नहीं कर सकते हैं।

मैं यह पूछना चाहता हूँ कि यह जो इस प्रकार का आप ने ऐक्शन लिया और न्यायालय में मुकदमें चले, ये सारी बातें हुई, ये सारी बातें मेरे प्रश्न पूछने के बाद हुई क्यों कि मैंने प्रश्न पूछा था 14-3-82 को और कार्यवाही आप ने 3-4-82 को शुरू की? तो क्या मेरे प्रश्न पूछने के बाद आप का ध्यान इस तरफ गया और आप ने कार्यवाही प्रारम्भ

की? यदि आप ने बाद में कार्यवाही शुरू की तो यह कार्यवाही करने में विलम्ब का कारण क्या था और क्या देश भर में कोई ऐसा कानून बनाने जा रहे? ताकि अन्य सिनेमा हाल अपने टिकटों की दरें न बढ़ाएं?

**सूचना और प्रसारण मंत्री (श्री वसन्त साठे) :** अध्यक्ष महोदय, माननीय सदस्य को शायद यह मालूम नहीं होगा कि हालांकि आप ने मुझ से सवाल पूछा और मैं इस का जबाब आप को दे रहा हूँ फिर भी यह जो कार्यवाही है यह राज्य सरकार के अधीन है और जहाँ तक दिल्ली का प्रश्न है, डी० डी० एथारिटी के अधीन है। वह नोटिस देते हैं अपने कानून के अन्तर्गत। उस नोटिस का आप के हमें नोटिस देने से कोई ताल्लुक नहीं है। उन्होंने नोटिस दिया रेट्स के ऊपर, उस के ऊपर ये सिनेमा गृहों के मालिक हाई कोर्ट में गए और स्थगन आदेश लाए। मामला सब-जूडिस है, कोर्ट में है और इसलिए इसके बारे में जो मैं ने आप को सारी जानकारी दी उस से और ज्यादा जानकारी मैं आप को देने में असमर्थ हूँ।

**श्री राजनाथ सोनकर शास्त्री :** मैं दूसरा प्रश्न पूछना चाहता हूँ कि छोटी श्रेणी की सीटें कम कर दी गई हैं और अपर क्लास की सीटें बढ़ा दी गई हैं। उन्हीं छोटी श्रेणी की सीटों पर जो अब अपर क्लास में परिवर्तित की गई हैं, उन्हीं पर, इसका अर्थ यह निकलता है कि गरीब आदमी ज्यादा पैसा दे कर सिनेमा देखेगा। तो जिस परसेंट में ये सिनेमा मालिक अपनी दर बढ़ा लिए हैं क्या उसी परसेंट में सरकार को भी उस से लाभ प्राप्त होगा और क्या सरकार उसी परसेंट में देश की गरीबी भी दूर करने का प्रयास कर रही है?



श्री वसन्त साठे : यह शास्त्री जी कहां से कहां पहुंच गए? बड़े कवि-हृदय है। मैंने शुरु में बताया कि विषय केन्द्र के अधीन नहीं आता है। मैं बार बार यह कह रहा हूं मैंने बार बार इस सदन में कहा है...

श्री अटल बिहारी वाजपेयी : दिल्ली केन्द्र के अधीन है। बात दिल्ली की हो रही है, इधर उधर की नहीं।

श्री वसन्त साठे : सिनेमा एग्जी-वीशन जो है इसका केन्द्र से ताल्लुक नहीं है। मतलब हमारे मंत्रालय के अधीन यह नहीं आता। आप कह रहे हैं दिल्ली प्रशासन केन्द्र से सम्बन्धित है यह आपका कहना ठीक है। यही तो मैं आप से कह रहा हूं कि सिनेमा रेट्स के कम होने या सीट्स के कम होने के बारे में अभी स्थगन आदेश है, कोर्ट के अन्दर मामला सबजूडिस है। इसलिए इस में कुछ भी कहना नामुमकिन है। हालांकि मैं एक बात कह दू कि मैं यह चाहता हूं कि एक टोटल व्यू इस मामले का लिया जाये, इसके बारे में हम कुछ पहल कर रहे हैं क्योंकि यह विषय केवल इस मर्यादित माध्यम से हल नहीं हो पाएगा।

अध्यक्ष महोदय : श्री हरीश कुमार गंगवार।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय जी सिनेमा मालिक अदालत में बाद में गए हैं...

अध्यक्ष महोदय : श्री गंगवार को बुलाया है।

श्री अटल बिहारी वाजपेयी : मैं आगे की सीट पर बैठा हूं, आगे की सीट कम हो गई।

अध्यक्ष महोदय : आप यूँ कहते हैं मैं गंगवार जी के आगे बैठा हूँ।

DR. SUBRAMANIAM SWAMY: The front seat in a cinema hall always gets a lower rating.

श्री हरीश कुमार गंगवार : अध्यक्ष महोदय, मैं एक बहुत महत्वपूर्ण विषय की ओर ध्यान दिलाना चाहता हूँ। आम तौर से यह देखा गया है कि जो बड़े लोग हैं, पैसे खर्च करने वाले हैं, कम्पनीज या सिनेमा वाले हैं वे किसी भी कानून के विरुद्ध जाकर स्टे-आर्डर ले लेते हैं, हाई कोर्ट से और दो-दो, तीन-तीन साल तक वह स्टे-आर्डर वैकेट नहीं होता है। नतीजा यह होता है कि वे अपना कार्य बराबर करते रहते हैं। इस ओर माननीय मंत्री जी का ध्यान आकर्षित करते हुए मैं पूछना चाहता हूँ क्या इस स्टे-आर्डर को वैकेट कराने के लिए जल्दी से कोई कार्यवाही कराएंगे जिस से कि स्टे-वैकेट हो सके और वे लोग उसका लाभ न उठा सकें जैसा कि दूसरे मामलों में होता रहता है? (व्यवधान) साथ ही कर्मचारियों को मिलने न दें, जिनको कि रिश्वत देकर स्टे-आर्डर को वे लोग बढ़ाए रखते हैं।

श्री वसन्त साठे : अध्यक्ष जी मुझे माफ करेंगे, इस सवाल में कुछ थोड़ा सा छीटा उछाला गया है, कोर्टों के ऊपर, कि स्थगन आदेश दे देते हैं। (व्यवधान)

श्री हरीश कुमार गंगवार : आपके आफिसर पैरवी नहीं करते हैं—यह मैं कह रहा हूँ (व्यवधान)

अध्यक्ष महोदय : उन्होंने पूछा है कि स्टे-वैकेट कराने के लिए जल्दी क्या कार्यवाही कर रहे हैं

श्री वसन्त साठे : : माननीय सदस्य जवाब को तो ठीक से पढ़ लें। जवाब हिन्दी में भी दिया गया है। (ब्यवधान)

श्री हरीश कुमार गंगवार : जवाब तो मैंने पढ़ लिया है लेकिन अगर आप कार्यवाही नहीं करेंगे तो तीन साल तक स्टे-वैकेट नहीं होगा।

श्री वसन्त साठे : यह जो आदेश दिया है उसके लिए दूसरी तारीख इंटेरिम दी है, उसमें आदेश भी दिया है हाईकोर्ट से। उन्होंने कहा है कि इंटेरिम आर्डर दीजिए और उस पर इंटेरिम आर्डर भी लग गया है दस परसेंट का। कहा है कि फौरन नेगोशिएट करो। इसलिए यह जो आप कह रहे हैं यह सब कार्यवाही गवर्नमेंट ने की है और इसलिए मामला जल्दी हो रहा है।

अध्यक्ष महोदय : अब आगे की सीट का मामला है।

श्री अटल बिहारी वाजपेयी : आगे की सीट खतरे में है।

अध्यक्ष जी, दिल्ली केन्द्र शापित प्रदेश है, केन्द्र दिल्ली का कार्यभार देख रहा है इसलिए वे इस जिम्मेदारी को टाल नहीं सकते।

दूसरी बात यह है कि अदालत में सिनेमा के मालिक गए अप्रैल के महीने में और दिल्ली में सिनेमा घरों में टिकट बढ़ाए जा रहे हैं पिछले साल भर से। एक बार पहले भी मैंने प्रश्न पूछा था तो मंत्री महोदय ने कहा था कि हम बातचीत कर रहे हैं और टिकट घटाने की कोशिश हो रही है लेकिन कार्यवाही कोई नहीं हुई। मैं जानना चाहता हूँ क्या लाइसेंस निलंबित करने के अलावा सरकार के पास ऐसा कोई तरीका नहीं है कि मालिकों पर दबाव डालकर टिकट

बढ़ाने से उन्हें रोका जा सके? मैं यह भी जानना चाहता हूँ कि मालिक अदालत में गए उस से पहले सरकार ने, टिकट न बढ़ने पायें इसके लिए कौन से कदम उठाए? सिनेमा ग्राम आदमी का मनोरंजन का साधन है लेकिन दिल्ली में सिनेमा के रेट इतने बढ़ गए हैं कि लोग खाली टेलीविजन पर ही सिनेमा देख सकते हैं।

श्री वसन्त साठे : अध्यक्ष जी, मैं फिर से वाजपेयी जी से कह दूँ कि कोई भी जोर या दबाव की कार्यवाही की जाए, जोकि कानून के अन्तर्गत न हो, तो आप खुद शिकायत करेंगे चिल्लायेंगे और कहेंगे कि सरकार इस तरह के काम कर रही है। "एथारिटेरिएन" तो बार बार आप कहते ही हैं। इसलिए पूरी तरह कानून के अन्तर्गत जितना किया जा सकता है, पर्सनली मिल कर भी और कानून के अन्तर्गत भी, उन्हें नोटिस देकर, यही तो कार्यवाही संभव है। अब उसको भी हाईकोर्ट में जाने से रोका नहीं जा सकता है। हाईकोर्ट ने सलाह दी है कि बैठो और इसको हल करो। मैं समझता हूँ यही बहुत अच्छा तरीका है और मामला इस में से कुछ न कुछ निकलेगा। यही डेमोक्रेटिक तरीका है।

SHRI JAGDISH TYTLER: Sir, my question relates to the hon. Minister. It does not relate to the High Court, it does not relate to the local Government. It is something which he can put right. We have small small tele-clubs all over Delhi and specially in resettlement colonies. Lots of people, hundreds of people, go and see movies. With the reduction in the number of low-rate seats, because of the High Court decision which I do not want to comment upon, it means that thousands of poor people in Delhi are not going to see some of the movies. This is something which he can do. I am not talking of high society people, I

am talking of the poor people. The entertainment of the poor people is only cinema. Would he increase the number of movies Television from 1 to 3 days in a week for the poor people? This is something which he could do.

SHRI VASANT SATHE: I do not think that will be a correct solution. As it is, we have increased Chitrahah. About regional cinema and Hindi cinema also, we have two. Therefore, I do not think this will be a solution. But we will consider all possible measures.

#### WRITTEN ANSWERS TO QUESTIONS

##### News item: "Bonded Bar"

\*783. SHRI BALASAHEB VIKHE PATIL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the press report published in the Hindustan Times dated 9 March 1982 under the heading "Bonded Bar";

(b) if so, what are the details in this regard; and

(c) what steps Government propose to take to safeguard the interests of junior lawyers and particularly of women lawyers?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) Yes, Sir.

(b) A copy of the news-item captioned "Bonded Bar" is laid on the Table of the House (Placed in Library, See No. LT-3976/82]. Apart from this, Government has no further details. The Chief Justice of India seems to have suggested that junior lawyers are paid nominal remuneration.

(c) Legal profession is mainly governed by the Advocates Act, 1961. The

said Act does not provide for any apprenticeship or practice of junior advocates under senior lawyers. The junior advocates including women advocates choose their own seniors and with their consent work under their guidance to further their prospects in the profession. It is purely optional for the junior members whether to do independent practice, or to join any senior. The question of the Government intervening in such matters does not arise.

##### Quality control in Hindustan Antibiotics Limited

\*784. SHRI HARINATHA MISRA:

SHRI K. A. RAJAN:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether a grim indicator of the virtual absence of quality control in Hindustan Antibiotics Ltd. is the fact that a vast quantity of tetracycline, streptomycin and erythromycin have been rejected by the Defence Ministry and other organisations;

(b) whether quite a substantial quantity of the products of Hindustan Antibiotics Ltd. had crossed the expiry date; and

(c) if the answer to (a) and (b) be in the affirmative, the remedial measures that have been taken or are proposed to be taken to put the HAL on a sound footing?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) No, Sir. Hindustan Antibiotic Limited (HAL) has well equipped Quality Control facilities managed by qualified and experienced staff. It is not a fact that vast quantities of Tetracycline, Streptomycin and Erythromycin formulations manufactured by HAL have been rejected by the Defence Authorities or others. During 1981-82, there was no

rejection of Tetracycline and Streptomycin formulations by the Defence Authorities. 1.98 lakh tablets of Erythromycin constituting 3.8 per cent of the total sales of Erythromycin formulations were rejected by them. This was due to slight fading of the colours of the tablets. During that year, 0.35 lakh capsules of Tetracycline formulations constituting 0.09 per cent of the total sales of such formulations, 0.10 lakh vials of Streptomycin formulations constituting 0.03 per cent of the total sales of such formulations were withdrawn from others. There was no withdrawal of Erythromycin formulations.

(b) During 1981-82, formulations constituting 4.6 per cent of the total sales of formulations by HAL could not be sold before the expiry date.

(c) Constant efforts are made to reduce these still further.

#### Additional generation capacity

\*785. SHRI K. LAKKAPPA:

SHRI D. M. PUTTE GOWDA:

Will the Minister of ENERGY be pleased to state:

(a) whether additional generation capacity of 3500 MW more power has been planned by his Ministry for 1982-83;

(b) out of the above, what is the thermal component;

(c) whether the Central Electricity Authority has also reviewed the progress of these projects; and

(d) if so, full details thereof?

THE MINISTER OF ENERGY (SHRI A.B.A. GHANI KHAN CHOUDHURY): (a) to (d). A statement is laid on the Table of the House (*Placed in Library*). See No. LT-3977/82).

#### Demand to make conditions for divorce less stringent

\*786. SHRIMATI PRAMILA DANDAVATE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state whether there is a demand by women to make divorce still easier to obtain, its conditions less stringent and its procedure less cumbersome?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHL): No such demand has been received.

#### Sanction of telephones in special category

\*787. SHRI ANANTHA RAMULU MALLU: Will the Minister of COMMUNICATIONS be pleased to state:

(a) what are the norms and conditions and procedure laid down by Delhi Telephones for sanction of telephones under special category;

(b) whether educational, social and cultural organisations are also eligible for telephones under special category and on priority basis; and

(c) if so, what are the details in this regard?

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): (a) A statement is attached.

(b) and (c). Recognised/registered educational, social and cultural organisations are eligible for registration of telephone demands under 'Special' category. Priority can be accorded by the Director General, Posts & Telegraphs or by the Telephone/Telecommunication Advisory Committee.

#### Statement

The following procedure has been laid down by the Director General, Posts & Telegraphs and is applicable

to all the Telephone Districts and Telecommunication Circles of the country including the Delhi Telephone District.

Forty per cent of the capacity released in any telephone exchange is earmarked for applicants in the 'Special' category. The following are eligible for registration under this category:—

- (i) Registered medical practitioners, qualified midwives and registered nurses;
- (ii) Eminent public men;
- (iii) Registered news papers and journals, registered news agencies, accredited press correspondents and photographers;
- (iv) Institutions run from public funds for the benefit of the general public;
- (v) Recognised schools and colleges;
- (vi) Registered trade unions;
- (vii) Recognised political parties;
- (viii) Registered cooperative societies (other than those for sale of commodities) and registered house building societies;
- (ix) Institutions for the blind and physically handicapped, leper houses, public hospitals and family planning organisations;
- (x) Sports, social and cultural organisations;
- (xi) Missions; and
- (xii) Small scale industries.

By paying 'OYT' deposit, the above categories of applicants can register themselves in the Special category under the OYT scheme. The following are also eligible for registration under this scheme:

- (a) Government Departments;
- (b) Statutory bodies;
- (c) Public Sector Undertakings;
- (d) Joint Sector Undertakings;

(e) Foreign Exchange Earners; and

(f) Senior retired officers of Public Sector Undertakings.

मध्य प्रदेश और गुजरात द्वारा संयुक्त तापीय विद्युत संयंत्र की स्थापना

\* 788. श्री दिलीप सिंह भूरिया :

श्री सुभाष यादव :

क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को मध्य प्रदेश सरकार से गुजरात सरकार के साथ संयुक्त रूप से मांड बेसिन में तापीय विद्युत केन्द्र की स्थापना करने के लिए कोई प्रस्ताव प्राप्त हुआ है ;

(ख) यदि हां, तो क्या सरकार ने मांड बेसिन कोयला क्षेत्र में कोयले का पता लगाने की संभावना का द्रुत गति से पता लगाने के लिए कार्यवाही की है ; और

(ग) यदि हां, तो इस बारे में वर्तमान स्थिति क्या है ?

ऊर्जा मंत्री (श्री ए० बी० ए० गनी खान चौधरी) : (क) से (ग). गुजरात और मध्य प्रदेश की सरकार रायगढ़ जिले में, माण्ड नदी के किनारे पर एक ताप विद्युत केन्द्र की स्थापना संयुक्त रूप से करने के लिए सहमत हो गई हैं। इस केन्द्र की प्रारम्भिक क्षमता  $2 \times 210$  मेगावाट होगी और चरम क्षमता  $6 \times 210$  मेगावाट (1260 मेगावाट) होगी। मध्य प्रदेश राज्य बिजली बोर्ड ने हाल में सूचित किया था कि माण्ड ताप विद्युत केन्द्र ( $2 \times 210$  मेगावाट) की परियोजना रिपोर्ट शीघ्र ही केन्द्रीय विद्युत प्राधिकरण को तकनीकी आर्थिक स्वीकृति के लिए भेज दी जाएगी

परन्तु रिपोर्ट अभी तक प्राप्त नहीं हुई है ।

भारतीय भ-वैज्ञानिक सर्वेक्षण द्वारा माण्ड रायगढ़ कोयला क्षेत्रों के संबंध में किया जा रहा अन्वेषण अभी प्रारम्भिक अवस्था में है तथा इस क्षेत्र की उत्पादन शक्यता का निर्धारण विस्तृत अन्वेषण किए जाने के पश्चात् ही किया जा सकता है ।

**Possibility of burning surplus cooking gas from Mathura refinery**

\*789. SHRI KRISHNA PRAKASH TEWARI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government are aware of news-item which appeared in Hindustan Times dated 8 March, 1982 that unless there is spurt in production of gas cylinders and filling plants surplus cooking gas may have to be burnt from the Mathura refinery;

(b) whether it is a fact that the expansion of cooking gas distribution has not kept pace with supply;

(c) whether it is a fact that there are just not enough cylinders and filling plants available to channelise it; and

(d) what steps Government are taking to increase the number of cylinders and filling plants?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) Yes, Sir.

(b) and (c). No, Sir.

(d) To ensure full utilisation of the LPG produced, expansion of the existing plants, and setting up of new LPG bottling plants at different locations in the country has been undertaken. The oil companies have been directed to maximise the procurement of LPG cylinders by placing adequate orders with the fabricators in advance and to ensure a minimum of 50 per cent off-take from the small scale manufacturing units. On the request of this Ministry, various State Governments have exempted the units manufacturing LPG cylinders from power cuts. As per requirement, the oil companies also arrange steel from abroad for the manufacture of LPG cylinders.

**Target for production of oil by oil and Natural Gas Commission**

\*790. SHRI K. MALLANNA:  
SHRI B. V. DESAI:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the details regarding the targets fixed for production of oil by the Oil and Natural Gas Commission during 1980-81;

(b) what are the details regarding their performance in regard to production; and

(c) whether there have been shortfalls both in on shore and offshore areas and if so, the reasons thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) to (c) A statement is attached.

**Statement**

(a) As per the approved VI Five Year Plan ONGC had to produce 10.30 million tonnes of crude oil from its



onshore and offshore fields during the year 1980-81 as details below:—

(Million tonnes)

Area	Target of crude oil production
<i>Onshore</i>	
Gujarat . . . . .	3.40
Assam . . . . .	1.70
TOTAL . . . . .	5.10
<i>Off shore</i>	
	5.20
Total ONGC . . . . .	10.30

(b) The details of the actual production of crude oil during the year are as follows:—

(Million tonnes)

<i>Onshore</i>	
Gujarat . . . . .	3.81
Assam . . . . .	0.42
Total (onshore) . . . . .	4.23
<i>Offshore</i> . . . . .	4.98
Total ONGC . . . . .	9.21

(c) Yes, Sir. Shortfall in Onshore areas was from the Assam oil fields. This was due to the oil blockade resulting from the disturbed conditions in the State. The marginal shortfall from offshore areas was due to the late commissioning of platforms 'SA' & 'SB' and modifications carried out at 'BHN' and other platforms.

#### Setting up Oil Refineries at Karnal and Mangalore

\*791. SHRI MADHAVRAO SCINDIA:

SHRI S. B. SIDNAL:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to lay a statement showing:

(a) what are the details of the Oil Refineries to be set up at Karnal and Mangalore, indicating their capacity, cost and estimated foreign exchange content;

(b) by what time and in what phases they are proposed to be set up;

(c) when they are expected to function and the present stage;

(d) whether any foreign collaboration is to be sought for the purpose; and

(e) if so, what are the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) to (e). The Capacity of each of these two new oil refineries will be around 6 million tonnes per annum. Action has already been initiated for the preparation of the preliminary feasibility reports in which estimates of costs, including foreign exchange component, will be quantified. The need for foreign collaboration will also be examined during the detailed analysis to be made while preparing these feasibility reports.

As per present estimates it is likely that the two new refineries will be commissioned during the Seventh Five Year Plan period.

#### Setting up fertilizer units in Bihar

\*792. SHRI RAM SWARUP RAM: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there are any proposals to start new fertilizer units in Bihar in view of the general industrial backwardness of Bihar; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) There is no specific proposal at present to set up new fertilizer units in Bihar.

(b) Does not arise.

**Request from U.P. for private power houses**

\*793. SHRI MOHAMMAD ASRAR AHMAD: Will the Minister of ENERGY be pleased to state:

(a) whether any request has been received from the Government of Uttar Pradesh for allowing the installation of private power houses in Uttar Pradesh in view of the acute paucity of electricity there;

(b) if so, details thereof;

(c) the decision of Government; and

(d) if the decision is in negative, the reasons therefor?

THE MINISTER OF ENERGY (SHRI A.B.A. GHANI KHAN CHOUDHURY):

(a) to (d). The Central Electricity Authority had received a reference from the Uttar Pradesh State Electricity Board containing a proposal of the U.P. State Industrial Development Corporation Ltd. for Captive generating sets of 2 x 30 MW at an estimated cost of Rs. 5026.92 lakhs. Since the proposal was lacking in essential details, it was referred back to the U.P. State Electricity Board by the Central Electricity Authority. Revised proposal has not yet been received from the U.P. State Electricity Board.

**डाक दरों में वृद्धि के विरुद्ध लघु समाचार-पत्र एसोसिएशन द्वारा विरोध**

\*794. श्री मूल चन्द डागा : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान लघु समाचार पत्रों पर डाक दरों में की गई

वृद्धि के विरुद्ध विभिन्न स्थानों पर लघु समाचारपत्र एसोसिएशन द्वारा व्यक्त किये गये विरोध की ओर दिलाया गया है ;

(ख) यदि हां, तो उस पर सरकार की प्रतिक्रिया क्या है ;

(ग) क्या यह सच है कि छोटे समाचारपत्र भी दूरवर्ती गावों में पहुंचते हैं और बड़े समाचारपत्रों के मूल्यों की तुलना में इनके मूल्य भी कम हैं ;

(घ) यदि हां, तो क्या छोटे समाचार पत्रों के ग्राहकों की संख्या बढ़ाने की दृष्टि से सरकार डाक दरों को घटाएगी ; और

(ङ) यदि हां, तो इस के क्या कारण हैं ?

**संचार मंत्री (श्री सी० एम० स्टीफन) :**

(क) जी हां । कुछ अभ्या-वेदन प्राप्त हुए हैं ।

(ख) और (ग). यह सच नहीं है कि केवल छोटे समाचार पत्र ही दूरवर्ती ग्रामों में पहुंचते हैं । बड़े समाचार पत्र भी दूरवर्ती ग्रामों में पहुंचते हैं । निःसन्देह छोटे समाचार पत्रों का मूल्य बड़े समाचार पत्रों की अपेक्षा कम होता है ।

(घ) विभाग द्वारा डाक दरों में की गई वृद्धि अर्थात् निम्नतर स्लैब हेतु 2 पैसे से 5 पैसे की वृद्धि इतनी नगण्य है कि छोटे समाचार पत्रों के वितरण पर इससे कोई प्रभाव नहीं पड़ना चाहिए । गत कुछ वर्षों में उन्होंने स्वयं ही अपने समाचार पत्रों के मूल्यों में भारी वृद्धि की है ।

(ङ) इस सेवा के प्रचालन की लामत में हुई वृद्धि को ध्यान में रखते हुए



सरकार के लिए इन डाक दरों में कमी करना सम्भव नहीं है ।

#### Increase in cinema rates in Delhi

\*795. SHRI CHINTAMANJ JENA:  
SHRI SATYAGOPAL  
MISRA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under the consideration of Delhi Administration, according to which cinema-goers in Delhi will have to pay 40 per cent more; and

(b) if so, the reasons for the proposed increase in cinema rates in Delhi?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) and (b). No such proposal is under the consideration of Delhi Administration. On the other hand, the Delhi Administration initiated action for suspension of licences in respect of cinemas which have recently increased the rates of cinema tickets. However, the concerned cinema licensees have obtained stay orders from the High Court. The Delhi Administration is taking further action in the light of the court's orders.

#### Connecting Jamnagar with Ahmedabad by S.T.D.

\*796. SHRI DAULATSINHJI JADEJA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the names of the cities in Gujarat which are connected with Ahmedabad by S.T.D.;

(b) whether there is a great demand that Jamnagar should be provided S.T.D. facilities with Ahmedabad; and

(c) if so, whether Government propose to extend this facility to Jamnagar by connecting it with Ahmedabad?

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): (a) Names of the cities connected to Ahmedabad on direct dialling system are: (1) Baroda (2) Bulsar (3) Gandhinagar (4) Mehsana (5) Nadiad (6) Rajkot (7) Surat and (8) Bhavnagar.

(b) Yes, Sir.

(c) Yes, Sir.

#### Ban on setting up private trusts by Chief Ministers/Ministers

8531. PROF. MADHU DANAVATE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state whether there is any move to issue directives to the States from the Centre banning Chief Ministers and other Ministers to set up private trusts for collecting funds?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): Private trusts do not require to obtain authorisation of the Central Government for the purposes of collection of funds, as these trusts are quite distinct from public trusts which are for charitable purposes or for public objects. The manner in which the finances of the private trusts registered or otherwise are managed and controlled is a matter entirely for the author of the trust, the trustees and the beneficiaries. The Government do not exercise any control over them. The Indian Trusts Act 1882 does not confer any power on the Central Government to issue directives to the States for imposing a ban on Chief Ministers and other Ministers to set up private trusts for collecting funds. The question of issuing directions to the States therefore does not arise.

#### Power projects to be taken up in Seventh Five Year Plan

8532. SHRI LAXMAN KARMA: Will the Minister of ENERGY be pleased to state which projects of thermal, hydel and atomic energy are to be taken up in Seventh Five Year Plan and their

capacity, how many and which plans have been cleared for completion in Seventh Five Year Plan and not included in the Sixth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): A list of sanctioned thermal, hydel and atomic power projects which will give benefits during the Seventh Five Year Plan and subsequent Plans is laid on the Table of the House. [Placed in Library. See No. LT-3978/82].

#### Violations of Acts by M/s. Glaxo

8533. SHRI N. E. HORO: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether some cases of M/s. Glaxo have committed violation of I(D&R) Act, Import Trade Control Act Price Control Order and Foreign Exchange Regulation Act have come to the notice of Govt.

(b) whether the Reserve Bank of India or Ministry of Finance had also issued instructions to stop remittances of dividends and other remittances by the company till their affairs were fully examined; and

(c) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) Violations like unauthorised import of bulk drugs and intermediates, unauthorised production excess production, unauthorised installation of plant and machinery and marketing of items without price approval, alleged to have been committed by M/s. Glaxo Labs., have been brought to the notice of the Government. These are under scrutiny.

(b) No, Sir.

(c) Does not arise.

#### News Item Captioned "Filmotsav Organisers Bungle Again"

8534. SHRI PIUS TIRKEY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have gone through the news that appeared in the Indian Express dated 5 January, 1982 captioned "Filmotsav organisers bungle again";

(b) whether Government have tried to find out the full details;

(c) if so, what are the full facts in this regard;

(d) what action has so far been taken; and

(e) what further steps are likely to be taken in this matter?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) to (e). Yes, Sir. The Government have gone through the news that appeared in the Indian Express dated 5th January, 1982 captioned "Filmotsav organisers bungle again". Some adverse comments have been made therein relating to arrangements connected with the Inaugural function of the Filmotsav '82 such as absence of a few noted film personalities and other arrangements connected with the Press shows. Government does not agree with the views expressed in the Press report under reference. Film Industry representatives and film personalities were present at the inaugural function. Further, it is a well-established convention in film festivals that Press shows are held in advance of the commercial screenings, to which the critic has objected. This is done because festival delegates and film critics do not all arrive at the beginning of the festival but may keep of arriving even till the last few days of the festival period.

**Rise in Price of Newsprint**

8535. SHRI H.N. NANJE GOWDA:

SHRI SUSHIL BHATTACHARYA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government have taken a decision to raise the price of newsprint by Rs. 250 per tonne with effect from 1 April 1982;

(b) if so, whether this has since been ordered for implementation;

(c) how is this increase going to affect the newspapers particularly the smaller newspapers in the country; and

(d) whether this will compel the newspapers to raise the price of newspapers further and thus throwing them out of the reach of the common man and if so, what is Government's reaction in this regard.

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI ARIF MOHAMMED KHAN): (a) and (b). The price of 48.8 Grammes per Square Metre imported newsprint has been fixed at Rs. 6120 per tonne for the quarter April-June, 1982 as against Rs. 5960 per tonne during the preceding quarter. The effective increase, from 1-4-1982, therefore, is Rs. 160 per tonne and not Rs. 250 per tonne. There is, however, no change in the price of imported newsprint available from State Trading Corporation's buffer stock.

(c) and (d) The price of newsprint is one amongst several factors which effect the price of newspapers. The present increase might affect to some extent the newspapers which purchase newsprint on High Sea Sales basis. The smaller newspapers which generally purchase newsprint from buffer stocks of State Trading Corporation will not be affected by the increase.

**केरल की मतदाता सूचियां**

8536. श्री हरीश रावत : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करगे कि :

(क) क्या सरकार को केरल की मतदाता सूचियों में की गई बहुत अधिक गलत प्रविष्टियों के बारे में शिकायत मिली हैं ; और

(ख) यदि हां, तो इस बारे में वह क्या कार्यवाही कर रहे हैं ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री जगन्नाथ कौशल) :

(क) और (ख) संविधान के अनुच्छेद 324 के अधीन निर्वाचक नामावलियों की तैयारी के अधीक्षण, निदेशन और नियंत्रण की जिम्मेदारी निर्वाचन आयोग में निहित है । निर्वाचन आयोग ने सूचित किया है कि उसे उस राज्य में निर्वाचक नामावलियों का सघन पुनरीक्षण करने की मांग करते हुए केवल एक शिकायत प्राप्त हुई है जिसमें बड़े पमाने पर नामों के काट दिए जाने का अभिकथन किया गया है । किन्तु यह शिकायत विनिर्दिष्ट शिकायत नहीं थी ।

**Provisions Regarding Membership of Legislative Councils**

8537. SHRI N. DENNIS: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have examined the provisions of the Representation of the People Act on the question of the period of membership of members of the Legislative Councils of States;

(b) if so, the details thereof;

(c) whether any representations have been received by the Law Ministry in this regard from Organisations and individuals; and

(d) the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) and (b). The Election Commission has recommended that election laws may be amended so as to ensure that the biennial elections to the Council of States and the State Legislative Council are held after every two years and the cycle of term of office of the Members of these Houses is fixed on permanent footing by making suitable provision in the law itself to the effect that in cases where the election to fill seats in those Houses could not be held on due dates, the members elected or nominated thereafter would serve only for the remainder of the period of six years to be reckoned from the date of issue of the notification under section 71 or section 74 of the Representation of the People Act, 1951. The matter is under consideration of the Government.

(c) and (d) One representation was received in this behalf. The representation suggested amendment in the election law so that the term of a member is computed with reference to the date of the vacancy.

#### Steps to Boost Publicity of Planning

8538. SHRI MANORANJAN BHAKTA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) names of MPs and Central Government accredited correspondents in the regular mailing list of journals published by his Ministry; and

(b) the details of action being taken for boosting publicity of the planning in the country, particularly through the rural language dailies?

THE MINISTER FOR INFORMATION AND BROADCASTING (SHRI VASANT SAHE): (a) All India Radio bring out 8 programme journals and MPs attached to Ministry of I & B Consultative Committee (Statement-I) are supplied with one copy of any one journal. Three journals published by Publications Division, namely, India & Foreign Review, Yojana and Bhagirath are supplied to all MPs. Twenty nine of the accredited correspondents are supplied with the journals published by I & B Ministry through the Press Information Bureau (Statement-II)

(b) Publicity of the Planning in the country is provided by all media units of the Ministry.

All India Radio and Doordarshan put out programmes on policy, objectives and progress of implementation of planning through various formats like talks, discussions, plays, features, studio-based programmes as well as field based broadcasts.

The Films Division produces a number of documentary films on the various aspects of the theme for screening on the theatre circuit as well as through the field units of Dte. of Field Publicity.

The various language editions of Yojana, published by Publications Division, are devoted to informing and motivating the people on the planned development of the country. Kurukshetra which is issued in both Hindi and English publicises various aspects of planned rural development.

The Dte. of Advertising & Visual Publicity bring out folders, brochures issues specially designed advertisement to publicise planning. The Exhibition Wing of DAVP organises regularly displays of exhibitions on various themes connected with planning in urban, rural and tribal areas.

The Press Information Bureau issues hand-outs and feature articles on

various aspects of planning and distributes them to rural language dailies also in their respective languages through its regional offices.

### Statement-I

#### Lok Sabha

1. Shri A. Neelalohithadasan
2. Prof. Roop Chand Pal
3. Shri K. Arjunan
4. Shri Mohindra Ngangom
5. Shri Rashid Masood
6. Shri Kazi Jalil Abbasi
7. Shri Shanta Ram Potdukhe
8. Shri Laxman Karma
9. Shri P. R. Bhardwaj
10. Shri Mangal Ram Premi
11. Shri Ghufuran Azam
12. Shri Rameshwar Nikhra
13. Shri Thakur Shiv Kumar Singh
14. Smt. Kishori Sinha
15. Shri Phool Chand Verma
16. Smt. Begum Abida Ahmed

#### Rajya Sabha

1. Shri Shrikant Verma
2. Shri U. R. Krishnan
3. Smt. Noor Jehan Razak
4. Shri J. P. Mathur
5. Shri P. P. Pradhan
6. Shri Sayad Abdul Malik
7. Shri Ghouse Mohiuddin Shiekh
8. Shri T. Basheer
9. Shri Syed Rahmat Ali
10. Shri Khushwant Singh
11. Smt. Roda Mistry
12. Shri RamChandra Bhattacharjee
13. Shri P. N. Sukul
14. Shri Nepal Dev Bhattacharjee
15. Shri V. C. Ganesan

### Statement-II

1. Shri Y. K. Bhatnagar, Hindustan, New Delhi.
2. Shri A. P. Rajbanshi, Hindustan, New Delhi.

3. Shri Satya Vir Tyagi, Hindustan, New Delhi.

4. Shri L. P. S. Srivastava, Nav Bharat Times, New Delhi.

5. Shri Dina Nath Mishra, Nav Bharat Times, New Delhi.

6. Shri Himanshu Joshi, Saptahik Hindustan, New Delhi.

7. Shri G. P. Jain, Sewagram, Delhi.

8. Shri Vijay Bhatia, Sakshi, New Delhi.

9. Shri Bhanu Pratap Shukul, Panchjanya, New Delhi.

10. Shri Bipendra Sharma, Janyug, New Delhi.

11. Shri B. P. Agarwal, Hindustan Samachar, New Delhi.

12. Shri S. N. Dwividi, Hindustan Samachar, New Delhi.

13. Shri R. P. Sood, Samachar Bharti, New Delhi.

14. Shri J. K. Jain, Doorandesh, New Delhi.

15. Shri Udayan Sharma, Raviwar, Calcutta.

16. Shri Binodanand Thakur, Aryavarta, Patna.

17. Shri Hari Pratap Singh, Bandhaviya Samachar, Rewa.

18. Shri S. Joga Rao, Blitz, Bombay.

19. Shri Jagannath Shastri, Dainik Bhaskar, Bhopal.

20. Shri J. P. Chaturvedi, Desh Bandhu Group, Jabalpur.

21. Shri Dev Dutt, Pragativadi, Cuttack.

22. Shri Chaturbhuj Mishra, Jagran, Kanpur.

23. Shri P. N. Bajpai, National Herald, New Delhi.

24. Shri Navinchandra B. Shah, Vadodara Samachar, Vadara, (Gujarat).

25. Shri K. C. Nigam, Naveen Duniya, Jabalpur.

26. Shri Girish Mathur, Navjivan, Lucknow.

27. Smt. Manu Hari Pathak, Navjyoti, Jaipur.

28. Shri Hira Lal Chaubey, Sanmarg, Calcutta.

29. Shri P. K. Naresh, Rajasthan Patrika, Jaipur.

### Rural Communication Schemes in Gujarat

8539. SHRI MOHAN LAL PATEL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) what is the progress so far made in the implementation of the rural communication schemes in the country;

(b) what amount has been allocated under their schemes for the year 1981-82, State-wise; and

(c) what are the names of the districts in Gujarat where this scheme has been implemented?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA):

#### (i) POSTAL

(a) As on 28-2-1982, 1,26,000 post offices were opened and 4,21,747 letter-boxes were installed in the rural areas of the country in progressive implementation of postal sector Plan Schemes. Besides this, 69,947 villages in the country have been covered with mobile postal counter service. Daily mail delivery service has also been extended to 5,74,714 villages in the country out of total of 5,75,936 villages.

(b) Funds are allocated commensurate with the physical targets, P&T Circle-wise and not State-wise.

(c) Postal Sector Plan Schemes have been implemented in all the districts of Gujarat.

#### (ii) TELECOM.

(a) Out of a total of 8496 telephone exchanges as on 30-3-82 approximately 4900 telephone exchange are located in rural/semi urban areas. Seventeen thousand two hundred and ninety four long distance public telephones and twenty eight thousand nine hundred and forty six Combined Offices are working in the rural areas in the country as on 31-3-82.

(b) Normally no separate funds are allocated for rural communication schemes. Lumpsum grants are placed at the disposal of the Telecommunication Circles each year for works which include the rural telecommunication schemes.

However, for opening of long distance public telephones utilising multi-access rural radio system, funds as given below have been allotted for the year 1981-82, State-wise:—

	Rs. in lakhs
Andhra . . . . .	1.5
Gujarat . . . . .	4.0
Maharashtra . . . . .	2.0
Madhya Pradesh . . . . .	2.0
Northern Eastern Region . . . . .	2.0
North Western Region . . . . .	2.0
TamilNadu . . . . .	1.0
Uttar Pradesh . . . . .	6.0

(c) Multi-access rural radio schemes for opening long distance public telephones have been initiated in the districts of Mehsana and Panchmahal (Godhra) of Gujarat.

#### Implementation of Rules providing reservation for SCs/STs

8540. SHRI THAZHAI M. KARUNANITHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Rules providing for reservation for S.C./S.T.



Officials of Groups A to D at the time of initial recruitment, confirmation and promotion stages are not being implemented in the All India Radio, Tamil Nadu Region from the date of issue of these orders; if so, the reasons;

(b) if implemented, details thereof, cadre-wise, station-wise in both administration and Staff Artiste side;

(c) total number of Officials (Groups A to D) directly recruited/promoted during the last five years in All India Radio, Tamil Nadu;

(d) total number of S.C./S.T. Officials among 'C' above;

(e) details of backlog as on date and action taken by Government to wipe off the backlog; if not, the reasons; and

(f) whether it is a fact that All India Radio does not have a Liaison Officer and separate cell for welfare of Scheduled Caste/Scheduled Tribe Officials?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) to (f). The information is being collected and will be laid on the Table of the House.

The Liaison Officers have been appointed in each and every station of All India Radio not only in Tamilnadu but also at other places in India. However, there is no separate cell as such for the welfare of the Scheduled Castes/Scheduled Tribes since such a separate cell would stand justified only on the quantum of work.

#### Mahindra and Mahindra Limited

8541. SHRI GHULAM MOHAMMAD KHAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Mahindra and Mahindra Limited had invited fixed deposits from the public in March this year;

(b) whether the company had sought prior approval of Government;

(c) whether the company had complied with the provisions of the Companies Act in this regard;

(d) whether the repayment of deposits is guaranteed by the Central Government; and

(e) the specific objects of the company in raising fixed deposits and other details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) Yes, Sir.

(b) No approval of the Government is required for inviting deposits from public.

(c) Yes, Sir.

(d) The repayment of deposits is not guaranteed by the Central Government. In fact a specific statement to this effect is required to be given in the relevant advertisements inviting deposits. The said requirement was duly complied with by the company.

(e) The specific objects of a company in raising fixed deposits are not required to be given in terms of the provisions of the Companies Act and the rules framed thereunder.

भागलपुर शहरी क्षेत्र बिहार में डायलिंग प्रणाली शुरू करना

8542. श्री समीनुद्दीन: क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बिहार में भागलपुर के शहरी क्षेत्र में डायलिंग प्रणाली नहीं है जिसके कारण बम्बई, कलकत्ता, दिल्ली और अन्य स्थानों से सीधा सम्बन्ध स्थापित नहीं किया जा सकता ;

(ख) क्या यह भी सच है कि भागलपुर विहार में डायलिंग प्रणाली शुरू करने के लिये आवश्यक उपकरण और अन्य सामग्री उपलब्ध होने के बावजूद इस दिशा में कोई प्रगति नहीं हो रही है ; और

(ग) भागलपुर के शहरी क्षेत्र में डायलिंग प्रणाली कब तक चालू हो जायेगी ?

संचार मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना): (क) जी हाँ ।

(ख) जी नहीं ।

(ग) 1985 के अन्त तक स्वचल एक्सचेंज की व्यवस्था कर दिए जाने की आशा है ।

**APPAREL Export Promotion Council,  
New Delhi**

8543. SHRI ANANDA PATHAK: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Company Law Board granted licence under section 25 of the Companies Act, 1956, to the APPAREL Export Promotion Council, New Delhi, being a company limited by Guarantee No. 8877;

(b) whether the Associate Members who under the Articles of the company have enrolled themselves as such have been denied of the right of voting in spite of mandatory provisions of Clause 14 of Table 'C' in Schedule I of the Companies Act;

(c) if so, what Government now propose to do in the matter of giving relief to Associate Members who constitute more than 60 per cent of the total membership of the company;

(d) whether the Registrar of Companies has taken on record all the

Statements and Returns filed under the Companies Act by the Company; and

(e) if not, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) A licence under section 25 of the Companies Act was granted by Regional Director, Northern Region, Kanpur to this Council.

(b) It is a fact that as per Articles of Association of this company, as they stand at present, the Associate Members are not entitled to vote.

(c) Regional Director, Kanpur has advised the company to take necessary corrective action.

(d) and (e). The Registrar of Companies, Delhi has stated that two forms No. 29 both dated 25-9-79, two Annual Returns made up to 28th June, 1980 and 28th September, 1981, and Balance Sheet as on 31st December, 1979 filed by the company have not been recorded being defective/filed with delay. All other Statements & Returns have, however, been taken on record.

**Reduction of work and staff in R.M.S sections of North West Circle**

8544. SHRI MATILAL HASDA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether work and staff strength is being reduced in D-2 and D-1 RMS sections in North West Circle; and

(b) the reason for reduction of staff and work in these sections?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) In many RMS sections the problems of congestions, inadequate light arrangements and non-supply of allotted mail vans as well as shortage



of mail vans has been causing us concern. A review of the mail matter handled in D-1 and D-2 sections was carried out by the Postmaster General, Ambala and he decided that such mail matter be withdrawn from the sections which can be better done in the mail offices and which is in the interest of work, efficiency and economy. The workload handled has to be commensurate with the space available. Consequent on reduction in work load some staff has also become surplus in these sections but the reduction being brought about gradually.

### डाक्यूमेंटरी फिल्मों के माध्यम से योग शिक्षा का प्रचार

8545. श्री दिगम्बर सिंह : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या एक ऐसी सामान्य भावना भी थी कि योग शिक्षा केवल ऋषियों और मुनियों के मतलब की है; परन्तु टेली-विजन देखने के बाद सामान्य जनता अब ऐसा महसूस करने लगी है कि यह सब को सुलभ है तथा अच्छा स्वास्थ्य और चरित्र बनाने के लिए यह आवश्यक है; और

(ख) क्या योग शिक्षा का प्रचार डाक्यूमेंटरी फिल्मों से भी किया जायेगा, ताकि जिन क्षेत्रों में टेलीविजन को सुविधा उपलब्ध नहीं है, वहां के लोग भी इससे लाभान्वित हो सकें ?

सूचना और प्रसारण मंत्री (श्री वसन्त साठे) : (क) और (ख) सरकार अच्छा स्वास्थ्य बनाए रखने के लिए योग शिक्षा की उपयोगिता से सहमत है। दूरदर्शन कार्यक्रमों के अलावा, देश के विभिन्न भागों में व्यापक प्रदर्शन के लिए "योग" पर डाक्यूमेंटरी फिल्मों में भी बनाई गई है।

### Retention of Kasba Kotla and Jangal Beri D.S.O's.

8546. PROF. NARAIN CHAND PARASHAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Himachal Pradesh Government has paid the Non-refundable contribution for the retention of Kasba Kotla D.S.O. (Dehra Postal Division) and Jangal Beri D.S.O. Hamirpur Distt.);

(b) if so, the total amount paid for this purpose separately in each case alongwith the dates on which the payments have been made;

(c) whether the D.S.O.'s have since been retained; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) to (d) (i) Kasba Kotla Extra Departmental Sub Post Office (Dehra Postal Division).

Himachal Pradesh Government have paid a sum of Rs. 21,320.95 on 8-4-1982 by way of arrears of non-returnable contribution due for the period from 31-3-1972 to 31-7-1980. They have also conveyed their acceptance to the payment of a further sum of Rs. 15,455.44 on account of non-returnable contribution for future upgradation of the office into a Departmental Sub Post Office. Orders for the upgrading of Extra Departmental Sub Post Office into a Departmental Sub Post Office have accordingly been issued. Upgradation will, however, actually take effect when a building for housing the departmental sub post office is available.

(ii) Jangal Beri Extra Departmental Sub Post Office (Hamirpur Distt.)

Himachal Pradesh State Government conveyed their acceptance to the payment of arrears of non-returnable contribution amounting to Rs. 13,692.72 for the period from 28-6-1977 to 27-6-1981, but their acceptance to pay a further sum of Rs. 6733.20 on

account of non-returnable contribution for its future upgradation as Departmental Sub Post Office is still awaited. Action to upgrade Jangal Beri Extra Departmental Sub Post Office into a Departmental Sub Post Office will be taken on credit of the amount of non-returnable contribution due to be paid by the State Government.

**Indane gas connections on priority basis**

8547. SHRI PRATAP BHANU SHARMA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that a number of requests were received from the VIPs for issue of Indane Gas connections on priority basis in December, 1981 and that no gas connection has been issued on the letters issued between 10 December, 1981 to 24 December 1981 whereas gas connections have been issued on the letters of January and February, 1982; and

(b) if so, the date by which these cases would be considered and the persons concerned will be issued gas connections?

THE MINISTER OF PETROLEUM, CHEMICAL AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) and (b) In the period between 10-12-81 and 24-12-81 about 540 LPG connections were released by the Indian Oil Corporation on priority, including those cases recommended by the Members of Parliament. During January 1982 and February 1982 also, connections have been released. The category-wise and date-wise details of the applications received for release of LPG connections on priority and the number sanctioned are not readily available. The pending applications will be disposed of on merits.

**Closure of paraffin wax unit in Orissa**

8548. SHRI MANMOHAN TUDU: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the Ganjam paraffin wax unit of Orissa has been closed;

(b) if so, the reasons of the closure; and

(c) the steps proposed to be taken by Government to revive that paraffin wax unit of Orissa?

THE MINISTER OF PETROLEUM, CHEMICAL AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) There is one wax processing unit in Ganjam viz. Kay Tee Petro-Chemicals, Ganjam, It is understood from the Indian Oil Corporation that this unit did not lift any quantity of slack wax in 1982. There is no information regarding its closure so far. However, there is no difficulty in the availability of slack wax to the unit.

(b) and (c) Do not arise.

**Enquiry into Fatal Accident at Madhipur Colliery of E.C.L.**

8549. SHRI NIREN GHOSH: Will the Minister of ENERGY be pleased to state:

(a) whether Government conducted any enquiry into the fatal accident at Laskarbandh unit of Madhipur colliery under ECL on 20-6-1981;

(b) if so, the details thereof;

(c) whether Government are aware that due to the negligence of the management this accident occurred;

(d) if so, who are responsible for this accident;

(e) whether Government have instituted any case against those persons who are responsible for this accident; and

(f) if so, when and the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) to (f) The information is being collected and will be laid on the Table of the House.

**Violation of MRTP Act by Oberoi Tower Hotel, Bombay**

8550. SHRI R. MUTHU KUMARAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware of the expansion of Oberoi Tower Hotel in Bombay;

(b) whether the expansion is covered by Government clearance under MRTP Act and if so, the details thereof; and

(c) if not, what action Government propose to take against such violation of MRTP Act?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) A proposal made by M/s. East India Hotels Ltd., who belong to 'Oberoi' group of companies, for constructing a 300 room hotel in Bombay was approved by the Department of Tourism on 28-10-1981 from the point of view of its suitability for foreign tourists. The position regarding the implementation of this project is not known.

(b) The company has not made any application under the MRTP Act, 1969 for the approval of their project.

(c) The question of taking any action can arise if violation of the MRTP Act, 1969 is established.

**Dies-non and Break-in service on account of strike on 19th January, 1982**

8551. SHRI HANNAN MOLLAH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether 50,000 employees all over India have been awarded dies-non and break-in service imposed on officials from 1979 to 1982 March for local agitations like demonstrations, work to rule, refusal to do overtime work and strike due to provocation; and

(b) exact number against whom dies-non and break-in service awarded on account of 19th January, 1982 strike State-wise thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) and (b) Information is being collected and will be laid on the table of Lok Sabha.

**Periodical medical check up of R.M.S. employees in Stationary mail offices and sections**

8552. SHRI SAMAR MUKHERJEE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the R.M.S. employees in Stationary mail offices and sections are medically checked up periodically; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) There is no scheme providing periodical medical check up of the RMS employees working in Stationary Mail Offices and Sections. However, for medical treatment/attendance, all the regular RMS employees are covered under one Scheme or the other. Those residing at stations where CGH Scheme is in operation and where the P&T Dispensaries do not exist are covered by the CGH Scheme and those residing at the P&T Dispensary stations, are covered by the P&T Dispensaries Scheme. The rest of them are covered under the Central Services (Medical Attendance) Rules, 1944 as amended from time to time. These Schemes/Rules provide complete and comprehensive medical coverage and the employees covered by these Schemes/Rules are entitled to the facilities of special investigations such as pathological tests, X-Ray facilities, E.C.G. etc. when recommended by their Authorised Medical Attendants.

(b) Does not arise.

**Cuttack Station of AIR**

8553. SHRIMATI JAYANTI PATNAIK: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Cuttack Station of AIR is not powerful;

(b) if so, the reasons thereof;

(c) whether the proposal to convert Cuttack Station of AIR in to bi-channel is under the consideration of Government; and

(d) if so, when that proposal is going to be implemented?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) and (b). No, Sir. A 100 kw mw transmitter is already in operation at AIR, Cuttack.

(c) Cuttack station of AIR is already a two-channel station—primary channel for regional service and a second channel for commercial service.

(d) Do not arise.

**T.V. Relay Centre at Midnapore**

8554. SHRI SUDHIR GIRI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state what is the fate of the proposed TV Relay Centre Midnapore and details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): Owing to the constraint on resources setting up of a TV Transmitter at Midnapore could not be included in the approved Sixth Plan Project. It has, however, been identified as one of the 49 locations for set up TV Relay Transmitter with the help of P&T Microwave link. Implementation of this will depend on availability of resources and relative priority.

**Removal of difficulties faced by fertilizer plants**

8555. SHRI ASHFAQ HUSAIN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) is it a fact that a number of public sector fertilizer plants have been suffering from defective designs, faulty machinery and equipments and organisational and administrative problems;

(b) is it also a fact these factors have adversely affected their operational efficiency and utilisation of installed capacity;

(c) what steps Government propose to take to remove these difficulties faced by the fertilizer plants;

(d) what were the recommendations of the Committee appointed to study the problems of public sector fertilizer plants in 1978; and

(e) what steps Government have taken in the light of the recommendations of this Committee?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) and (b) Production in some of the public sector fertilizer plants has been affected due to design and equipment deficiencies, operational problems, power problems, etc.

(c) Remedial measures such as de-bottlenecking, design modifications, replacement of defective equipments, addition of balancing equipments, installation of captive power generation facilities, etc. have been or are being taken to improve the operational efficiency of the plants.

(d) and (e). The Export Committee appointed by the Government in 1978

made several suggestions of a general nature covering aspects such as—

- choice of sizes of new plants;
- targets for production and financial performance;
- manpower requirements;
- provision of captive powder plants;
- improvement of industrial relations;
- managerial training; etc.

The Committee also carried out plant reviews of Durgapur, Barauni, Udyogamandal, Cochin, Gorakhpur, Namrup, Madras and Trombay fertilizer plants in the public sector and made certain specific recommendations to improve the performance.

Government have forwarded these recommendations to the concerned public sector fertilizer companies for appropriate action. The companies have also taken appropriate action in the light of the recommendations.

#### Checking of weight of cooking gas in cylinders

8556. SHRI G. NARSIMHA REDDY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is possible to show the real weight of cooking gas in a cylinder at the time of delivery by spring balance by the delivery boy; and

(b) if so, why this is not being used to safeguard the interest of the consumers and if any other method is being contemplated the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) and (b). The spring balance not only does not often give completely accurate readings of weight but gets out of order easily and hence is not recommended for weighing cooking gas (LPG) cylinders. t

The weight of LPG cylinders are checked at the filling plants and before their distribution by the LPG dealers and under weight/defective cylinders are segregated. In spite of these precautions if any complaint is received from the consumer, replacements are given after due investigation.

#### Theft of urea fertilizer from Barauni godown of F.C.I.

8557. SHRI R. P. YADAV: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) is it a fact that 3122 metric tonnes of urea fertilizer worth over Rs. 63 lakhs from the Barauni godown of the Fertilizers Corporation of India was found short during physical verification check;

(b) if so, since how long the physical verification of the above godown was not done; and

(c) what action has been taken against the officers at fault?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) and (b). The urea produced in the factory is weighed by a continuous belt weigher and stored in silo. Physical verifications of the stocks held in silos are done periodically and also at the close of the financial year.

Certain handling losses, dust losses and variations in continuous belt weigher are inherent and inescapable in the process itself. Keeping in view this background, the erstwhile FCI had appointed a committee in the year 1975 to lay down norms for such inescapable losses for raw materials as well as finished products. The norms laid down by this committee were duly approved by the then Board of Directors in 1978.

In the month of November, 1981, physical verification of bulk urea was



done and out of 94,000 tonnes of urea produced during the period a variation of 3183 tonnes was noticed. Since this loss was higher than the permissible norm, a committee has been appointed to go into the reasons for this variation. The report of the Committee is awaited.

(c) The question does not arise.

### Achievements of Central Power Research Institute

8558. SHRI S. M. KRISHNA: Will the Minister of ENERGY be pleased to state:

(a) what are the major achievements of the Central Power Research Institute with its main laboratories at Bangalore during the last two years;

(b) whether a team of some experts was deputed to France and some other countries in Europe to make a comparative study of lay-out of some of the modern short-circuit testing stations and also to acquire consultancy services from there; and

(c) if so, what was the expenditure involved in this tour of the experts and the net achievements therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) The Major achievements of the CPRI during the last two years are as follows:

#### (i) Testing and Consultancy

The Institute has made significant contribution in quality assurance of power equipment manufactured in the country. Special test facilities which were hitherto not available in the country were added to help testing and developmental needs of power equipment manufacturers such as make-break testing facility for combination switch units, enhanced short-circuit testing facilities for testing transformers upto 250 MVA, development tests

for 66 KV Cross Polythene cables, testing facilities for 11 KV capacitors. The Institute has helped indigenous developments of moulded case circuit breaker for a firm in Madras, reactors by BHEL, vacuum contactors by BEL etc. The Tower Testing Station of the Institute has tested 15 transmission towers meant for export and it has also served as a third party certification agency between a Japanese firm and an Iranian firm in 1981. The Institute has provided facilities for testing special insulators hardware for 400 KV and vibration tests on transmission lines hardware. Increased testing facilities have resulted in increase of revenue on an annual basis by Rs. 34.07 lakhs during the last two years.

#### (ii) Research and Development

Under Research and Development Wing, the Institute has developed a 400 KV narrow based transmission tower for APSEB, evolved a high quality transformer oil and a wood-burning stove with 30 per cent efficiency against the 10 per cent efficiency of the normal wood-burning stove used in villages at present.

(b) Yes, Sir. A team of experts was deputed to France and some other countries in October, 1980.

(c) The Central Power Research Institute spent Rs. 60,000 on the visit of experts and the visit culminated in the identification of a suitable international consultancy agency for setting up of the High Power Short Circuit Testing Station at Bangalore.

#### REPEAT Telecasting of Dramas on Delhi T.V.

8559. SHRI ARJUN SETHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that there have been repetitions of a number of Dramas on Delhi Doordarshan during the last two years;



(b) if so, the number and names of such dramas; and

(c) the reasons thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) and (c) Normally T.V. plays are not repeated. However, sometimes they have to be repeated because of their demand from viewers, need to show a play with theme and content relevant to a particular occasion, non-availability of scheduled play at the last moment etc.

(b) During the last two years, two TV plays entitled 'Devi' and 'Nyayadhish' were repeated twice and the following were repeated only once from Doordarshan Kendra, Delhi:—

1. Ek Tha Raja
2. Madhua
3. Dard Aeyga Dabe Paun
4. Yahudi Ki Ladki
5. Dimak
6. Vikreta
7. Sapna
8. Anju Didi
9. Udhar Ki Jindegi
10. Sher Shivaji
11. Dopehar Ka Bhojan
12. Bari Buaji
13. Sab Ki Izzat
14. Durghatna
15. Sab Ke To Gareban See Dale
16. Kahani Kaise Bani.

#### Transfer of Mail from one set to another

8560. SHRI MUKUNDA MANDAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) it is a fact that the mails are being transferred from one set to another; and

(b) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) and (b) The staff strength of a set of RMS sorting office is fixed on the basis of periodical reviews six monthly. If both the staff and workload are normal, there is no question of transfer of mail from one set to another. However, the RMS depends on different carriers like Rail, Road and Air and if any one of them runs late the working of RMS mail offices get disturbed. A set could receive more than its due mails and transfer of mail from one set to another sometimes takes place. In such a situation also the efforts are made to clear the work by deputing extra staff or by grant of O.T.A.

#### Setting up new Telephone Exchanges in Orissa

8561. SHRI K. PRADHANI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of telephone exchanges going to be commissioned in various States in 1982-83;

(b) whether any telephone exchange is going to be commissioned in Orissa in the above financial year;

(c) if so, the names of the places in Orissa where those telephone exchanges are going to be commissioned; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA):

(a) About 650 exchanges are likely to be commissioned during 1982-83.

(b) Yes, Sir.

(c) and (d) 20 New Telephone exchanges are likely to be opened during 1982-83 depending upon supply of equipment. The names of the places will be intimated in due course.

#### Drilling Operations in Cachar

8562. SHRI SONTOSH MOHAN DEV: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of places where the ONGC have started drilling operations in Cachar; how many rigs are working in Cachar project; and

(b) the findings so far obtained as a result thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHRIV SHANKAR): (a) The ONGC have so far drilled two wells, one each at Chargola and Barak, in Cachar. At present one drilling rig is deployed at the second well on charged structure.

(b) No hydrocarbons have so far been discovered in the area.

#### Opening of Post Offices in Gujarat

8563: SHRI NAVIN RAVANT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of post offices that have been opened in the rural areas in different districts of Gujarat during the last three years;

(b) the total number of such Post Offices which have been provided with telephone facilities out of them; and

(c) the total number of Post Offices which are likely to be opened during the Sixth Plan period in Gujarat

State, district-wise in rural and urban areas?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) 451 post offices have been opened in the rural areas in different districts of Gujarat during the last 3 years.

(b) Information is being collected and will be laid on the table of the House.

(c) The targets for the rural postal development are fixed on an All India basis for the 6th Plan period as a whole. Circle-wise targets are laid down in the successive Annual Plans. The number of post offices to be opened for the remaining years of the 6th Plan in rural areas of Gujarat cannot be worked out at this stage. As regards urban areas, post offices are opened wherever justification exists as per departmental norms.

#### Survey of Hydrel Potential

8564. SHRI B.R. NAHATA: Will the Minister of ENERGY be pleased to state:

(a) whether a survey of hydrel potential has been made of each State and what is the hydrel potential of each State; and

(b) what steps have been taken to utilise the hydrel potential of high potential States in State Sector and Central Sector respectively?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) The hydro electric potential in the country was originally assessed during 1953-59 at about 42,000 MW at 60 per cent load factor. However, the Central Electricity Authority has undertaken the work of re-assessment of hydro-electric potential of the country, taking

into account further data that had become available, progress and development of the technology, construction techniques, changes in the energy economics etc. On a preliminary assessment on the basis of data compiled, the hydro potential in the country has been tentatively assessed to be over 75,000 MW at 60 per cent load factor (45,000 MW at 100 per cent load factor) equivalent to an annual energy generation of 396 TWH. The details of hydro potential, statewise, are given in the attached statement,

(b) Investigations and implementation of hydro electric schemes are, by and large, being carried out by the States. However, with a view to supplementing the efforts of the States,

the Central Government, through the National Hydroelectric Power Corporation and the North-Eastern Electric Power Corporation, have taken up some hydro electric schemes for construction viz. Salal in Jammu & Kashmir (345 MW), Baira-Siul in Himachal Pradesh (180MW), Loktak in Manipur (105 MW), and Kopili on Assam-Meghalaya Boarder (150 MW). Infrastructural works on some more hydro-electric projects such as Dul-Hasti in Jammu and Kashmir (390 MW) and Koel-Karo in Bihar (710 MW) have also been taken up. Further, besides the investigation effort of the States, various Central agencies have also taken up investigation of a number of hydro -electric schemes in some of the States having large untapped hydro potential.

#### Statement

Sl. No.	State	Firm Potential (at 100% Load factor) (MW)
1	Andhra Pradesh	1700
2	Bihar	460
3	Gujarat	700
4	Haryana	40
5	Himachal Pradesh	5950
6	Jammu & Kashmir	3800
7	Karnataka	3050
8	Kerala	1800
9	Madhya Pradesh	2200
10	Maharashtra	1200
11	Orissa	2350
12	Punjab	800
13	Rajasthan	210
14	Sikkim	750
15	Tamil Nadu	1050
16	Uttar Pradesh	6000
17	West Bengal	700
18	D.V.C.	900
19	N.E. States/Regions	12100

### Chemical salts in Tsokar, Lake Ladakh

8565. SHRI CHINGWANG KONYAK: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that at an International Symposium at Bhavnagar it was revealed that there was a huge store-house of important chemical salts worth over Rs. 500 crores in the Tsokar Lake in Ladakh; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) and (b) Yes, Sir. One of the papers presented in an International Symposium at Bhavnagar, Gujarat indicates that Tsokar Lake is a potential source of 1.4 million tonnes of Sodium Sulphate and 0.6 million tonnes of Potash worth Rs. 500 crores.

### News item captioned "Acute shortage of gas cylinders in Ranchi"

8566. SHRI RAM VILAS PASWAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the attention of Government has been drawn to a news-item published in the Indian Nation dated 7-3-1982 captioned as "Acute scarcity of gas cylinders in Ranchi";

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) and (b) Yes, Sir. The news item refers to the shortage of cooking gas (LPG) and kerosene in Ranchi. Inter-alia it is alleged that the consumers have to pay extra money to get the refill of LPG cylinders.

(c) It is reported by the Indian Oil Corporation, that there is some shortage of LPG and kerosene in the Ranchi area due to the transporters strike in the States of U.P. and Bihar effective from March and the planned closure of the Haldia refinery for maintenance. The transporters strike has since been called off. The IOC has made alternate arrangements for LPG supplies from Haldia. The IOC would inquire into the alleged malpractices of their dealers in Ranchi.

### Sending letters under "Recorded Delivery" system

8567. SHRI Y. S. MAHAJAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is provision for sending a letter under "Recorded Delivery" system;

(b) whether under this system the department undertakes the responsibility to deliver the letter to the addressee whose name appears on the "recorded delivery" envelope; and

(c) if the letter is delivered to a wrong persons, what is the remedy?

THE MINISTER OF STATE FOR COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) to (c). The P&T Department has introduced a "Recorded Delivery Service" with effect from 1-11-1974. The main purpose of this service is to provide a record of posting and delivery for inland postal articles except parcels. The articles in respect of which this facility is available are not insured articles. The department, therefore, in the event of loss, damage or delay does not accept any liability for compensation. However, it is the endeavour of the Department to ensure that inland postal articles under 'Recorded Delivery Service' are delivered to the correct addressee.

## हिन्दी पत्रकारिता का विकास

8568. श्री आर० पी० जादवगवाड :  
क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का हिन्दी पत्रकारिता में प्रशिक्षण देने के लिए उपयुक्त संस्थाओं की आवश्यकता की पूर्ति हेतु हिन्दी पक्ष कापिना के विकास के लिए केन्द्रीय हिन्दी पत्रकारिता संस्थान की स्थापना के प्रश्न पर विचार करने का प्रस्ताव है ;

(ख) क्या इस उत्तरदायित्व को भारतीय जन संचार संस्थान का सौंपने के प्रश्न पर विचार किया जायेगा; और

(ग) क्या केन्द्रीय हिन्दी संस्थान के समान हिन्दी पत्रकारिता के विकास के लिए एक अलग संस्थान की स्थापना करने का प्रस्ताव भी सरकार के विचाराधीन है ?

सूचना और प्रसारण मंत्री (श्री वसन्त साठे) : : (क) से (ग) हिन्दी पत्रकारिता के विकास के लिए एक अलग संस्थान स्थापित करने का कोई प्रस्ताव फिलहाल विचाराधीन नहीं है। तथापि, भारतीय जन संचार संस्थान हिन्दी पत्रकारिता में पुनश्चर्या पाठ्यक्रमों सहित संचार में कई 'पुनश्चर्या पाठ्यक्रम चला रहा है। संस्थान ने हिन्दी पत्रकारिता में एक पुनश्चर्या पाठ्यक्रम सम्पूर्णानन्द संस्कृत विश्वविद्यालय के सहयोग से 22 जून से 4 जुलाई 1981 तक वाराणसी में आयोजित किया था। इसमें अठारह व्यक्तियों ने भाग लिया था जिनमें ग्यारह उत्तर प्रदेश के, पांच मध्य प्रदेश के और दो बिहार के थे।

### Manufacture of Crude Refining Machinery

8569. SHRI NIHAL SINGH: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the crude refining machinery being used in our oil re-

fineries has been manufactured indigenously or has been imported; and

(b) in case it has been imported, the total value of the machinery imported so far?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) and (b) Both indigenous and imported equipments have been used for setting up oil refineries in the country. The total value of equipments imported so far is estimated to be about Rs. 193 crores.

### Introduction of district sorting in North West Circle

8570. SHRI AJIT BAG: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the pattern of district sorting in North West Circle is being introduced;

(b) the impact of the above system on the postal system thereof; and

(c) the reasons for introduction of district sorting system in the circle?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) and (c) The system has provided definite routing to postal articles and has simplified sorting process.

### Reconstitution of Press Council

8571. SHRI G. Y. KRISHNAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government have reconstituted Press Council consisting of 28 members for a three year term; and

(b) if so, the details regarding the procedure followed in this regard?

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE):** (a) Yes, Sir.

(b) The members are nominated on the Press Council of India in accordance with the provisions of sub-sections (3), (4) and (5) of Section 5 of the Press Council Act, 1978 read with rules 3, 4 and 5 of the Press Council (Procedure for Nomination of Members) Rules, 1978.

**Guidelines/Instructions to Doordarshan/AIR Re: Telecasting/Broadcasting States News**

8572. **SHRI D. S. A. SIVAPRAKASHAM:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have given any guidelines or instructions to Doordarshan and AIR regarding telecasting or broadcasting news based on events arising in any States; and

(b) if so, the details thereof?

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE):** (a) No, Sir.

(b) Does not arise.

**Amount spent on publicity by Public Sector Undertakings under Ministry**

8573. **SHRI KRISHNA CHANDRA HALDER:**

**SHRI RASA BEHARI BEHERA:**

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) names of the Public Sector Undertakings under his Ministry and the amount spent for publicity by these units, unit-wise, during the last three years, year-wise;

(b) names of the news dailies and periodicals used by these units, unit-

wise for advertisement, language-wise and names of the correspondents who are in the mailing list of press release by these units, unit-wise and newspaper-wise during the last three years, year-wise; and

(c) names of the Central Government accredited correspondents in the regular mailing list of press release of these units, unit-wise, newspaper-wise with the names of officials for publicity in these units?

**THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR):** (a) The names of the Public Sector Undertakings under this Ministry are given in the statement attached. Information regarding amount spent for publicity as asked for is being collected and will be laid on the table of the House.

(b) and (c) Information sought for is not readily available. It will be too voluminous and its usefulness may not be commensurate with the efforts required for collecting it.

#### Statement

#### NAMES OF THE PUBLIC SECTOR UNDERTAKINGS

#### Department of Petroleum

1. Oil and Natural Gas Commission
2. Oil India Limited
3. Indian Oil Corporation Limited
4. Bharat Petroleum Corporation Limited
5. Hindustan Petroleum Corporation Limited
6. Cochin Refineries Limited
7. Madras Refineries Limited
8. Indo-Burma Petroleum Company Limited
9. Engineers India Limited
10. Lubrizol India Limited
11. Indian Petrochemicals Corporation Limited



12. Bongaigaon Refinery and Petrochemicals Limited
13. Biecco Lawrie Limited
14. Bridge and Roof Co. (India) Limited
15. Petrofls Co-operative Limited.

**Subsidiaries:**

16. Hydrocarbons India Limited (Subsidiary of ONGC)
17. Indian Oil Blending Limited (Subsidiary of IOC)
18. Balmer Lawrie and Company Limited (Subsidiary of IBP)

**Department of Chemicals & Fertilizers**

1. Fertilizer Corporation of India Limited
2. Fertilizers & Chemicals Travancore Limited
3. Madras Fertilizers Limited
4. National Fertilizers Limited
5. Rashtriya Chemicals & Fertilizers Limited
6. Hindustan Fertilizers Corporation Limited
7. Fertilizers (Planning & Development) India Limited
8. Pyrites, Phosphates & Chemicals Limited
9. Hindustan Organic Chemicals Limited
10. Hindustan Insecticides Limited
11. Indian Drugs & Pharmaceuticals Limited
12. Hindustan Antibiotics Limited
13. Smith Stainstreet Pharmaceuticals Limited
14. Bengal Chemicals & Pharmaceuticals Works Limited
15. Bengal Immunity Company Ltd.
16. Paradeep Phosphates Limited

**Applications pending for managerial appointments**

8574. SHRI R. PRABHU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of applications for managerial appointments pending as on date; and

(b) the number of such applications pending for more than three years?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) Number of applications for managerial appointments pending as on 31-3-1982 is 646.

(b) Number of applications pending for more than three years is 2.

**Apparel Export Promotion Council, New Delhi**

8575. SHRI M. RAJASEKARA MURTHY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that the Apparel Export Promotion Council, New Delhi, a Company licensed number Section 25 of the Companies Act 1956 has made a provision in its Articles of Association for fixed representation on regional basis on its executive committee and that too in respect of only 27 seats out of a total of 34 seats;

(b) whether Government are aware that any such provision in the articles of any Company introducing regional representation on its executive committee is against the Companies Act 1956; and

(c) what action Government propose to take in view of part (b) above?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) Yes, Sir.

(b) There is no provision in the Companies Act prohibiting the articles of any company to have representation of its members on regional basis.

(c) Does not arise in view of (b) above.

#### Discriminatory Decision Against ex-employees of DESU

8576, SHRI KESHORAO PARDHI: Will the Minister of ENERGY: be pleased to refer to the replies given to Unstarred Question No. 3509 on 16th March, 1982 and Unstarred Question No. 3761 on 15th December, 1981 regarding discriminatory decision against ex-employees of DESU and state:

(a) whether the refund of payment of Interim Relief to ex-employees is subject to the award of the Industrial Tribunal Delhi; if so, the details thereof and likely time for arriving at a decision by the Tribunal;

(b) the details of the competent authority which took the decision vide O. O. No. 5(33) A&G/81/87 dated 17-11-81;

(c) the details of the compassionate grounds on which the recovery of Interim Relief was waived along with the particulars of the employees; and

(d) whether Government are prepared to consider some other cases, if any for refund of payment of Interim Relief to ex-employees, on compassionate grounds if so, policy in this regard; and if not, the reasons?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) The case relating to the payment/refund of interim relief to the DESU employees is under

adjudication of the Industrial Tribunal, Delhi. It is not possible to indicate the likely time by which the decision of the Industrial Tribunal would be given.

(b) The Commissioner, Municipal Corporation of Delhi, exercising the powers of the DESC/MCD, being the competent authority, had taken a decision in this matter which was notified for implementation vide Office order No. F5(33)—A&G/81/87, dated 17-11-1981.

(c) Recovery of interim relief was waived off in the case of Shri S. C. Bhatia only who was suffering from chronic schizophrenia as reported by the Medical Board of Dr. Ram Manohar Lohia Hospital.

(d) DESU has reported that cases already decided can not be re-opened. There is no general policy for such cases particularly in view of the decision of the competent authority as notified by office order dated 17-11-1981 referred to above.

#### Advertisements by oil corporations for Dealerships and Distributorships particularly for Tribes

8577. SHRI BHEEKHA BHAI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to lay a statement containing:

(a) rules and regulations which are incorporated in advertisements issued by different oil Corporations in regard to dealership and distributorships;

(b) whether while issuing these advertisements, care is being taken to safeguard the interest of tribals whose families are regulated by different laws both customary and statutory; and

(c) whether Government will instruct those Corporations that dealerships and distributorships in favour of ST should not have those conditions which are allowed in case of other advertisements?

d THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) A copy of the latest guidelines issued to the oil companies for a ward of dealerships/distributorships has already been laid on the Table of the House in reply to Lok Sabha Unstarred Question No. 299 dated 23.2.1982.

(b) and (c). The object of the policy guidelines insofar it relates to Scheduled Castes/Scheduled Tribes is to ensure that both 'SC' and 'ST' get their share in each State/Union Territory against the 25 per cent quota reserved for SC/ST combined. Necessary instructions have been issued to the oil companies accordingly. The existing guidelines take care of both matriarchal/patriarchal systems of the society. Moreover, locations predominantly populated by these communities are being earmarked for them.

#### Shortage of power in states at peak Hours

8578. SHRIMATI GEETA MUKHERJEE: Will the Minister of ENERGY be pleased to state:

(a) what was the shortage of power in MW during peak hours in each State and their major cities/towns during each year for the last three

years during 31-3-81 and what were the reasons for such shortage; and

(b) whether there are load sheddings in those cities/towns on account of shortage and whether rationing or control is being done there to avoid load shedding?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) The power position in the country today is much better as compared to earlier years. The shortages have also gone down.

State-wise details about overall shortage of power in MW during peak hours during the years 1978-79, 1979-80 and 1980-81 are given in the statement attached. Details about power shortage in respect of cities and towns are not being monitored by the Ministry of Energy. Peak power shortage is due to inadequate installed generating capacity, unsatisfactory performance of thermal power stations and disproportionate hydro-thermal mix in some of the States.

(b) In order to bridge the gap between demand and availability, the State Governments enforced power cuts/restrictions on various categories of consumers/regions. Besides when there is unforeseen system disturbances like simultaneous outages of several thermal units, the State Electricity Boards are compelled to resort to load shedding to avoid system collapse.

#### Statement

Overall shortage of Power in MW during peak hours for the period 1978-79, 1979-80 and 1980-81 in the various states

(Figs in MW)

	1978-79	1979-80	1980-81
<i>Northern Region</i>			
<i>Haryana</i>			
Requirement . . . . .	660	660	870
Availability . . . . .	630	710	772
Deficit (-)/Surplus (+) . . . . .	-30	+50	-98

	1978-79	1979-80	1980-81
<i>Jammu &amp; Kashmir</i>			
Requirement . . . . .	153	188	220
Availability . . . . .	154	188	191
Deficit(—)/Surplus (+)	+1	—	—29
<i>Punjab</i>			
Requirement . . . . .	770	1120	1335
Availability . . . . .	908	1083	1130
Deficit (—)/Surplus (+)	+138	—37	—205
<i>Rajasthan</i>			
Requirement . . . . .	700	863	914
Availability . . . . .	706	739	813
Deficit(—)/Surplus (+)	+6	—124	—101
<i>Uttar Pradesh</i>			
Requirement . . . . .	2240	2290	2250
Availability . . . . .	2256	2324	2410
Deficit (—)/Surplus(+)	+16	+34	—140
<i>Western Region</i>			
<i>Gujarat</i>			
Requirement . . . . .	1535	1650	1580
Availability . . . . .	1402	1496	1450
Deficit (—)/Surplus(+)	—133	—154	—130
<i>Madhya Pradesh</i>			
Requirement . . . . .	1185	1155	1295
Availability . . . . .	862	830	997
Deficit(—)/Surplus(+)	—323	—325	—298
<i>Maharashtra</i>			
Requirement . . . . .	2865	3180	3340
Availability . . . . .	2409	2471	2832
Deficit . . . . .	—456	—709	—508
<i>Southern Region</i>			
<i>Andhra Pradesh</i>			
Requirement . . . . .	1000	1000	1290
Availability . . . . .	981	999	1186
Deficit (—)	—19	—1	—104

	1978-79	1979-80	1980-81
<i>Karnataka</i>			
Requirement . . . . .	1376	1276	1444
Availability . . . . .	1103	1075	1291
Deficit(—) . . . . .	—273	—201	—153
<i>Tamil Nadu</i>			
Requirement . . . . .	1642	1725	1623
Availability . . . . .	1709	1708	1702
Deficit(—)/Surplus (+) . . . . .	+67	17	+89
<i>Eastern Region</i>			
<i>Bihar</i>			
Requirement . . . . .	480	550	650
Availability . . . . .	465	471	481
Deficit (—) . . . . .	—15	—79	—169
<i>DVC</i>			
Requirement . . . . .	850	760	888
Availability . . . . .	758	670	888
Deficit(—) . . . . .	—92	—90	—
<i>Orissa</i>			
Requirement . . . . .	450	470	510
Availability . . . . .	519	489	560
Surplus(+) . . . . .	+69	+19	+50
<i>West Bengal</i>			
Requirement . . . . .	1000	945	1260
Availability . . . . .	850	833	1096
Deficit (—) . . . . .	—150	—112	—164
<i>Nor th-Eastern-Region</i>			
Requirement . . . . .	212	250	273
Availability . . . . .	170	181	189
Deficit(—) . . . . .	—42	—69	—84

### PABX System in India for Asian Games

8579. DR. A. U. AZMI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that PABX system in India which has been related to strowger type is the oldest with obsolete technology in the present day context and its place is being taken by the electronic PABX.

(b) whether P&T has awarded the prestigious Rs. 2 crore contract for 13500 lines for Asian Games to MELTRON; and

(c) if so, full facts and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) It is a fact that the existing PABXs are of strowger type but not obsolete. However the modern global trend is towards the Electronics PABXs.

(b) The contract for supply of Electronic PABXs for the Asian Games has been awarded to M/S Thomson-CSF-Telephones France and M/S Meltron are their the Indian Agents.

(c) The order on M/s Thomson CSF is for 13500 lines for 18 PABXs mostly belonging to Hotels and Air lines catering for facilities in connection with Asiad-82.

### Pump Sets to be Energised in Andhra Pradesh

8580. SHRI SUBHASH CHANDRA BOSE ALLURI: Will the Minister of ENERGY be pleased to state:

(a) the number of pump sets which have been energised or are likely to be energised, districtwise in Andhra Pradesh during the Sixth Five Year Plan; and

(b) the number of beneficiaries, districts-wise, in the State at the end of the Sixth Five Year Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN):

(a) and (b) The Sixth Five Year Plan (1980-85) envisages energisation of 2.8 lakh pumpsets in Andhra Pradesh. The number of irrigation pumpsets energised in the State as at the beginning of the Sixth Five Year Plan i.e. 1-4-1980, amount to 4,05,127. During the period from 1-4-1980 to 31-12-1981, 73,410 additional pumpsets have been energised, thus bringing the total number of pumpsets energised in the State to 4,78,537 as on 31st December, 1981. The district-wise details of progress are shown in the attached Statement. The number of pumpsets which are likely to be energised at the end of the Sixth Five Plan would be about 6.85 lakhs. The district-wise number of pumpsets to be energised is decided by the State Electricity Board on the basis of the number of applications received from prospective agricultural consumers.

#### Statement

Statement indicating the district-wise cumulative progress of energisation of I.P. Sets/tubewells in Andhra Pradesh as at the Commencement of Sixth Plan i.e. 1.4-1980 and that ending December, 1981

Sl. No.	Districts	Number of pumpsets/tubewells energised as on	
		31-3-1980	31-12-1981
1	2	3	4
1	Srikakulam	2,279	2,058
2	Vizianagaram	*	2,568
3	Visakhapatnam	4,134	3,349

\*Progress included in the districts of Srikakulam and Visakhapatnam out of which the new district of Vizianagaram has been created.



1	2	3	4
4	East Godavari . . . . .	9,264	10,198
5	West Godavari . . . . .	15,191	17,404
6	Krishna . . . . .	14,899	15,468
7	Guntur . . . . .	8,633	8,905
8	Prakasam . . . . .	6,468	8,143
9	Nellore . . . . .	17,011	21,912
10	Chittoor . . . . .	52,840	58,903
11	Cuddapah . . . . .	17,817	21,882
12	Anantapur . . . . .	28,598	34,282
13	Kurnool . . . . .	8,044	9,237
14	Hyderabad (Urban) . . . . .	1,147	1,156
15	Rangareddy . . . . .	18,943	22,344
16	Mahbubnagar . . . . .	18,081	21,847
17	Medak . . . . .	22,252	29,875
18	Nizamabad . . . . .	25,636	33,398
19	Adilabad . . . . .	4,538	5,608
20	Karimnagar . . . . .	55,726	63,040
21	Warangal . . . . .	29,328	35,496
22	Khammam . . . . .	6,375	7,298
23	Nalgonda . . . . .	37,923	44,166
	TOTAL . . . . .	4,05,127	4,78,537

### Setting up of super Thermal Power Station in Orissa

8581. DR. KRUPASINDHU BHOI:

Will the Minister of ENERGY be pleased to state:

(a) whether Government of Orissa have approached Central Government for setting up a super thermal power station in IB valley in Orissa; .

(b) if so, the details thereof; and

(c) whether Government of India have decided to set up the super thermal power station during the Sixth Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c) The Government of Orissa have sought coal linkage for the setting up of a 340 MW Therman Power Station in the IB Valley of Sambhalpur District.

**Issue of Identity cards to voters in West Bengal**

8582. SHRI M. V. CHANDRA-SHEKARA MURTHY:

SHRI GULAM RASOOL KOCHAK:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are actively considering to issue identity cards to the West Bengal electors;

(b) if so, whether any final decision has been taken; and

(c) whether identity cards will be issued in other States also where the elections are to be held?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) to (c). The Government have decided to extend in principle, the scheme of issuing photographed identity cards to voters, to all the States including West Bengal and the Union territories. However, the question of phased implementation of the arrangements is under consideration in consultation with the Election Commission.

**Identity cards for voters in districts of West Bengal bordering Bangladesh**

8583. SHRI TARIQ ANWAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state whether Government are considering the introduction of identity cards for voters in the districts of West Bengal bordering Bangladesh?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): The Government have decided in principle, to extend the scheme of issuing photographed identity cards to voters to all the States including West Bengal and the Union territories. However,

the question of phased implementation of the arrangements is under consideration in consultation with the Election Commission.

**Malfunctioning meters in Shalimar Bagh Colony, Delhi**

8584. PROF. AJIT KUMAR MEHTA: Will the Minister of ENERGY be pleased to state:

(a) is it a fact that DESU has now taken reading of electric meters of newly constructed DDA colony at Shalimar Bagh (AC and AD pockets):

(b) if so, how many cases of malfunctioning of energy meters have been noticed and action taken regarding replacement;

(c) how bills malfunctioning energy meters will be settled as this will be the first reading and the general procedure of settlement of bills in this regard;

(d) if the reply to part (a) above be in negative, when Government propose to take reading of the meters;

(e) how much time is generally required for submission of first bill; and

(f) is it also a fact that Zonal Inspectors are not attending to complaints of the above area properly; if so, action taken?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) DESU has reported that the readings of the electricity meters installed in Shalimar Bagh (AC&AD Pockets) have been taken and the bills upto March, 1982 are in the process of despatch.

(b) No case about the malfunctioning of meters installed in AC and AD blocks of the above colony has been reported upto 16-4-1982.

(c) In cases of malfunctioning of meters, if proved at a later date, the consumption would be assessed on the pattern of the consumption recorded on meter to be installed in place of defective meter during the subsequent period.

(d) Does not arise in view of the answer to part (a) above.

(e) DESU has reported that it generally takes them 8 to 9 months to issue first electricity consumption charges bills in the case of new connection as a number of procedural formalities are required to be completed in the process.

(f) DESU has reported that complaints about supply of electricity and other related matters are attended to at different levels including Inspectors of the area.

### राष्ट्रीय राजमार्गों पर पेट्रोल पम्पों का आवंटन

8585. श्री दौलत राम सारण : क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) एक राष्ट्रीय राजमार्ग पर दूसरे पेट्रोल पम्प के आवंटन के लिए दूरी, बिक्री आदि के बारे में कोई मानदण्ड, नियम या स्थाई आदेश हैं ;

(ख) क्या जयपुर-अजमेर राजमार्ग पर गाडोतर के निकट एक पेट्रोल पम्प है और यदि हां, तो इसकी बिक्री कितनी है और यह कब स्थापित किया गया था ;

(ग) क्या इस पेट्रोल पम्प से बहुत कम दूरी पर दूसरा पेट्रोल और डीजल पम्प खोलने के लिए विज्ञापन दिया गया है और डीजल पम्प खोलना नियमों और निर्धारित मानदण्डों का उल्लंघन है; और

(घ) क्या नया पेट्रोल पम्प नियमों का उल्लंघन करके खोला जाएगा और क्या

इसके लिए कई बार विज्ञापन निकाले गए परन्तु आपत्तियों के कारण इन्हें रद्द करना पड़ा और यदि हां, तो नया विज्ञापन देने के क्या कारण हैं और क्या इस सम्बन्ध में आपत्तियां प्राप्त हुई हैं और यदि हां, तो तत्सम्बन्धी व्याख्या क्या है ?

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री पी० शिव शंकर) : (क) जी, हां । अगस्त, 1980 से वर्तमान मात्रा-दूरी के विद्यमान मानदण्डों के अनुसार वर्तमान आउटलेट / आउटलेटों से राजमार्गों पर 15 किलोमीटर के दायरे के अन्तर्गत एक नए आउटलेट को स्थापित किया जा सकता है यदि राजमार्ग पर 15 किलोमीटर के अन्दर स्थित प्रत्येक आउटलेट को औसत मिश्रित थ्रूपुट 80 किलोमीटर प्रति माह से अधिक होती है ।

(ख) गाडोता में दिनांक 31-3-78 से एक डीजल आउटलेट कार्य कर रहा है । वर्ष 1980 और 1981 के दौरान इस आउटलेट से डीजल की औसत बिक्री क्रमशः लगभग 81 किलोलीटर और 71.5 किलोलीटर प्रति माह थी ।

(ग) और (घ). मोखमपुरा में एक रिटेल आउटलेट की स्थापना के लिए एक विज्ञापन दिया गया है । तेल कम्पनी ने वर्ष 1980 की बिक्री पर विचार किया और दिल्ली से बम्बई वाया जयपुर के बीच भारी यातायात की दृष्टि से क्षेत्र में तेजी से बढ़ती हुई मांग क्षमता के कारण बढ़ी हुई बिक्री के अनुमान और सांभर-झील पर पूर्ण रूप से चलने वाली नमक की खानों के फलस्वरूप बढ़ने वाले यातायात पर भी विचार किया ।

मोखमपुरा में स्थापित की जाने वाली प्रस्तावित नई आउटलेट के विरुद्ध शिकायतें प्राप्त हुई थीं । यह भी पता चला है कि गाडोता के वर्तमान डीलर ने न्यायालय में अपील की है ।

### रासायनिक औद्योगिक उत्पादों का उत्पादन

8 58 6. श्री राम लाल राही : क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने को कृपा करेंगे कि :

(क) क्या जिन रासायनिक औद्योगिक उत्पादों के आयात के लिए विदेशी मुद्रा खर्च करनी पड़ती थी अब उनका उत्पादन देश में ही होने लगा है और इस प्रकार विदेशी मुद्रा की बचत की जाती है ;

(ख) यदि हां, तो इन रासायनिक उत्पादों के नाम क्या हैं ;

(ग) क्या उनके मंत्रालय ने इनका उत्पादन बढ़ाने के लिए पर्याप्त मात्रा में ईंधन उपलब्ध कराने हेतु कोई नीति तैयार की है; और

(घ) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं ?

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री पी० शिव शंकर) : (क) से (घ) स्वतन्त्रता के बाद रसायन उद्योग ने तेजी से प्रगति की है। मेथेनोल, फिनोल, बेन्जीन और जाइलीन को छोड़ कर अधिकतर रसायनों की स्वदेशी मांग पूरी करने के लिए पर्याप्त स्थापित क्षमता विद्यमान है। तथापि, रासायनिक औद्योगिक उत्पादों के आयात की आवश्यकता अभी पड़ती है जब कभी उनके उत्पादन में कमी आती है। आयात किये जाने वाले रसायनों के नाम और उनकी मात्रा से सम्बन्धित सूचना का प्रकाशन महानिदेशक, वाणिज्य आसूचना एवं सांख्यिकी, कलकत्ता द्वारा भारत के विदेश व्यापार की मासिक सांख्यिकी (भाग-2) में किया जाता है जिसकी प्रतियां संसद् ग्रंथगार में उपलब्ध हैं। आयात नीति को लगातार समीक्षा की जाती है और

मांग तथा स्वदेशी उपलब्धता को ध्यान में रखते हुए आयात का विनियमन किया जाता है। जहां आवश्यक है। क्षमता उपयोग बढ़ाने और जहां स्थापित क्षमता अपर्याप्त है वहां और क्षमता के लिए लाइसेंस देने के लिए कदम उठाए जाते हैं। समग्र उपलब्धता और उद्योगों की परस्पर अग्रता की शर्त के साथ औद्योगिक उद्यमियों को लाइसेंस शुदा क्षमता तक उत्पादन करने के लिए कोक, कोयला, ईंधन, तेल आदि जैसे ईंधन का आवंटन किया जाता है।

### News Readers/Translators and Producers in A.I.R.

8587. SHRI RAMAYAN RAI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) how many News Readers-cum-Translators and News Readers are working as staff artists in All India Radio and what are their pay scales;

(b) what is the strength of production cadre in All India Radio and what are their pay scales;

(c) is it a fact that in production cader very few persons are working in the grade of Rs. 1100-1600, and if so, what are the reasons; and

(d) whether Government propose considering to give one more scale, i.e. 1100-1600 to the producers in place of Deputy Chief Producers in the interest of Programmes just like News Readers?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) There are 205 Newsreaders/ Newsreader-cum-Translators working as staff artists in AIR. Of these 148 are in the Junior Grade of Rs. 650-1200 and 57 are in the Senior Grade of Rs. 1100-1600.

(b) The strength of Production cader in All India Radio and their pay scales are as under:

Category of Post	Strength	Scale of Pay
Producer . . . . .	216	Rs. 650—1200
Senior Producer . . . . .	33	Rs. 900—1400
Deputy Chief Producer . . . . .	5	Rs. 1100—1600
Chief Producer . . . . .	7	Rs. 1300—1700

(c) In Production cader all the posts in the grade of Rs. 1100-1600 have been sanctioned on discipline basis according to requirement of programmes. These posts are, therefore, created on functional basis. While in case of Newsreader/Newsreaders-cum-Translators the senior grade is given on non-functional basis. The present ratio of posts in Junior and Senior Grade is 3:1.

(d) There is no such proposal under consideration of the Government.

**News-item Captioned 'Censorship in J&K, 8 held'**

8588. SHRI SURAJ BHAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether his attention has been drawn to the News-item under the caption "Censorship in J&K, 8 held" in the daily Tribune (Chandigarh) dated 17th February 1982 and if so, the details of the incident;

(b) the reasons for refusal by the Staff of Telegraph Office to book the Telegram addressed to the Prime Minister; and

(c) action taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir. However, transmission of no telegram was withheld.

(b) No telegram addressed to the Prime Minister or any other addressee was refused for booking.

(c) Does not arise.

**Issue of Coal Licences in Delhi by Unauthorised Officer**

8589. SHRI KRISHNA CHANDRA PANDEY: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that in Food and Civil Supplies Department of Delhi, coal licences are being issued by the Marketing Intelligence Officer in spite of the fact that neither he has any paper to do so nor any power has been delegated to him;

(b) whether it is also a fact that the officers issuing coal licences is drawing his salary as Marketing Intelligence Officer; and

(c) if so, the reasons and rules under which coal licences are being issued by the unauthorised officer and the steps Government propose to take to remedy the situation?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) to (c) Marketing Intelligence officer is a Gazetted Officer of the Delhi Administration and the Delhi Administration have equated this post with that of a Civil Supplies officer. Under the Delhi coal control order, 1963, Civil

Supplies Officer is authorised to issue or renew coal licences. Due to shortage of officers, the Delhi Administration have indicated that they have posted the Marketing Intelligence Officer as incharge of the fuel Branch by way of internal administrative adjustment. The Fuel Branch is entrusted with the function of issuing coal licences. All coal licences are invariably sanctioned by the commissioner Food & Supplies and such sanctions is communicated by the Marketing Intelligence Officer to the licencees concerned while discharging the duties of incharge of Fuel Branch. Thus, while the Commissioner Food & Supplies sanctions the issue of licences, the Marketing Intelligence Officer only signs such sanctioned licences. The lapse in not getting such licences actually signed by the Civil Supplies Officer therefore is technical in nature only and it had not caused loss or gain to anyone. In any case to avoid even this technical objection the Delhi Administration have already issued orders to get such licences signed by the Civil Supplies Officer only.

वाडेजा गांव, अहमदाबाद में पेट्रोल पम्प के विरुद्ध शिकायत

8590. श्री छोटू भाई गामित : क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गुजरात में अहमदाबाद जिले के वाडेजा गांव में मैसर्स एम० एस० देसाई एण्ड कम्पनी द्वारा चलाए जा रहे पेट्रोल पम्प के बारे में सरकार को पेट्रोल में पानी और मिट्टी का तेल मिलाने की बहुत शिकायतें प्राप्त हुई हैं; और यदि हां, तो सत्सम्बन्धी ब्यौरा क्या है; और

(ख) इस पेट्रोल पम्प के मालिक को दण्ड देने के लिए क्या कार्यवाही की गई है या करने का विचार है ?

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री पी० शिव शंकर) : (क) और (ख). 25-2-1980 से 18-11-81 की अवधि के दौरान अहमदाबाद के बरेज गांव में मैसर्स एम० एस० देसाई डीलर के माल में असंगतियां मैसर्स हिन्दुस्तान पेट्रोलियम कारपोरेशन लि० द्वारा देखी गई थी। आगे और जुलाई, 1981 में इस फुटकर पेट्रोल बिक्री केन्द्र के नैमी निरीक्षण के दौरान कम्पनी के क्रय अधिकारी द्वारा इस फुटकर बिक्री केन्द्र के पेट्रोल का फिल्टर पेपर टेस्ट किया गया था जिसमें कुछ मिलावट का पता चला था। एच० पी० सी० एल० द्वारा बम्बई में अपनी प्रयोगशाला में पेट्रोल के नमूने का परीक्षण भी किया गया था और यह देखा गया था कि यह अपेक्षित नमूनों के अनुरूप नहीं था। एच० पी० सी० एल० ने इस पम्प के लिए सभी पेट्रोलियम उत्पादों की सप्लाई रोक दी थी और निलम्बन अभी जारी है। कम्पनी द्वारा डीलर के विरुद्ध डीलर्स क्लर की शर्तों के अधीन उपयुक्त कार्रवाई किये जाने का प्रस्ताव है।

#### Setting claims of Casual Labourers

8591. SWAMY INDERVESH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) how many casual labourers have claimed payment of their idle (intervention) period for legal termination of their services in All India Radio, as per Directorate General, All India Radio, New Delhi, Memorandum No. B-11017(11)/80-WL, dated the 10th July, 1980;

(b) how many such claims have been settled by the management of All India Radio; if not, what are the reasons for not settling the same; and

(c) how much time it will take for settling the above claims of casual labourers?



**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE):** (a) There are six such cases.

(b) and (c). Three cases have been decided and settled in favour of the management. One case has been decided by the Ministry of Labour and is likely to be settled by the end of May 1982. While one case has been pending with Assistant Labour Commissioner(C), Delhi, the other is under process. These cases will be settled as and when decided by the Assistant Labour Commissioner(C), Delhi.

#### **Loan Assistance of State for new Power Projects**

8592. **SHRI GADADHAR SAHA:** Will the Minister of ENERGY be pleased to lay a statement showing :

(a) the States given additional loan for new power projects;

(b) break-up loan assistance and projects (State-wise); and

(c) special features of new sanctions and new projects?

**THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN):** (a) to (c). The Central assistance is provided to the States for their Annual Plans in the form of block loans and block grants based on the formula approved by the National Development Council and is not related to any specific project, scheme or programme. However, an additional LIC Loan assistance of Rs. 12.27 crores was allotted in 1980-81 to the following States on 31st May, 1980:

(Rs. in crores)

Meghalaya . . . . .	1.25
Andhra Pradesh . . . . .	2.02
Gujarat . . . . .	1.43
Haryana . . . . .	1.57
Maharashtra . . . . .	3.00
Orissa . . . . .	1.00
Rajasthan . . . . .	2.00

The above loans were accepted to finance the overall power plan of these States and were not earmarked for specific projects.

#### **Indian Metals and Ferro Alloys Ltd.**

8593. **SHRI CHINTAMANI PANIGRAHI:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Indian Metals and Ferro Alloys Ltd. Co., having its ferro system factory at Rayagada in Orissa, had ever been inspected by the Department of Company Affairs;

(b) if so, when it was inspected last and the reports of such inspection; and

(c) if not inspected, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM):** (a) Yes, Sir.

(b) In the year 1973, an inspection of the books of accounts of the company was carried out under section 209(4) of the Companies Act. Recently, another inspection of the books of accounts and other records of the company has been ordered and the inspection report is awaited.

(c) Does not arise.

#### **Setting up of anti-Biotics Plants**

8594. **SHRI LAKSHMAN MALICK:**

**SHRI HARIHAR SOREN:**

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total number of anti-biotics plants set up in the country;

(b) the number of such anti-biotic plants managed by public sector and the number of such plants managed by private sectors;

(c) the places at which they are located;

(d) whether it is a fact that the antibiotic plants are incurring heavy loss;

(e) if so, the name of such plants and the reasons thereof; and

(f) the efforts made by the Government to see that those antibiotics plants run without loss?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) to (c). Sector-wise lists of plants producing Antibiotics in the organised sector along-with their locations are given below:—

#### A. PUBLIC SECTOR

1. Indian Drugs & Pharmaceuticals Ltd.—U.P. & Andhra Pradesh.
2. Hindustan Antibiotics Ltd. Maharashtra.

#### B. PRIVATE SECTOR

3. Alembic Chemicals Works, Gujarat
4. Standard Pharmaceuticals, West Bengal.
5. Synbiotics, Gujarat.
6. Boehringer Knoll, Maharashtra.
7. Park Davis, Maharashtra.
8. Dey-Se-Chem Ltd., West Bengal.
9. Mac Lab., Maharashtra.
10. Cyanamid, Gujarat.
11. Pfizer, Chandigarh.
12. Ranbaxy Punjab.
13. Themis Pharmaceuticals, Gujarat

(d) and (e). The Antibiotics Plants in the Public Sector and Dey-Se-Chem Limited are incurring losses. As regards other private sector plants. Antibiotics from part of their drugs and pharmaceuticals production. Specific information on losses incurred in the Antibiotics plants of those companies is not available. The main reasons

for losses in IDPL have been given in reply to part (b) of Lok Sabha Unstarred Question No. 5884 dated 30-3-1982. The reasons for losses in HAL have been furnished in reply to part (b) and (c) of Lok Sabha Unstarred Question No. 4697 dated 23-3-1982. The past losses in Dey-Se-Cham are reported to be on account of inadequate margin between the sale price of Chloramphenicol and the price at which L—Base was available to them, aggravated by higher prices of other chemicals and the low output of the bulk drug.

(f) The important steps taken by Government to improve the working and to reduce losses in IDPL have been indicated in reply to part (b) of Unstarred Question No. 5884 answered on 30-3-1982.

The steps proposed to improve the performance and to reduce losses in Hindustan Antibiotics Limited have been given in reply to part (b) of Unstarred Question No. 4871 answered on 23-3-1982.

#### Shortage of typists in Civil Courts Tis Hazari, Delhi

8595. SHRI R. R. BHOLE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that there is acute shortage of typists in the Civil Courts at Tis Hazari, Delhi with the result that litigants have to wait for months together to get certified copies of judgements even on urgent basis; and

(b) if so, the steps Government propose to take to cope with the situation?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) and (b). According to the report received from the Registrar of Delhi High Court

no specific instance has come to their notice where the litigants have not got certified copies for months together. However, they have pointed out that with the sanctioned strength of staff which, according to them, is inadequate, copies are supplied to the litigants as expeditiously as possible, but there might be some cases of delay which can be attributed to reasons such as non-availability of some cases/files due to their being summoned from the lower courts; preparation of decrees sheets etc; and photostat machines going out of order at times.

For expeditious supply of copies, photostat copies have been provided to the copying Agency, civil and Sessions. The High Court have issued directions to the Courts of Rent Controllers and Sub-Judge to supply certified copies of the appealable judgements or orders, if applied, within one month from the date of such judgements or orders. Directions have also been issued by the High Court to all Judicial Officers to direct the Ahlamads to send the requisite record to the respective Copying Agency without loss of time whenever records are requisitioned from them.

#### **Performance of Hindustan Antibiotics Limited.**

8596. SHRI KRISHNA PRAKASH TIWARI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state whether at a time when the country should have been moving in the direction of self-sufficiency in the production of penicillin, ampicillin and other life saving drugs, HAL is going in reverse gear and its poor performance has forced Government to go in for liberal imports of ampicillin?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): No, Sir. Production of the life saving drugs

Streptomycin and Pencillin by Hindustan Antibiotics Ltd. has increased in 1981-82 as compared to the Production in the previous year. HAL has been producing mainly Ampicillin Anhydrous for commercial sales and imports are of Ampicillin Trihydrate, for which number of other manufacturers have been Licensed.

#### **Shortages of Drugs and Pharmaceuticals**

8597. SHRI KRISHNA KUMAR GOYAL: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) how do Government propose to meet shortages of essential drugs and pharmaceuticals; and

(b) the amount spent on import of drugs during 1980-81 and the steps taken to produce life saving drugs indigenously?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) and (b). Government constantly reviews the demand and indigenous production of essential bulk drugs and has taken all feasible steps to increase their production & availability in the country.

The various steps taken by the Government to increase indigenous production of the bulk drugs have been given in reply to the Lok Sabha Unstarred Question No. 4685 answered on 23-3-1982.

Imports are allowed to meet the shortfall between indigenous production and indigenous demand and also to meet the total requirements of the country of such bulk drugs which are not presently manufactured in the country.

According to the Directorate General of Health Services, the c.i.f. value of imports of bulk drugs, drug intermediates, chemicals, solvents, finished

formulations and mechanical contraceptives during 1980-81 is Rs. 112.8 crores. This includes imports of raw materials required for manufacture of drugs & pharmaceuticals for exports.

#### Loss in Hindustan Antibiotics, Pimpri

8598. SHRI RASHEED MASOOD:

SHRI B. D. SINGH:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the State owned Hindustan Antibiotics Ltd. in Pimpri has suffered heavy losses because of the under-utilisation of its installed capacity and mismanagement;

(b) if so, the losses suffered by the HAL during 1979, 1980 and 1981 because of the under-utilisation of its installed capacity and the reasons for the non-utilisation of its full capacity; and

(c) whether Government have made any inquiry with regard to the mismanagement of the HAL, if so, details thereof and the steps taken by Government to improve its working?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) No, Sir. The main reasons for the losses have been indicated in reply to Lok Sabha Unstarred Question No. 4697 dated 23-3-1982.

(b) and (c). Do not arise.

दिल्ली में कोयले की सप्लाई

8599. श्री दया राम शाक्य : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली को इसकी कुल मांग का केवल 30 प्रतिशत कोयला ही मिल पा रहा है ;

(ख) क्या यह सच है कि यह कोयला इतना घटिया है कि सरकारी कोयला विक्रेताओं ने कोयले की चौथाई मात्रा तक उठाने से इंकार कर दिया है ;

(ग) यदि हां, तो इसके लिए कौन-कौन से अधिकारी उत्तरदायी हैं और उनके विरुद्ध क्या कार्यवाही की गई है; और

(घ) यदि कोई कार्यवाही नहीं की गई है, तो उसके क्या कारण हैं ?

ऊर्जा मंत्रालय के कोयला विभाग में राज्य मंत्री (श्री गार्गी शंकर मिश्र) : (क) जी, नहीं। दिल्ली को सोफ्ट कोक की सप्लाई कम या देशी यहां की आवश्यकताओं के अनुसार ही है और दिल्ली में इस ईंधन की कमी की कोई शिकायत मिली है।

(ख) से (घ). दिल्ली को सोफ्ट कोक की खराब किस्म की सप्लाई की शिकायत यदा-कदा रही है। भा० को० को० लि०—जो दिल्ली को सोफ्ट कोक सप्लाई करता है—ऐसी शिकायतों को देखता है और सुधार के लिए आवश्यक कार्रवाई करता है। इसमें लदान के समय बेहतर देख-रेख शामिल है। इस सम्बन्ध में जो कदम उठाये गये हैं उनके परिणाम-स्वरूप सोफ्ट कोक की सप्लाई में किस्म सम्बन्धी शिकायतें कम हो गई हैं।

#### Allotment of Quotas of Alcohol by Maharashtra Government

8600. SHRI TRILOK CHANDRA:  
DR. A. U. AZMI:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Maharashtra Government has been allotting huge quotas of alcohol to a group of distilleries and

manufacturing units in four or five States ignoring the State's own distilleries and liquor manufacturing units in contravention of the directive of the Central Molasses Board and has once again decided to give a special quota of four million litres of alcohol to Mc Dowell and Co.; and

(b) if so, the reasons thereof together with action taken?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) and (b). In the current alcohol year 1981-82 (Dec.—Nov.), Maharashtra Government have fully released the alcohol, allocated to deficit States by the Government, based on an assessment by the Central Molasses Board, of the availability of, and demand for, alcohol.

The Government of Maharashtra have informed the Government that there is a great demand in Maharashtra for Indian Made Foreign Liquor (IMFL) manufactured by some reputed manufacturers who do not have their factories located in Maharashtra. The manufacturers within the State are not in a position to meet the full requirement of IMFL in the State. The shortfall in the supply of I.M.F.L. is being made good by allotment of alcohol to I.M.F.L. manufacturers outside the State with a specific condition that the I.M.F.L. produced from out of the alcohol is brought back to Maharashtra for sale. This arrangement also increases excise duty receipts, accruing to the State. In the sugar year 1980-81 (Oct.-Sept.) 35.50 lakh litres were so allocated to five I.M.F.L. manufacture outside the State. This allotment is inclusive of a quantity of 25 lakh litres allotted to M/s. Mc Dowell & Co. Ltd. It is proposed to similarly allot to M/s. Mc Dowell & Co. Ltd. a quantity of 40 lakh litres of alcohol in the current sugar year 1981-82. Maharashtra Government have also reported that the

legitimate requirements of I.M.F.L. manufacturers within the State are being met.

#### Damodar Valley Project and its objects

8601. SHRI RAJAGOPAL NAIDU: Will the Minister of ENERGY be pleased to state:

(a) the objects of Damodar Valley project; and

(b) how far the objects have been fulfilled?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). The objects of Damodar Valley Project are to operate schemes relating to generation, transmission and distribution of electrical energy, flood control, irrigation, water supply, drainage, afforestation etc., in Damodar Valley. Pursuant to the fulfilment of these objects, Damodar Valley Corporation have constructed dams at Tilaiya, Maithon, Konar and Panchet Hill, a barrage at Durgapur, irrigation cum navigation canal system, thermal power stations, hydel power stations, a network of associated transmission and distribution lines etc. D.V.C. within the limits of its resources have also undertaken programmes in soil survey, soil conservation afforestation etc.

#### Farakka Super Thermal Power Project

8602. SHRI D. M. PUTTE GOWDA: SHRI K. LAKKAPPA:

Will the Minister of ENERGY be pleased to state:

(a) whether the National Thermal Power Corporation has approached the World Bank for a loan of S 400 Million for the second phase of Farakka Super Thermal Power Project;

(b) if so, the full capacity and details of the units for which the loans are required;

(c) whether Government have received any reports from the National Thermal Power Station in regard to their new projects for approval; and

(d) if so, full details of the reports and action taken or proposed to be taken in the matter by Government?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). The world Bank is providing assistance of 250 million dollars for the execution of the first phase of 600 MW of the Farakka Super Thermal Power Station.

The Feasibility Report for the second phase of 1500 MW of the Farakka Super Thermal Power Station is being prepared by the National Thermal Power Corporation. The question of approaching World Bank, would arise after the finalisation of the Feasibility Report.

(c) and (d). The position regarding proposals for new projects to be executed by NTPC is as follows:—

(i) The Feasibility Report for Stage— I of 1260 MW of the Vinhyachal Super Thermal Power Station to be located at Waidhan in Sidhi district of M.P. has been granted techno-economic clearance by CEA and is being processed for an investment decision by Government.

(ii) The Feasibility Report for Stage—I of the 1000 MW Rihand Super Thermal Power Station to be located at Mirzapur district of Uttar Pradesh is being processed for techno-economic clearance by CEA and investment decision by Government.

(iii) The Feasibility Report for Stage—I of 800 MW of the Kahalgaon Super Thermal Power Station

to be located in Bihar has been granted techno-economic clearance by Central Electricity Authority.

#### Per capita consumption of energy

8603. SHRI SATYASADHAN CHAKRABORTY: Will the Minister of ENERGY be pleased to state:

(a) what is the per capita consumption of energy in the country;

(b) comparative figures for countries like Korea, Pakistan, Japan, China and Hungary; and

(c) Government's plan to improve the per capita consumption?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). The per capita availability of commercial energy in Kilogram coal equivalent for India and other countries for the year 1979 is as follows:—

Name of country	Per Capita availability in Kilogramme Coal equivalent (Kgce)
1. India . . . . .	178
2. Korea (Democratic Peoples' Republic)	2648
3. Pakistan . . . . .	182
4. Japan . . . . .	3723
5. China . . . . .	729
6. Hungary . . . . .	3801

(c) The Sixth Five-Year Plan attaches considerable importance to increasing commercial energy availability in the country. The programme



drawn up for the various energy sub-sectors envisages increasing energy availability as follows:-

	1979-80	1984-85
Coal (Million tonnes)	103.96	168.00
Petroleum (Million tonnes)	29.65	45.50
Electricity Generation (Twh)	112.00	191.24

These developments would enable the energy sector to meet the growing demand for commercial energy which would arise. The per capita energy availability is also expected to increase substantially in the Plan period.

#### Reduction in Newsprint Import

8604 SHRI G. M. BANATWALLA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Newsprint Advisory Committee has suggested any reduction in the newsprint import during 1982-83;

(b) if so, the extent of reduction suggested;

(c) the reasons given for suggested reduction; and

(d) Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI ARIF MOHAMMED KHAN): (a) Yes, Sir.

(b) and (c). As against the decision to import 3.00 lakh tonnes of newsprint during 1981-82, the Newsprint Advisory Committee recommended that only 1.84 lakh tonnes of newsprint might be imported during 1982-83. The reduction of 1.16 lakh tonnes was suggested because of (i) increased indigenous production expected to be achieved by the NEPA

Mills as well as two other newsprint plants which have recently started production and (ii) availability of a substantial quantity of newsprint from the buffer stocks of State trading Corporation.

(d) The Government have accepted the recommendations of the Newsprint Advisory Committee.

#### Import of Soda Ash

8605. SHRI K. T. KOSALRAM: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the quantum of soda ash that has been imported year-wise during the past three years;

(b) whether all the imported soda ash has been priced very much lower than the indigenously produced soda ash; and

(c) if so, whether there is any proposal to continue with the import of soda ash till the stability in price between the two is established?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) Imports of soda ash were about 1.35 lakh tonnes in 1979-80 and 0.60 lakh tonnes in 1980-81 (upto November, 1980). The import statistics are compiled and published by the Director General of Commercial Intelligence and Statistics, Calcutta. Statistics for the period subsequent to November, 1980 are yet to be published. Once these statistics are compiled, they will be published in the Monthly Statistic of Foreign Trade of India, Volume—II, copies of which will be available in the Parliament Library.

(b). The import prices of soda ash vary from consignment to consignment depending upon the country of origin and the volume of consignment.

Over the past two years the c.i.f. prices have declined. It would appear that the c.i.f. prices of soda ash light are now of the order of US \$ 80 per tonne. The present landed prices based on c.i.f. US \$ 80 per tonne are a little less than the manufacturers' ex-works prices.

(c) Soda ash is on Open General Licence (OGL) with effect from 14th January, 1979. The import policy is constantly under review. Imports are regulated taking into account the demand and indigenous availability.

#### Demand for Kerosene oil by the Rajasthan

8606. SHRI JAI NARAYAN ROAT: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have received any demand from the Rajasthan State Government for the supply of more kerosene oil to enable the State Government to meet the public demand in that State; and

(b) if so, the details thereof and what action Government have taken so far in the matter and when Government propose to meet the increased demand of the State?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) and (b). No request for allocation of more kerosene oil has been received from the Government of Rajasthan to meet the public demand. However, a request for additional allocation of 300 Kls of kerosene for industrial use was received in the month of March, 1982. In terms of the Kerosene (Destruction on Use) Order, 1966, the State Government has the discretion to allow the use of kerosene for purposes other than for cooking or illumination keeping in view the overall monthly allocation. No additional allocation by the centre is made for such purposes.

#### Demand from West Bengal for more Kerosene Oil

8607. SHRI CHITTA MAHATA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that Government of India have received a demand from the West Bengal Government for the supply of more kerosene oil to enable the State Government to meet the Public demand in that State; and

(b) if so, the details thereof and what action Government have taken so far in the matter?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) No request to supply more kerosene to West Bengal has been received from the Government of West Bengal in recent months. However, an allocation of 35200 tonnes per month has been made to West Bengal for the summer months (March—June 1982) as per uniform policy evolved in this regard.

(b) Does not arise.

#### Divorce Cases Pending in Courts

8608. SHRI XAVIER ARAKAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) how many divorce cases are pending in various courts from 1979 onwards;

(b) how many matrimonial cases are pending and how many were disposed of in 1979, 1980 and 1981; and

(c) which State has the highest matrimonial cases?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL):  
(a) to (c). [The required information is being collected and will be laid on the Table of the House when received.]

### दिल्ली में डाक तार विभाग के भवनों का निर्माण

8609. श्री चतुर्भुज :

श्री कृष्ण कुमार गेदल :

क्या संचार मंत्री निम्नलिखित जानकारी दर्शाने वाला विवरण सभा पटल पर रखने की कृपा करेंगे कि :

(क) क्या दिल्ली विकास प्राधिकरण द्वारा डाक तार विभाग को उनके कार्यालय भवनों के निर्माण के लिए दिल्ली में कुछ स्थलों का आवंटन किया गया है, और यदि हां, तो ये कहां स्थित हैं तथा प्रत्येक स्थल का क्षेत्रफल क्या है ;

(ख) डाक तार विभाग भवनों का निर्माण कब तक होने की संभावना है और उनमें उसके कार्यालयों के कब तक शुरू होने की संभावना है; और

(ग) क्या दिल्ली पिनकोड संख्या 110006 और 110007 के अन्तर्गत क्षेत्रों को, जो काफी दूर-दूर हैं, विभाजित करने कोई प्रस्ताव है और यदि हां, तो इस पृथकीकरण पर किन-किन स्थानों पर डाक घर खोले जाने का प्रस्ताव है ?

संचार मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना) : (क) दिल्ली विकास प्राधिकरण ने डाक भवनों के निर्माण

हेतु 30 भूखण्ड आवंटित किए हैं। 23 भूखण्डों का अधिग्रहण कर लिया गया है शेष 7 भूखण्डों का अधिग्रहण किया जाना शेष है क्योंकि अभी कुछ औपचारिकताएं पूरी की जानी हैं। प्रत्येक भूखण्ड की स्थिति तथा उसका क्षेत्रफल संलग्न विवरण में दिया गया है।

दूरसंचार भवनों के निर्माणार्थ दिल्ली विकास प्राधिकरण ने कोई भूखण्ड आवंटित नहीं किया है। दूर संचार शाखा के प्रशासनिक भवन के निर्माणार्थ भूमि के आवंटन के लिए मामला निर्माण एवं आवास मंत्रालय के साथ उठाया गया है।

(ख) नई सब्जी मंडी डाक घर हेतु भवन का निर्माण पहले ही पूरा कर लिया गया है। तथा डाकघर ने कार्य करना प्रारम्भ कर दिया है। अशोक बिहार डाकघर का निर्माण भी लगभग पूरा हो गया है तथा बहुत ही शीघ्र इसका (भवन का) अधिग्रहण कर लिया जाएगा। झण्डे वालान में दिल्ली डाक भवन तथा काकानगर, बसन्त बिहार तथा मायापुरी चरण-II डाकघरों हेतु भवनों का निर्माण 1982-83 में प्रारम्भ करने का प्रस्ताव है। शेष भूखण्डों पर भवन निर्माण कार्य प्राथमिकताओं के तथा निधि की उपलब्धता के आधार पर किया जाएगा।

(ग) दिल्ली पिनकोड 110006 तथा 110007 का द्विशासन करने का कोई प्रस्ताव नहीं है क्योंकि दोनों डाकघर सुचारू रूप से कार्य कर रहे हैं।

## विवरण

दिल्ली विकास प्राधिकरण द्वारा आवंटित भूखण्ड—उनकी स्थिति तथा क्षेत्रफल

क्रम सं०	नाम व स्थिति	क्षेत्रफल
1	2	3
1.	नई सब्जी मण्डी (नई फल मार्किट)	226.67 वर्गगज
2.	अशोक बिहार	458.00 "
3.	ईस्ट ऑफ कैलाश	978.00 "
4.	माया पुरी औद्योगिक क्षेत्र	200.00 "
5.	आर० के० पुरम सैक्टर-V	861.42 वर्ग मीटर
6.	मालछा मार्ग	637.22 वर्ग गज
7.	आर० के० पुरम सैक्टर-VII	2432.87 "
8.	आर० के० पुरम सैक्टर-VIII	1787.00 "
9.	दिल्ली डाक भवन (झण्ड वालान)	7558.00 "
10.	जनक पुरी ब्लाक ए-3	228.00 "
11.	जनक पुरी ब्लाक बी	990.00 "
12.	जनक पुरी ब्लाक सी	600.00 "
13.	वजीर पुर फ़ैज III	453.00 वर्ग मीटर
14.	न्यु सीलम पुर फ़ैज III	200.00 "
15.	वसन्त बिहार सामुदायिक केन्द्र	64' × 76 फिट
16.	साकेत (मालवीय नगर एक्स)	55'-3" × 40'
17.	पदम नगर	10.668 मी० × 18' × 228" मी०
18.	लारेंस रोड पॉकेट सी-7	40' 23'-3"
19.	यमुना पुरी (यमुना बिहार)	137.5 वर्ग मीटर
20.	डी० डी० ए० फ्लैट कालका जी	135 वर्ग मीटर
21.	झिलमिल औद्योगिक काम्प्लेक्स जी० टी० रोड शाहदरा	94' × 50'
22.	मण्डौली फजलपुर	200.00 वर्ग गज
23.	जी०टी०करनाल रोड औद्योगिक क्षेत्र	1230.00 वर्ग गज
24.	पटपड़ गंज	/एकड़
25.	पटपड़ गंज	387.00 वर्ग गज
26.	पटपड़ गंज	484.00 वर्ग गज
27.	राणा प्रताप बाग	4317.00 वर्ग गज
28.	जिला सेंटर नजफगढ़ रोड	79 एकड़
29.	काका नगर	79 एकड़
30.	सफदरजंग आवास योजना पी० ओ०	500.00 वर्ग गज

### Production of Caprolactum

8610. SHRIMATI MOHSINA KID-WAI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the only joint sector unit at Baroda producing Caprolactum has stepped down or altogether stopped production in view of accumulating stocks with it;

(b) if so, whether it is also a fact that users of this commodity which are in private sector prefer to import caprolactum since it is cheaper abroad by over Rs. 10,000 per tonne; and

(c) if so, what steps are proposed to be taken to make this plan commercially viable?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) The production of Caprolactum by the Gujarat State Fertilizer Company, the only producer of caprolactam in the country, during the years 1979, 1980 and 1981, was about 13,030 tonnes, 13,945 tonnes and 11,800 tonnes respectively. Production of caprolactam has not stopped.

(b) The indigenous capacity and production of caprolactum is not sufficient to meet the demand of about 40,000 tonnes/annum. Therefore, imports are inevitable.

(c) The Gujarat State Fertilizer Company is a commercially viable organisation.

### Running / Commentaries of Events on Doordarshan in English and Hindi

8611. PROF. RUPCHAND PAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that running commentaries of events on

Doordarshan are done only in English and Hindi; and

(b) if so, what is the reason of excluding regional languages from running commentaries on Doordarshan?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) and (b). No, Sir. Running Commentaries are often telecast in regional languages from various Doordarshan Kendras specially in the case of sports of local and regional interest. However, commentaries on major National or International sports events are telecast only in Hindi and English as these telecast go on the entire TV network and it is not possible due to paucity of Channels and Transmission time to add regional commentaries.

### Allotment of Gas Agencies and Petrol Pumps in Uttar Pradesh

8612. SHRIMATI KAILASH PATI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of gas agencies and petrol pumps allotted in the State of Uttar Pradesh so far;

(b) how many of them have been allotted to Scheduled Caste and Scheduled Tribe categories; and

(c) the number of gas agencies and petrol pumps proposed to be allotted to the general and scheduled Caste and Scheduled Tribe categories during the current year?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) As on 1-1-1982, there were 72 LPG agencies and 1509 petrol/diesel pumps in Uttar Pradesh.

(b) SC/ST LPG agencies and petrol pumps have been specially earmarked since Government introduced

the reservation policy. 4 LPG agencies and 9 petrol/diesel pump dealerships were awarded since then to Scheduled Castes. No award has been made to Scheduled Tribe candidate so far.

(c) Out of a total of 43 LPG agencies proposed for Uttar Pradesh in 1982-83 plan, 13 have been earmarked for Scheduled Castes category, none for Scheduled Tribes and the rest for 'Open' and other reserved categories. The 1982-83 plan for Petrol/Diesel pumps is yet to be finalised by the Industry.

#### Hearing of cases filed 10 years ago in Supreme Court

8613. SHRI DIGVIJAY SINH: Will the Minister of LAW JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) how many cases filed 10 years ago in the Supreme Court have still not come up for hearing;

(b) are Government aware that justice delayed is justice denied; and

(c) what steps are being taken to see that such cases get priority over all other cases for disposal?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL):

(a) As per information furnished by the Supreme Court Registry, the number of cases filed in the Supreme Court 10 years ago (i.e. in 1972 and earlier) which had not come up for hearing till 1st March, 1982 was 2047.

(b) and (c). Delays in the disposal of cases are undoubtedly a cause of serious concern. The Supreme Court Registry has not reported any special measures to give priority to 10 year old cases over all other cases. The Registry has pointed out that occasionally larger benches are constituted to hear important constitutional matters. Such larger benches have to be constituted depending upon the matter and nature of question involved. Further, special cate-

gory of matters like Habeas Corpus petitions, Election Appeals, Tax Appeals and Criminal Appeals involving capital sentences have to be given priority over ordinary civil appeals. Special dates are therefore fixed for urgent matters. The Supreme Court Registry has, however, intimated various steps that have been taken to expedite cases generally. These include: grouping together of writ petitions with identical questions and listing them together for hearing grouping together of other matters involving identical questions and making efforts to see that such groups are disposed of early. With a view to cutting short the time factor involved, in the preparation of records, the Supreme Court rules were revised in 1966 providing for printing of records under the Court's own supervision. As that was also taking quite some time, the Court of late has started, wherever possible, dispensing with the preparation of records and hearing the appeals on special leave paper book itself, after the parties have filed their counter affidavits and affidavits in reply. In urgent matters, the Court fixes a date of hearing of appeals. The Supreme Court rules have been amended to vest more powers in the Registrar and the Judge in chambers so that more time is available to the Court for regular matters. Other amendments have also been made in the rules for the purpose of expedition. On Mondays and Fridays the Court assembles in 7 divisions to hear miscellaneous matters.

Apart from the above mentioned measures taken by the Supreme Court, the Tenth Law Commission has been constituted recently and one of its terms of reference is to keep under review the system of judicial administration with the object of securing *inter alia* elimination of delays, speedy clearance of arrears and reduction in costs so as to secure quick and economical disposal of cases without affecting the cardinal principle that decisions should be



just and fair. The Tenth Law Commission has intimated that it proposes to embark upon a study of the problem of evolving a methodology for speedier disposal of matters coming before the Supreme Court.

#### Setting up Electronic Telephone exchange Manufacturing unit with French Aid

8614. SHRI HARIHAR SOREN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have taken a decision to set up an Electronic Telephone Exchange manufacturing unit in the country with French aid;

(b) if so, whether Government of France will provide technical know-how and funds;

(c) the location of such factory; and

(d) the progress made so far in implementing the above proposal?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) No, Sir.

(b) to (d). Does not arise.

#### Delivery of Postal Materials in Agartala

8615. SHRI AJOY BISWAS: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that monthly journals and other periodicals are not delivered timely and some times those do not reach the concerned persons from the Agartala Post Office at all.

(b) whether it is also a fact that the monthly journals and periodicals are being sold out in the market instead of delivering them to the concerned persons; and

(c) if so, what steps Government have taken to stop the practice and ensure the regular and timely delivery of the postal materials to the people of Agartala?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) to (c). No such complaint was received in this regard. However, suitable instructions have been issued to keep watch.

#### नवादा तथा पटना के बीच एस० टी० डी० प्रणाली लागू करना

8616. श्री कुंदर राम : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) पटना और नवादा के बीच एस० टी० डी० प्रणाली लागू करने के लिए नवादा में रखे आवश्यक उपकरणों को चालू करने में त्रिलम्ब के क्या कारण हैं;

(ख) उसके लिए उत्तरदाई अधिकारियों के नाम क्या हैं; और

(ग) उनके विरुद्ध क्या कार्रवाई करने का विचार है ?

संचार मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना) : (क) एस० टी० डी० चालू करना नवादा के स्थानीय करचल एक्सचेंज को स्वचालित बनाने तथा नवादा को पटना के साथ विश्वसनीय पारेषण माध्यम द्वारा जोड़े जाने पर निर्भर करता है। इस हेतु अपेक्षित उपकरण फिलहाल उपलब्ध नहीं है क्योंकि देश में इसकी अत्यधिक कमी चल रही है।

(ख) प्रश्न ही नहीं उठता।

(ग) प्रश्न ही नहीं उठता।

‘जेनरेटिंग सेटों’ के आयात की अनुमति मांगने वाले राज्य विद्युत बोर्ड

8617. श्री नरसिंह सकवाना : क्या ऊर्जा मंत्री यह बताने को कृपा करेंगे कि :

(क) उन राज्य विद्युत् बोर्डों के नाम क्या हैं जिन्होंने अपने बिजली घरों के लिए विदेशी ‘जेनरेटिंग सेटों’ के आयात की अनुमति मांगी है ;

(ख) क्या देश में ‘जेनरेटिंग सेटों’ की कमी के कारण बिजली उत्पादन में रुकावट आ रही है और यदि हां, तो सरकार इस अभाव को दूर करने के लिए क्या कदम उठा रही है ;

(ग) देश में अगले वर्ष कितने ‘जेनरेटिंग सेट’ बनाए जाएंगे और उनकी मांग कितनी है; और

(घ) क्या सरकार का विचार विदेशों से ‘जेनरेटिंग सेट’ मंगाने की अपनी नीति की पुनरीक्षा करने का है ?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री विक्रम महाजन) : (क) उत्तर प्रदेश, केरल, कर्नाटक, हरियाणा, तमिलनाडु, आंध्र प्रदेश, महाराष्ट्र, बिहार, उड़ीसा, असम, गुजरात और राजस्थान ।

(ख) और (घ) अतिरिक्त विद्युत् उत्पादन क्षमता की प्रतिष्ठापना के कार्यक्रम में पिछड़ने के कारणों में से एक कारण है, अनुबन्धित कार्यक्रमों के अनुसार विद्युत् उत्पादन उपस्कर की सप्लाई कर सकने में स्वदेशी निर्माताओं की असमर्थता विभिन्न परियोजनाओं के लिए उपस्कर की सप्लाई में तेजी लाने के लिए सरकार ने कदम उठाए हैं स्वदेशी निर्माण क्षमता को बढ़ाने के लिए भी कार्यवाही की जा रही है । स्वदेशी निर्माण क्षमता तथा अन्य सम्बद्ध पहलुओं को ध्यान

में रखते हुए समय-समय पर उपयुक्त मामलों में सरकार विद्युत् उत्पादन उपस्कर के आयात पर भी विचार करती है ।

(ग) प्राप्त आर्डरों के आधार पर, 1982-83 में 33 विद्युत् उत्पादन सेटों का तथा 1983-84 में 25 सेटों का निर्माण करने का कार्यक्रम है ।

#### Support to criminals and anti-social elements by Management of Central Coalfields

8618. SHRI GEORGE FERNANDES: Will the Minister of ENERGY be pleased to state:

(a) whether in a strike notice served on the Central Coalfields Limited the Coalfield Labour Union has demanded that the management of Central Coalfields stop supporting criminals and anti-social elements who are indulging in violence and intimidation of workers; and

(b) if so, what steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) Yes, Sir.

(b) The demand of the Union is not clear. In any case the Company management is not at all supporting the criminals and anti-social elements.

#### Automatic Money Order Booking Machine

8619. DR. SARADISH ROY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) what are the actual reasons for intensive mechanisation in the P. & T. Department, like money order system etc.;

(b) whether Government had any discussion on this matter with her employee's organisation;

(c) if so, the details thereof; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA):

(a) There is no intensive mechanization in the postal wing of the P&T Department. A few mechanical aids have been provided at some counters in some Post Offices to speed up the disposal of work and reduce the waiting time of the customer at the counter. There are 56 M.O. machines at present in 24 Post Offices.

(b) and (c) Since the number of such machines is very small, no formal discussions were held with the employees' representatives before the introduction of the money order machines. Information discussions and meetings with the staff of the concerned offices have, however, taken place both before and after the installation of the machines.

(d) Does not arise.

पटना में डाक कर्मचारियों के लिये आवासीय मकानों का निर्माण

8620. श्री डूंगर सिंह: क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके विभाग ने वेली रोड, पटना के किदवईपुरी नगर में डाक कर्मचारियों के लिए आवासीय मकानों का निर्माण कराया है ;

(ख) क्या उनको इस बात की जानकारी है कि विभाग का परती जमीन का एक बड़ा क्षेत्र अभी भी वहां उपलब्ध है जो इमारतों, सड़कों और पार्कों के निर्माण लिए निर्धारित है ;

(ग) क्या इस भूमि के पास अतिविशिष्ट व्यक्तियों के मकान हैं; और

(घ) क्या उन्हें इस बात की जानकारी है कि अनेक अतिविशिष्ट व्यक्तियों ने उपरोक्त जमीन के एक बड़े भाग पर अनधिकृत रूप से कब्जा किया हुआ है और यदि हां, तो क्या वह भूमि को शीघ्र खाली कराने के लिए कार्यवाही करेंगे ?

संचार मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना) : (क) जी, हां ।

(ख) जी हां, स्वीकृत योजना के अनुसार निर्माण कार्य चरणबद्ध रूप में किया जा रहा है ।

(ग) जी हां । इस डाक-तार भूमि के आस पास महत्वपूर्ण नागरिकों के मकान हैं ।

(घ) डाक तार विभाग के इस भाग पर अवैध कब्जे की एक घटना हुई है । इस भूमि पर अन्य पार्टियों ने भी अवैध कब्जा किया है । अवैध कब्जे हटाने हेतु आवश्यक कार्रवाई शुरू की गई है ।

Opening of Sub-Post Office at Deskit in Nubra Valley

8621. SHRI P. NAMGYAL: Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 4985 on 22 December, 1981 regarding opening of new Sub-Post Offices at Deskit (Nubra) and Spadum (Zaskar) in Ladakh and state:

(a) how long will it take to take a decision about the opening of Sub-Post Office in Deskit in Nubra Valley;

(b) whether any decision has been taken in respect of replies given to part (b) and (c) of the said question; and

(c) if the replies to (a) and (b) above be in negative the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) to (c). Upgradation of Deskit branch post Office in Nubra valley into a departmental such post office is not justified as per prescribed norms. The proposal to open a regular branch post office at Spadum is still under consideration.

### नेशनल थर्मल पावर कारपोरेशन के अन्तर्गत बिजली का निर्माण और वितरण

8622. श्री सत्य नारायण जटिया : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) नेशनल थर्मल पावर कारपोरेशन के नियंत्रणाधीन थर्मल पावर स्टेशनों की बिजली निर्माण क्षमता कितनी है और प्रत्येक थर्मल पावर स्टेशन द्वारा निर्मित बिजली में से प्रत्येक राज्य को कितने मेगावाट बिजली दी जा रही है ;

(ख) वर्ष 1977-78 से 1981-82 तक के वर्षों में प्रत्येक वर्ष के लिए नेशनल थर्मल पावर कारपोरेशन द्वारा बिजली निर्माण का वार्षिक लक्ष्य क्या रखा गया था और वास्तव में कितनी बिजली का निर्माण हुआ ;

(ग) आगामी पांच वर्षों के दौरान निर्माण क्षमता में प्रतिवर्ष कितनी बढ़ोत्तरी प्राप्त की जाएगी ; और

(घ) मध्य प्रदेश में स्थापित थर्मल पावर एकाई द्वारा कितनी मात्रा में बिजली का निर्माण किए जाने की संभावना है और वे कब तक अपना पूर्ण स्थापित क्षमता में बिजली का निर्माण करना शुरू कर देंगे ?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री विक्रम महाजन) : (क) 720 मेगावाट की प्रतिष्ठापित क्षमता वाले बदरपुर ताप विद्युत् केन्द्र का प्रबन्ध कार्य राष्ट्रीय ताप विद्युत्

निगम द्वारा किया जा रहा है। दिल्ली को बिजली सम्बन्धी आवश्यकताओं को पूरा करने के पश्चात् बदरपुर ताप विद्युत् केन्द्र द्वारा उत्पादित बाकी को बिजली उत्तरी क्षेत्र के राज्यों तथा उत्तर प्रदेश, पंजाब, हरियाणा, राजस्थान और जम्मू व कश्मीर राज्यों में, इन राज्यों को आवश्यकताओं के आधार पर उत्तर क्षेत्रीय बिजली बोर्ड के माध्यम से वितरित कर दी जाती है।

राष्ट्रीय तापविद्युत् निगम द्वारा प्रतिष्ठापित किये जा रहे सिंगरौली सुपर ताप विद्युत् केन्द्र के 200 मेगावाट के पहले यूनिट को फरवरी, 1982 में समकालित किया गया था। इस यूनिट को वाणिज्यिक प्रचालन अभी आरम्भ करना है। राष्ट्रीय ताप विद्युत् निगम के अन्य केन्द्र फरक्का, रामागंडम और कोरबा में निर्माणाधीन हैं।

(ख) बदरपुर विद्युत् केन्द्र का गत पांच वर्षों का उत्पादन का लक्ष्य और वास्तविक उपलब्धि निम्नानुसार है :—

वर्ष	लक्ष्य (मिलियन यूनिट में)	वास्तविक उपलब्धि (मिलियन यूनिट में)
1977-78	1159	839.43
1978-79	2226	1055.35
1979-80	2128	1274.00
1980-81	2171	2054.97
1981-82	2500	2221.16

(ग) राष्ट्रीय ताप विद्युत् निगम द्वारा क्रियान्वित किये जा रहे सुपर ताप विद्युत् केन्द्रों में आगामी पांच वर्षों के लिए उत्पादन

क्षमता सम्बन्धी अभिवृद्धियां निम्नानुसार हैं :—

1982-83	600 मेगावाट
1983-84	1000 मेगावाट
1984-85	600 मेगावाट
1985-86	400 मेगावाट
1986-87	500 मेगावाट

(घ) राष्ट्रीय ताप विद्युत् निगम, मध्य प्रदेश में कोरवा सुपर ताप विद्युत् केन्द्र की स्थापना कर रहा है। केन्द्र के 200 मेगावाट के प्रथम यूनिट को इस वर्ष के दौरान चालू करने का कार्यक्रम है तथा केन्द्र को 2100 मेगावाट की चरम क्षमता 1989-90 तक प्रतिष्ठापित हो जाने की आशा है।

विन्ध्य, चल सुपर ताप विद्युत् केन्द्र का चरण-I सोवियत की सहायता से मध्य प्रदेश के सीधी जिले में स्थापित किया जा रहा है इस परियोजना के 210 मेगावाट के पहले यूनिट को 1986-87 तक चालू कर दिए जाने की आशा है।

#### Foreign Collaboration for Development of Power Sector

8623. SHRI CHITTA BASU: Will the Minister of ENERGY be pleased to state:

(a) whether Government have under consideration five proposals for foreign collaboration for the development of the power sector; and

(b) if so, comparative evaluation of them?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). Various offers from countries/overseas companies have been received for supply of power equipment for power projects with possibilities of the financing

through Government Credit, supplier's credit and commercial loans. The details of these offers are given in the statement laid on the Table of the House. [Placed in Library. See No. LT-3979/82.] Most of the offers received are only indicative and do not give sufficient details. No final decision has been taken by Government on these proposals.

सुदर्शन पार्क में बिना बल्बों और ट्यूबों के सड़क पर प्रकाश के खम्बे

8 6.24. श्री सज्जन कुमार : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सुदर्शन पार्क, नई दिल्ली -15 में सड़क पर प्रकाश के अधिकांश खम्बे बिना बल्बों और ट्यूबों के हैं ;

(ख) यदि हां, तो क्या यह सच है कि वहां खम्बों पर लगाई गई ट्यूबें निकाल ली गई हैं ; और

(ग) क्या सुदर्शन पार्क में विशेषकर एफ ब्लॉक में ट्यूब लाइट या कोई अन्य लाइट नहं लगाई गई है और उन्हें लगाने के लिए क्या कार्यवाही की जा रही है ?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री विक्रम महाजन) : (क) जी, नहीं। दिल्ली विद्युत प्रदाय संस्थान से प्राप्त सूचना के अनुसार सुदर्शन पार्क में 286 बिजली के खम्बों में से 243 खम्बों पर सड़क रोशनी के प्वाइंट हैं, जिन पर बल्ब या ट्यूबें लगी हैं।

(ख) फ्यूज हुए बल्बों/ट्यूबों आदि की बदली करने के मामले को छोड़ कर दिल्ली विद्युत प्रदाय संस्थान ने सुदर्शन पार्क में सड़क रोशनी के प्वाइंटों से ट्यूबें नहीं हटाई हैं।

(ग) सुदर्शन पार्क के "एफ" ब्लॉक में 90 बिजली के खम्बों में से 82 खम्बों

पर सड़क रोशनी के प्वाइंटों की व्यवस्था है, जिन पर ट्यूबें और बल्ब लगे हुए हैं।

**STD Facilities to Kumbanad, Puramat-  
tom, Eraviperoor, Varayannur,  
Keezhavaipur, Mallappally etc.**

8625. PROF. P. J. KURIEN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal for combining Kumbanad, Puramat-  
tom, Eraviperoor, Varayannur, Keezha-  
vaipur, Mallappally etc. exchange into  
one and providing STD facility; and

(b) if so, the action taken so far?

THE MINISTER OF STATE IN THE  
MINISTRY OF COMMUNICATIONS  
(SHRI YOGENDRA MAKWANA): (a)  
It is proposed to include all these ex-  
changes in one unit fee zone. No  
STD facility however is proposed for  
them in the 6th Plan.

(b) Direct dialling is now provided  
amongst all these exchange.

**Literature to Popularise Concept of  
Casteless Society**

8626. SHRIMATI VIDYA CHEN-  
NUPATI: Will the Minister of INFOR-  
MATION AND BROADCASTING be  
pleased to state:

(a) what steps have been taken by  
the Directorate of Visual Publicity of  
the Ministry of Information and  
Broadcasting to promote a sense of se-  
cularism among the people; and

(b) has any literature been produced  
to popularise the concept of a caste-  
less society among the people?

THE DEPUTY MINISTER IN THE  
MINISTRY OF INFORMATION AND  
BROADCASTING (SHRI ARIF MO-  
HAMMED KHAN): (a) Directorate of  
Advertising & Visual Publicity has  
been doing sustained publicity through

various media to promote a sense of  
secularism and national integration  
among the people. The formats used  
include booklets, posters, exhibitions,  
advertisements, hoardings and wall  
paintings.

(b) Yes, Sir.

**सोडा ऐश का मूल्य**

8627. श्री मोती भाई आर०

चौधरी :

क्या पेट्रोलियम, रसायन और उर्वरक  
मंत्री यह बताने की कृपा करेंगे कि:-

(क) 1977 से 1982 तक की अवधि  
के दौरान खुले बाजार में सोडा ऐश की  
दरें वर्षवार क्या रही हैं;

(ख) सोडा ऐश का निर्माण करने  
के लिए कच्चे माल के रूप में मुख्य रूप  
से प्रयुक्त चूना, पत्थर, नमक आदि के  
मूल्य 1977 के पश्चात कहां तक बढ़े  
हैं, और चूना पत्थर आदि के दरों की  
तुलना में सोडा ऐश की दरें किस सीमा  
तक बढ़ी हैं;

(ग) विदेश में जहां से इसका  
आयात किया जाता है, सोडा ऐश के  
मूल्य चालू वर्ष के दौरान क्या रहे हैं;

(घ) चालू वर्ष के दौरान समय  
पर विदेशों से सोडा ऐश के आयात  
पर कितना शुल्क लगाया गया;

(ङ) क्या खुले बाजार में सोडा  
के मूल्यों में हाल की वृद्धि सोडा ऐश  
के मूल्यों में वृद्धि के कारण हुई है तथापि  
कच्चे माल के मूल्यों में उस सीमा तक  
वृद्धि नहीं हुई है; और

(च) क्या आयातित सोडा ऐश पर  
सीमा शुल्क कम कर के अथवा देश में  
सोडा ऐश के निर्माताओं पर नियंत्रण



करके सोडा ऐश के जो कि गरीबों के लिए, भी आवश्यक है, के बढ़ते हुए मूल्यों को कम करने के लिए कदम उठाए जाएंगे।

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री पी० शिव शंकर) : (क) सोडा ऐश पर कानूनी मूल्य नियंत्रण नहीं है। खुला बाजार मूल्य सोडा ऐश की उपलब्धता और खेप की मात्रा पर निर्भर करता है जो समय-समय पर स्थान-स्थान पर बदलता रहता है। यह प्रत्यक्ष है कि सोडा ऐश का खुला बाजार मूल्य जो 1977 में लगभग 1000 से 1100 रुपये तक था, 1978 से बढ़कर लगभग 3600 रुपये हो गया। बाद में 1979 मूल्य घटकर 3000 रुपये हो गया और 1980 में बढ़कर 2300 रुपये से 2600 रुपये रह गया। सोडा ऐश की उपलब्धता 1980 की अन्तिम छमाही से अच्छी हो गई है और सोडा ऐश न्यूनाधिक निर्माता के कारखाने के बाहर के मूल्य पर ही आसानी से उपलब्ध है। दिनांक 1-1-81 को सोडा ऐश का कारखाने से बाहर निर्माता मूल्य 2149.50 रुपये से 2527.98 रुपये से 2299.25 रुपये के बीच था।

(ख) निर्माताओं द्वारा दिये गये व्यौरे संलग्न विवरण-I में दर्शाए गये हैं।

(ग) दूसरे देशों में सोडा ऐश के मूल्यों के बारे में मुचना तत्काल उपलब्ध नहीं है। सोडा ऐश का आयात मूल्य मूल देश और खेप की मात्रा पर निर्भर करता है। जो खेप दर खेप अलग-अलग होता है यह प्रत्यक्ष है कि अभी आयातित सोडा ऐश हल्के का सी० आई० एफ० मूल्य 80 अमरिकी डालर प्रति टन है।

(घ) व्यौरे संलग्न विवरण-II में दिये गये हैं।

(ङ) जनवरी, 1982 में सामान्य स्तर पर आयात शुल्क लाने के बाद खुले बाजार मूल्य में कोई खास परिवर्तन नहीं हुआ है।

(च) वर्ष 1980 की दूसरी छमाही से सोडा ऐश की उपलब्धता अच्छी हो गई है। सरकार यह सुनिश्चित करना जारी रखेगी कि अच्छी उपलब्धता बनी रहे।

### विवरण—I

सोडा ऐश हल्के के निवेश का लागत मूल्य

(मूल्य रुपये प्रति टन में)

मद	1977-78	1978-79	1979-80	1980-81
1. लाइम स्टोन	19.14 से 55.58	20.70 से 55.71	22.03 से 63.22	26.55 से 78.02
2 लवण	39.45 से 40.81	38.14 से 49.48	56.66 से 80.85	58.81 से 111.09

1	2	3	4	5
3. अमोनिया	3102.60	3147.20	4120.35	4590
4. कोयला	169.90 से 193.60	176.72 से 207.35	204.35 से 235.49	244.53से 326.86
5. सोडा ऐश हल्का	751.50 से 995.40	814.95 से 1017.03	1138.89से 1450	1680 से 1700

(उत्पाद शुल्क और बिक्री कर को छोड़ कर निर्यात का कारखाने के बाहर मूल्य)

## विवरण-II

सोडा ऐश पर सीमा शुल्क  
(यथा मूल्य)

प्रभावी	श्रेणी	बुनियादी	सहायक	सामान
		प्रतिशत		प्रतिशत
6-1-81	घना	25	शून्य	15.75
	हल्का	45	„	15.75
13-1-82	घना	60	20 प्रतिशत	15.75
	हल्का	60	20 „	15.75
27-2-62	घना	60	25 „	15.75
	हल्का	60	25 „	15.75

### Service Condition of Extra Departmental Employees

8628. SHRI HARIKESH BAHADUR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that Extra Departmental employees work for 8 hours a day and get a salary of Rs. 140/- only per month; and

(b) what steps are going to be taken by Government to improve the present service conditions of E.D. employees?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) and (b) The Extra Departmental Agents are part-time employees. The Department engages an Extra Departmental Agent where there is no justification for a full time employees. They, like regular employees, do not work for 8 hours. Their duties range from 2 to 5 hours depending upon the load of work and hours of attendance. They, therefore, cannot be kept on a par with the regular employees in matters of certain facilities of leave, medical benefits etc. However, the Department has already provided facilities for absorption of Extra Departmental Agents in Group 'D' and Postmen cadre. In order to make improvement in their allowances it has been decided to review their allowances once in a year. The last revision has been made with effect from 1-9-1981. Their allowances vary from Rs. 113/- to Rs. 233/- per month.

### Production of Essential Bulk Drugs

8629. SHRI BHIKU RAM JAIN:

SHRI R. P. GAEKWAD:

Will the Minister of PETROLEUM CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the production of a number of essential bulk drugs like antibiotics, sulpha drugs, vitamins, analgesics, anti-T.B. drugs etc. is showing a decline; and

(b) whether it is also a fact that with rise in consumption of drugs with increased population and expanding medical facilities, the declining production trend has accentuated drug shortage in the country; if so, the steps proposed to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) and (b) As far as the organised sector is concerned production of a large number of bulk drugs of various categories like Penicillin, Streptomycin, Tetracycline Hydrochloride, Ampicillin and Amoxycillin (all antibiotics), Sulphacetamide Sodium, Sulpha Phenazole, Sulphasomidine, Sulphamethoxazole, Pthalyl Sulphacetamide, Sulphamoxole, Sulphaguanidine, Sulphadiazine, Sulphanilamide (all Sulpha drugs), Vitamin B1, Vitamin B2, Vitamin C, Vitamin E and Nicotinamide (all Vitamins), Analgin, Aspirin, Phenylbutazone, Oxyphephenylbutazone, Paracetamol, Pethidine and Phenacetin (all analgesic and antipyretic drugs), Thilaceazone, and Ethambutol (both anti-T.B. drug) has shown an increasing trend during April 1981 to February 1982 as compared to the corresponding period of the previous year. However, in the case of Chloramphenicol Powder, Oxytetracycline, Erythromycin, Doxycycline, Amphotericin and Kanamycin (all antibiotics), Sulphadimidine, Pthalyl Sulphathiazole, Sulphamethizole (all Sulpha drugs), Vitamin A, Vitamin B12, Folic Acid, Vitamin D3, Vitamin K, Vitamin P and Nicotinic Acid (all vitamins) Codeine and its salts and Ibuprofen (Analgesics & antipyretic) PAS and its salts and INH (anti-TB drugs), the production has shown a declining trend-in varying degrees-during the same period.

The decline in production is due to (i) demand constraints or shifts, (ii) industrial unrest, (iii) availability of cheaper imported drugs. Government periodically reviews the demand and indigenous production and after taking into account the trend in indigen-

ous production/availability, makes suitable changes to relax/restrict imports, wherever necessary. Government have also taken various steps for increasing indigenous production of essential drugs. The detail of these steps have been furnished in reply to Lok Sabha Unstarred Question No. 4685 answered on 23rd March 1982.

### सांविधानिक एवं संसदीय अध्ययन संस्थान

8630. श्री कुंभा राम आर्य : क्या विधि, न्याय और कम्पनी कार्य मंत्री संविधानिक एवं संसदीय अध्ययन संस्थान के बारे में 21 अप्रैल, 1981 के अतारांकित प्रश्न संख्या 8136 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि:

(क) क्या उक्त प्रश्न के उत्तर में सरकार ने यह स्वीकार किया था कि सांविधानिक एवं संसदीय अध्ययन संस्थान में अनुसंधान अधिकारी के पद पर सेवा से बर्खास्त एक केन्द्रीय सरकारी कर्मचारी को नियुक्त किया गया था जिसका पता संस्थान को बाद में लगा ;

(ख) यदि संस्थान और संबंधित मंत्रालय को इस तथ्य का पता चल रहा है तो उसके विरुद्ध क्या कार्यवाही की गई है अथवा की जा रही है ; और

(ग) यदि अब तक कोई कार्यवाही नहीं की गई है, तो उसके क्या कारण हैं और कार्यवाही कब तक की जाएगी ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री जगन्नाथ कौशल) : (क) प्रश्न सं० 8136 के उत्तर में, जिसका उत्तर 21 अप्रैल, 1981 को दिया गया था, यह बताया गया था कि एक व्यक्ति ऐसा है जो इस समय गवेषणा अधिकारी के रूप में कार्य कर रहा है और जिसे

केन्द्रीय सरकार की सेवा से पदच्युत किया गया था। उसने इस संस्थान के विज्ञापन के उत्तर में वरिष्ठ गवेषणा अधिकारी के पद के लिए आवेदन कि किया था और उसे उसके अनुभव और अर्हताओं के आधार पर सहायक गवेषणा अधिकारी के रूप में नियुक्त किया गया था। बाद में उसे सहायक निदेशक [गवेषणा अधिकारी के रूप में पदोन्नत कर दिया गया था। संस्थान को उसकी सहायक गवेषणा अधिकारी के रूप में प्रारंभिक नियुक्ति के समय और बाद में उसकी प्रोन्नति के समय यह पता नहीं था कि वह सरकारी सेवा से पदच्युत कर दिया गया था।

(ख) और (ग). इस मंत्रालय ने संस्थान का ध्यान इस तथ्य की ओर आकर्षित किया है कि किसी पदच्युत सरकारी सेवक को संस्थान में नियोजित किया जाना अनुचित है क्योंकि किसी पदच्युत सरकारी सेवक को सरकार से सहायता अनुदान प्राप्त करने वाले किसी संस्थान में सामान्यतः नियोजित नहीं किया जाना चाहिए। संस्थान को यह अनुदेश दिया गया है कि वह इस विषय में संस्थान के सुसंगत नियमों के अनुसार यथाशीघ्र समुचित कार्यवाही करे। संस्थान ने इस मंत्रालय की जानकारी दी है कि इस विषय में उसे नई कार्यकारी परिपद्द द्वारा कार्यवाही को जाएगी जिस का गठन उसके संशोधित नियमों के अधीन किया जा रहा है।

आकाशवाणी शिमला के कर्मचारियों को  
स्थायी किया जाना

8631. श्री कृष्ण दत्त सुल्तानपुरी :  
क्या सूचना और प्रसारण मंत्री यह बताने  
की कृपा करेंगे कि :

(क) आकाशवाणी, शिमला में  
हिमाचल प्रदेश के ऐसे कितने कर्मचारी  
हैं जो हिमाचल भाषा में आकाशवाणी  
से सांस्कृतिक कार्यक्रम नाटक इत्यादि  
प्रसारित करते हैं, और उनमें से कितने  
कर्मचारी स्थायी और अस्थायी हैं, तथा  
अस्थायी कर्मचारियों को स्थायी करने के  
लिए क्या कार्यवाही की जा रही है ;  
और

(ख) उनमें से अनुसूचित जन  
जाति के लिए आरक्षित कितने पद खाली  
पड़े हैं और इन पदों पर कब तक  
नियुक्तियां की जायेंगी ?

सूचना और प्रसारण मंत्री (श्री  
वसन्त साठे) : (क) आकाशवाणी, शिमला  
में हिमाचल प्रदेश के 23 स्टाफ आर्टिस्ट  
(जो अनुबंधित कर्मचारी हैं) और 8  
नियमित कर्मचारी हैं जो विभिन्न हिमाचली  
बोलियों में सांस्कृतिक कार्यक्रम, नाटक  
इत्यादि प्रसारित करते हैं। 8 नियमित  
कर्मचारियों में से, तीन स्थायी हैं और  
पांच अस्थायी। जैसे ही स्थायी रिक्तियां  
उपलब्ध होंगी, अस्थायी कर्मचारियों को  
स्थायी कर दिया जाएगा।

(ख) कोई नहीं, पिछले भाग का  
प्रश्न नहीं उठता।

जोधपुर में उपग्रह केन्द्र की स्थापना

8632. श्री अशोक गहलोत : क्या  
संचार मंत्री यह बताने की कृपा करेंगे  
कि :

(क) देश भर में कहां कहां उपग्रह  
केन्द्र स्थापित किए जा रहे हैं ;  
और

(ख) क्या जोधपुर में भी उपग्रह  
केन्द्र स्थापित किया गया है और यदि  
हां तो उस पर कुल कितनी राशि व्यय  
की गई और उसके जरिए देश के किन्-  
किन भागों को संचार सुविधा उपलब्ध  
कराई जाएगी। तथा यह सुविधा किस  
प्रणाली के माध्यम से उपलब्ध कराई  
जायेगी, तत्संबंधी ब्यौरा दर्शाया जाये  
और किस समय से यह कार्य करने  
लगेगा ?

संचार मंत्रालय में राज्य मंत्री (श्री  
योगेन्द्र मकवाना) : (क) इनसैट—1ए हेतु—

कलकत्ता, दिल्ली, मद्रास, बम्बई, शिलांग,  
जयपुर, लखनऊ जालन्धर, पटना, भुवनेश्वर,  
हैदराबाद, अहमदाबाद, एर्नाकुलम,  
श्रीनगर, जोधपुर भुज, पंजिम, मिनिकाय,  
गंगटोक, इटानगर, कोहिमा, इम्फाल,  
अगरतल्ला, लेह, पोर्ट ब्लेयर, ऐजवाल,  
क्वारत्ति तथा कार-निकोबार में 28  
भू-केन्द्र (उपग्रह केन्द्र) स्थापित  
किए जा रहे हैं। इसके अतिरिक्त आपात-  
कालीन परिस्थितियों में संचार व्यवस्था  
हेतु तीन वहनीय भू-केन्द्र उपलब्ध कराए  
जाएंगे।

(ख) जी हां, जोधपुर हेतु अनु-  
मानित व्यय लगभग एक करोड़ रुपए  
है। जोधपुर को उपरोक्त स्थानों के  
उपग्रह जालकार्य के साथ मई, 1982  
तक जोड़ना संभव हो सकेगा।

#### Promotion of Inspectors of Post Offices in Pauri Region

8633. SHRI T. S. NEGI: Will the  
Minister of COMMUNICATIONS be  
pleased to state:

(a) the number of sanctioned posts  
of Inspectors of Post Offices in Pauri  
Region of Uttar Pradesh and number  
of Inspectors actually working against  
these posts;

(b) whether a Departmental Examination for these posts is held periodically;

(c) if so, whether unqualified Inspectors were/are working on ad hoc basis against the sanctioned posts for more than 3 years and reverted even after rendering more than 6 years service in case they do not come within the merit;

(d) if so, number of such persons who appeared in the examination during the last 6 years and did not come within the minimum marks for merit and were reverted; and

(e) what remedial measures are proposed to be taken to protect the interest of such persons?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) to (e). The information is being collected from U.P. Circle and will be placed on the table of the House.

### Common Civil Code

8634. SHRI CHIRANJI LAL SHARMA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any proposal for common civil code for all people irrespective of caste and religion; and

(b) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) No, Sir.

(b) Does not arise.

### Chances given to Applicants in Bharat Petroleum Corporation Limited

8635. SHRI B. D. SINGH: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that whereas more chances are given in other departments only one chance is given to a candidate to apply for any post under Bharat Petroleum Corporation Limited;

(b) whether this rule is also applicable to Harijan and Adivasi candidates;

(c) if so, the reasons thereof; and

(d) do Government propose considering to amend the rules in favour of more chances?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) to (d). It is not a fact that only one chance is given to a candidate. However, when an advertisement has to be repeated within a short period, due to non-availability of sufficient number of suitable candidates in response to the initial advertisement, it is normally stated that those who had responded to the earlier advertisement need not apply again.

### Telegrams Sent by Post

8636. SHRIMATI SUSHEELA GOPALAN: Will the Minister of COMMUNICATIONS be pleased to state whether he is aware that some times telegrams are lost when sent in special cover?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): Yes, Sir. Investigation of the loss of special covers during the last year had revealed that such losses were negligible compared to the volume of traffic handled.

### Defective Telephone Service in Metropolitan Cities

8637. SHRI AMAR ROYPRADHAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that there is a common complaint from the public



of the metropolitan cities that telephones of those cities remain out of order six or seven times in a day;

(b) if so, the details thereof and the reasons therefor; and

(c) whether Government have taken any steps for the improvement of telephone system in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) No, Sir.

(b) Does not arise.

(c) A number of steps have been taken for improving the telephone systems. The details in brief are:

- (i) Gas pressurisation or junction, primary and secondary cables.
- (ii) Rehabilitation of the distribution points.
- (iii) Rearrangement of jumpers in cabinets and pillars to facilitate quick tracing of faults and to avoid intermittent faults.
- (iv) Construction of cable ducts.
- (v) Providing protection to underground cables by way of half ducts wherever the depth of cable is less than specified.
- (vi) Flash testing of cable joints on completion to ensure good work-manship.

(vii) Flooding of cable trenches before these are closed to detect damages to the cable if any by a third party.

(viii) Patrolling the cable routes to ensure safety to the telephone cables wherever digging is done by other parties.

(ix) Supplying of adequate spares, stores and tools.

(x) Tightening of supervision in various telephone exchanges.

(xi) Tightening of the inspection schedules.

(xii) Provision of 'Reserve Trained Pool' of operators for ensuring manning of trunk and other manual boards.

#### Supply of Petroleum Products to various States

8638, SHRI A. NEELALOHITHADASAN NADAR: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the quantum of petroleum products including diesel, petrol and kerosene supplied to the various States during the last two years; and

(b) what are the respective quantum supplied to Kerala, give with details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) and (b) The required information is given in the Statement attached.

## Statement

(a) The quantum of petroleum products including diesel, petrol and kerosene supplied to various States during the last two years is as follows:

Year	(Fig. in '000' Tonnes)											
	@ATF	Petrol	Kerosene	Diesel	LDO $\zeta$	FO& (Reg.)	LSHS $\S$ HHS+	Naphtha	LPGx	Bitumen	Others*	Total
1980-81 . . . . .	1125	1520	4227	10335	1122	5406	2067	2325	405	1064	694	30190
1981-82 (April to Dec. '81)	835	1191	3436	7944	757	3325	2154	2210	360	979	292	23683 (Prov.)

(b) Quantities supplied to Kerala during the same period are as follows:

1980-81 . . . . .	17	88	130	352	11	217	64	191	7	34	6	1117
1981-82 (Apr. to Dec. '81)	14	68	102	259	7	152	50	135	7	32	5	831 (Prov.)

$\S$ LSHS—Low Sulphur Heavy Stock

+ HHS—Hot Heavy Stock

xLPG—Liquified Petroleum Gas

&FO—Furnace Oil

$\zeta$ LDO—Lighs Diesel Oil

@ATF—Aviasion Turbine Fuel

\*Excluding Lubes/Greases.

## उत्तर प्रदेश में ऐरोमेटिक निस्सारण संयंत्र का निर्माण

8639. श्री चन्द्र पाल शंलानी :  
क्या पेट्रोलियम, रसायन और उर्वरक मंत्री उत्तर प्रदेश में एक ऐरोमेटिक निस्सारण संयंत्र लगाने के बारे में 8 सितम्बर, 1981 के अतारांकित प्रश्न संख्या 3230 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या इस परियोजना के लिए विशिष्ट स्थान का चुनाव करने हेतु भू-सर्वेक्षण और मिट्टी परीक्षण पूरा हुआ है ;

(ख) क्या प्रोसेस लाइसेंस प्रदाताओं का चुनाव और अनुमोदन कर दिया गया है ;

(ग) यदि हां, तो उस कम्प्लेक्स का निर्माण कार्य कब तक आरम्भ हो जाएगा ; और

(घ) इस संबंध में पूर्ण ब्यौरा क्या है ?

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री पी० शिव शंकर) : (क) भू-जांच कार्य पूरा कर लिया गया है। भूमि सर्वेक्षण कार्य जारी है।

(ख) जी, नहीं।

(ग) और (घ). इस अवस्था में यह बताना संभव नहीं है कि निर्माण कार्य कब आरम्भ होगा।

## Conference on Transmission Losses and Related Problems

8640. SHRI D. L. BAITHA: Will the Minister of ENERGY be pleased to state:

(a) whether there was a Conference of Power Engineers, technical managers and representatives of State Elec-

tricity Boards on the problems of losses on power transmission and other related problems in the Capital on 27th February, 1982;

(b) if so, what are the main recommendations of the Conference; and

(c) Government's reaction to those recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) According to information available, on such conference was held in the capital on 27th February, 1982.

(b) and (c). Do not arise.

## Protest by Punjab Government for NGT Including their Power Projects in Sixth Plan

8641. SHRI L.S. TUR: Will the Minister of ENERGY be pleased to state:

(a) whether protest has been lodged by the Punjab Government for NGT including any power project of the State in the Sixth Plan;

(b) if so, whether as reported in The Tribune dated 7th March, 1982, Punjab will suffer badly; and

(c) what steps are being taken to satisfy the people of Punjab?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c). The Plan of the Punjab State was finalised by the Planning Commission following discussions with the officials of the State and after taking into consideration all the relevant factors essential in this regard.

Punjab has at present a total installed capacity of 1536.34 MW including shares from Bhakra and Beas complex. A number of projects, as indicated below, totalling to a capacity of 1011.28 MW are presently under construction.

In addition, Punjab would be getting share from the ongoing central sector

projects, namely, Baira Siul, Salal and Singrauli:

Sl. No.	Name of Project	Installed Capacity MW	Benefits (MW)	
			During 1981-85	During 1985-90
<i>Hydro</i>				
1	Shanan Extension . . . . .	50	50	..
2	Shanan Renovation . . . . .	12	12	..
3	Mukarian . . . . .	207	90	117
4	Anandpur Sahib . . . . .	134	134	..
5	Dchar Extension (State's Share). . . . .	158.4	158.4	..
6	Pong Extension (State's Share) . . . . .	29.88	29.88	..
<i>Thermal</i>				
7	Ropar . . . . .	420	210	210
		1011.28	684.28	327

Besides, work on Thein Dam (4x120 MW) have also started.

In addition, to supplementing the efforts of the State in creation of new generation capacity, a Regional Load Despatch Centre is being set up in the Central Sector in order to enable integrated operation of all the power systems in the Northern Region, transfer of power from the surplus areas to deficit areas and exchange of power in emergency outage conditions. Concrete steps have also been taken to improve the power generation from the existing power stations in the State.

#### Recommissioning of Thermal Power Stations partially or wholly shut-down

8642. SHRI KAMAL NATH: Will the Minister of ENERGY be pleased to state:

(a) when Thermal Power Stations, which have been partially or wholly shut-down, shall be recommissioned;

(b) whether it is a fact that recommissioning has been delayed because

of work-to-rule agitation by Engineers of MPEB; and

(c) what remedial measures are being taken to prevent such situations?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c). The information is being collected and will be laid on the Table of the House.

#### Category IV drugs

8643. SHRI RAMAVTAR SHASTRI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the tripartite talk between the drug industry, chemists and his Ministry has failed on the margin issue of category IV drugs;

(b) if so, the reasons thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) to (c). A joint meeting of the representatives of the four Associations of the drug industry namely The Organisation of Pharmaceutical Producers of India, The Indian Drug Manufacturers' Association, The Pharmaceuticals and Allied Manufacturers and Distributors Association and the All India Manufacturers Organisation as well as the representatives of the All India Organisation of Chemists & Druggists was held on the 5th March 1982 by my Ministry to resolve the issue of increase in trade margins in Category IV (price de-controlled) formulations and the resultant boycott of the products of some companies by the chemists and druggists. After long discussions, a formula in regard to the increase in trade margins in the price decontrolled formulations was suggested for adoption. While the formula was accepted by all the Associations of drug industry, the representatives of Chemists and Druggists did not agree to it.

Government is keeping a close watch on the situation with a view that the availability of essential medicines is not adversely affected due to the dispute between the chemists & druggists and the drug manufacturers.

#### Bidthi Hydro Electric Project

8644. SHRI T. R. SHAMANNA: Will the Minister of ENERGY be pleased to state:

(a) have Government taken any final decision regarding Bidthi Hydro Electric Project in North Canara (Karnataka); and

(b) do Government propose taking into consideration the views of local people before taking any financial decision in this respect?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). It has been informed by the Karnataka

Power Corporation that the desirability of taking up of the Bidthi Hydro Electric Project is under Examination of the Bidthi Committee set up by the State Government. Views of the local people would receive the due consideration.

#### Publicity in Eastern Coalfields Ltd.

8645. SHRI RASA BEHARI BEHERA: Will the Minister of ENERGY be pleased to state:

(a) the names of the publicity officials and staff of Eastern Coalfields Ltd. with the amount spent by this unit for publicity during the last three years, year-wise;

(b) the names of the news dailies and periodicals used for advertisement by ECL during the last three years, year-wise, language-wise;

(c) number of press parties conducted by ECL during the last three years, year-wise, with the names of the participants, newspaper-wise; and

(d) the names of the correspondents who are in the mailing list of press release of ECL?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA (a) to (d). The information is being collected and would be laid on the Table of the House.

#### सिन्धी शरणार्थियों का पुनर्वास

8646. श्री एन० के० शेजवलकर : क्या पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) 1971 के युद्ध के दौरान कितने सिन्धी शरणार्थी भारत आए थे और उन में से कितने परिवार वापस पाकिस्तान लौट गए तथा उनके लौटने का क्या कारण था ; और

(ख) शेष शरणार्थियों में से कितने का पुनर्वास किया गया और कितनों का पुनर्वास नहीं किया गया तथा उसके क्या कारण हैं ?

पूर्ति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री बूटा सिंह) : (क) 14,146 परिवार। 3,120 परिवार स्वयं पाकिस्तान लौट गए थे।

(ख) शेष 11,026 शरणार्थी परिवारों में से, 826 परिवारों ने शिविरों में प्रवेश नहीं लिया था और वे सरकारी सहायता के पात्र नहीं थे किन्तु वे अपने प्रयासों से स्वयं बस गए हैं। शेष 10,200 परिवारों में से, जिन्होंने राहत शिविरों में प्रवेश लिया था, 6,900 को बसाया जा चुका है। शेष 3,300 शिविर परिवारों को राजस्थान, नहर परियोजना में बसाने का प्रस्ताव है जहां उनके लिए आवश्यक सुविधाएं उत्पन्न की जा रही हैं।

#### Power position in Bihar

8647. SHRI BHOGENDEA JHA: Will the Minister of ENERGY be pleased to refer to reply given to Unstarred Question No. 4718 on 23rd March 1982 regarding power position in Bihar and state whether only one Barakshetra Dam and canals emerging therefrom will generate 3300 MW and the tributaries like Son, Koshi, Arun Koshi etc. included 7000 MW as reported by Bihar Government in 1979?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): The feasibility report prepared by Central Water Commission on Kosi High Dam envisages a dam across the Kosi river at Barakshetra in Nepal with a dam site power station having an installed capacity of 3000 MW and a canal power station with an installed capacity of 300 MW located on a canal taking off from a barrage proposed 8

Km down stream of the Kosi High Dam. The details of hydro-electric scheme on various tributaries of Kosi which lie in Nepal are not available.

#### Feasibility Report on Coal Fuel Grade Methanol and Pipe Line Gas Production

8648. SHRI R.L. BHATIA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the Fertilizer (Planning and Development) India Limited has prepared a feasibility Report on coal fuel grade methanol and pipe line gas production;

(b) whether a project report has also been prepared for production of 5 lakh tonnes of fuel grade methanol per year and 14 million cubic ft. per day of pipeline gas; and

(c) what will be the cost of the methanol fuel and the gas thus produced and whether Government propose to set up a factory for mass production of these two items and if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) and (b) Yes, Sir, Fertilizer (Planning & Development) India Limited has presented for the West Bengal Industrial Development Corporation, a techno-economic feasibility report (TEFR) for Coal Based Fuel Grade Methanol and Pipeline gas production. The capacities proposed in the TEFR are:

Fuel Grade Methanol	500,000 tonnes per year
Pipe-line gas	14 million normal meter cubes per day

(c) According to the TEFR the cost of production excluding interest on long term loan and return on capital



but including depreciating and interest on short term loan is as follows:

Methanol	Rs. 2907.00 per tonne
Credit for pipeline gas	Rs. 3.80 per c.c.e. lakh BTU

At present the Government do not propose to set up any such plant.

### Setting up Synthetic plant in West Bengal

8649. SHRI SANAT KUMAR MANDAL: Will the Minister of ENERGY be pleased to state:

(a) whether the West Bengal Government had sent to the Centre a proposal for a synthetic plant based on Raniganj coal sometime back and it has not been cleared as yet;

(b) if so, the reasons therefor and what are the difficulties which lie in the way of the Central Government in according their approval to this proposal; and

(c) how long it will take to clear it?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) to (c) The original proposal of Government of West Bengal for production of Synthetic Crude and other by-products was modified to produce methanol alone. Provisional linkage of coal for such a plant was agreed to by Government of India. Based on quality of coal identified, Government of West Bengal have recently got prepared a feasibility report for setting up a plant for manufacture of Methanol with a capacity of 0.5 million tonne per annum and of Pipe Line Gas with a capacity of  $135 \times 10^6$  NM<sup>3</sup> per year and had applied for an Industrial

Licence. The present position in respect of their application has already been stated by Minister of Petroleum, Chemicals & Fertilizers in the Lok Sabha in reply to Starred Question No. 316 and Unstarred Question No. 3548 on 16th March, 1982.

### Opening of new telephone exchanges in the Capital

8650. SHRI RAJESH KUMAR SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of new telephone exchanges which are likely to be opened in the Capital during the years 1982, 1983 and 1984 alongwith their locations;

(b) telephone connection capacity of each exchange;

(c) what is the estimated number of new telephone connections which will be given during 1982, 1983 and 1984; and

(d) whether any funds have been allocated for the purpose and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) The programme of opening of new Exchanges for the year 1982-83, 1983-84 and 1984-85 is given in the attached statement.

(b) The connectable capacity of the exchanges is indicated in the attached statement;

(c) About 75,000 connections are likely to be provided during the above period.

(d) Rupees 16.48 crores have been proposed in budget for 1982-83. For subsequent years, required funds will be provided based on progress of works.

## Statement

*New Telephone Exchanges to be opened in the Capital during*

Name of Exchange Location	1982-83		1983-84		1984-85	S—Strowger X—Crossbar E—Electronic	
	Capacity	Connectable capacity	Capacity	Connectable capacity	Capacity	Connectable capacity	
Faridabad Unit II	..	..	..	..	1800(S)	1692	
Chankya Puri-II	..	..	10,000(X)	9400	..	..	
Karol Bagh III	10,000(X)	9400	..	..	10,000(E)	9400	
Kidwai Bhawan	..	..	..	..	10,000(E)	9400	
Nehru Place	..	..	..	..	10,000(E)	9400	
Sena Bhawan	..	..	..	..	10,000(E)	9400	
Shakti Nagar	10,000(X)	9400	..	..	..	..	
Tis Hazari	10,000(X)	9400	..	..	10,000(L)	9400	
Idgah	10,000(X)	9400	..	..	10,000(E)	9400	
Shahdara	1200(S)	1123	..	..	..	..	
TOTAL	41,200	38,728	10,000	9,400	61,800	60,092	

### Revision of prices of Vitamin Drugs

8651. SHRI JAGDISH TYTLER: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have been planning to revise the prices of Vitamin Drugs;

(b) whether it is a fact that this revision is being delayed because of the inability of arriving at a mutually satisfactory definition of "Standard" Vitamin formulation; and

(c) when this price revision will be made?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) and (c) Representations have been received from the manufacturers

and Associations of Drug Manufacturers seeking a mark-up of 100 per cent over the ex-factory cost in respect of multi-vitamin formulations falling under Schedule-V of the Drugs and Cosmetics Act 1948. The entire issue of mark-up on such formulations is under consideration of the Government.

### Newsitem Captioned "probe into corruption charge against D.T.C."

8652. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of ENERGY be pleased to state:

(a) whether Government's attention has been drawn to the newsitem "probe into corruption charges against DTC" appearing in the 'Indian Express' of 16th January, 1982 highlighting disposal of 6000 tonnes of coal to four firms at Rs. 340 a tonne, Rs. 100 less than the controlled price due to its

being of inferior quality without ensuring that the consumer is not charged higher price of Rs. 440 a tonne thereby suffering a net loss of Rs. 6 lakhs;

(b) whether a demurrage of Rs. 12 lakhs was paid to the railways;

(c) if so, reaction of Government thereto; and

(d) action taken, with details thereof, together with results of the enquiries made from the firms to which the coal was sold of the price charged from the consumers?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) Yes, Sir. According to Delhi Administration stock of soft coke of inferior quality was lying in the dump for the last 5 to 6 months due to refusal of Retail coal Licencees to lift it. Delhi Administration, therefore decided to sell the stock of soft coke lying in the dump to any non coal licencee of Delhi at the old wholesale rates of Rs. 342.50 and some older stock at Rs. 326.50 per MT for disposal in Delhi with a view to saving the corporation from losses. Delhi Administration had advertised through news paper on 10-1-82 for sale of soft coke to any non coal licencees of Delhi and accordingly permits have been issued by them to more than 60 parties. There is no loss to the corporation in selling soft coke lying in the dump at the old Wholesale rates and it is expected that there will be savings to the corporation due to the release money now lying blocked due to non disposal of soft coke.

(b) A sum of Rs. 5.21 lakhs only had been paid by the Delhi State Civil Supplies Corporation to the Railways as demurrages and not Rs. 12 lakhs. The corporation have however preferred claims with the Railway for remission of demurrage. A rebate of Rs. 1.25 lakhs was also given by Bharat Coking Coal Ltd. to DSCSC for supply

of inferior quality of soft coke, for Delhi.

(c) and (d) Do not arise.

#### M/s. Boehringer-Knoll

8653. SHRI R. N. RAKESH: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Boehringer Knoll is a foreign company, if not, when did the above company become Indian or nationalised;

(b) what were the Letters of Intent and Industrial Licences that were granted for a period of two years when Boehringer-Knoll was a foreign company; and

(c) what were the Letters of Intent and Industrial Licences granted after this company became Indian?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) The direct foreign equity of M/s Boehringer Knoll was reduced to 38.4 percent in 1975. However, their direct and indirect foreign equity together stood at 44.9 per cent. In November 1976, Government decided that companies with foreign equity, direct and indirect, exceeding 40 per cent would be treated as foreign companies for industrial licensing purposes as against 50 per cent before. In April 1978, Government clarified that only companies with direct foreign equity exceeding 40 per cent would be treated as foreign companies for purposes of industrial licensing. From that time, M/s. Boehringer Knoll is being considered as an Indian company.

(b) Details of Letters of Intent and Industrial Licences granted to M/s. Boehringer Knoll for a period of two years prior to their being treated as an Indian company is given in Annexure-I laid on the Table of the House. [Placed in Library. See No. LT-3980/82].

(c) The details of Letters of Intent and Industrial Licences granted after the company came to be considered as an Indian company is given in Annexure-II laid on the Table of the House. [Placed in Library. See No. LT-3980/82]

**Publication of Journals in English and Hindi and other Indian Languages**

8654. SHRI RAM SWARUP RAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what is the total number of journals being published in English, Hindi and other Indian languages and their circulation;

(b) what is the basis of fixing the price of these journals and what is the cost of production, give a detailed statement in respect of each journal;

(c) what is the total budget for each journals including the salaries of the personnel managing these journals; and

(d) whether the Ministry have issued any directive to these Journal about the editorial policy and the contents to be included?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI ARIF MOHAMMED KHAN): (a) Out of the total number of 21 journals being brought out, 55 are in English, 6 are in Hindi, 3 are in Urdu, and one each in Assamese, Bengali, Marathi, Gujarati, Telugu, Tamil and Malayalam. The circulation figures in respect of each of these journals are given in Annexure-I. laid on the Table of the House. (Placed in Library. See No. LT-3881/82)

(b) The prices of journals are determined taking into account the objectives, sponsorship, target readers, estimated circulation, cost of production and other relevant factors. Details of price per copy and the cost of production per copy in respect of each of these journals are given in Annexure-II, laid on the Table of the House. (Placed in Library. See No. LT-3981/82.)

(c) No separate budget provision is made for individual journals, except the three editions of 'Employment News'. The budget provision of Employment News, as also expenditure incurred on paper, printing and salaries of the staff in respect of other journals are detailed in Annexure-III, laid on the Table of the House. (Placed in Library. See No. LT-3981/82.)

(d) No, Sir. No directives are issued by the Ministry about the editorial policy and the contents of the journals.

**Vacancies in Jag of Central Information service**

8655. SHRI RAM SWARUP RAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what is the number of vacancies available at present in Junior Administrative Grade of the Central Information Service and what is the normal period of time needed to fill up these vacancies through promotions from Grade I of the Service; and

(b) is it true that the promotion of two Scheduled Caste officers from Grade I to Junior Administrative Grade of the Central Information Service was delayed by Six to eight months even when the vacancies existed and if so, what were the reasons for the delay involved before they were promoted.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) There are five vacancies in the Junior Administrative Grade of the Central Information Service. Four of these have been filled up, at present, on ad hoc basis. Under the rules, a minimum of five years of continuous approved service in Grade I is prescribed for eligibility for promotion to the J.G.

(b) No, Sir.

#### Police Force for Election in Garhwal Constituency

8656. PROF. MADHU DANDAVATE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the by-election to Lok Sabha from Garhwal Constituency is being postponed because the State Government is not in a position to provide the necessary police force required for the peaceful conduct of the election; and

(b) if so, whether the Central Government will provide the necessary police force so that the election in Garhwal could be completed?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) Under section 149 of the Representation of the People Act, 1951 the Election Commission is the competent authority for holding elections to the casual vacancies in the House of the People. The Commission has since decided to hold elections in Garhwal Parliamentary Constituency on 19th May, 1982.

(b) Maintenance of law and order during elections is the exclusive responsibility of the State Government. In case the State Governments find their own force strength inadequate for maintaining law and order during elections they make a specific requisition for additional outside force. The Govern-

ment of India have received a composite proposal from the Government of Uttar Pradesh for deployment of Central Reserve Police force in the State during forthcoming Panchayat elections, and Parliamentary/State assembly bye-election. The State Government has been informed that in spite of the fact that the reserve position of central police forces is already tight due to commitments particularly in the north-eastern region, the Government of India Proposes to mobilize all available resources of central forces for rendering assistance to various States to the maximum possible extent in maintaining law and order during elections.

#### Firms utilising borax imports

8657. SHRI N. DENNIS: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state the details of the firms in the private and public sector utilising the borax imports in India?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): The import of Borax was in the banned list in the Import Policy 1981-82. Its import could, therefore be made by Actual Users (Industrial) against Automatic Licences upto Rs. 50,000/- in value, within 10 per cent of the overall value of the licence. Import could also be made against Supplementary Licences by Actual Users (Industrial). Import of Borax was also allowed as replenishment against exports. Import statistics are not maintained party-wise. Therefore details of firms importing borax and utilising the borax so imported are not readily available. It would be difficult to collect the names of the firms who imported the item and the results achieved may not be commensurate with the labour undertaken in the compilation of the data.



### Enhanced Price of coal

8658. SHRI H. N. NANJE GOWDA: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that Government have enhanced the price of coal recently;

(b) if so, the price rise effected for the different grades of coal;

(c) how many times since 1979 the price of coal had to be raised and the reasons therefor; and

(d) to what extent this contributes towards the general rise in prices of industrial goods in the country during this period?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) No, Sir.

(b) Does not arise.

(c) and (d). After the coal price revision on 17th July, 1979 the prices of coal were raised only once—that is on 14-2-1981. The increase in coal prices has been necessitated due to increase in wages and costs of other inputs. The impact of coal price increase on the price of industrial goods has been marginal.

### Hydro-electric projects held up in Karnataka

8659. SHRI H. N. NANJE GOWDA: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that some of the hydro-electric projects proposed to be constructed in the State of Karnataka have been held up because they affect environment;

(b) if so, the names of the projects which have thus been held up and the

precise problems that go with each one of them;

(c) whether these projects can be passed by suitable modification and if so, whether the planners have been told to make suitable alteration in the plans and if so, when this was done; and

(d) the time by when the plan will be cleared so that the State is able to produce its own requirement of electricity?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (d). Yes, Sir. The State Government have intimated that the work on the Bedthi (Gangavali) and Kalinadi stage—II hydroelectric projects in the state already sanctioned by the Planning Commission, has not been progressing due to the agitation by the people of Uttara Kannada District, who apprehend that by the commissioning of these projects the ecological balance of the area would be affected. The State Government have constituted a technical Committee under the Chairmanship of Shri H. V. Narayana Rao, retired Chairman of Karnataka Electricity Board, to examine the feasibility of the hydroelectric project across the river Bedthi at Gangavali and Kalinadi Hydroelectric Project, Stage—II. The Committee has not submitted its final report so far.

The State Government have also intimated that a decision in the matter would be taken after the report of the Committee is received.

### Coal Transportation

8660. SHRI H. N. NANJE GOWDA: Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware that with increased production of coal



it is necessary to devise and develop the mode of transportation of coal from the coal mines to the users at economic cost;

(b) what is the present requirement of railway wagons for the coal industries and how much of it is being met;

(c) whether Government have considered the desirability of introducing rail-cum-sea movement, rail-cum-river movement and introduction of pipelines for carrying coal to different parts of the country and if so, plans formulated for the future; and

(d) whether Government propose setting up more coal stock-yards in different parts of the country and if so, how many of them will be set up in Karnataka and when?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) Yes, Sir.

(b) According to the assessment made by the Planning Commission, coal movement by rail during 1982-83 would have to be of the order of 98 million tonnes, for which about 11500 wagons/day would be required. The current supply is around 10,800 wagons/day.

(c) A linked quantity of coal is already moving by rail-cum-sea route. The possibilities of rail-cum-river movement of coal are being studied by Coal India Ltd. in association with Govt. of West Bengal (Irrigation & Transport Deptt.) DVC, Central Inland Water Transport Corporation and the Ministry of Transport. Precise plans in this regard are yet to be drawn up. Planning Commission is studying the techno-economics of pipeline transport system.

(d) Coal India is contemplating to set up a Stockyard at Bangalore in Karnataka State.

### Filling up of producers posts in AIR Tamil Nadu Region

8661. SHRI THAZHAI M. KARUNANITHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) total number of Producer's Posts filled up during, the last five years in All India Radio, Tamil Nadu Region;

(b) how many Scheduled Castes/Producer's Tribes were appointed in Producer's Posts in the All India Radio, Tamil Nadu Region as per their revised recruitment and pre-revised recruitment rules during the last five years;

(c) whether all the Scheduled Castes/Scheduled Tribes were called for the interview as per revised and pre-revised rules during the last five years; and

(d) how many of them were selected and if not the reasons for filling up the vacancies identified for Scheduled Castes/Scheduled Tribes from amongst Scheduled Caste and Scheduled Tribes?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) Five posts of Producers were filled up during the last five years in Tamil Nadu Region.

(b) None.

(c) and (d). Yes, Sir. All the five posts were for general candidates. However, the Scheduled Caste candidates, who had applied for the posts were also considered but on merits, were not found suitable by the Selection Committee.

### Polish Technology for Development of Underground Mines

8662. SHRI B. V. DESAI: Will the Minister of ENERGY be pleased to state:

(a) whether Coal Department has decided to seek Polish technology for

the development of underground mines especially in the Eastern Coalfield Ltd. and the Bharat Coal, Ltd

(b) whether the Polish experts have been asked to develop Satgram cooking coal mines on a Turn-key basis;

(c) if so, whether the development of mine is likely to cost Rs. 800 crores.

(d) whether there were three more major projects where the coal companies have been asked to encourage Polish experts to extend their technology; and

(e) if so, whether any final decision in this regard has been reached?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) No, Sir.

(b) M/s Kopex of Poland has been given contract based on Global tender for sinking of two shafts at Satgram on turn key basis.

(c) Satgram project has been sanctioned for investment of Rs. 26.37 crores.

(d) No, Sir.

(e) Does not arise.

**Suggestions for Improvement of power situation by Chairman Atomic Energy Commission**

8663. SHRI B. V. DESAI: Will the Minister of ENERGY be pleased to state:

(a) whether it has been admitted by the Chairman of the Atomic Energy Commission that lack of sufficient reserve installed capacity together with low capacity factors achieved by the country had resulted in a critical power situation in the country;

(b) whether he has also stated that it has to be recognised that adequate

reserve capacity is necessary for assuring stable and reliable grid conditions;

(c) whether it has also been mentioned that many of the earlier Thermal Plants were designed and built in accordance with standards relevant to the country of origin;

(d) if so, whether he has made certain suggestions to improve the power situation in the country;

(e) if so, whether the Ministry have examined these suggestions; and

(f) if so, to what extent steps have been taken to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c) It is reported that the Chairman of the Atomic Energy Commission had in his inaugural address on 22nd March, 1982 at the Second National Symposium on operating experience of Nuclear Reactors and power plant, made some observations on the in-adequacy of installed capacity to meet the load demand, desirability of having adequate reserve capacity for assuming stable and reliable grid conditions and low capacity factor of power plants achieved in the country etc.

(d) to (f) The following suggestions were made by Chairman, Atomic Energy Commission to improve the power situation in the country:

(1) A mis-match between the installed capacity and peak load requires adherence to proper discipline to ensure suitable voltage and frequency conditions, both in the interest of power plant hardware and consumers.

(2) The manufacturers should pay greater attention to achieving quality without delays.

(3) The manufacturers should also take initiative in learning from the experience of users of their products and modify design and operating practices properly.

(4) Competent manpower is required to be built up with formal training and re-training programme. Establishment of certification procedure for key positions would go a long way in improving the performance of men.

(5) The surveillance programmes to detect incipient failures and timely maintenance need special attention.

(6) The service conditions of power generation personnel should be improved adequately considering the onerous responsibilities that they shoulder.

All these suggestions, alongwith other measures have already been engaging the attention of the Ministry of Energy and a number of remedial measures have been taken and or being taken to improve the power position in the country.

Some of the measures are in different stages of implementation. As a result of these measures, the power generation had increased by 10.1 per cent during the 1981-82 as compared to the generation in 1980-81 and the plant load factor has also improved from 45 per cent in 1980-81 to about 47 per cent in 1981-82.

#### **Use of Computer Technology for Telephones**

8664. PROF. MADHU DANDA-VATE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are exploring the possibility of utilising computer technology for telephones; and

(b) if so, in which particular fields of operation computerisation is likely to be used?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA):

(a) Yes, Sir.

(b) The computers would be used as a management tool in the following fields:

(i) Director Enquiry Service (197).

(ii) Fault repair and complaint services (198).

(iii) Processing of requests for shifts, change of name, maintenance of waiting list for telephone connections etc.

(iv) Cable records and cable pair allocation for speeding up provision of new connections shifts and fault location.

(v) Computerisation of telephone billing.

(vi) Inventory control of certain important items of stores.

#### **Losses shown by Southern Bottlers (Pvt.) Limited Patiala**

8665. SHRI R. N. RAKESH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 6767 on 7-4-81 regarding losses shown by South Bottlers (Pvt.) Limited, Patiala and state:

(a) whether the Registrar of Companies, Punjab and Jullundur has initiated proceedings against M/s Southern Bottlers Private Limited under Section 433(e) read with Section 439 (s) of the Companies Act, 1956;

(b) if so, the details thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) to (c) The Registrar of Companies, Jullundur has not so far initiated any such proceedings against M/s Southern Bottlers Private Limited. However, the position is being reviewed in the light of the financial

position as disclosed in the balance sheet of the company made up as at 31-8-1980.

हिन्दी पत्रकारिता के लिये बजट आबंटन

8 666. श्री एस० बी० सिद्दनाल : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) इंडियन इंस्टीट्यूट आफ़ मास कम्यूनिकेशन का गत दो वर्षों का पृथक-पृथक वार्षिक बजट क्या था ;

(ख) उक्त अवधि के दौरान हिन्दी पत्रकारिता के लिए कितनी राशि दी गई थी ;

(ग) हिन्दी पत्रकारिता के लिए राशि के नियतन में कमी करने के क्या कारण हैं ; और

(घ) हिन्दी पत्रकारिता के कार्यक्रम का प्रसार करने और उसके लिए नियतन में वृद्धि करने के लिए क्या उपाय किए जा रहे हैं ?

सूचना और प्रसारण मंत्री (श्री वसन्त साठे) : (क) संस्थान का पिछले 2 वित्तीय वर्ष और चालू वित्तीय वर्ष का वार्षिक बजट (स्वीकृत बजट अनुदान-योजना और गैर-योजना) इस प्रकार है :—

क्रम संख्या	वर्ष	गैर-योजना (लाख रु० में)	योजना (लाख रु० में)	कुल (लाख रु० में)
1	1980-81	18.63	22.10	40.73
2	1981-82	20.58	30.58	51.16
3	1982-83	23.11	20.74	43.85

वर्ष 1981-82 और 1982-83 के आंकड़ों में संस्थान को प्रसारण पत्रकारिता के पाठ्यक्रमों के चलाने पर व्यय के लिए अव्यपगमनीय कोष के रूप में से सहायक अनुदान के रूप में दी गई राशि शामिल नहीं है। संस्थान को समाचार एजेंसी तथा स्नातकोत्तर डिप्लोमा पाठ्यक्रम के लिए विदेशी प्रशिक्षार्थियों पर होने वाले वास्तविक व्यय की प्रति पूर्ति भी विदेश मंत्रालय और वित्त मंत्रालय से होती है।

(ख) से (घ). हिन्दी पत्रकारिता संकाय के लिए या किसी अन्य प्रादेशिक भाषा की पत्रकारिता के लिए अलग से कोई प्रावधान नहीं रखा जाता।

तथापि हिन्दी और प्रादेशिक भाषाओं की पत्रकारिता संबंधी योजनागत स्कीम के अन्तर्गत स्थिति इस प्रकार है :—

	किया गया व्यय
1. 1980-81	0.21
2. 1981-82	0.38
3. 1982-83	1.32 सभी भारतीय भाषाओं (हिन्दी सहित) के पत्रकारिता पाठ्यक्रमों के लिए प्रावधान किया गया।

संस्थान ने 1981-82 के दौरान उड़िया और हिन्दी पत्रकारिता पर पुनश्चर्या पाठ्यक्रमों तथा हिन्दी माध्यम से थिएटर पत्रकारिता पर एक कार्य-शाला का आयोजन किया था। ये वर्ष के दौरान आयोजित कुल 8 कार्य/शालाओं में से थे।

वर्ष 1982-83 के लिए अनंतिम कार्यक्रम के अनुसार उर्दू पत्रकारिता में एक पुनश्चर्या पाठ्यक्रम, गुजराती में एक ग्रामीण पत्रकारिता पाठ्यक्रम तथा "खेल-कूद रिपोर्टिंग," "जनसंख्या नियंत्रण के लिए संचार" और "पुस्तक सम्पादन तथा प्रकाशन" पर हिन्दी में तीन कार्यशालाएं आयोजित करने का प्रस्ताव है।

देश के सभी भागों तथा विकासशील और गुटनिरपेक्ष देशों के विद्वानों और कर्मचारियों को पत्रकारिता और संचार की अन्य विधाओं में प्रशिक्षण उपलब्ध करने के इस दायित्व को ध्यान में रखते हुए संस्थान इन प्रतिबद्धताओं को पूरा करने के लिए अपने प्रशिक्षण कार्यक्रम अभिकल्पित करता है। हिन्दी पत्रकारिता में प्रशिक्षण को अन्य प्रशिक्षण कार्यक्रमों के साथ समुचित स्थान दिया जाता है।

#### Night Duty in R.M.S.

8667. SHRI SAMAR MUKHERJEE:  
Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether incidence of night duty in RMS is more than that of the day duty;

(b) what is the number of daily night duties in various mail offices and RMS section; and

(c) what steps are being taken to reduce daily and alternate night duties in RMS?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) No, Sir, because duty period between 6 A.M. and 8 P.M. i.e. 14 hours is treated as day duty and for the remaining 10 hours a night co-efficient of 10 minutes per hours is provided. Thus 8 hours of day duty is equal to 6 hours of night duty.

(b) The daily night duties vary from office to office and section to section. Many important mail offices and all running sections in night trains involve night duty.

(c) The working of RMS is more suitable during the night from the mail and delivery point of view. However, the maximum extent of the work that can be done during the day without causing delay to the mails is got done and efforts are made to get such work done during the day instead of night. With a view to provide efficient service the work that remains or comes in the night is done in the night, so that sorted mail gets delivered or moves on. Thus 24 hours delay is avoided.

#### Central trade test Board for telecom. factories

8668. SHRI SAMAR MUKHERJEE:  
Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have taken a decision to constitute a Central Trade Test Board for Telecom. Factories;

(b) if so, what are the aims and objects of the said Board; and

(c) how long it will take to constitute the Board?

THE MINISTER OF STATE IN THE  
MINISTRY OF COMMUNICATIONS  
(SHRI YOGENDRA MAKWANA):

(a) Yes, Sir. Government have decided to set up a Central Trade Review Committee for the Telecom. Factories,

(b) The aims and objects are:—

(i) Job evaluation and rationalisation/re-categorisation of trades of industrial staff in Telecom. Factories including review and re-drafting of detailed job description in the light of experience gained so far, with a view to improving productivity.

(ii) Suggestion proper balance in different trades, including fixation of ratios, which will take into account problems relating to stagnation and revision of promotional avenues.

(iii) Removal of disparities/anomalies in various trades and in the staffing pattern for similar jobs in different Telecom. factories.

(iv) Review of existing recruitment procedures for industrial staff.

(v) Suggesting ways and means for deploying the industrial labour on diversified jobs, taking into account the advancement in technology and introduction of modern methods of production in Telecom. Factories.

(c) The Committee is expected to be constituted shortly.

#### Efforts to Generate Electricity from Surplus Natural Gas

8669. SHRIMATI JAYANTI PATNAIK: Will the Minister of ENERGY be pleased to state:

(a) whether efforts have been made by Government for generating electricity and steam from surplus natural gas available from Bombay off-shore;

(b) if so, the name of the corporation or company which has been entrusted with the execution of the above work;

(c) the estimated cost of such project; and

(d) the expected time of implementation of the above proposal?

THE MINISTER OF STATE IN THE  
MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (d). Gas turbines of 4x60 MW capacity are presently under construction by Maharashtra State Electricity Board at Uran. The project, taken up at an estimated cost of Rs. 60.37 crores, envisages the use of surplus associated gas from Bombay High to the extent available. The first two units of this project have already been synchronised and the remaining two units are expected to be synchronised during the current year. The Tata Electric Company is also utilising surplus gas from Bombay High in their thermal power station at Trombay.

The present policy of the Government is that, as far as practicable, gas should be utilised as feed stock for the production of fertilizers, petrochemicals etc., to the extent the gas cannot be used immediately for these purposes, it can be diverted for other purposes such as power generation, etc., puerly as a fall-back arrangement on a temporary basis till the fertilizer and petrochemical plants are ready to utilise it fully.

#### Radio net work in Orissa

8670. SHRIMATI JAYANTI PATNAIK: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the International Telecommunication Union had approved the setting up of a radio net work connecting Bhawanipatna, Cuttack, Jeypore, Rourkela and Sambalpur of Orissa with medium transmitters;



(b) whether it is also a fact that the above International Telecommunication Union had approved the setting up of a radio net work connecting Balasore, Baripada, Bhubaneswar, Balongir, Dhenkanal, Ganjon, Phulbani and Sundergarh of Orissa with small and K. V. Station; and

(c) if so, the progress made so far in implementing the above proposal?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) As per ITU Plan, a high power transmitter at Cuttack and two medium power transmitters at Jeypore and Sambalpur are already in operation in the State of Orissa. Besides, frequencies have been coordinated for operation of high power transmitters at Bhawani-Patna and Rourkela.

(b) Yes, Sir.

(c) In view of the huge investment on the ITU Plan, it is proposed to implement the Plan in phases. To begin with, it is proposed to set up a local radio station at Keonjhar in Orissa during the current Plan.

गोरखपुर, उत्तर प्रदेश में टेलीविजन केन्द्र की स्थापना

8671. श्री अशफाक हुसैन : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश के समाचार पत्रों में यह प्रकाशित हुआ था कि जून से पहले गोरखपुर को देश के टेलीविजन मानचित्र में रखा जाएगा और राज्य सरकार उसके लिए प्रबन्ध कर रही है और यदि हां, तो इस समाचार की सत्यता क्या है ;

(ख) गोरखपुर में टेलीविजन कार्यक्रम कब तक प्राप्त किए जा सकेंगे ;

(ग) क्या ये कार्यक्रम दिल्ली दूरदर्शन केन्द्र से रिले/प्रसारित किए जायेंगे या किसी अन्य केन्द्र से ; और

(घ) क्या गोरखपुर के लोगों को अपने टेलीविजनों पर सीधे एशियाई खेल देखने की सुविधा मिलेगी ?

सूचना और प्रसारण मंत्री (श्री वसन्त साठे) : (क) और (ख). दिनांक 17-3-82 के न दर्न इण्डिया पत्रिका, इलाहाबाद में "टी० वी० कमज टू बस्ती, गोरखपुर एण्ड आजमगढ़ इन जून" शीर्षक के अन्तर्गत एक समाचार प्रकाशित हुआ था। सेवा के शुरू होने के समय को छोड़ कर समाचार की सामग्री कुल मिलाकर सही है। जिन छः राज्यों को इन्सैट के माध्यम से दूरदर्शन सेवा उपलब्ध की जानी है, उन में से उड़ीसा, आन्ध्र प्रदेश तथा महाराष्ट्र के क्षेत्रों के लिए सेवा 15-8-82 से तथा उत्तर प्रदेश के क्षेत्रों सहित शेष राज्यों के क्षेत्रों के लिए अगस्त, 1984 तक शुरू करने का प्रस्ताव है।

(ग) उत्तर प्रदेश के 3 जिलों को दूरदर्शन सेवा उपलब्ध करने के लिए गोरखपुर में एक ट्रांसमीटर स्थापित किया जाएगा। स्थानीय रुचि के कार्यक्रमों तथा इन्सैट के माध्यम से प्राप्त राष्ट्रीय सेवा के कार्यक्रमों को इस ट्रांसमीटर से पुनः प्रसारित किया जाएगा।

(घ) जी, नहीं।

Opening of a Regional Office of the DGS&D in Bihar

8672. SHRI R. P. YADAV: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) is it a fact that Government of Bihar have requested the Central

Government to open a regional office of the DGS&D in Bihar; and

(b) if so, when such request was made and what action has been taken on the request?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI BUTA SINGH): (a) Yes, Sir,

(b) The request was made in July, 1981. The matter is under consideration.

#### Setting up New telephone Exchanges in Orissa

8673. SHRI ARJUN SETHI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) what are the details regarding the new telephone exchanges proposed to be set up in Orissa during the Sixth Five Year Plan period;

(b) the number of new telephone lines added in Orissa during the last two years; and

(c) the number of new telephone lines proposed to be added in Orissa during the years 1982-83?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) It is proposed to open 67 new exchanges in Orissa during the Sixth Five Year Plan period. The locations will depend on build up of demand for telephones and availability of equipment.

(b) 1936 during 1980-81

1182 during 1981-82.

(c) No. of lines proposed to be added in 1982-83—1650.

#### LPG Agencies in Junagarh, Gujarat

8674. SHRI MOHAN LAL PATEL: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of LPG agencies in Junagarh district of Gujarat State;

(b) the number of persons registered during the last two years for new connections;

(c) the number of new connections released during the last two years;

(d) whether it is fact that the new LPG connections released during the last two years in Junagarh district are less than the LPG connections released in other districts of Gujarat; and

(e) if so, the reasons therefor and what measures are being taken to release more connections in that district to reduce the waiting list?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) Three.

(b) 18,010 approx.

(c) 2,300 approx.

(d) and (e). New connections are released through distributors. Two of the distributors have reached the ceiling limits as such a limited number of connections could be released. The third distributor at Verawal has no person in the waiting list. New distributor-ships are planned, on the commissioning of which more connections will be released in other areas of Junagarh.

**Opening of New Post Offices in Assam**

8675. SHRI SONTOSH MOHAN DEV: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of post offices of different categories in Assam, district-wise;

(b) the number of post offices with TPCO's; and

(c) the programme for opening new post offices of various categories in the State?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) Information is furnished in Annexure-I.

(b) Information is furnished in Annexure-II.

(c) It is tentatively proposed to open 10 new post offices in tribal areas and 20 in normal areas during 1982-83 in Assam State.

**Statement I**

*No. of post offices of different categories in Assam. (District-wise)*

Name of the District	No. of Post Offices			
	Head Post Office	Sub-Post offices	Extra-Dt. sub-sub-post office	Extra Deptl. Branch post office
Cachar . . . . .	2	77	20	330
Dibrugarh . . . . .	2	56	11	213
Lakhimpur . . . . .	1	21	5	190
Darrang . . . . .	2	62	10	228
Goalpara . . . . .	1	42	9	259
Kamrup . . . . .	3	115	11	497
Karibianglong . . . . .	..	10	1	64
Nowgang . . . . .	1	43	7	295
N.C. Hills . . . . .	..	7	..	35
Sibsagar . . . . .	2	82	10	458
<b>TOTAL . . . . .</b>	<b>14</b>	<b>515</b>	<b>84</b>	<b>2569</b>

## Statement II

No. of post offices with Public Call Offices in Assam (District-wise)

Name of District	Head Post offices	Sub-Post Post office	Extra Deptl. Sub-office	Extra Deptl. Branch post office
Cachar . . . . .	2	43	7	2
Dibrugarh . . . . .	2	42	11	11
Lakhimpur . . . . .	1	14	5	Nil
Darrang . . . . .	1	50	10	Nil
Goalpra . . . . .	1	28	5	3
Kamrup . . . . .	2	26	4	Nil
Karibianglong . . . . .	Nil	8	1	Nil
Nowgang . . . . .	1	35	4	1
N.C. Hills . . . . .	Nil	4	Nil	Nil
Sibsagar . . . . .	1	47	9	10
<b>TOTAL</b> . . . . .	<b>11</b>	<b>297</b>	<b>56</b>	<b>27</b>

### Coal requirement of power projects in State

8677. SHRI B. R. NAHATA: Will the Minister of ENERGY be pleased to state:

(a) what was the requirement of coal for power generation of each power project in each State during the year 1980-81 and 1981-82 January;

(b) whether the coal has been supplied in full quantities by collieries to these project or not; and

(c) if not, what has been the short-fall each month and for what reasons?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c).

Statements showing the receipt and consumption of coal by various thermal power stations during the years 1980-81 and 1981-82 (upto Jan., 82) placed at Annexures I and II laid on the table of the House, [Placed in Library. See No. LT-3982/82]. There was some shortage of coal at a few power stations during 1980-81. The position has, however, improved considerably during 1981-82.

The thermal power stations had received 36.52 million tonnes and consumed 35.66 million tonnes of coal during the period April 1981 to January 1982 as against the receipt of 29.87 million tonnes and consumption of 29.74 million tonnes of coal during the corresponding period of the previous year, registering an increase of 22.26 per cent. in receipts and 19.9 per cent in consumption of coal.

**Power load factor installed capacity and cost of Generation in each State**

8678. SHRI B. R. NAHATA: Will the Minister of ENERGY be pleased to state:

(a) what has been national power load factor of each State during 1980-81 and 1981-82 January with their installed capacity and cost of generation per unit;

(b) what are the causes of lower power load factor of such States in comparison with 1979-80 to 1980-81 and 1981-82 particularly of Madhya Pradesh in the year 1981-82; and

(c) what special steps have been taken to improve the power load factor of the States in which it has gone down and those having lower power load factor than the national average?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) A statement showing statewise details of installed capacity plant load factor of thermal power stations during the period 1980-81 and 1981-82 (April 81 to Jan 82) is appended. The cost of generation varies from state to state depending on the capacity of the power stations, supply of fuel used, distance from the place from which fuel is supplied etc. As per the present indication the cost of generation for the new thermal units is on an average around 30 to 35 paise per unit whereas the cost of generation for hydro power stations is 15 to 22 paise per unit.

(b) The plant load factor of thermal power units in the country during the year 1981-82 was about 47 per cent as against 45 per cent during 1979-80 and 1980-81 thus it has improved. The comparatively unsatisfactory performance of some of the thermal power stations was due to:

(i) deficiencies in lay out, plant and equipment, system engineering etc.

(ii) unduly long time being taken for planned maintenance as well as forced outages of the equipments;

(iii) inadequate availability of spare parts;

(iv) comparatively longer stabilisation period of the newly commissioned units;

(v) non-availability of trained operation and monitoring personnel; and

(vi) poor quality of coal supplies etc.

The plant load factor of thermal power stations in the Madhya Pradesh during 1981-82 (April 81 to Jan. 82) was affected due to the delay in the stabilisation of newly commissioned 120 MW units at Korba power house;

(vii) prolonged outages of 200MW units No. 6 and 7 at Satpura thermal power station.

(c) A number of measures have been taken and are being taken to improve the performance of thermal power stations. These measures include:

(i) assistance to the State Electricity Boards/Power Station authorities to identify the deficiencies in the plant and equipment etc. and to prepare and undertake plant betterment programmes in a time bound manner;

(ii) adoption of preventive maintenance techniques reducing the outage periods;

(iii) arranging timely supply of spare parts from the suppliers as well as advising power stations to place orders for spares well in time;

(iv) arrangements to ensure requisite quantity of quality of coal;

(v) setting up of task force particularly for 200 MW units comprising representatives of CEA, BHEL and ILK and the state elec-

tricity boards to identify the deficiencies and prepare a time bound programme for achieving early stabilisation and improving performance of 200 MW units;

(vi) visits of roving teams of operation specialists from CEA to

monitor the operation practices and to render advice; and

(vii) training of engineers and operation and maintenance personnel of the power stations.

### Statement

*Statement showing Statewise Plant Load Factor of Thermal and Nuclear Stations*

Sl. No.	State	Capacity (MW)	PLF% 1980-81	PLF% 1981-82 (April to Jan.)
1	Delhi	1030.5	51.1	48.9
2	Haryana	420	31.7	36.7
3	Jammu and Kashmir	22.5	2.0	9.1
4	Rajasthan	440	45.4	31.3
5	Punjab	440	38.8	41.3
6	Uttar Pradesh	2504	39.6	39.5
7	Gujarat	1894	51.1	52.8
8	Maharashtra	3123	54.2	52.7
9	Madhya Pradesh	1562.5	52.4	49.5
10	Andhra Pradesh	1242.5	36.3	44.7
11	Tamil Nadu	1560	45.5	46.0
12	Bihar	765	31.4	35.7
13	D.V.C.	1467.5	37.6	52.3
14	Orissa	250	34.0	34.1
15	West Bengal	1536	43.0	40.1
16	Assam	240.5	36.5	32.6
	ALL INDIA	18498	44.7	45.8

### Cost of coal and its Transport from Collieries of M. P., Bengal thermal Projects

8679. SHRI B. R. NAHATA: Will the Minister of ENERGY be pleased to state:

(a) what is the cost of coal and transport of coal for each Thermal project from collieries of Madhya

Pradesh, Bengal and Bihar per unit of energy; and

(b) what is the cost of transmission of energy for the same distance?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). The information is being collected and will be laid on the Table of the House.



**Payment of advance to BHEL etc. for Supply of Equipments**

8680. SHRI B. R. NAHATA: Will the Minister of ENERGY be pleased to state:

(a) is it a fact that power projects are required to pay maximum amount on account of the cost of the equipments to BHEL and other Public sector undertakings as advance for supply of these equipments; and

(b) if so, how much amount has been paid in advance to these undertakings during the last four years indicating the cost of equipments supplied to each State against which advance had been given?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). Payment of advance and progressive payments to the manufacturers for the equipment having a larger manufacturing cycle is a normal practice followed inter-nationally. The terms of payment are as per the contract concluded between the vendor and the purchaser. The BHEL generally ask for advance payment of the order of 10 per cent of the cost of the equipment for acceptance of the order for thermal projects. This advance payment account for nearly 4 per cent. of the cost of the Project.

**European Economic Community Investment in fertilizer projects in India**

8681. SHRI K. MALLANNA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the European Economic Community had extended its cooperation to invest some amount on fertilizer projects in India; and

(b) if so, the details regarding the agreement so far as the question of the availability of this credit is concerned and for which projects?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) No, Sir.

(b) Does not arise.

**Import Bill for Drugs and Pharmaceuticals**

8682. SHRI K. MALLANNA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the details regarding the import bill for the drug and pharmaceutical industries at present (to what extent-tune);

(b) what have been the exact figures for the past three years and the percentage of imported raw materials utilized by the public sector, the organized Indian sector, small scale sector and foreign drug companies; and

(c) the details regarding the quantum of import under OGL by the foreign drug companies during the past two years, item-wise, quantity-wise, price-wise and company-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) As per the data maintained by the Director General of Health Services, during 1980-81, the c.i.f. value of imports of bulk drugs, drug intermediates, chemicals and solvents, finished formulations and mechanical contraceptives is Rs. 112.8 crores.

(b) Details of percentages of imported raw materials utilised by different sectors of the drug industry are not maintained.

(c) The details of imports of bulk drugs and drug intermediates by

the foreign drug companies are not readily available.

**Long standing Grievances of staff of Accounts Department of Baikunthpur area of Western Coalfields**

8683. SHRI A. K. ROY: Will the Minister of ENERGY be pleased to state:

(a) whether he is aware of the long standing grievances of the Staff in Accounts Department in the Baikunthpur area of Western Coalfields Ltd. who were appointed during the NCDC period, if so, facts in details;

(b) whether it is a fact that the above staff despite qualification is being denied right to sit in a departmental examination to qualify for promotion;

(c) whether recently the rules has been changed to enforce this;

(d) whether this has dampened the incentive to work and decreased "productivity" of the Accounts Department; and

(e) if so, the steps taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) to (e). Information is being collected and will be laid on the Table of the House.

**Progress of Rural Electrification in Dhanbad District of Bihar**

8684. SHRI A. K. ROY: Will the Minister of ENERGY be pleased to state:

(a) details of the progress made in rural electrification in Dhanbad district of Bihar in the last three years with block-wise and year-wise break up in detail giving the number of villages and population benefited;

(b) names of the villages in the plan for electrification in the year 1981 and those actually electrified in Dhanbad district;

(c) whether it is a fact that only concrete pillars were thrown on the ground of different villages but no actual progress has been made; and

(d) if so, steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) According to the latest report received from Bihar State Electricity Board, out of the total number of 1365 villages in Dhanbad distt. of Bihar, 347 villages have been electrified upto the end of March, 1981. Under the Rural Electrification Projects sanctioned by the Rural Electrification Corporation, 53 villages were electrified in Dhanbad District of Bihar, during the last three financial years (1979—82) upto the end of October, 1981. The Block-wise and year-wise number of villages electrified are shown in the attached Statement. The information in regard to population covered under the villages electrified during the last three years, is not available.

(b) and (c). According to the latest progress report received from Bihar State Electricity Board, 1323 villages, out of a total number of 2840 villages proposed to be electrified during the year 1981-82, have been electrified upto the end of December, 1981. The details of the names of the villages in various districts of the State that have been electrified, and other details concerning concrete pillars etc. are not available.

(d) Does not arise.

## Statement

Statement showing villages electrified during the last three years (1979-82) upto the end of October, 1981 under rural electrification projects sanctioned by REC in Dhanbad district in Bihar

Sl. No.	Name of Scheme (Blocks)	Number of villages electrified		
		1979-80	1980-81	1981-82 (upto Oct. 81)
1	2	3	4	5
1	Tundi . . . . .	..	2	..
2	Chandaukyan . . . . .	..	9	1
3	Chas . . . . .		5	4
4	Govindpur . . . . .	1	14	4
5	Batiapur . . . . .	2	8	3
	TOTAL . . . . .	3	38	12

**Coal disappeared from Macauli Colliery of Central Coalfields**

8685. SHRI A. K. ROY: Will the Minister of ENERGY be pleased to state:

(a) whether his attention has been drawn to the information revealed under the caption "Mostram Kee Choupal" in Dhanbad based Hindi daily, Awaz, dated 18th November, 1981 according to which 59 truckload of coal disappeared from the Macauli colliery in Giridih district under Central Coalfield Ltd.; and

(b) if so, facts in detail and the steps taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) Yes, Sir.

(b) The Kargali Washery has been receiving coal from NSD Colliery and the coal is weighed at both ends. It was, however, at some stage discovered that there were discrepan-

cies between the coal recorded as despatched from NSD Colliery and that recorded as received at Kargali Washery. The matter was examined and it was found that this discrepancy was only due to the defect in the old weigh bridge in Washery and as such no further action was required to be taken.

**Setting up an Operational Cell in Telecommunications and Postal Departments**

8686. SHRI CHINTAMANI JENA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government propose to set up an operational cell in the telecommunications and postal departments to investigate into the problems in these systems; and

(b) if so, the details regarding the extent to which this proposal has been implemented up-to-date and the stage at which it is at present?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) Nucleus operation planning cells have already been set-up in the telephone systems operating in the principal cities of India. Case for creation of full fledged operation cell in these principal cities is under process.

For the purpose of ensuring implementation of the various Plan Schemes for postal development and monitoring the quality of rural services, a monitoring organisation for the postal development plan was set-up during the year 1979-80. A mail Planning Cell headed by a senior officer of the rank of SAG (Sr. Administrative Grade) head-quartered at Delhi assisted by four Junior Administrative Grade officers with head-quarters at Delhi, Bombay, Madras and Calcutta and one officer of the rank of Sr. Time Scale of I.P.S. Group-A head-quartered at Delhi has been formed.

#### Long wall system in coal mines

8687. SHRI CHINTAMANI JENA: Will the Minister of ENERGY be pleased to state:

(a) the names of coal mines where long wall system of work has been introduced and which closed down subsequently under various coal companies;

(b) the number of long wall systems to be introduced during the year 1982-83; and

(c) what are the details regarding the difference in cost of production between the traditional method and the long wall system?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a)

The coal mines where longwall system without powered support had been introduced and subsequently operation suspended are as follows:—

Mine	Coal Company.
East Katras	Bharat Coking Cool Limited.
Saunda	Central Coalfields Limited.
Banki Surakachar & Bijuri	} Western Coalfields Limited.

(b) Four to five powered support longwall systems are likely to be introduced in 1982-83 in Patharkhera (W.C.L.), Murulidih; Moonidih (both in B.C.C.L.), Dhemomain and Seetalpur (both E.C.L.).

(c) The difference in the cost of production between the traditional method and the longwall system depends on various factors including relative thickness of coal seams. In many cases longwall mining would be cheaper than Board and Pillar mining by about 20 per cent.

#### Manufacture of Allopathic and Non-Allopathic Drugs

8688. SHRI NIHAL SINGH: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the particulars of foreign companies which are manufacturing Allopathic and non-Allopathic drugs; and

(b) the Allopathic and non-Allopathic drugs being imported from foreign countries and the value of these drugs imported during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) The names of

23 foreign drugs companies manufacturing drugs at present are given in the attached statement. These companies are not reported to be manufacturing any non-Allopathic drugs.

(b) Import of non-Allopathic drugs are not monitored. The C.I.F. value of import of Allopathic drugs under the categories of bulk drugs, finished formulations, intermediate chemicals & solvents and Mechanical Contraceptives during the last 2 years as available in the records of the Directorate General of Health Services are given below:—

Year	C.I.F. value in Crores of Rs.
1979-80	120
1980-81	112.8

#### Statement

Sl. No.	Name of the company
1.	M/s Burroughs Wellcome & Co. (I) Ltd.
2.	M/s May & Baker (I) Limited.
3.	M/s Smith Kline & French (I) Ltd.
4.	M/s Roche Products Limited.
5.	M/s Parke Davis (India) Ltd.
6.	M/s Glaxo Laboratories (I) Ltd.
7.	M/s Johnson & Johnson of (I) Ltd.
8.	B/s Pfizer Limited.
9.	M/s Wyeth Laboratories.
10.	M/s Ciba Leigy of India Ltd.
11.	M/s E. Merck (I) Pvt. Ltd.
12.	M/s Merck Sharp & Dohme of India Ltd.
13.	M/s Sandoz (India) Ltd.
14.	M/s Richardson Hindustan Ltd.

Sl. No.	Name of the company
15.	M/s. Cyanamid India Ltd.
16.	M/s The Boots Co. (I) Ltd.
17.	M/s Bayer (India) Ltd.
18.	M/s Alkali & Chemical Corpn. of India Ltd.
19.	M/s Hoechst Pharmaceuticals Ltd.
20.	M/s Warner Hindustan Limited.
21.	M/s Whiffens India Limited.
22.	M/s Organon (India) Ltd.
23.	M/s Uni-Sankyo Limited.

#### Complaints against Modi Rubber Industries Ltd.

8689. SHRI NIHAL SINGH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 3353 on 8 September, 1981 regarding complaints against Modi Rubber Industries Limited and state:

(a) the latest position about the investigations being conducted against the Modi Rubber Industries Limited, Modipuram (UP); and

(b) the time likely to be taken for completing investigations?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) and (b). In the answer to earlier Unstarred Question No. 3353 it was pointed out that an inspection under Section 209A of the Companies Act, 1956 of M/s Modi Rubber Limited had been conducted and technical violations of certain provisions of Companies Act, 1956, viz. 211 read with Schedule VI, 297, 226, 198/309 and 269, were noticed. All these matters were taken up with the company and later on treated as settled after considering their explanations.

### Setting up New Telephone Exchange in Jamnagar

8690. SHRI DAULATSINHJI JADEJA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that 900 new telephone connections for Jamnagar Telephone Exchange have been sanctioned for the year 1981-82;

(b) if so, the number of 900 lines sanctioned which have been granted, what are the reasons for not providing equipment for the remaining lines;

(c) whether Government propose considering to open new exchange in Jamnagar to provide new telephone connections to meet the increasing demand of Jamnagar; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA):  
(a) No, Sir.

(b) Allotment was issued only for 300 lines expansion from 5700-6000 lines due to shortage of automatic switching equipment.

(c) and (d). It is proposed to expand the exchange by 1200 lines during 1982-83.

### Microwave Facility to Jamnagar

8691. SHRI DAULATSINHJI JADEJA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that there is a great demand to provide the facility of microwave system to Jamnagar in Gujarat also;

(b) when the demand was received by Government;

(c) what are the reasons for not extending this facility to Jamnagar; and

(d) what is the actual planned programme of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) No, Sir, Jamnagar is connected by a narrow band microwave system with Rajkot, Gandhidham and Bhuj for the past few years. Subsequently, however, there has been demand for upgradation of the narrow band microwave system into a wide band microwave system.

(b) Request for conversion of the narrow band system to a wide band system was received from the Jamnagar Chamber of Commerce and Industry, Jamnagar in 1978;

(c) Equipment necessary for the conversion of the microwave system have not yet been received and the same are awaited.

(d) Rajkot-Jamnagar narrow band microwave system is planned to be upgraded as a wide band system. The work is likely to be completed in 1983.

### Amendment of MRTP Act in order to curb the growth of monopoly companies

8692. SHRI BALASAHEB VIKHEPATIL:

SHRI CHITTA MAHATA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what steps Government have so far taken or propose take to curb the growth of monopoly companies during the Sixth Plan period;

(b) whether there is any proposal to amend the MRTP Act;

(c) if so, what are the details in this regard;

(d) the names of companies which have exceeded their licenced capacity without obtaining prior approval of Government for the expansion of their activities under the MRTP Act during each of the last three years;



(e) what was their licenced capacity and exceeded capacity during the each of the last three years; and

(f) what action Government have taken or propose to take against such companies?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) The term 'monopoly companies' is taken to mean undertakings (large industrial houses and dominant undertakings) registered or registrable under Section 26 of the Monopolies and Restrictive Trade Practices Act, 1969. Apart from the restrictions and curbs to prevent the concentration of economic power to the common detriment and to regulate the growth of the MRTP companies as already provided under the extant provisions of the MRTP Act, no other specific steps have been taken or are required to be taken to curb the growth of the MRTP companies during the Sixth Plan period. Besides, the MRTP Act is not aimed at total prevention of growth MRTP companies as such, but is designed to regulate their expansion in various ways for ensuring that such expansions do not lead to the concentration of economic power to the common detriment or are not likely to be prejudicial to the public interest.

(b) and (c). Realising the need for an indepth review of the provisions of the MRTP Act, the Government had appointed a High Powered Expert Committee (Sachar Committee). The recommendations of the Sachar Committee for amendment of certain provisions of the M.R.T.P. Act, to enable it to secure its socio-economic objectives in fuller measure, have been under active consideration of the Government. Steps are being taken to introduce the requisite legislation in this regard in the nearest future.

(d) to (f). Undertakings registered or registerable under the M.R.T.P. Act are not required to report their installed capacity or production to the

Government under the M.R.T.P. Act. Further, expansion of approved capacity only by 25 per cent or more is deemed to be substantial expansion under the M.R.T.P. Act requiring approval under the Act.

In pursuance of the Industrial Policy Statement of 23.7.1980, which was laid on the Table of the House on the said date, the Government (Department of Industrial Development) vide Press Note dated 29.8.1980 announced 'the capacity' for recognition of capacities installed in excess of licenced capacities in respect of 34 specified industries of importance to national economy. The aforesaid scheme is also applicable to undertakings registered or registerable under the M.R.T.P. Act and such cases for regularisation of excess capacity are processed in accordance with the guidelines of the scheme.

Only in respect of one case, a show cause notice has been issued to the Directors of the company for installing capacity in excess of the approved capacity. Further action, if any, would be taken on receipt of the reply to the show cause notice.

#### Staff Strength in RMS Tirunelveli Junction

8693. SHRI D.S.A. SIVAPRAKASHAM: Will the Minister of COMMUNICATIONS be pleased to state:

(a) what is the total approved strength of staff in different categories as on date in the R.M.S. Tirunelveli Junction;

(b) whether all the posts have been filled up;

(c) if not, the reasons thereof; and

(d) are Government aware that as a result of keeping vacant many of the posts, other workers are receiving O.T.A.?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) to (d). Information is being collected and will be laid down on the table on the House.

**Misappropriation of Diesel Oil in Shakurbasti Godown, Delhi**

8694: SHRI R. P. YADAV: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government are aware of the reported misappropriation of diesel oil received from Shakurbasti godown in Delhi;

(b) if so, the details thereof and the action taken against the erring people;

(c) whether any employees of IOC are involved in this affair; if so, the action taken in this regard; and

(d) whether there are complaints against these activities and if so, the details of the action taken?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) Yes, Sir. Two cases of misappropriation of diesel oil from Shakurbasti godown, Delhi have come to notice.

(b) the details thereof are as under:—

(i) A BPCL (Bharat Petroleum Corporation Limited) dealer purchased 10,000 litres of Light Diesel Oil from BPCL's Shakurbasti Depot. It was to be uplifted in a tank lorry to be arranged by the dealer/consumer. According to the dealer the product was intended to be supplied to a Steel Forging unit in Faridabad.

On 9.2.1982 the Crime Branch of Delhi Police received information that the tanker in question would go to a certain person in New Multan Nagar, Delhi where the driver with the connivance of that person and his employees would misappropriate the product

to be transported to some unauthorised agencies. A raid was accordingly organised by the Police and it arrested five persons including the driver and helper of the tanker on the spot. The case is pending investigation.

(ii) On 12.3.1982 the Crime Branch of Delhi Police intercepted another Tanker which was carrying Diesel Oil after drawing supplies from the Indian Oil Corporation's Depot at Shakurbasti and arrested four persons who were found making an attempt to misappropriate Diesel Oil contained in the tanker.

The case is pending investigation.

(c) No, Sir.

(d) No complaints are on record.

**Discontinuation of publication of Associated Publications**

8695. SHRI PIUS TIRKEY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the reasons for discontinuing the publication of the Indian Nation and associated publications in Bihar; and

(b) the present position?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) and (b). The publication of the Indian Nation and its associated publication 'Aryavarta' was discontinued on 27.9.81 and again from 30-9-81 to 14-11-81 on account of Strike by a section of workers. The papers resumed publication on 15-11-81 following an agreement between the workers and the management.

**Alleged cheating in Eastern Coalfields in name of mine safety**

8696. SHRI KRISHNA CHANDRA HALDER: Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware that in the name of Mines Safety

various irregularities are going on in the coal mines under the Eastern Coalfields Limited;

(b) if so, the reaction of Government thereto; and

(c) total amount spent for mines safety and other purposes?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL, IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA):

(a) No, Sir.

(b) Does not arise.

(c) About Rs. 18 crores has been spent in the year 1980-81 towards maintenance and improvement of safety measures in the mines of Eastern Coalfields Ltd. In addition to this, Rs. lakhs has been spent on publicity and award of safety prizes during that year.

**Publication of Employment News, Razgar Samachar**

8697. SHRI RAM SWARUP RAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) is it true that the Journals 'Employment News', Rozgar Samachar, etc. are running under a progressive loss of lakhs of rupees during the current financial year while they made lakhs of rupees profit in the earlier years and if so, what are the factors that caused this dismal situation;

(b) detailed circulation figures for the last two years (circulation for each week/fortnight) and also figures relating to revenue earned and the expenditure incurred; and

(c) what are the steps the Ministry are proposing to initiate to improve the over-all performance of these journals and to reduce the wastage of public funds?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI ARIF MOHAMMED KHAN): (a) No, Sir. The Employment News/Rozgar Samachar, in fact, yielded an excess of revenue over expenditure to the tune of approximately Rs. 12 lakhs during 1981-82.

(b) Details of circulation figures and figures relating to revenue earned/expenditure incurred are given in Annexure—I and Annexure—II respectively laid on the Table of the House. [Placed in Library. See No. LT-3984/82].

(c) The working of Employment News/Rozgar Samachar is reviewed from time to time and appropriate corrective measures are taken periodically. As a result, these journals are expected to generate an estimated revenue of Rs. 150 lakhs against an anticipated expenditure of Rs. 124 lakhs during 1982-83. The journals are coming out regularly and in time and there is already an improvement in its get up.

**न्यायालयों में तलाक के मामलों के निपटान के लिये समय-सीमा**

8698. श्री तारिक अनवर : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने कृपा की करेंगे कि :

(क) क्या सरकार को इस बात का पता है कि निचले न्यायालयों में विशेष रूप से नपुंसकता के आधार पर दायर किए गये तलाक के मामले तीन वर्ष से अधिक अवधि तक अनिर्णीत पड़े रहते हैं;

(ख) क्या सरकार को इस बात का भी पता है कि इससे विशेष रूप से स्त्रियों के मामलों पर प्रतिकूल प्रभाव पड़ता है ;

(ग) यदि हां, तो क्या सरकार का विचार ऐसे मामलों के निपटान के लिए दो वर्ष की अधिकतम सीमा निर्धारित

करने का है जिसके अन्तर्गत न्यायाधीशों को अपने निर्णय देने होंगे ;

(घ) क्या तलाक के मामले में अन्य न्यायालयों के लिए यही समय-सीमा निर्धारित की जाएगी ; और

(ङ) यदि नहीं, तो उसके क्या कारण हैं ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री जगन्नाथ कौशल) : (क) और (ख) ऐसे मामलों की बाबत विनिर्दिष्ट जानकारी उपलब्ध नहीं है। तथापि तदनुसार को विचले न्यायालयों में मामले के लंबित होने की जानकारी है।

(ग) से (ङ) ऐसे मामलों के निपटान के लिए कोई निश्चित समय-सीमा नियत करना संभव नहीं है। ऐसे मामलों को शीघ्र निपटाने के लिए विवाह विधि (संशोधन) अधिनियम, 1976 द्वारा हिन्दू विवाह अधिनियम, 1955 और विशेष विवाह अधिनियम, 1954 में संशोधन करके विशेष उपबन्ध किये गए थे। यह उपबन्ध किया गया कि विचारण तथा साध्य न्याय के हितों के अनुसार जब तक कि मामले का निर्णय नहीं हो जाता तब तक दिन प्रति दिन चलता रहे। यह भी उपबन्ध किया गया कि ऐसे मामलों पर विचारण यथाशीघ्र किया जाए और यह प्रयास किया जाए कि प्रत्यर्थी पर सूचना तामील किये जाने की तारीख से छह मास के भीतर विचारण समाप्त हो जाए। अपीलों को शीघ्र निपटाने के लिए भी उपबन्ध किए गए थे—देखिए हिन्दू विवाह अधिनियम, 1955 की धारा 21ख और विशेष विवाह अधिनियम, 1954 की धारा 40ख।

#### Non-recognition of Organisation for Welfare of SCs & STs in P&T Department

8699. SHRI BHEEKHABHAI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that there is a SC/ST service organisation of the P&T Department for the welfare of SC/ST employees;

(b) if so, whether it has been recognised by the P&T Board;

(c) if not, what are the causes for non-recognition of this organisation which is working for the welfare of SC/ST employees; and

(d) what steps Government propose to take to recognise and provide incentives to such organisations of SCs/STs?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA):

(a) Yes, Sir. There are more than one such organisations.

(b) No, Sir.

(c) and (d). As per conditions laid down in CCS(RSA) Rules 1959, a Service Association formed on the basis of caste, Tribe or Religious denomination is not eligible for recognition. Instructions have however, been issued to the subordinate offices that the Liaison Officers should not refuse interview to SC/ST P&T employees.

#### Presentation of Awards for Printing and Designing

8700. DR. A. U. AZMI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the function regarding the presentation of Awards for excellence in Printing and Designing did not go off well because of the stopping of the playing of the National Anthem repeatedly and finally discontinuing the same;

(b) if so, the reaction of Government thereto; and

(c) the action taken, with details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI ARIF MOHAMMED KHAN): (a) The function did go off well. However, there was unfortunately a slight disruption in playing the National Anthem at the start of the function.

(b) and (c). On enquiry, it was found that the disruption in playing of the National Anthem at the beginning of the function was due to the failure of the concerned channel of the Public Address System of the Amplifier installed in the Auditorium where the function was held. The system had been tested carefully before the function started and was found to be satisfactory. No action was called for as the disruption was a result of mechanical failure.

#### Nationalisation of Multinational Drug Companies

8701. SHRI SUBHASH CHANDRA BOSE ALLURI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there is a proposal under consideration to nationalise the multinational drug companies in India;

(b) if so the details thereof; and

(c) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) No, Sir.

(b) Does not arise.

(c) The nationalisation of any industry has to be based on policy considerations of the general or a special nature. On this basis, it is considered that there is no reason to take such a step.

#### Production of Molasses and Industrial Alcohol

8702. SHRI SUDHIR GIRI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total quantity of molasses and industrial alcohol produced in the country in 1980-81 and 1981-82;

(b) the total demand for these two items in the country;

(c) whether some sugar mills have been violating the official directive not to allow wastage of molasses and if so, the steps taken by Government to prevent such wastage;

(d) whether Government have taken care to make the supply of molasses and industrial alcohol adequately to all the States requiring these items; and

(e) whether Government propose to lift the loan on the export of molasses if so, the reasons therefor, and if not, the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) and (b). In the alcohol year 1980-81 (December—November) the total availability of molasses was about 24.84 lakh tons while the utilisation was 22.46 lakh tons. Similarly for alcohol, the availability was about 4440 lakh litres while the consumption was about 4171 lakh litres. At the meeting of the Central Molasses Board held in November, 1981, the availability of molasses in the current alcohol year 1981-82 was estimated to be 30 lakh tons while the demand was estimated to be 29 lakh tons. Similarly for alcohol the availability was estimated at 6031 lakh litres while the demand was estimated somewhat higher at 6334 lakh litres.

(c) It is a fact that some sugar mills have not provided adequate storage facilities for molasses. The

State Governments have been requested to ensure creation (by sugar factories) of adequate and proper storage facilities for molasses.

(d) Yes, Sir.

(e) Presumably the Member is referring to the ban on export of molasses. A request has been received from the Government of Maharashtra for export of molasses. A decision would be taken on the request after taking into consideration all the relevant factors.

#### Crisis due to high postal rates

8703. SHRI M. RAM GOPAL REDDY:

SHRI KRISHNA KUMAR GOYAL:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the book publishers are facing a crisis due to high postal rates;

(b) if so, whether as a result of this, books are out of reach of common man; and

(c) what steps Government propose to take to ease the situation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA):

(a) No, Sir. The book packets containing printed books are enjoying a concessional rate of postage. The Government is proposing to effect some increase in the rates. This should not create any crisis for the publishers, since the increase in postage is not so high as the escalation in prices of books.

(b) and (c). In view of (a) above, these do not arise.

#### Incurring Loss by Hindustan Antibiotics Ltd.

8704. SHRI G. NARSIMHA REDDY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the Hindustan Antibiotics Ltd., in Pimpri is incurring heavy losses;

(b) whether the fermenters in the plant are not working and this has lead to huge cancellation of Vitamin 'C' and import of ampicillin from abroad; and

(c) if so, the causes for the above and the total loss suffered till 1981 and reasons for imports?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) and (c). The fermentors in the Streptomycin Plant are working fully. Because of build-up of stocks of Penicillin due to delay in the commission of the 6 APA/Ampicillin plant (for which the Penicillin is to be used) due to various reasons, including delayed power supply the production of Penicillin was curtailed from November, 1981 and only 2-3 fermentors were being used for Penicillin. The production in Vitamin C Plant has been discontinued due to technological reasons which make the production uneconomic. Ampicillin Anhydrous which is produced by M/s. Hindustan Antibiotics Ltd. is not reported to be imported. The total cumulative loss incurred by Hindustan Antibiotics Ltd. up to 1980-81 was Rs. 21.92 crores.

#### Coal Project's target of Production and total Cost

8705. SHRI GADADHAR SAHA: Will the Minister of ENERGY be pleased to state:

(a) what are the eight projects of Coal Department approved by Gov-



ernment recently and total cost of the projects and total target of production of coal;

(b) what are the six approved coal mining projects and salient features of the Projects; and

(c) total cost of these mining projects and target of production of coal project-wise and dates of commissioning of the Projects and their employment potential?

THE MINISTER OF STEEL IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) to (c) Coal Mining projects sanctioned by the Government since 1.4.1981 to 31.3.1982, targetted production, Capital cost, Manpower and expected date of completion is given in the statement. laid on the table of the House. [Placed in Library. See No. LT—3984/82].

### टिहरी बांध के निर्माण पर आपत्तियां

8706. श्री हरीश रावत : क्या ऊर्जा मंत्री यह बताने को कृपा करेंगे कि:

(क) क्या पर्यावरण विशेषज्ञों ने टिहरी बांध के निर्माण के लिए आपत्तियां की हैं; और

(ख) यदि हां, तो इन आपत्तियों पर मंत्रालय की प्रतिक्रिया क्या है ?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री विक्रम महाजन) : (क) और (ख). टिहरी बांध के पर्यावरण सम्बन्धी प्रभावों का मूल्यांकन कहने लिए पर्यावरण विभाग ने दिसम्बर, 1979 में एक कार्यकारी दल का गठन किया है। कार्यकारी दल की अन्तिम रिपोर्ट की प्रतीक्षा है।

### Setting up of Thermal Energy Research Centre

8707. SHRI NAVIN RAVANI:

SHRIMATI SUSEELA GOPALAN:

Will the Minister of ENERGY be pleased to state:

(a) whether Government are considering to set up a Thermal Energy Research Centre in the country;

(b) if so, where, what will be its cost and what are the main functions of this centre; and

(c) by when it will be ready?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c) A Solar Thermal Energy Centre is being set up near Delhi to carry out prototype development, testing evaluation, standardisation and demonstration activities the centre is expected to become the nucleus of national efforts in the utilisation of solar thermal energy. Initial steps such as acquiring land, recruitment of core staff, etc. have been taken up. The Centre is expected to become fully operational during the current plan. An outlay of Rs. 6.5 crores has been provided in the Sixth Five Year Plan for the Centre.

### Recommendations of Fazal Committee

8708. SHRI SAMINUDDIN: Will the Minister of ENERGY be pleased to state:

(a) the recommendations of Fazal Committee for the coal industry;

(b) the Government's decision thereon;

(c) whether it is a fact that a system of retention prices was proposed by the Coal Department; and

(d) if so, the details thereof and whether it has been approved by Government and if so what are the details?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) and (b) A statement showing the major recommendations of Fazal Committee on coal industry and Government decisions thereon, is laid on the Table of the House. [Placed in Library. See No. LT-3885/ 82]

(c) and (d) The Government have decided to introduce retention prices of coal produced by Coal India Limited and its subsidiaries with a view mainly to remove the distortions arising out of the peculiar geological and geominig conditions to the advantage of certain companies and to the disadvantage of the remaining companies.

#### Introduction of Photo Composing by Newspapers in Delhi

8709. SHRI M. RAM GOPAL REDDY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Delhi States Newspaper Employees Federation has urged the Union Government to restrain the newspaper managements from introducing photo composing and also ban the import of photo coposing machinery as it would render thoustnds of workers jobless; and

(b) if so, what is the reaction of Government in the matter?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) No, Sir. However, a suggestion for banning the import of photo composing machines by newspaper establishments was received by the Chief Controller of Imports & Exports from the National Confederation of Newspaper and News Agency Employees Organisation.

(b) The suggestion was considered by the CCI & E while formulating the Import Policy for 1982-83 but was not found acceptable.

#### Foreign Financial Assistance for Fertilizer Projects

8710. SHRI SATYASADHAN CHAKTABORTY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) which of the countries are extending financial assistance for some of our fertilizer projects;

(b) the total amount of such finance received so far by Government; Country-wise; and

(c) details of the terms and conditions for such financial assistance?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) United Kingdom, Denmark, Japan, West Germany, France, Poland, Sweden, Belgium, & Holland have extended financial assistance for some of the fertilizer projects like Thal, Hazira, Namrup III, Bharuch and Haldia. Assistance is also expected from Kuwait and Italy for the Thal Project.

(b) United Kingdom has given a grant of about ₹ 86.5 million and Japan has given a loan of Yen 40 billion for the Thal and Hazira Projects. West Germany has given a loan of Deutsche Mark 230 million for the Bharuch Project and Denmark has given a loan of about 86.8 million Danish Kroner for the Thal and Namrup II Projects. Besides, a number of countries, France, Poland, United Kingdom, Holland, West Germany, Denmark, Sweden, Belgium have extended financial assistance for the Haldia Project amounting about Rs. 28 crores.

(c) The loans from these countries are generally long term loans with repayments in half-yearly instalments spread over a period ranging from 30 to 50 years, usually with a grace period of 10 years. While the Danish Loans are interest free, other loans are at concessional interest rates.

### Issue of Supplementary Bills by DESU for Back Periods

8711. DR. VASANT KUMAR PANDIT: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the Delhi Electric Supply Undertaking has deployed a new method to augment its finances by issuing "Supplementary bills" for back period of 5 to 7 years;

(b) whether the electric meters for which these supplementary bills were issued were found defective; if so, how, when, and whether notices to this effect were given to the consumers; if so, when; and

(c) how many supplementary Bills have thus been issued, how many have been paid till 28.2.1982, how many have gone under Review and how many consumers have issued legal notices to DESU?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). DESU has reported that only bills for the assessed consumption of electricity are raised by them. There may be some cases where the fact of the defective/burnt meter was detected after a lapse of a number of months and in such cases, supplementary bills are raised on the basis of assessed consumption based on past or subsequent consumption. Normally DESU endeavours to apprise the consumers of the meter being defective/burnt, if found during the course of visit to the premises by the Meter Readers of DESU or by the field staff during the periodical visits to the premises of consumers.

(c) This information is not readily available as collection of the same entails checking of individual accounts of over 10 lakhs electricity consumers serviced by 15 Distribution Districts of DESU.

As regards receipt of legal notices from the consumers against supplementary bills etc. in respect of defective metres, 6 such notices were reported to have been received in the

Legal Cell of DESU during the period from January, 1981 to April, 1982.

### Delay in Commissionings of Super Thermal Power Station at Singrauli

8712. SHRI M. RAM GOPAL REDDY: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the commissioning of the first 200 MW unit of the Singrauli Super Thermal Power Station has been held up as the U.P. State Electricity Board has been avoiding a formal agreement on the price of power;

(b) if so, whether the National Thermal Power Corporation has urged the Central Government to intervene in the matter; and

(c) if so, what action Government have taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c) The first unit of 200 MW of the Singrauli Super Thermal Power Station was synchronised in February, 1982.

Discussions are being held between NTPC and UPSEB for finalising the commercial agreement for the supply of power from the Singrauli Super Thermal Power Station. There have also been discussion between officials of the Department of Power of the Government of India and officers of the Government of UP on the subject.

### Telecasting of Film "DOSTANA" on T.V.

8713. SHRI M. RAMGOPAL REDDY:

SHRIMATI MOHSINA KIDWAI:

Will the Minister INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Shri Yesh Johar has decided to such Door-darshan for showing a film "Dostana"

clandestinely on the T.V. which was not bought by Doordarshan; and

(b) if so, what are the details of the case?

THE MINISTER OF INFORMATION AND BRADCASTING (SHRI VASANT SATHE): (a) The Government is not aware of any such move by Shri Yash Johar. However, M/s. Dharma Productions Pvt. Limited have moved the court for an injunction restraining Dordarsan fro mtelecasting the film. The film "Dostana" was not shown clandestinely on TV. Only excerpts of the film for a short duraton were used for testng the TV transmitter for colour compatibility.

(b) Does not arise.

राष्ट्रीयकरण के बाद कोयला उद्योग में  
हुआ लाभ/हानि

8714. श्री रामनाथ दुबे : क्या ऊर्जा मंत्री यह बताने को कृपा करेंगे कि :

(क) क्या कोयला खानों के राष्ट्रीय करण के बाद कोयला उद्योग में सरकार को हानि हो रही है अथवा लाभ हो रहा है ;

(ख) क्या कोयले के मृत्य में वृद्धि करने के बाद भी कोयला उद्योग को हानि उठानी पड़ रही है; और

(ग) क्या प्रशासन और विपणन पर अत्याधिक खर्च करने के कारण कोयला उद्योग का घाटा बढ़ता जा रहा है ?

ऊर्जा मंत्रालय में कोयला विभाग में राज्य मंत्री (श्री गार्गी शंकर मिश्र):(क) से (ग) कोयला खानों के राष्ट्रीयकरण के बाद कोल इंडिया लि० का वर्ष 1980-81 तक नुकसान होता रहा। नुकसान के कारण थे—कोयले को अलाभकारी कीमत और साथ ही उत्पादन सामग्रियों की लागतों और मजदूरी में वृद्धि और विभिन्न बाधाओं के कारण उत्पादन में हुई हानि। फिर

भी, वर्ष 1981-82 में कोई इंडिया लि० को लाभ होने की संभावना है।

वेस्टर्न कोलफील्ड्स लिमिटेड के अन्तर्गत सोहागपुर क्षेत्र की भद्रा कोयला खान के श्रमिकों द्वारा हड़ताल

8715. श्री रीत लाल प्रसाद वर्मा : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वेस्टर्न कोल-फील्ड्स लिमिटेड के अन्तर्गत सोहागपुर क्षेत्र की भद्रा कोयला खान (मध्य प्रदेश) के श्रमिक 17 मार्च, 1982 से पूर्ण हड़ताल पर हैं, जिसके फलस्वरूप प्रतिदिन 1000 मीट्रिक टन कोयले के उत्पादन को क्षति हो रही है ;

(ख) श्रमिकों की मांगें क्या हैं; और

(ग) इस सम्बन्ध में क्या कार्यवाही की जा रही है ?

ऊर्जा मंत्रालय के कोयला विभाग में राज्य मंत्री (श्री गार्गी शंकर मिश्र):(क) से (ग) सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी।

धनबाद, गिरिडीह और हजारीबाग कोयला क्षेत्रों में सूदखोरों और असामाजिक तत्वों पर नियंत्रण रखने के लिये अभियान

8716. श्री रीतलाल प्रसाद वर्मा : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या धनबाद, गिरिडीह और हजारीबाग कोयला-क्षेत्रों में सूदखोरों, असामाजिक तत्वों और अपराधियों पर नियंत्रण रखने तथा गुंडागर्दी का उन्मूलन करने के लिए सरकार वर्ष 1981 से गिरफ्तारियां कर रही हैं ;

(ख) क्या सैकड़ों सूदखोर कोल इण्डिया के अन्तर्गत धनबाद और बरमो कोयला क्षेत्रों के स्थानीय कर्मचारियों के रूप में काम कर रहे हैं और क्या ये कर्मचारी अपनी ड्यूटी करने की वजाय सूद खोरी और ठेके के काम में लगे रहते हैं तथा तत्सम्बन्धी ब्यौरा क्या है; और

(ग) यदि हां, तो,—

(एक) ऐसे सूदखोर कितने हैं, जो सी० सी० एल० और बी० सी० सी० कर्मचारी हैं तथा इनमें बाहर के असामाजिक तत्वों की संख्या क्या है ;

(दो) गिरफ्तार अपराधियों की संख्या क्या है तथा ऐसे अपराधियों की संख्या क्या है, जिन्हें रिहा कर दिया गया है ;

(तीन) कितने कर्मचारियों के विरुद्ध कार्यवाही की गई है ;

(चार) इन लोगों से श्रमिकों की रक्षा करने के लिए क्या उपाय किये गए हैं ?

ऊर्जा मंत्रालय के कोयला विभाग में राज्य मंत्री(श्री गार्गी शंकर मिश्र): (क) से (ग) सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी ।

#### Representation of Shareholders of Swadeshi Polytex

8717. SHRI R. L. P. VERMA:

SHRI R. N. RAKESH:

SHRI CHINTAMANI JENA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to reply given to USQ No. 2545 on 8 December, 1981 regarding Representation of Shareholders of Swadeshi Polytex and state:

(a) whether the examination has been completed;

(b) if so, the results thereof; and

(c) action Government propose to take against the firm?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) to (c). The question regarding penal action, if any, against the company, namely (M/s. Swadeshi Mining & Mfg. Company Ltd.) for alleged contravention of the provisions of Section 108A of the Companies Act, 1956 is still under examination.

बरमो कोयला क्षेत्र (बिहार) में स्थानीय लोगों के लिये रोजगार देने के लिये

ज्ञापन

8718. श्री रीतिलाल प्रसाद वर्मा :  
क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बरमो कोयला क्षेत्र (बिहार) में स्थानीय लोगों की तथा वहां काम कर रहे कर्मचारियों के बच्चों को रोजगार देने के सम्बन्ध में दिनांक 22 मार्च, 1982 को एक आठ सूत्री मांग-पत्र (ज्ञापन) क्षेत्रीय कोयला खान निगम कठारा को भेजा गया था; और

(ख) यदि हां, तो उन मांगों पर क्या कार्यवाही की गई है ?

ऊर्जा मंत्रालय के कोयला विभाग में राज्य मंत्री (श्री गार्गी शंकर मिश्र) :

(क) जी, हां ।

(ख) कोलियरी कर्मचारी संघ के सचिव के साथ आरम्भिक वार्ता हो गई है और इस बात पर सहमति हो गई है कि वार्ता का अगला दौर दिनांक 29-4-1982 को होगा ।

**Details of stay orders granted by  
Delhi Courts**

8719. SHRI SATYASADHAN CHAKRABORTY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the breakup of stay orders in operation granted by the Delhi Courts, the dates when obtained and the reasons for their still being in vogue; and

(b) steps taken by Government Departments to get the stay orders vacated, together with details of difficulties encountered therein?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) According to the information furnished by the Registry of Delhi High Court, neither the High Court nor Courts subordinate thereto keep any separate records of stay orders granted by courts in Delhi subsequently vacated or continued in operation.

(b) Wherever necessary, steps are taken by Central Government Departments to move the courts to get the stay orders (against the Government) vacated. The decision in this regard rests with the courts.

मध्य प्रदेश बिजली बोर्ड द्वारा अन्तर्राष्ट्रीय बिजली लाइन संबंधी निर्माण कार्य को पूरा करना

8720. श्री दिलीप सिंह भूरिया :

श्री के.रू. भूषण :

क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश बिजली बोर्ड ने आन्ध्र प्रदेश की मदद से, अन्तर्राष्ट्रीय लाइन संबंधी निर्माण कार्य का निर्धारित समय से

छ: महीने पहले पूरा कर लिया है, जो एक कीर्तिमान है ;

(ख) इस लाइन के माध्यम से मध्य प्रदेश को आन्ध्र प्रदेश से कितनी विजली मिलेगी ; और

(ग) क्या मध्य प्रदेश को उड़ीसा में भी बिजली मिलेगी, क्योंकि उड़ीसा आन्ध्र प्रदेश सिस्टम से जुड़ा हुआ है ?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री विश्वम महाजन) : (क) अप्रैल, 1981 के महीने में मध्य प्रदेश बिजली बोर्ड ने बताया था कि 220 के० वी० लोअर सिलेक (आन्ध्र प्रदेश)-बरसुर (मध्य प्रदेश) अन्तः क्षेत्रीय लाइन जून, 1982 में पूरी हो जायेगी। तथापि लाइन का मध्य प्रदेश वाला हिस्सा दिसम्बर, 1981 में पूरा हो गया था तथा समस्त लाइन को 19 जनवरी 1982 को चार्ज कर दिया गया था।

(ख) लाइन की विद्युत ले जाने की क्षमता लगभग 150 मेगावाट है तथा मध्य प्रदेश और आन्ध्र प्रदेश के बीच इस सीमा तक विद्युत का आदान-प्रदान संभव है। तथापि, विद्युत का वास्तविक अन्तरण प्रत्येक राज्य में विभिन्न समय पर फालतू बिजली की उपलब्धता पर निर्भर करेगा।

(ग) बलिमेला (उड़ीसा) और अपर सिलेक (आन्ध्र प्रदेश) के बीच 220 के० वी० सिंगल सर्किट पारेषण लाइन पहले से ही है। तथापि लोअर सिलेक-बरसुर लाइन और अपर सिलेक-बलिमेला लाइन के जरिए एक स्थान से दूसरे स्थान को बिजली भेज कर उड़ीसा और मध्य प्रदेश के बीच सीमित मात्रा में विद्युत का आदान-प्रदान भी किया जा सका।



### Power Crisis in States

8721. SHRI MADHAVRAO SCINDIA: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that Madhya Pradesh, Maharashtra, Haryana and Rajasthan have lately been facing serious power crisis;

(b) what are the power requirements for industry, agriculture, and domestic consumption and how much of it has been available during the past three months; and

(c) what steps are are being taken to make good the shortages?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) At present power supply position in Haryana has improved considerably and there are only peak restrictions in force on Industries. Maharashtra, Madhya Pradesh and Rajasthan have been temporarily facing power shortage recently.

(b) The available energy in various States is distributed in such a manner by imposing power cuts/restrictions so as to ensure adequate power supply to agricultural consumers and to meet the requirements of core industrial sectors like steel cement and coal, etc.

(c) As the neighbouring States and systems are not having any surplus energy, it has not been possible to give much assistance to Madhya Pradesh & Maharashtra. Assistance has been provided to Rajasthan to the extent possible from the central sector Badarpur thermal power station. However, the assistance received was not sufficient to meet the full requirements of Rajasthan. Power supply position in the above states is expected to improve in the coming months. However, as a

long term measure to improve the power availability, additional generating capacity is being programmed as detailed below:—

Name of the State	Capacity addition during 1980—85 (MW)
Haryana	454
Rajasthan	496
Maharashtra	2644
Madhya Pradesh	1488

### Setting up New Telephone Exchanges in U.P.

8722. SHRI MOHAMMAD ASRAR AHMAD: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of new telephone exchanges proposed to be set up in U.P. during the Sixth Plan period and the proposed increase in telephone lines and exchanges;

(b) the number of new telephone lines added in U.P. during the years 1980-81 and 1981-82; and

(c) the number of new telephone lines proposed to be added in U.P. during the years 1982-83 and 1983-84?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) It is proposed to provide about 200 new telephone exchanges in U.P., during the sixth plan period. The proposed increase in capacity is expected to be 50,000 lines. Actual number of telephone connections likely to be given will be around 40,000.

(b) 4964 during 1980-81 and 6761 during 1981-82.

(c) It is tentatively proposed to provide additional capacity of about 9,000 lines in U.P. during 1982-83 and 11,000 lines in 1983-84.

### Pending Applications for Telephone Connections in Badaun

8723. SHRI MOHAMMAD ASRAR AHMAD: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total capacity of telephone connections in Badaun exchange (U.P.);

(b) the number of applications pending for installation of connections (category-wise) and since when; and

(c) whether the capacity is proposed to be increased and when in view of heavy demand?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA):  
(a) 5,00 lines.

(b) Waiting list for telephone connections is :

			Date of earliest application
O.Y.T.	..	NIL	
Special	..	3	25.6.1981
General	..	49	31.5.1979
Total		52	

(c) It is proposed to expand the exchange by 100 lines in 1983-84.

### Proposal to Locate Major Public Sector Projects in Badaun area

8724. SHRI MOHAMMAD ASRAR AHMAD : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that not a single major project in the public sector under the administrative control of his Ministry has been allocated to Badaun area as a result of which large number of people are leaving for cities in search of livelihood and employment;

(b) if so, whether Government propose to locate some of the big public sector projects in that area to bring about the desired development of the area and remove regional imbalances; and

(c) if not, the reasons therefor as Badaun is the most backward district of Uttar Pradesh ?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) No public sector project under the control of this Ministry has been allocated to Badaun area.

(b) and (c). The location of Chemicals, Fertilizers and Drugs etc. projects is determined on techno-economic feasibility such as availability of raw material, power, fuel, infrastructure etc. It is proposed to set up four fertilizer plants in Uttar Pradesh based on the gas available off the west coast. A Site Selection Committee was appointed by the Govt. to recommend optimum locations for the additional gas-based fertilizer plants including the proposed four plants in Uttar Pradesh. This Committee invited suggestions from the State Governments concerned including the Government of Uttar Pradesh in regard to the possible locations for the proposed fertilizer plants. The Govt. of Uttar Pradesh suggested 16 possible sites for the proposed four gas-based fertilizer plants one of the 16 sites suggested by the Government of Uttar Pradesh is in Badaun District. The report of the Site Selection Committee has been received by the Government and is under consideration.

### Functioning of P.C.Os.

8725. SHRI MOHAMMAD ASRAR AHMAD: Will the Minister of COMMUNICATIONS be pleased to lay a statement showing:

(a) State-wise names and details of those places where new public telephones will be installed during 1982-83 and 1983-84;

(b) the number of P.C.Os. functioning in the country as on 1-1-1978, 1-1-1979, 1-1-80, 1-1-81 and 1.1.82 (year wise and state-wise).

(c) the number of direct dialling system to be introduced during 1982-84 (year-wise and State-wise) and names of places involved; and

(d) the names of places functioning under direct dialling system as on 1-1-78, 1-1-79, 1-1-80, 1.1.81 and 1.1.82 (mentioning number of lines in each case)?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) and (b) The information is being collected and will be placed on the table of the House later.

(c) It has been tentatively proposed to introduce Subscriber Trunk Dialling System to 11 stations in 1982-83 and 12 stations in 1983-84.

The names of the places year-wise and State-wise are as following:-

1982-83

1. Bilai	(Madhya Pradesh)
2. Bilaspur	Do.
3. Khandwa	Do.
4. Dewas	Do.
5. Mhow	Do.
6. Ahmednagar	(Maharashtra)
7. Karad	Do.
8. Satara	Do.
9. Bagalkote	(Karnataka)
10. Chitradurga	Do.
11. Puttur	Do.

1983-84

1. Krishnagar	(West Bengal)
2. Midnapur	Do.
3. Kalimpong	Do.
4. Kurseong	Do.

5. Seoni	(Madhya Pradesh)
6. Chindwera	Do.
7. Dhamtari	Do.
8. Chandrapur	(Maharashtra)
9. Bhusawal	Do.
10. Ajmer	(Rajasthan)
11. Beawar	Do.
12. Tura	(Meghalaya)

(d) The information is laid on the table of the House. [Placed in Library, See No. LT-3986/82].

दिल्ली में कानूनी सहायता परामर्शदात्री परिषद की स्थापना

8726. श्री मूल चन्द डागा : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में पहली बार कानूनी सहायता और परामर्शदात्री परिषद् की स्थापना की गई है ;

(ख) क्या उनके मंत्रालय ने इसके लिए मंजूरी दे दी है ;

(ग) यदि हां, तो इसकी स्थापना कब की गई है तथा इसके सदस्यों के नाम क्या-क्या हैं और इस परिषद् ने अब तक कितने गरीब लोगों को सहायता प्रदान की है तथा संबंधित मामलों का और प्रत्येक मामले में दी गई वित्तीय सहायता अथवा अन्य सहायता का व्यौरा क्या है तथा उसके क्या परिणाम रहे ; और

(घ) इस परिषद् की स्थापना किस कानून के अन्तर्गत हुई है ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री जगन्नाथ कौशल) : (क) जी हां।

(ख) जी हां।

(ग) दिल्ली विधिक सहायता और सलाह बोर्ड का गठन दिल्ली प्रशासन की तारीख 8 मई, 1981 की अधिसूचना सं० एफ़ 23/1/80-न्या० के अनुसार मई में किया गया था। उक्त अधिसूचना की प्रति उपबन्ध I में दी गई है। दिल्ली विधिक सहायता और सलाह बोर्ड के सदस्यों की सूची उपबन्ध II में दी गई है। [ग्रन्थालय में रखी गई। देखिए संख्या एल० टी० 3987/82]

वित्तीय वर्ष 1981-82 के दौरान विधिक सहायता और सलाह के लिए 609 आवेदकों के, जिनके 979 मामले थे, अनुरोध पर विचार किया गया था। जिन में से 895 मामलों में 545 व्यक्तियों को विधिक सहायता दी गई थी। अपेक्षित व्यौरे इक्टडे किए जा रहे हैं और उन्हें सदन के पटल पर रख दिया जाएगा।

वित्तीय वर्ष 1981-82 के दौरान विधिक व्ययों के मंदाय के लेखे 14,102.40 रुपये की रकम खर्च की गई थी। अनेक ऐसे मामलों में जो बोर्ड द्वारा विभिन्न अधिवक्ताओं को भेजे गए थे, फ़ीस/मानदेय और अन्य आनुषंगिक प्रभारों के बिलों की भी अभी प्रतीक्षा की जा रही है। फ़ीस/मानदेय आदि का मंदाय प्रत्येक मामले में सारवान् कार्य किए जाने के पश्चात् बिल प्रस्तुत करने पर फ़ीस/मानदेय आदि की विहित दर के अनुसार किया जाता है।

(घ) बोर्ड का गठन भारत के संविधान के अनुच्छेद 39क के अनुसरण में दिल्ली के प्रशासक द्वारा तारीख 8 मई, 1981 की अधिसूचना सं० एफ़ 23(1)/80-न्या० के अनुसार किया गया था।

राज्य बिजली बोर्डों की वित्तीय स्थिति

8727. श्री मूल चन्द डागा : क्या ऊर्जा मंत्री निम्नलिखित जानकारी दर्शाने वाला विवरण सभा पटल पर रखने की कृपा करेंगे कि :

(क) प्रत्येक राज्य और संघ शासित क्षेत्र के राज्य बिजली बोर्डों पर केन्द्र सरकार और राज्य सरकारों की अलग-अलग कितनी धनराशि बकाया है और इन बोर्डों द्वारा वित्तीय संस्थानों से कितनी राशि का ऋण लिया गया तथा साथ उन ऋणों पर प्रत्येक राज्य बिजली बोर्ड द्वारा सालाना व्याज की कितनी राशि का भुगतान किया गया ; और

(ख) राज्य और संघ शासित क्षेत्रों के बिजली बोर्डों की कमजोर वित्तीय स्थिति के मुख्य कारण क्या हैं और उन की वित्तीय स्थिति को सुधारने के लिए सरकार द्वारा क्या कदम उठाये जा रहे हैं ?

ऊर्जा मंत्रालय में राज्य मंत्री ( श्री विक्रम महाजन ) : (क) 31 मार्च, 1980 की स्थिति के अनुसार राज्य बिजली बोर्डों द्वारा अपनी-अपनी राज्य सरकारों से और अन्य वित्तीय संस्थानों से लिए गए ऋणों को दिखाने वाला विवरण उपबन्ध-I में दिया गया है [ग्रन्थालय में रखी गई। देखिए संख्या एल० टी० 3988/82]। अपनी अपनी राज्य सरकारों को तथा अन्य वित्तीय संस्थाओं को राज्य बिजली बोर्डों द्वारा वर्ष 1979-80 के लिए देय व्याज की राशि के व्यौरे उपबन्ध-II में दिए गए हैं [ग्रन्थालय में रखी गई। देखिए संख्या-एलडू टी०-3988/82]। केन्द्रीय विद्युत प्राधिकरण में सहज उपलब्ध अनरीक्षित लेखों के अनुसार वर्ष 1979-80 के

लिए संघ शासित के क्षेत्र के संबंध में बकाया राशियां और व्याज के लिए किए गए प्रावधान उपाबन्ध-III में दिवाए गए हैं। [ग्रन्थालय में रखी गयी। देखिए संख्या LT-3988/82]

(ii) अन्य बातों के साथ-साथ परियोजनाओं को समय पर क्रियान्वित करने और चालू करने में विलम्ब होने, मजूदा उत्पादन क्षमता का पूर्ण रूप से उपयोग न होने, पारेषण और वितरण में अधिक हातायां होने और उपभोक्ताओं की कुछ श्रेणियों के सम्बन्ध में अलाभकारी टैरिफ होने से राज्य बिजली बोर्डों के और संघ शासित क्षेत्रों में विद्युत् विभागों के समस्त कार्य निष्पादन पर प्रभाव पड़ा है। यद्यपि राज्य बिजली बोर्डों के कार्य निष्पादन के लिए मुख्य रूप से राज्य सरकारें ही उत्तरदाई हैं, तथापि, केन्द्रीय सरकार, राज्य बिजली बोर्डों और संघ शासित क्षेत्रों के विद्युत् विभागों के कार्य निष्पादन की समय-समय पर समीक्षा करती रहती है। संयंत्र और उपस्कर का सुधार करके, क्षमता का अधिकाधिक समुपयोजन करके, टैरिफ के ढांचे को युक्तिसंगत बना कर, जन-शक्ति और माल-सूची पर नियंत्रण करके तथा बेहतर परियोजना प्रबन्ध करके वित्तीय दृष्टि से अपने कार्य निष्पादन में सुधार करने के लिए विशिष्ट मार्गदर्शी सिद्धान्त जारी किए गए हैं। जब कभी भी आवश्यक होता है राज्यों और संघ शासित क्षेत्रों को तकनीकी सहायता भी उपलब्ध कराई जाती है।

टेलीफोन आपरेटरों के खिलाफ भ्रष्टाचार के आरोप

8728. श्री मूल चन्द डागा : क्या संचार मंत्री यह बताने को कृपा करेंगे कि :

(क) गत तीन वर्षों के दौरान भ्रष्टाचार के आरोपों के दोषी पाए गए टेलीफोन आपरेटरों का विवरण क्या है

और क्या उसक लिए उन्हें सेवा से निलम्बित कर दिया गया है। अथवा दण्डित किया गया है ; और

(ख) उन मामलों की संख्या कितनी है तथा उन टेलीफोन आपरेटरों का विवरण किया है जिनके खिलाफ भ्रष्टाचार के आरोपों के सम्बन्ध में विभागीय जांच चल रही है और कब तक इन जांचों के पूरे हो जाने को संभावना है और इस बारे में पूरा ब्यौरा क्या है ?

संचार मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना) : (क) सूचना एकत्र को जा रही है।

(ख) सार्वजनिक हित को ध्यान में रखते हुए यह व्यवहार्य नहीं समझा गया है कि उन टेलीफोन आपरेटरों के विवरण दिए जाएं जिनके विरुद्ध भ्रष्टाचार के आरोपों की जांच चल रही है। यह भी बता पाना संभव नहीं है कि किस समय तक जांच पूरी कर लिए जाने को संभावना है।

#### Rotation of Reserved Seats in State Assemblies

8729. SHRI DAULATSINHJI JADEJA :

SHRI MOHAN LAL PATEL :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to lay a statement showing:

(a) whether Government follow a policy of rotating reserved seats in State Assemblies after a certain period;

(b) the number of years for which an Assembly seat is continuously reserved;

(c) the particulars of all the seats in

the State Legislative Assemblies which have been reserved continuously even after the specified period; and

(d) the particulars of all the seats in the State Legislative Assemblies which have been reserved continuously for more than 10 years giving detail of names, States and year of commencement of reservation?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) No, Sir.

(b) and (c). Under the provisions of existing law there is no prescribed limit for which an assembly seat is continuously reserved.

(d) As the extent and the name of the Constituencies have been changing from time to time, the required information is not readily available.

#### Response of Foreign Firms for Oil Exploration

8730. SHRI G. M. BANATWALLA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the response of foreign firms in our oil exploration programme has been poor; and

(b) steps proposed to be taken with respect to oil exploration programme in view of poor foreign response?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI B. SHIV SHANKAR): (a) Yes, Sir.

(b) Oil & Natural Gas Commission and Oil India Limited the two Government Oil Companies are already stepping up their oil exploration and production programme to the maximum extent possible. It has also been decided to go for a second round of bids by foreign companies.

#### Setting up Enforcement Wing in M.R.T.P. Commission

8731. SHRIMATI MOHSINA KIDWAI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is proposed to set up an Enforcement Wing under the Monopolies and Restrictive Trade Practices Commission;

(b) if so, the reason for setting up this Wing;

(c) whether some measures are also proposed to be taken to increase competition among the monopoly houses with a view to supply of better quality products;

(d) if not, the reasons for not doing so; and

(e) any other measures being taken to streamline the operations of the MRTP Commission?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) At present, there is no such proposal.

(b) Does not arise.

(c) to (e) The High Powered Expert Committee (Sachar Committee) has *inter-alia*, made some recommendations for prohibiting certain types of restrictive trade/unfair trade practices. The Committee has also suggested the strengthening of the administrative machinery under the MRTP Act. The recommendation of the aforesaid Committee in regard to the amendment of the provisions of the MRTP Act are under active consideration of the Government. Furthermore, the MRTP Act *inter-alia*, provides that while according approval regard would be given to the need for encouraging new enterprises as a countervailing force to the concentration of economic power to the common detriment. In actual practice, where companies are



dominant in the production of goods, other units are encouraged to set up production so long as there are short-falls in the total availability of those goods.

#### Amendment of Companies Act

8732. SHRI MOHAN LAL PATEL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are considering to bring some amendments in the Companies Act;

(b) if so, the details thereof;

(c) when the said Bill is likely to be introduced in Parliament; and

(d) what are the aims and objects of the said Bill?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) to (d). The recommendations of the High Powered Expert Committee (Sachar Committee) in respect of various amendments to Companies Act are under consideration of the Government alongwith other suggestions received in this regard from various professional institutions and Chambers of Commerce etc. In view of the complexity of the relative Law and the nature of suggestions received in this regard, finalisation of Government views on the proposals concerning the amendment to the Companies Act is likely to take some more time. All the same, efforts are being made to finalise the matter as early as possible.

#### Vacancies of Judges in Supreme Court and High Courts

8733. SHRI SURAJ BHAN:

SHRI ATAL BIHARI VAJ-PAYEE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) date on which each vacancy of a judge in each High Court and also

in the Supreme Court arose and reasons in each case of not filling it; and

(b) contribution of these vacancies not being filled in increasing the arrears of pending cases in the High Court and Supreme Court?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) On 1-4-1982, there were four vacant posts of judges in the Supreme Court. Two vacancies could be related to 1-1-1982 and 7-3-1982 when their incumbents retired. The remaining two vacancies cannot be related to any dates as at no point of time more than 16 Judges including the Chief Justice of India were ever in office. The question of filling up of the vacancies in the Supreme Court is engaging the attention of the Government.

On 1-4-1982, there were 87 posts of judges to be filled in the High Courts. Their break-up, High Court wise and the dates from which the vacancies arose are given in the attached statement.

For filling up of vacancies of Judges in the High Courts, firm proposals in their complete form are awaited from the State authorities in most cases. They are being constantly reminded. The need for taking advance action for filling posts which are likely to fall vacant has been stressed on the Chief Ministers and the Chief Justices.

(b) The delay in disposal of cases is not attributable solely to vacancies in posts of Judges. Several complex factors contribute to delay in disposal of cases.

## Statement

*Vacancies of Judges to be filled in various High Courts as on 1-4-1982*

S.No.	Name of High Court	Vacancies	Date from which vacancies shown in Col. 3 have arisen
1	2	3	4
1	Allahabad . . . . .	12	26-12-1980 7-02-1981 19-04-1981 5-05-1981 1-08-1981 19-08-1981 18-01-1982 20-03-1982 (Regarding remaining 4 post see foot note)
2	Andhra Pradesh . . . . .	5	4-07-1980 23-07-1980 29-10-1980 19-01-1982 23-03-1982
3	Bombay . . . . .	5	20-12-1981 20-12-1981 20-12-1981 (Regarding remaining 2 posts see foot note)
4	Calcutta . . . . .	9	23-11-1979 23-11-1979 23-11-1979 1-02-1980 1-11-1980 28-01-1981 29-08-1981 22-01-1982 1-03-1982
5	Delhi . . . . .	6	28-05-1980 21-10-1980 7-06-1981 7-06-1981 11-09-1981 11-09-1981
6	Gauhati . . . . .		1-03-1980 (Regarding remaining 1 post see foot note)
7	Gujarat . . . . .	4	5-11-1980 5-11-1980 8-07-1981 20-08-1981

1	2	3	4
8	Himachal Pradesh . . . . .	1	11-01-1980
9	Jammu & Kashmir . . . . .	3	23-02-1980 (Regarding re- maining 2 posts see foot note)
10	Karnataka . . . . .	1	(see foot note)
11	Kerala . . . . .	2	1-08-1980 18-01-1982
12	Madhya Pradesh . . . . .	8	2 1-02-1980 21-07-1980 10-01-1981 2-09-1981 (Regarding remain- ing 4 posts see. foot note)
13	Madras . . . . .	5	21-01-1981 9-07-1981 8-10-1981 8-12-1981 29-12-1981
14	Orissa . . . . .	1	14-09-1979
15	Patna . . . . .	11	1-01-1981 15-06-1981 1-09-1981 2-11-1981 1-01-1982 20-02-1982 12-03-1982 (Regarding remain- ing 6 posts see foot note)
16	Punjab & Haryana . . . . .	4	19-03-1980 15-10-1980 25-10-1980 13-12-1981
17	Rajasthan . . . . .	6	15-06-1980 25-06-1981 20-07-1981 (Regarding remain- ing 3 posts see foot note)

(NOTE: These are fresh posts sanctioned with effect from the dates they are first filled. They are yet to be filled for the first time.)

**Destruction of L.P. Gas by Barauni Refinery**

8734. SHRI CHITTA MAHATA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that L. P. gas worth crores of rupees was being destroyed by the Barauni Refinery because gas cylinders were not being supplied in adequate quantity; and

(b) if so, the details thereof and steps taken by Government in the matter?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) No, Sir.

(b) Sufficient number of cooking gas (LPG) cylinders are being supplied to the Barauni Refinery based on its filling capacity and the balance LPG is moved in bulk to Kanpur where the same is bottled and sold. The stocks of LPG cylinders available with the refinery at present are considered to be adequate to enable the refinery to fully utilise the LPG produced.

**Fourth Unit of Durgapur Thermal Power Station**

8735. SHRI KRISHNA CHANDRA HALDER: Will the Minister of ENERGY be pleased to state what is the latest progress about the fourth unit (210 MW) of the Durgapur Thermal Power Station of DVC?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): The fourth unit of Durgapur Thermal Power Station of D. V. C. was first synchronised on 5.12.1981. After modifications

to condenser and completion of residual jobs, the unit was again synchronised on 19-2-1982. Teething troubles on different auxiliary equipment were attended to. The unit was re-synchronised on 9.4.1982. It is running intermittently and is under stabilisation.

**Legal Aid to the Poor in Orissa**

8736. SHRI K. PRADHANI:

SHRI A. C. DAS:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether legal aid scheme has been implemented in Orissa;

(b) if so, the names of the districts of Orissa where legal aid has been given to poor so far; and

(c) the details about the number of poor people benefited under the above scheme so far?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) Yes, Sir.

(b) Legal aid has been given in the Districts of Cuttack, Dhenkanal, Mayurbhanj and Koraput in the State of Orissa;

(c) 262 applications were received by the Government of Orissa in 1981-82 and upto now 86 applications of equal number of applicants were allowed giving benefit under the scheme. Nine applicants in Cuttack, 25 applicants in, Koraput, 40 applicants in Dhenkanal and 11 applicants in Mayurbhanj benefit under the scheme.

**Coal Mining Project approved by Public Investment Board in 1981-82.**

8737. SHRI K. PRADHANI: Will the Minister of ENERGY be pleased to state:

(a) the total number of coal mining projects which have been approved by the Public Investment Board in 1981-82;

(b) the location and the estimated cost of those coal mining projects;

(c) the names of the coal companies which they belong to;

(d) whether some water supply schemes attached to those coal mining projects have been approved by the PIB; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) to (c) The information is given in the statement laid on the Table of the House. [*Placed in Library. See No. LT-3989/82.*]

(d) and (e) All the coal mining projects which have been approved by the P.I.B. have a provision for adequate water supply for the manpower employed in the projects. In addition, the following two integrated water supply schemes have also been approved by the P.I.B.:

(i) Singrauli Coalfield Area Water Supply Scheme (Phase-I) for an installed capacity of 18 MGD of water at an estimated cost of Rs. 1887.2 lakhs; and

(ii) Integrated Water Supply Scheme for collieries of Hazaribagh and Kuju Area, Hazaribagh Coalfields for an installed capacity of 6 MGD of water at an estimated cost of Rs. 1082.00 lakhs.

**Glut of Soda Ash Lying Unsold with Producers**

8738. SHRI K. PRADHANI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government are aware of the large glut of 85,000 tonnes of soda ash lying unsold with indigenous producers;

(b) whether it is a fact that some of the indigenous manufacturers of soda ash are facing forced idleness for want of demand for their products;

(c) if so, the steps proposed to be taken by Government to sell the large accumulated stocks of soda ash; and

(d) the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) Yes, Sir.

(b) to (d) Soda ash is on Open General Licence (OGL) with effect from 14th January, 1979. The manufacturers of soda ash have been representing that because of large scale imports and poor off-take stocks are accumulating and that unless imports are banned the industry would be badly affected. According to the manufacturers the stocks of unsold soda ash as on 1-4-1982 were about 1.03 lakh tonnes as compared to 17,053 tonnes at the end of January, 1981. However, the consumers' associations like the All India Glass Manufacturers' Federation and the All India Silicate Manufacturers' Association are pleading for the continuance of the present import policy. The import policy is constantly under review. Imports are regulated taking into account demand and indigenous availability.

### गरीबों को कानूनी सहायता

8789. श्री कंवर राम : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) गरीबों को कानूनी सहायता के सम्बन्ध में भगवती समिति की रिपोर्ट को कार्यान्वित करने में क्या कठिनाइयां अनुभव की जा रही हैं ; और

(ख) उन कठिनाइयों को दूर करने के लिए क्या आवश्यक व्यवस्थाएं की जा रही हैं ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री जगन्नाथ कौशल) : (क) न्यायमूर्ति भगवती समिति के अनुसार, विधिक सहायता कार्यक्रम को प्रारम्भ करने के मार्ग में उसके सामने ऐसी कोई कठिनाई नहीं है ;

(ख) प्रश्न ही नहीं उठता ।

### Provision for Registration of Complaints re: Non-Functioning of Important Numbers

8740. PROF. NARAIN CHAND PARASHAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any provision for registering complaints about the non-functioning or mal-functioning of important service Nos. like 197 (Enquiry), 199 (Assistance), 180 (Trunk Bookings); 181 (Trunk Enquiry), etc., in the telephone exchanges when the users want to register such complaints;

(b) if so, the enact provision and the authorities concerned; and

(c) if not, the reasons therefor and whether such a provision would be ensured and the likely date by which it would be done?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir. This information is readily available in Telephone Directories.

(b) Telephone Numbers of Supervisors, Assistant Engineers and Divisional Engineers are provided against Head-Fault Repair service and sub-head Special services.

(c) Does not arise.

### Upgradation of E.D.B.Os. to the Status of E.D.S.Os.

8741. PROF. NARAIN CHAND PARASHAR: Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 4773 on 23rd March, 1982 regarding upgradation of E.D.B.Os. to the status of E.D.S.Os? and state:

(a) the date from which the upgradation of EDBOs to the status of EDSOs was stopped and whether the Committee of Officers of P&T Department set up to examine these question had given an interim report recommending the resumption of the upgradation of EDBOs to the status of EDSOs in such cases where the workload was 4 to 5 hours on the provision of PCO facility;

(b) if so, the reasons for not implementing these recommendations;

(c) whether the Committee of Officers had also recommended the creation of certain new Head Post Offices and Postal Divisions;

(d) if so, the names thereof, circle-wise and likely date by which the two recommendations would be implemented; and

(e) the reasons for this inordinate delay?



THE MINISTER OF STATE IN THE  
MINISTRY OF COMMUNICATIONS  
(SHRI YOGENDRA MAKWANA):

(a) Orders to the effect that pending a review of the whole question of upgradation of EDBOs into EDSOs all further action in regard to such upgradations should be stopped were issued on 4-3-1981. The Study Group set up to go into this question had suggested that the matter may be processed for limiting these orders to upgradation of EDBOs to EDSOs solely on the basis of provision of PCOs.

(b) The suggestion is still under consideration.

(c) The Study Group had also suggested that cases of new Head Offices/ Divisions may be processed without taking into account EDSOs formed on the basis of PCO facility.

(d) No decision has yet been taken on this suggestion.

(e) The above suggestions were received on 16-10-1981. These suggestions were of an interim nature. The full report of the Study Group also is due. These are basically administrative matters and have no direct bearing on the services being rendered to the public. The Department will take appropriate decisions in the matter keeping in view all the relevant factors.

#### **Auction of urban Evacuee Houses in Delhi**

8742. PROF. NARAIN CHAND PARASHAR: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that the urban evacuee houses in Delhi were auctioned by the Rehabilitation Department at prices much below the market rates to accommodate large number of displaced persons from Pakistan who came to occupy these houses and were unable to raise funds for buying Government properties at market rates;

(b) whether some housing companies to reject the displaced persons by taking resort to certain loopholes in the existing laws;

(c) if so, whether Government intend to amend the Displaced Persons Act to enable the refugee tenants living in these houses to purchase them by paying proportionate cost and thus prevent the eviction of displaced person tenants on frivolous grounds; and

(d) whether Government also propose to examine the possibility of apportioning a share of the property to displaced persons if development of these properties is to be undertaken?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI BUTA SINGH): (a) No, Sir.

(b) No such instance has come to notice.

(c) In view of (b) above, question does not arise.

(d) There is no such proposal under consideration.

#### **Direct Telephones Link between Bangana and Una in Himachal Pradesh**

8743. PROF. NARAIN CHAND PARASHAR: Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 371 on 23-2-82 regarding direct telegraph lines between Bangana and Una in H. P. and state:

(a) whether a demand has been received for the provision of a direct telephone link between Bangana and Una as distinct from a telegraph line; and

(b) if so, the decision taken by Government in this regard.

THE MINISTER OF STATE IN THE  
MINISTRY OF COMMUNICATIONS  
(SHRI YOGENDRA MAKWANA):

(a) Yes Sir.

(b) The present traffic does not justify a direct trunk circuit between Bangana and Una.

### Setting up TV Station at Ranchi

8744. SHRI N. E. HORO: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Centre has decided to set up a Television Station at Ranchi to cater to the needs of the tribal population in Chotanagpur; and

(b) if so, the details regarding its coverage range in areas around Ranchi and the time when it is likely to start functioning?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) Yes, Sir. Under the INSAT Project a 10 KW Transmitter at Ranchi, is to be set up during the Sixth Plan period.

(b) The Transmitter will have a service range of 70 Kms. covering an area of 15,400 sq. km. and a population of 35.90 lakhs (6.35 lakhs urban and 29.55 lakh rural). The number of villages to be covered is 4900.

Apart from this, the TV service in areas outside the range of this transmitter in three districts of Ranchi, Singhbhum and Palamau, will be provided by installing direct reception sets in the selected electrified areas.

हिन्दुस्तान उर्वरक निगम के एककों के प्रबंध और विभिन्न उत्पादों का ब्यौरा

8745. श्री दौलत राम सारण : क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने को कृपा करेंगे कि :

(क) हिन्दुस्तान उर्वरक निगम के अन्तर्गत कार्य कर रही उर्वरक फैक्ट्रियों के क्या नाम हैं उनमें से प्रत्येक की उर्वरक क्षमता कितनी है और उनमें कितना पूंजी निवेश किया गया और कितना उत्पादन इनमें हुआ तथा उनका उत्पादन उनकी उत्पादन क्षमता से कम होने के क्या कारण हैं;

(ख) इन कारखानों की स्थापना से अब तक निगम को कितना घाटा हुआ है;

(ग) मोटरवाहनों, समयोपरि भत्तों, यात्रा भत्ता और महंगाई भत्तों पर निगम द्वारा कितना वार्षिक व्यय किया गया; और

(घ) निगम के कितने विश्राम गृह किन किन स्थानों पर स्थापित हैं और उनके निर्माण पर कुल कितना खर्चा किया गया तथा उन पर वार्षिक व्यय कितना किया जाता है और उन विश्रामगृहों का वार्षिक किराया कितना है जो किराए पर लिए गए हैं साथ ही उन पर अन्य क्या खर्चे किए गये ?

पेट्रोलियम, रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री दलबीर सिंह) :

(क) से (घ). सूचना एकत्र की जा रही है और सभा पटल पर रख दी जायेगी ।

### Supply of Oil and Petroleum Products by U.S.S.R.

8746. SHRI B. V. DESAI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be Pleased to state:

(a) what were the total Soviet supplies of crude oil last year;

(b) whether the Soviet Union has agreed to supply Petroleum products also; and

(c) if so, to what extent they have agreed and by what time they are likely to supply?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) USSR supplied about 2.212 million tonnes of crude oil in 1981.

(b) and (c). As per the contract for supply of petroleum products in 1982, 1.5 million tones of kerosene and 0.67 million tonnes of high speed diesel oil will be supplied by U.S.S.R.

#### Exploration of Block I of Saurashtra off-Shore

8747. SHRI B. V. DESAI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Block I of Saurashtra off-shore is reserved for ONGC to explore financial and technical collaboration from Mexico's State Enterprise Pemex;

(b) what are the terms and conditions of the agreement reached; and

(c) by what time the work will be started by them?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) No, Sir.

(b) and (c). Do not arise.

#### World Bank Loans for Oil Exploration

8748. DR. KRUPASINDHU BHOI: SHRI K. PRADHANI:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether proposals to the World Bank amounting to over \$ 650

million for oil exploration, expansion of refineries and laying of gas pipelines have been put up by India;

(b) if so, the reaction of the World Bank thereto;

(c) the details of the proposals put forward; and

(d) the stage at which the proposals stand at present?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) to (d). Two Projects in the Oil Sector have been posed to the World Bank for assistance. These are the Krishna Godavari Petroleum Oil Exploration Project and the South Bassein Offshore Gas Development and Pipeline Project and are at different stages of processing. The details in respect of the likely assistance which will be made available for these projects and other related aspects can only be known after the completion of negotiations with the World Bank.

Besides, the World Bank has approved on 6-4-1982 a loan of US\$200 million for the Refineries Rationalisation Project which would be utilised as below:-

(I) For expansion of crude oil distillation capacity, installation of fluid catalytic cracker unit and additional storage facilities:

- (i) BPCL—Bombay Refinery . \$ 45m.
- (ii) CRL—Cochin Refinery . \$ 35m.
- (iii) HPCL—Visakh Refinery . \$ 45m.
- (iv) MRL—Madras Refinery . \$ 45m.

(II) Additional Energy Saving and pollution control system in Refinery companies. . \$ 30m.

Note: The figures relating to individual units are not yet firm.

**Proposal to Provide Indian Postmen to Saudi Arabia**

8749. DR. KRUPASINDHU BHOI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the proposal made by the Indian Posts and Telegraphs Department to provide Indian Postmen to Saudi Arabia has been accepted by Saudi Arabia;

(b) if so, the details of the proposal and the agreement reached in this regard with terms and conditions thereof; and

(c) the steps taken or proposed to be taken to implement the same?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) A delegation from India visited Saudi Arabia some time back at the invitation of the Saudi Arabia Postal Administration with a view to exploring the possibilities of technical assistance and postal expertise being rendered by the Indian Postal Administration to that country. On the conclusion of the visit the Indian delegation identified certain areas in which we could possibly offer expert services to Saudi Arabia. So far no concrete proposal, including requisitioning the services of Indian Postmen, has been received from Saudi Arabia.

(b) Does not arise.

(c) Does not arise.

**Proposal to bring Film Festivals under National Film Development Corporation.**

8750. DR. KRUPASINDHU BHOI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether film festivals are proposed to be brought under the National Film Development Corporation;

(b) if so, the salient features of the proposal;

(c) the time by which it is likely to be finalised; and

(d) how far it will go in the better administration of films festivals, national as well as international?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) to (c) The Directorate of Film Festivals has been merged with the National Film Development Corporation with effect from 1.7.81. Under the scheme of transfer the functions relating to Film Festival under cultural exchange and National Film Awards for films are strictly the Government's responsibility and is discharged by the National Film Development Corporation on behalf of the Government. The expenditure incurred by National Film Development Corporation on these activities are reimbursed to it by the Government. The activities relating to International Film Festival of India and participation in Foreign Film Festival are now the responsibility of N.F.D.C.

(d) With the required expertise available in the N.F.D.C. the arrangement should result in an improvement in the quality of these festivals.

**Latrines and Urinals for Leh Station of A.I.R.**

8751. SHRI P. NAMGYAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Leh Station of All India Radio has no Urinal and Latrine with the result the staff has to squat in the open;

(b) whether it is also a fact that due to non-existence of urinals and latrines particularly the Women Staff has to face embarrassing situations; and

(c) if the reply to parts (a) and (b) above be in the affirmative whether immediate steps will be taken to construct Latrines and Urinals and if so, how long will it take to complete it?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) No, Sir. A Ladakhi type of Latrine for women and an open type of urinal for men are available. Latrines are also available in the staff quarters which are close by.

(b) No, Sir.

(c) Does not arise.

#### Utilisation of Crude Oil of Bombay High

8752. SHRI PRATAP BHANU SHARMA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that we are exchanging our light crude oil of Bombay High in lieu of heavy crude from Gulf countries;

(b) reasons why we are not processing/refining this oil for our various indigenous requirements;

(c) whether we have any programme to process this light oil in Indian refineries to produce other Petroleum and Chemical products which are badly needed by our country; and

(d) if so, what is the progress made so far in this direction?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) The arrangements made in this regard so far relate to exchange of Bombay high crude oil either with an equivalent quantity of a mix of Arab Light and Arab Heavy crude oils in the proportion of 65 : 35 or with petroleum products.

(b) to (d). The reasons for not processing/refining this oil are two fold. Bombay High crude is swapped because inherently it can not yield certain products of the kind required in the country. That apart with the existing processing facilities available in some of the refineries in the country, it is not possible at present

to process the entire Bombay High crude oil being produced so as to meet the present pattern of demand for petroleum products. However, steps have already been initiated for the expansion and modernisation of the refineries at Cochin, Madras, Vizag and the Bharat Petroleum Refinery at Bombay so as to augment the processing, by the end of 1984-85, of the Bombay High crude oil produced at that time.

#### Setting up TV re-relaying Stations through Microwave System at Bhopal

8753. SHRI PRATAP BHANU SHARMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that there are possibilities of setting up a TV Re-relaying Station through Microwave System in Bhopal after fixing INSAT-1A over the country; and

(b) if so, Government's reaction thereto?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) and (b). Doordarshan's approved Sixth Plan Schemes, do not include the setting up of a TV Relay Station at Bhopal. The possibility of setting up a TV Relay Centre at Bhopal by using Microwave Circuits, would require provision of TV capability on the microwave link connecting Bhopal. A TV Relay Centre could also be set up with the help of INSAT. The setting up of such Relay Centre will depend on the availability of resources.

#### Managing Committee (Ad-hoc) P and T Middle School Atul Grove, New Delhi

8754. SHRI ANANDA PATHAK:

SHRI SUSHIL BHATTACHARYA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether attention of Government has been drawn through a memo-



random dated 14 January, 1982 by P.T.A. towards the unconstitutional working of the Managing Committee (Ad hoc) P and T., Middle School, Atul Gove, New Delhi-1;

(b) if so, the salient points raised in the memorandum; and

(c) what steps have been taken to remove the anomalies?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) It has been alleged that (a) standard of education has gone down in the school;

(b) there is no elected committee; and

(c) the present ad-hoc arrangement is illegal and has been thrust on the residents etc.

(c) Enquiries reveal that the standard of education, in the school has not gone down as alleged.

As regards the allegation of functioning of the illegal Management Committee of the school, the Department is taking steps to hold fresh election.

#### Loss of date stamp of one set of D-5 section of RMS

8755. SHRI AJIT KUMAR SAHA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) is it a fact that the date stamp of one set of D-5 section was lost and the Senior Superintendent RMS 'D' Division has not circulated the facts to all the Circles for information; and

(b) if so, reasons why he has not circulated the facts as required under the Rules?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICA-

TIONS (SHRI YOGENDRA MAKWANA): (a) and (b) The date stamp of D-5 R.M.S. Section Set No. 5 (Working between Delhi to Kalka) was lost at Kalka on 4/5-11-1981. As per departmental instructions, the Sr. Superintendent R.M.S. Division, New Delhi has promptly investigated the loss and as a preventive step against misuse, notified the loss to offices in his own unit and other Divisions within the Circle. He has also informed the Postmaster-General, N.W. Circle, Ambala, who in turn has notified the loss to all the Circles.

#### Postal service in trans-Yamuna area of Delhi

8756. SHRI HIRALAL R. PARMAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) is it a fact that a large number of colonies have recently come up in the trans-Yamuna area of Lakshmi Nagar and Patparganj of Delhi;

(b) is it also a fact that the postal services in the area are quite inadequate;

(c) if not, what is the present strength of the postmen in the area with reference to its population and the growth in the last few months; and

(d) what steps are being taken by the Director, Postal Services to streamline the services of mail in this area?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) No, Sir. There are 7 no-delivery post offices and 2 delivery post offices to cater to the needs of the public of trans-Yamuna area of Lakshminagar and Patparganj. The existing facilities are considered to be adequate.

(c) and (d) The two delivery post offices, Lakshminagar and S.B. Khichri



pur have 16 and 6 postmen respectively for delivery of mails. These have been sanctioned as per departmental norms. The P.M.G. is however alive to the growing needs of these colonies and a periodical review of the postal facilities is made to improve the same.

### Pending cases in Supreme Court and High Courts

8757. SMT. MOHSINA KIDWAI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that in spite of increase in the number of judges, both in Supreme Court and the High Courts, the arrears of pending cases has not come down;

(b) if so, the reasons for the same in spite of Centre's serious concern shown in this regard from time to time; and

(c) what stands in the way to have more courts and judges for expeditions disposal of the backlog in this context?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) to (c) The sanctioned strength of Judges in the High Courts of the country has been increased by over a 100 in the last 12 years but merely increasing strength cannot solve the problem. Many complex factors are responsible for the accumulation of cases and reform in judicial administration has to be a continuous process. The various steps taken in the last few years to reduce pendency in High Courts and Supreme Court are listed in the attached statement. One of the terms of reference of the 10th Law Commission, recently constituted, is to keep under review the system of judicial administration with the object of securing *inter alia*, elimination of delays and speedy clearance of arrears.

### Statement

#### STEPS TAKEN TO REDUCE PENDENCY

The following steps have been taken to reduce pendency in High Courts and Supreme Court:—

- (1) The Code of Civil Procedure was amended in 1976 to abolish Letters Patent Appeals from Judgement of Single Judge of the High Court in Second appeal (vide Section 100A).
- (2) The Code of Criminal Procedure based on the recommendations of the Law Commission was enacted in 1973 and amended in 1978 and 1980.
- (3) The Judge strength of the Supreme court has been raised from 13 to 17 excluding the Chief Justice with effect from 31-12-1977 by amending the Supreme Court (Number of Judges) Act, 1956.
- (4) The sanctioned strength of the High Court Judges has been increased over the years from 306 in 1970 to 410 in January, 1982.
- (5) The Supreme Court rules have been amended to vest more powers in the Registrars and Judges in chambers so that the time of the court is not wasted in petty miscellaneous matters.
- (6) The Supreme Court have also taken the following measures:
  - (i) Priority is given to certain matters.
  - (ii) Miscellaneous matters are fixed daily.
  - (iii) Writ petitions with identical questions are grouped together and batches running from 50 to 100 matters are listed together for hearing.
  - (iv) Other matters involving identical questions are also identified from time to time and put together and efforts are made to see that such groups are disposed of early.

(v) The Supreme Court Rules were revised in 1966 providing for printing of records under its own supervision. As that was also taking quite some time the court of late has started wherever possible dispensing with the preparation of records and hearing the appeals on special leave paper-book itself after the parties have filed their counter-affidavits and affidavits in reply.

(7) Apart from the above certain High Courts are taking the following steps for ensuring better disposal of cases;

(a) Cases involving common questions are being grouped by several High Courts;

(b) Matters fixed for hearing by giving short returnable date.

(c) Dispensing with printing of records;

(d) Expediting and giving priority to matters under certain Acts.

(8) The Government have also appointed Law Commission (10th Law Commission) to keep under review the system of judicial administration in the country. Among the teams of reference of the Law Commission are:

(a) To keep under review the system of judicial administration to ensure that it is responsive to the reasonable demands of the times and in particular to secure—

(i) elimination of delays, speedy clearance of arrears and reduction in costs so as to secure quick and economical disposal of cases without affecting the cardinal principle that decisions should be just and fair;

(ii) simplification of procedure to reduce and eliminate technicalities and devices for delay so that it operate not as an end in itself but as a means of achieving justice; and

(iii) improvement of standards of all concerned with the administration of Justice.

(b) To revise the Central Acts of general importance so as to simplify them and to remove anomalies, ambiguities and inequities.

(c) To recommend to the Government measure for bringing the statute book up-to-date by repealing obsolete laws and enactments or parts thereof which have outlived their utility.

“कर्टिंग लाज डिलेज” शीर्षक समाचार

8758. श्री मूल चन्द डाग : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 4 अक्टूबर, 1980 के इण्डियन एक्सप्रेस में “कर्टिंग लाज डिलेज” शीर्षक से एक सम्पादकीय लेख की ओर दिलाया गया है ;

(ख) यदि हां, तो भारत के मुख्य न्यायाधीश और उच्चतम न्यायालय के न्यायाधीशों द्वारा दिए गए 20 सुझावों का ब्यौरा क्या है ; और

(ग) क्या सरकार ने उन पर अब तक कोई कार्यवाही की है और यदि हां, तो उसका ब्यौरा क्या है ।

विधि, न्याय और कम्पनी कार्य मंत्री (श्री जगन्नाथ कौशल) : (क) जी हां ।

(ख) न्यायालयों में बकाया मामलों को निपटाने के लिए तत्कालीन विधि, न्याय और कम्पनी कार्य मंत्री द्वारा भेजे गए कृतिय सुझावों के उत्तर में भारत के मुख्य न्यायाधिपति ने उच्च न्यायालयों के विचार प्राप्त कर लेने के पश्चात् उच्चतम न्यायालय के न्यायाधीशों के विचार भेजे थे । उच्च न्यायालयों में बकाया मामलों को बाबत उच्चतम न्यायालय के न्यायाधीशों द्वारा की गई 20 मुख्य सिफारिशों का संक्षिप्त सार संलग्न धिवरण में दिया गया है ।

(ग) इन सिफारिशों को समीक्षा अधिकारियों को एक अन्तर विभागीय समिति द्वारा की गई थी। अन्तर विभागीय समिति के विचारों के साथ साथ उच्चतम न्यायालय के न्यायाधीशों की सिफारिशें राज्य सरकारों और उच्च न्यायालयों को भेजी गई हैं। उन पर विचार करना है और उच्च न्यायालय नियमों का संशोधन करके या प्रशासनिक उपाय करके अधिकांश सिफारिशों पर कार्रवाई करना है। जो सिफारिशें केन्द्रीय विधियों का संशोधन करने के बारे में हैं उन पर सरकार विचार कर रही है।

### विवरण

उच्च न्यायालयों में बकाया मामलों को निपटाने के संबंध में भारत के मुख्य न्यायाधिपति और उच्चतम न्यायालय के न्यायाधीशों द्वारा की गई मुख्य सिफारिशों का सारांश

1. सभी दण्डिक मामलों की सुनवाई एकल न्यायाधीश द्वारा की जायगी किन्तु इन मामलों में निम्नलिखित अपीलें सम्मिलित नहीं हैं, अर्थात् (1) ऐसी अपीलें जो 10 वर्ष या अधिक की सजा के संबंध में हैं और (2) ऐसी अपीलें जो ऐसे अपराधों की बाबत दोषमुक्ति के विरुद्ध हैं जो मृत्यु दंड, आजीवन करावास या 10 वर्ष अथवा इससे अधिक सजा से दंडनीय हैं।

2. 50,000 रु० मूल्य तक की अपीलें, द्वितीय अपीलें, सिविल पुनरीक्षण आवेदन, सभी अन्तर्वर्ती विषय चाहे मूल्य और अधिकारिता संबंधी प्रश्न कुछ भी हो, और हैक्यिस कार्पस तथा उन पिटीशनों को, जिनमें संविधान का निर्वाचन या किसी विधान, नियम आदि की विधिमान्यता अन्तर्वलित है, छोड़कर सभी रिट पिटीशनें अनन्य रूप से एकल न्यायाधीश को सौंपी जानी चाहियें परन्तु यदि किसी मामले में

विधि का महत्वपूर्ण प्रश्न अन्तर्वलित है तो एकल न्यायाधीश उसे बृहतर न्यायपीठ को निर्देशित कर सकेगा।

3. किसी उच्च न्यायालय द्वारा अपनी अपीलीय अधिकारिता का प्रयोग करते हुये या संविधान के अनुच्छेद 227 के अधीन अपनी अधिकारिता का प्रयोग करने हुये पारित किये गये किसी निर्णय, डिक्री या आदेश के विरुद्ध कोई अपील उसी न्यायालय की किसी न्यायपीठ में नहीं होगी।

4. उच्चतम न्यायालय नियमों में से वे नियम निकाल दिये जाने चाहियें जिनमें आवेदक से यह अपेक्षा की गई है कि वह अपील करने की विशेष इजाजत के लिये उच्चतम न्यायालय के समक्ष आने से पूर्व अपील करने की इजाजत के लिये उच्च न्यायालय में समावेदन करे।

5. यदि निर्णय में दो घंटे से अधिक समय लगने की संभावना है तो उसे साधारणतया खुले न्यायालय में बोलकर नहीं लिखाया जाना चाहिये।

6. मुख्य न्यायाधिपति सहित अधिक से अधिक चार न्यायाधीश अथवा कुल न्यायाधीशों में से एक तिहाई न्यायाधीश, इनमें से जो भी कम हो, अधीनस्थ न्यायालयों के निरीक्षण के लिये जायेंगे। मुख्य न्यायाधिपति को छोड़कर निरीक्षण करने वाला कोई भी न्यायाधीश एक वर्ष में उच्च न्यायालय के कुल तीन कार्य दिवसों को छोड़कर न्यायालय के कार्य दिवसों के दौरान निरीक्षण पर नहीं जायगा।

7. सभी मामलों में मुद्रण संबंधी आवश्यकता समाप्त कर दी जानी चाहिये और अभिलेखों को साइक्लोस्टाइल कराया जाना चाहिये।

8. प्रमाणित प्रतियां बनाने के लिये जेरोक्स या फोटोस्टेट मशीन का उपयोग किया जाना चाहिये और जब तक ऐसी

मशीनों का क्रय नहीं कर लिया जाता तब तक निर्णयों की सम्यक रूप से प्रमाणित कार्बन प्रतियां दी जानी चाहियें। जेरोक्स या फोटोंस्टेट प्रतियों के लिये प्रभार उद्गृहीत किये जा सकते हैं किन्तु कार्बन प्रतियों के लिये प्रभार नाममात्र का ही होगा।

9. उन सभी मामलों में, जिनमें राज्य या कोई सरकारी विभाग या कोई पब्लिक सेक्टर उपक्रम या स्थानीय प्राधिकारी पक्षकार है, तामील उन व्यक्तियों या अधिकरणों पर की जायगी जिनका नाम निर्देशन संबद्ध पक्षकारों द्वारा किया गया हो और उसकी सूचना रजिस्ट्री को दे दी गई हो। इस प्रकार की गई तामील को स्वयं पक्षकार पर पर्याप्त तामील मानी जानी चाहिये।

10. (क) सिटिंग लिस्ट या रोस्टर को यथासंभव दो मास की अवधि के लिये परिवर्तित नहीं किया जाना चाहिये।

(ख) किसी मामले को ग्रहण करते समय संबद्ध न्यायाधीश को ऐसा कोई टिप्पण करना चाहिये या ऐसा कोई पहचान चिह्न लगाना चाहिये जिससे यह दर्शित हो कि वह मामला, प्रत्यर्थी पर सूचना की तामील होने के शीघ्र पश्चात् किसी तारीख को छोटे मामले के रूप में निपटाया जा सकता है।

(ग) उस न्यायाधीश को जो मामले को ग्रहण करता है उचित रूप से इस बात की शक्ति प्रदान की जाय कि वह मामले के ग्रहण किये जाने के प्रश्न को किसी विनिर्दिष्ट बात या बातों तक सीमित कर दे। किन्तु मामले की सुनवाई करने वाला न्यायाधीश अपने विवेकानुसार किसी अन्य बात की दलील पेश किये जाने की भी अनुज्ञा दे सकेगा।

(घ) यह बांछनीय है कि मुख्य न्यायाधिपति को यथासंभव यह सुनिश्चित कर लेना चाहिये कि जो न्यायाधीश जिस विशेष प्रकार के कार्य से सुपरिचित है उसे वेसा ही कार्य सौंपा जाए।

11. कर संबंधी मामलों में, निर्देशन की प्रक्रिया समाप्त कर दी जानी चाहिये और इसके बदले में उच्च न्यायालय की इजाजत से, अधिकरणों के विनिश्चय के विरुद्ध विधि के प्रश्न पर उच्च न्यायालय में अपील करने का उपबंध किया जाना चाहिये।

12. बकाया मामलों की बृहद संख्या और उनको निपटाये जाने की दृष्टि से यह बांछनीय है कि प्रत्येक उच्च न्यायालय में कम से कम ऐसे दो न्यायाधीशों को, जो मामलों को शीघ्र निपटाने के लिये प्रसिद्ध हैं, उच्च न्यायालय न्यायाधीश के रूप में उनकी सेवा निवृत्ति के तत्काल पश्चात् तब तक तदर्थ आधार पर रखा जाना चाहिये जब तक कि बकाया मामले बिल्कुल समाप्त न हो जायें।

13. द्वितीय अपीलों, सभी अन्तवर्ती, मामलों, सिविल पुनरीक्षण आवेदनों, उन दाण्डिक अपीलों, को छोड़कर जिनमें दंड छह मास से अधिक के लिये हो, अन्य दाण्डिक अपीलों में मौखिक बहस कुल मिला कर साधारणतया तीन घंटे से अधिक नहीं होनी चाहिये।

14. उच्च न्यायालय के लिये ऐसे सभी मामलों में जिनमें वह उस निर्णय की पुष्टि करता है जिके विरुद्ध अपील की गई है इतना ही पर्याप्त होगा वह केवल उन प्रश्नों के लिये ही कारणों का संक्षिप्त विवरण दे जिनके संबंध में, उसके समक्ष बहस की गई है न कि संपूर्ण निर्णय के संबंध में, जैसा कि आजकल होता है।

15. न्यायालयों में निर्णयों का पढ़ कर सुनाया जाना, बन्द कर दिया जाना चाहिये और केवल प्रवर्तनशील आदेश ही सुनाया जाना चाहिये । ऐसे मामले जिनमें निर्णय आरक्षित किया जाता है उन में साधारणतया बहस समाप्त होने के एक मासके भीतर निर्णय दे दिया जाना चाहिये ।

16. डिक्री किये जाने वाली रकम पर ब्याज की न्यायालय दर बढ़ा कर 12 प्रतिशत प्रतिवर्ष कर दी जानी चाहिये किन्तु न्यायालय स्वविवेक से निम्नतर दर पर ब्याज का आदेश कर सकता है ।

17. सरकार को, उच्च न्यायालयों में लम्बित मुकदमा-कार्य की देखभाल करने और विवरण पूर्व समझौते का मार्ग खोजने के लिये विशेष अधिकारियों की नियुक्ति करनी चाहिये ।

18. सिविल प्रक्रिया संहिता की धारा 80 और नगरपालिका और/या रेल अधिनियम के तत्सम उपबंधों को हटा या जाना चाहिये ।

19. व्यादेश, रिसिवरशिप आदि के लिये अन्तरिम आदेश तब तक जारी नहीं किया जाना चाहिये जब तक कि सरकार की ओर से महाधिवक्ता या सरकारी काउन्सेल पर आवेदन की प्राथिक सूचना की तामील का सबूत न मिल जाय ।

20. उच्च न्यायालयों के कार्य दिवसों की संख्या अर्थात् 210 दिन, में कोई वृद्धि नहीं की जानी चाहिये । दैनिक कार्य समय भी पांच घंटों से अधिक नहीं होना चाहिये ।

#### Divorce Cases filed Courts

8759. SHRIMATI PRAMILA DAN-DAVATE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) how many cases of divorce have been filed in the country since divorce by consent has been granted in 1976; and

(b) how many cases have been filed by men and how many by women?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) and (b). Information is being collected and will be laid on the Table of the House when it is received.

पूर्ति तथा निपटान महानिदेशालय का निदेशक

8760. श्री सुभाष यादव : क्या पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि सरकार को 8.91 लाख रुपये का हानि के मामले में (केन्द्रीय सतर्कता आयोग का प्रतिवेदन 1-1-1980 से 31-12-1980) पूर्ति तथा निपटान महानिदेशालय के निदेशक के संबंध में दिये गये कठोर दंड को कम दंड में बदलने के क्या कारण हैं ?

पूर्ति और पुनर्वास मंत्रालय में मंत्री (श्री बूटर्सह): अनुमान है कि इस प्रश्न में केन्द्रीय सतर्कता आयोग (सी० बी० सी०) की रिपोर्ट के परिशिष्ट 5 के पैरा 2 में उद्धृत मामले का उल्लेख किया गया है । यह मामला कठोर दंड को कम दंड में बदलने के बारे में नहीं है । केन्द्रीय सतर्कता आयोग के असुझाव के अनुसार संबंधित निदेशक के खिलाफ कठोर दंड की कार्यवाही आरम्भ की गई थी । इस मामले की विभागीय जांच भी की गई थी । जिसके आधार पर केन्द्रीय सतर्कता आयोग ने कठोर दंड दिये जाने का परामर्श दिया था । तत्पश्चात् संघ लोक सेवा आयोग (परामर्श से छूट) विनियम, 1958 के अनुसार इस मामले में राष्ट्रपति द्वारा दिये जाने वाले दंड के संबंध में परामर्श के लिये इसे संघ लोक सेवा आयोग को भेजा गया

था । जांच संबंधी रिकार्ड तथा मामले के अन्य सभी संगत पहलुओं पर विचार करने के पश्चात्, संघ लोक सेवा आयोग ने यह परामर्श दिया कि एक वर्ष तक पदोन्नति को रोकने का दंड ही न्यायसंगत होगा। इसी परामर्श के आधार पर, सरकार द्वारा आवश्यक आदेश जारी किये गये थे ।

**Removal of Tribal Employees from Role of Bharat Coking Coal Ltd., Dhanbad.**

8761. SHRI A. K. ROY: Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware that in the year 1975 and 1976 and between 1977 and 1979 thousands of Tribal employees were removed from the role of the Bharat Coking Coal Ltd., Dhanbad showing them as resigned; if so, the facts in detail;

(b) whether the protection of the employment of Tribal people is a part of the responsibility of his Ministry; and

(c) whether Government propose to enquire into the reasons behind such large scale resignations and prevail over the Ministry of Coal and Energy to take them back in employment?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) No employee was removed from service by BECL showing him as resigned. However, a number of workers including tribals resigned of their own volition. The number of such voluntary resignations were as follows:—

	Tribals	Other classes
1975-76	179	1315
1977-79	590	3360

(b) and (c). From the above figures it may be observed that there is no large scale resignation of the tribal people. Besides, since these employees have resigned on their own volition, the question of taking them back in employment does not arise

**Amendment of Indian Contract Act to end Exploitation of Women**

8762. SHRI CHITTA MAHATA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether about 900 to 1,000 "friendship contracts" between married men and married women are made each year in Gujarat;

(b) if so, whether Central Government have received a memorandum from the Legal Aid Cell for women of the Gujarat PCC(I) to amend the Indian Contract Act to end this exploitation of women; and

(c) the reaction of the Central Government thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHL): (a) Information is being collected from the State Government of Gujarat and will be placed on the Table of the House.

(b) and (c). The Central Government have received a memorandum from the Legal Aid Cell for women of the Gujrat Pradesh Congress Committee (I) to amend the Registration Act, 1908, and not the Indian Contract Act, 1872. The State Government of Gujarat is already considering the question of issue of a notification under section 22A of the Registration Act, 1908, as in force in that State, for declaring such registrations as opposed to public policy. The memorandum has been forwarded to that Government for their comments and further action.



### राजमहल लाल मटिया परियोजना

8763. श्री समीनुद्दीन : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजमहल लाल मटिया परियोजना सरकार के विचाराधीन है ;

(ख) क्या सरकार इस परियोजना के लिये संचाल परगना से संसद सदस्यों की एक परामर्शदात्री समिति गठित करने के प्रस्ताव पर भी विचार कर रही है ; और

(ग) इस संबंध में सरकार द्वारा अब तक क्या कार्यवाही की गई है ?

ऊर्जा मंत्रालय के कोयला विभाग में राज्य मंत्री (श्री गार्गी शंकर मिश्र) :

(क) राजमहल स्वीकृत परियोजना है और अभी निर्माणाधीन है। यह परियोजना दिनांक 2-8-1980 को 5 मिलियन टन प्रति वर्ष की क्षमता के लिये रु० 87.43 करोड़ की लागत पर स्वीकृत हुई थी। यह फरक्का सुपर ताप बिजली घर से संबंधित है।

(ख) और (ग). फिलहाल प्रस्ताव स्थगित कर दिया गया है।

### Expenditure incurred on migrants from Bangladesh

8764. DR. KRUPASINDHU BHOI: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) the expenditure incurred on the relief and rehabilitation of migrants from the former East Pakistan so far;

(b) the allocation made for 1982-83;

(c) the number of old migrants and new migrants separately;

(d) the migrants who have come after the emergence of Bangladesh; and

(e) the number of migrants repatriated so far?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI BUTA SINGH): (a) Rs. 604.55 crores up to 28.2.1982).

(b) Rs. 29.63 crores.

(i) Old migrants 41.17 lakhs.

(ii) New migrants 11.14 lakhs.

(d) and (e). The Government of India do not allow any migrants from Bangladesh to India, All those who come from Bangladesh on Passport and visa must go back to their country on the expiry of visa and those who come illegally are illegal entrants and are made to leave India as and when they are detected by the concerned authorities.

Statement correcting reply to Unstarred Question No. 3728 on 15.12.1981 regarding assets of large industrial houses

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): In answer to Parts (a) and (b) if the question, it was stated by inadvertence that M/s. Larsen & Toubro are the 10th in rank among the first ten large Industrial Houses showing the value of their assets at Rs. 246.48 crores in 1980. Actually their assets in 1980 were only of the value of Rs. 216.03 crores. Therefore, in place of M/s Larsen & Toubro, Shri Ram Group, having assets to the tune of Rs. 241.00 crores ranked 10th, their percentage increase over 1977 being 34. This error was detected in the second week of March, 1982 during a re-check of company-wise assets figures. The error is regretted.

**Statement correcting reply to Unstarred Question No. 1461 on 2-3-82 regarding assets turnovers and profits of 20 Industrial Houses**

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): In answer to Part (a) of the Question, it was stated in the Statement No. I that the assets of M/s. Larsen & Toubro in the year 1980 were of the value of Rs. 246.48 crores instead of Rs. 216.03 crores by inadyertnce. Consequently, the ranking of M/s. Larsen & Toubro is shown as No. 10 instead of No. 13, in the Statements No. I & II to the said answer. The error is regretted.

**Statement correcting reply to Unstarred Question No. 2546 on 1.3.1982 regarding capital of Big Monopoly House.**

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): In answer to the question it was stated that M/s. Larsen & Toubro is the 10th in the rank by inadvertence. It is now noted as per assets in 1980 that Larsen Toubro Industrial House will be at Sl. No. 13. Consequently, Shriram, Kirloskar & Hindustan Lever Industrial Houses will be at Sl. No. 10, 11 and 12 respectively. The error is regretted.

SOME HON. Members rose — (*Interruptions*).

PROF. MADHU DANDAVATE (Rajapur): Sir, I have given an important notice. It is a question of protection of a member. Mr George Fernandes and Mr Surender Mohan are implicated in a hostage case .. (*Interruptions*)

MR. SPEAKER: Not like that: I don't allow.

PROF. MADHU DANDAVATE: I may tell you, I warn you, the member will be tortured. The members are likely to be tortured in the police custody. You have to prevent it; only you can protect the member.. (*Interruptions*)

MR. SPEAKER: I can not take anything like that.

PROF. MADHU DANDAVATE: You will have to assure the member that he will be protected. Deliberately, Mr Kumar is being pressurised in the police custody.. (*Interruptions*)

MR. SPEAKER: Not allowed (*Interruptions*)

PROF. MADHU DANDAVATE: Whas is your assurance?

MR. SPEAKER: My assurance, it. I am to protect my members. But not like that.

PROF. MADHU DANDAVATE: Is it not a privilage of the member to be protected? Please reply.

MR. SPEAKER: I will see when the privilege is violated.

PROF. MADHU DANDAVATE: Are you not disturbed that they are telling him to implicate Mr George Fernandes?

MR. SPEAKER: I cannot take note of any hypothetical view point.

PROF. MADHU DANDAVATE: Can you give an assurance?

MR. SPEAKER: My assurance is only this much that I will protect the interest of my members.

PROF. MADHU DANDAVATE: Will you give an assurance that the members will be protected?

MR. SPEAKER: It is written in the Constitution.

PROF. MADHU DANDAVATE: What is the Constitution? The members have a special right ....

MR. SEAKER: No special right.

PROF. MADHU DANDAVATE: You say that only the Constitution will take care..

MR. SPEAKER: No no. It is my duty.

PROF. MADHU DANDAVATE: It is your duty. That is what I want to say that you should protect the members.

MR. SPEAKER: That is my duty. Under the Constitution, I am supposed to protect the right of my members. If any infringement takes place. I have to take note of it. Not otherwise.

श्री राम बिलास पासवान (हाजीपूर) : अध्यक्ष जी, पहले तो मैं यह कहना चाहता हूँ कि दण्डवते जी ने नोटिस दिया है, उस पर आप गम्भीरतापूर्वक विचार कीजिए।

अध्यक्ष महोदय : दोबारा मत दोहराइए, और बात करिए।

श्री राम बिलास पासवान : दूसरे मैं यह कहना चाहता हूँ कि गाज़ियाबाद में बंजारा परिवार के आदिवासियों के ऊपर पुलिस ने जुल्म किया और औरतों के साथ बलात्कार किया।

MR. SPEAKER: This was raised by Mr Uttam Rathod. He brought it to the notice of the Home Minister. The Home Minister also replied on the floor of the House. I have got the record with me. He has assured that there is no question of the Central Government; it is a question of the State Government. (Interruptions) This is a very bad habit. You must listen. He has assured that in spite of that fact, this is a deplorable act and he is going to look into it. I will ask him; this is very nauseating. He will look into it.

श्री हरीश कुमार गंगवार (पीलीभीत) : मैं यह कहना चाहता हूँ कि उन्होंने एशोरेंस दिया है। उस एशोरेंस के बाद क्या-क्या कार्यवाही की ?

अध्यक्ष महोदय : कार्यवाही कर रहे हैं।

श्री हरीश कुमार गंगवार: वहां पुलिस ने गुंडों के द्वारा बस्ती में सामूहिक बलात्कार किया।

... (व्यवधान) ...

श्री राम बिलास पासवान : वे कहते हैं कि सेंट्रल गवर्नमेंट के अन्दर आता है, आप कहते हैं कि स्टेट गवर्नमेंट के अन्दर आता है। मैं कहता हूँ कि सेंट्रल गवर्नमेंट के अन्दर आता है।

(व्यवधान)

अध्यक्ष महोदय : नाँट एलाउड।

... (व्यवधान) ...

MR. SPEAKER: Not allowed.

श्री हरीश कुमार गंगवार : उन से बयान दिलवा दें कि उन्होंने इस सम्बन्ध में अब तक क्या कार्यवाही की है।

DR. SUBRAMANIAM SWAMY (Bombay North East): Punjab situation is going to be serious. The Central Act on Gurdwaras is a matter for Parliament. How can you ignore it?

DR. KRUPASINDHU BHOI (Sambalpur): The drugs that are banned in the Western countries and in the European countries are being channelised in India and in other developing countries. The drugs are being channelised by multi-nationals and they have much more toxicity.

I have given a Call Attention.

अचार्य भगवान देव (अजमेर) :  
अध्यक्ष महोदय, "हिन्दुस्तान समाचार"  
में तालाबन्दी है।

MR SPEAKER: It is under my con-  
sideration.

श्री हरीश कुमार गंगवार : 'हिन्दुस्तान  
समाचार' में लाक-आऊट है।

अध्यक्ष महोदय : यह बात तो हो  
गई है। वह मेरे कंसिड्रेशन में है।  
शास्त्री जी आप क्या कहना चाहते हैं।

श्री रामावतार शास्त्री (पटना) :  
"शिक्षा" कान्क्रेट लिस्ट में है, इसलिए  
मैं यह सवाल उठा रहा हूँ।

MR SPEAKER: There is no ques-  
tion. Not allowed. I am not going to  
allow. Not allowed.

श्री रामावतार शास्त्री : मेरी बात  
तो सुनिए। मुझे सुने बिना ही आप ने कह  
दिया।

अध्यक्ष महोदय : मैंने सुन लिया है।  
आप ने एजोर्नमेंट मोशन दिया है और  
उसका मैंने रिजेक्ट कर दिया है।

MR. SPEAKTR: I am not going  
to allow. Not allowed.

श्री रामावतार शास्त्री : बिहार  
में 16 हजार टीचर स्ट्राइक पर हैं।  
.. (व्यवधान) .. कान्क्रेट लिस्ट में यह है,  
इसलिए इस पर बात होनी चाहिए।

SHRI HARIKESH BAHADUR (Gor-  
akhpur): There is a conspiracy and a  
deliberate attempt to implicate Shri  
George Fernandes in the matter and  
it is a serious matter. You cannot  
avoid.

MR SPEAKER: Not allowed. Why  
are you so sentimental?

DR SUBRAMANIAM SWAMY: The  
Central Act on Gurdwaras is a mat-  
ter for Parliament.

12.05 hrs

PAPERS LAID ON THE TABLE

STATE CHEMICALS AND PHARMACEU-  
TICALS CORPORATION OF INDIA LTD. AND  
THE STATE TRADING CORPORATION OF  
INDIA LTD. Amalgamation) The Minis-  
try of Law, Justice and Company Af-  
fairs, SHRI JAGNATH KAUSHAL):  
I beg to lay on the table a copy of the  
State Chemicals and Pharmaceuticals  
Corporation of India Limited and the  
State Trading Corporation of India  
Limited (Amalgamation) Order 1982  
(Hindi and English versions) pub-  
lished in Notification No. S.O. 226(E)  
in Gazette of India dated the 31st  
March, 1982, under sub-section (5)  
of section 396 of the Companies Act,  
1956.

[Placed in Library. See No. LT-  
3953/82].

DETAILED DEMAND FOR GRANTS OF  
MINISTRY OF IRRIGATION FOR 1982-83

THE MINISTER OF IRRIGATION  
(SHR KEDAR PANDEY): I beg to lay  
on the Table a copy of the Detailed  
Demands for Grants (Hindi and Eng-  
lish versions) of Ministry of Irriga-  
tion for 1982-83. [Placed in Library.  
See No. LT-3954/82.]

DETAILED DEMANDS FOR GRANTS OF  
THE MINISTRY OF WORKS AND HOUS-  
ING FOR 1982-85

THE MINISTER OF PPARLIAMEN-  
TARY AFFAIRS AND WORKS AND  
HOUSING (SHRI BHISHMA NARAIN  
SINGH): I beg to lay  
on the Table a copy of the Detailed  
Demands for Grants (Hindi and Eng-  
lish versions) of the Ministry of Works  
and Housing for 1982-83. [Placed in  
Library See No. LT-3955/82]

DETAILED DEMANDS FOR GRANTS OF  
THE MINISTRY OF SUPPLY AND RE-  
HABILITATION FOR 1982-83.

THE MINISTER OF STATE OF THE  
MINISTRY FOR SUPPLY AND REHA-  
BILITATION (SHRI BUTA SINGH):  
I beg to lay on the  
Table a copy of the Detailed Demands  
for Grants (Hindi and English ver-  
sions) of Ministry of Supply and Re-  
habilitation for 1982-83. [Placed in  
Library. See No. LT-3956/82.]

## NOTIFICATION UNDER INCOME TAX ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table a copy of the Income-tax (Second Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 268 (E) in Gazette of India dated the 12th April, 1982 under section 296 of the Income-tax Act, 1961. [Placed in Library. ... See No. LT-3957/82.]

MR SPEAKER: Nothing will go on record without my permission. Shri Ajit Kumar Saha.

\*\* (Interruptions)

MR. SPEAKER: Not allowed.

\*\* (Interruptions)

अध्यक्ष महोदय : कुछ तो सोचा करो । सदन में किसी इम्पोर्टेंट विषय पर चर्चा करो । बिला-वजह की बातें करते हो ।

... (व्यवधान) \*\*

श्री हरिकेश बहादुर : (गोरखपुर) एक इम्पोर्टेंट इशु पर मैंने ध्यान दिलाया था । श्री जार्ज फर्नाण्डिस के सवाल को मैं उठा रहा हूँ ।

MR SPEAKER: It is not a question of 'he' or 'you'. It is a question of a Member. A Member is a Member, whosoever he is.

\*\* (Interruptions)

MR. SPEAKER: I do not act on hearsay. That is finished now. Not allowed.

श्री हरिकेश बहादुर : किसी दिन ये मुझे भी फंसा देंगे । ... (व्यवधान) ... हम आप से अपने लिए प्रोटेक्शन चाहते हैं ।

MR. SPEAKER: You have my protection and full protection there is. Don't worry.

I will protect you with full force.

12.10 hrs.

## CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

PROLONGED STRIKE OF TEXTILE WORKERS IN BOMBAY AND ACTION TAKEN BY GOVERNMENT

SHRI AJIT KUMAR SAHA (Vishnupur): Sir, I call the attention of the hon. Minister of Labour to the following matter of urgent public importance and request that he may make a statement thereon:—

"The serious situation arising out of the prolonged strike of workers in textile mills in Bombay and the action taken by Government in this regard."

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): Sir, the Cotton Textile Industry in Bombay employs about 2,25 lakh workers in 60 mills. The industry is governed by provisions of the Bombay Industrial Relations Act, 1946 which recognises a single bargaining agent as a representative union on an industry-cum-locality basis. The Rashtriya Mill Mazdoor Sangh has been recognised as the representative union in the Cotton Textile Mill Industry. Wages and other benefits in the industry are regulated by a subsisting agreement, entered into in 1979 between the Bombay Mill Owners Association representing the management and the Rashtriya Mill Mazdoor Sangh. The operation of this agreement extends till the end of 31st December, 1984. An agreement regarding bonus for the year 1980 was reached between the Rashtriya Mill Mazdoor Sangh and the Bombay Mill Owners Association on the 20th October, 1981 in consultation with the State Government.

An unrecognised union called the Maharashtra Girni Kamgar Union raised a demand for 20 per cent bonus



[Shri Bhagwat Jha Azad]

and pay increases ranging from Rs. 250 to Rs. 400 per month and called for strike in the industry. The Union commenced the strike in all the 60 mills from the 18th January, 1982.

Industrial Relations in Textile Industry in Bombay have for the last many years been peaceful and cordial, thanks to the bipartite agreement reached between the representative Union and the Mill Owners Association from time to time. The Chief Minister of Maharashtra has made it known that the State Government which is the appropriate authority in this case, would look into the legitimate demands of the workers, through legally constituted machinery on restoration of normalcy in the Industry. The State Government has made it clear that discussion would be held only with the recognised union in accordance with the provisions of the Bombay Industrial Relations Act.

The Government of India is in full agreement with the State Government that if there are legitimate demands of the textile workers, they should be resolved through the normal legal machinery. The Government of Maharashtra have taken all necessary steps to ensure that there is no intimidation against any worker who is willing to come back to work and have also taken adequate measures to deal sternly with anti-social elements indulging in violence or intimidation.

SHRI AJIT KUMAR SAHA: Sir, after reading his statement, I feel that the Minister has undermined the seriousness of the situation that has arisen due to the long drawn-out strike in textile mills in Bombay. In the statement he has referred to the Bombay Industrial Relations Act of 1946. The main demand of the workers is the repeal of this Bombay Industrial Relations Act. The Minister has said that the State Government is doing all the things and are taking the necessary steps as if he has no responsibili-

ty in this serious situation. I would like to say that the functioning of Mr. Bhagwat Jha Azad in this situation is not as the Central Labour Minister he is functioning as if he is the INTUC Union Minister. Despite all propaganda through the All India Radio, the one-day bandh in Maharashtra was very successful. The very fact that the police had to arrest about 2,500 leaders and activities shows how panicky the Maharashtra Government has become during the bandh. In several places the Police resorted to lathi charge but the bandh was peaceful and orderly. The bandh has shown the support enjoyed by the textile workers all over the State.

Press reports indicate that some millowners are prepared to negotiate with the striking workers and settle the matter but the State Government and the stooge union, Rashtriya Mill Mazdoor Sangh which has no following whatsoever among the textile workers are preventing the negotiations.

While the Government has declared the year 1982 as the year of productivity, in the textile industry in Bombay already production of goods worth Rs. 400 crores and 2.5 million man-days have been lost. On the one hand the Government is reluctant to solve the problem and solve the demands of the workers and on the other hand, they are resorting to repressive measures against the workers.

What is the background of this strike? 2.5 million workers of Bombay began a strike on January 18 and already three months have passed. The current strike is taking place after a period of 8 years. On September 27, 1981 all Opposition trade unions, namely, CITU AITU, BMS and Sarva Sramik Sangh gave a call for token strike. That was very successful in the teeth of the opposition from the officially recognised RMMS, an affiliate of INTUC.



SHRI ATAL BIHARI VAJPAYEE  
(New Delhi): RMMS is not a representative Union.

12.18 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

SHRI AJIT KUMAR SAHA: Sir, what are the demands of the striking workers? There are only three main demands. They are: (1) a wage hike of Rs. 300 per month, inclusive of dearness allowance, house-rent allowance, travelling allowance, etc.; (2) abolition of the temporary (badli) workers system, which affects more than 60,000 workers, who have not been made permanent even after five to ten years of service; (3) repeal of the Bombay Industrial Relations Act and withdrawal of recognition to the INTUC-affiliated RMMS, which has always functioned as the Trojan horse of the millowners' association and Government in the textile field for more than 30 years. Apart from these main demands, there are other demands. Apart from these demands, the other longstanding demands are there. They are:

- (1) a complete overhaul of the standards for workloads, wages and working conditions, which have remained unchanged since 1948,
- (2) annual revision of pay-scales,
- (3) restructuring of dearness allowance, travel allowance, medical benefits, etc.
- (4) increase in the amount of casual leave with pay, and scrapping of the condition requiring a minimum of 240 day's attendance,
- (5) minimum bonus of 12/1-2 per cent and so on.

These are all the demands of the striking workers.

In view of these facts as also due to modernisation—in 1948 the total number of permanent textile workers was 2,40,000—in 1982 the number has come down to 1,64,000. Only 9 business groups control about 70 per cent of the private Mills in Bombay. In 1980, for instance, the profit made by some of those mills was as follows after deducting some amount for the reserve fund etc:

1. Centurian Mills	Rs. 27.64 crores.
2. Standard—Mafatlal Mills	Rs. 10.2 crores.
3. Bombay Dyeing	Rs. 8.97 crores.

In these mills, the millowners profits are soaring up.

In this regard I would like to ask only two questions. Firstly, I would like to know whether the Central Government will at least call a meeting of the leaders of the striking unions and the millowners with a view to find out the solution to this long-drawn strike? Secondly, will the Government agree to hold secret ballots of textile workers specially in Bombay to decide with whom the Government wants to negotiate?

SHRI BHAGWAT JHA AZAD: Sir, the hon. Member started by saying that I had undermined the seriousness of the situation. It is the other way round. We are serious about it. We know the workers are suffering. And it is the hon. Members who have been instigating them, they are trying to take advantage of their misery and they are not allowing them to go to their work. So, it is the other way round. ((Interruptions) I am very serious about it. I am replying to what you have said. So, you must have my reply also.

So, I say that the Government has not undermined the seriousness of the situation. It is those hon. Members of the political parties who have made

[Shri Bhagwat Jha Azad]

political capital out of it, they want to take advantage of it and they are not allowing the innocent workers who are suffering to go to their work. Therefore, I say it is the other way round. The second point that he made is about the repeal of the Bombay Textile Workers Act. He has listed long demands from the Weekly Bulletin of his party and has made some subtractions and additions to those demands. They have not demanded the repeal of the Bombay Industrial Relations Act as demanded by the C.P.M. party to which he belong (*Interruptions*) which they did. Of course you must be proud of it. I say that the Bombay Industrial Relations Act 1946 like many other Acts are on the labour front. (*Interruptions*).

MR. DEPUTY-SPEAKER: You may leave these things to the next Member, Shri Paswan. He will put his questions. Please don't spoil the situation. That diverts his attention. His attention gets diverted (*Interruptions*)

SHRI BHAGWAT JHA AZAD: Sir, the Bombay Industrial Relations Act of 1946 like any other and many other Acts for the welfare of the labour have been passed by the Bombay Assembly. Therefore, it is within their competence to amend it or repeal it. In the present circumstance I do not see any reason to do that. Now, let us see what is the dispute and what does the Act say. The Act recognises a representative union under Section 14 ....

SHRI ATAL BIHARI VAJPAYEE: Why don't you agree to hold a secret ballot?

SRI BAGWAT JHA AZAD: Sir, I would advise them to shut their mouths and open their ears. I will explain all these things.

SHRI ATAL BIHARI VAJPAYEE: This is not a happy expression.

SHRI BHAGWAT JHA AZAD: I am requesting you to give your ears. I only say give your ears and not your mouths.

Sir, under Section 13 of the Bombay Industrial Disputes Act there is provision for any trade union registered to apply for being a representative union. Nothing prevented or prevents Datta Samant's union which was born only on 28th December 1981 and went on strike on 19th January, 1982 to ask for this that they are the real ones. They can also apply under Section 18 of Maharashtra Recognition of Trade Union and Prevention of Unfair Practices to apply for the same for their recognition. What I am saying is that when the Act is there for all why should hon. Members tell us to act beyond the Act. On the one hand they shout loudly that we are doing beyond the Act and when we act according to the law then they want us to throw it away and do as they want us to do.

Sir, I am not one who will act beyond the law or beyond Parliament or State legislature. If they have membership and strength then they should ask... (*Interruptions*) what I am saying is why don't they ask their own protege Datta Samant, to apply for it. (*Interruptions*) That is where the shoe pinches. Sir, they should sit down and hear me. He must hear me. He has said so many unpleasant things. Now why should he not listen to me.

What I am saying is that because they do not want me to stick to the legal and the constitutional thing, therefore, they are shouting to submerge my voice.

I am talking to you. (*Interruptions*) Would Mr Vajpayee express his mind? Would he ask me to act beyond the Acts of Parliament and the Assemblies?

SHRI ATAL BIHARI VAJPAYEE: No.

**SHRI BHAGWAT JHA AZAD:** That is right. Here is one man who says the correct thing. This is the position under the Bombay Industrial Disputes Act till it is amended in the Bombay Legislature by his party if his Party has the majority; I don't know how many members the CPM has got in the Assembly there. But that apart, till then, I will stick to this. Section 13 of that Act is saying about this. You have the Bombay Industrial Relations Act. They say that RMS is a representative union. Maharashtra Government has said this and said very rightly. We agree with the Maharashtra Government that we don't make it a prestige issue with the workers. We know that they are in difficulties and that is why we appeal to them repeatedly. Maharashtra Government has said this. We agree with the Maharashtra Government, that they should withdraw the strike, come to work and whatever legitimate demands are there could be settled by constitutional means which are available. What is the wrong thing there? There is nothing wrong about it. The hon. Member was saying, I am an INTUC trade union Minister. I must confess that I am a Minister here who gets support and gives support to these unions which believe in constitutional means and constitutional working of the trade union movement and who work according to the laws of the country. INTUC has done so on the 19th January strike. Regarding yesterday's strike, it has been proved to the country that all their combined appeals have been negatived by the people. Only INTUC's appeal has been upheld. The strike yesterday was a flop; the strike on 19th was a flop. (Interruptions) I support the INTUC trade union movement. Let him see the *Times of India*, *Indian Express* and all other papers, the free press, for which they stand. They have said, strike has been flop or partial or negative. I am not saying anything new. It has been

proved that it was flop. They were saying that they will see that there is complete bandh in Bombay, they will paralyse the life etc. All that they said. But what happened? Buses were there on the road. Taxis were there on the roads. Industries were there; shops were there. All the papers by which they stand — I also stand for them — the free press of India, have said that either it was a flop or it was a partial success except one or two committed paper here and there.

तो काबुल में भी गधे होते हैं, कोई बात नहीं। (व्यवधान) एक-आध तो होते ही हैं।

इसलिए मेरा कहना यह है कि . . .

(Interruptions)

**MR DEPUTY-SPEAKER:** There are four other hon. Members. You are not the only person.

**SHRI BHAGWAT JHA AZAD:** We are not standing on any prestige issue. We are appealing to the workers of Bombay to come to work and that the Government will consider the demands according to the legal and constitutional means available.

**SHRI ATAL BIHARI VAJPAYEE :** His one remark is likely to vitiate our relationship with Afghanistan; it is a question of friendship with a neighbouring country.

श्री भागवत झा आजाद : वह तो कहावत है, वही प्रयोग करते हैं। हिन्दी साहित्य में वही कहावत है, उसी का प्रयोग करते हैं।

श्री अटल बिहारी वाजपेयी : आप काबुल की क्यों कह रहे हैं, बम्बई की कहिए।

श्री भागवत झा आजाद : मैं यह संशोधन स्वीकार करता हूँ कि वह कहते हैं कि बम्बई में भी गधे हैं।

श्री अटल बिहारी वाजपेयी : इन्हें सब जगह गधे ही नजर आ रहे हैं तो मैं क्या कर सकता हूँ ।

प्रो. मधु दंडवते (राजापुर) : बम्बई में नहीं है, कभी-कभी आते हैं ।

श्री राम विलास पासवान (हाजीपुर) : उपाध्यक्ष महोदय, मैं सर्वप्रथम मंत्री महोदय से कहना चाहूँगा कि . . . .

MR DEPUTY-SPEAKER: Mr Paswan, you should know that the strike always strikes the workers and their families. Therefore, the welfare of the striking workers must be looked after. You please concentrate on that and see how best it is possible to bring back all these striking workers to their job so that their families may not be starving. Therefore, you must discuss on that point and draw the attention of the Government and not on other issues.

SHRI HARISH KUMAR GANGWAR (Pilibhit): Sir, you kindly ask the hon. Minister to help the striking workers. He is not serious at all.

MR DEPUTY-SPEAKER: Two lakhs of families are involved.

(Interruptions)

SHRI CHANDRAJIT YADAV (Azamgarh): Sir, let the hon. Minister talk about the strike. He is talking about the *bandh* only.

श्री राम विलास पासवान : (हाजीपुर) : उपाध्यक्ष महोदय, अभी मंत्री महोदय ने कहा कि यह राज्य सरकार का मामला है और हम चाहते हैं कि राज्य सरकार ही उसको डील करे, केन्द्रीय सरकार हस्तक्षेप नहीं कर सकती है । सदन जानता है, देश की जनता जानती है कि अब यह एक स्टेट का मामला नहीं रह गया है, अब वह एक राष्ट्रीय समस्या बन गई है । मुझे आशा है कि मंत्री महोदय जवाब देते हुए बतायेंगे कि वहाँ पर कुल कितना घाटा हो चुका

है । विभिन्न समाचारपत्रों और आर्थिक जगत के विद्वानों के मुताबिक वहाँ 4 करोड़ रुपये प्रति-दिन का लास हो रहा है । उसके हिसाब से अभी तक 400 करोड़ रुपये का घाटा हुआ है । और यह 400 करोड़ रुपये की हानि सूतों मिलों के बन्द होने से हुई है, जो बम्बई में 25, 30 प्रतिशत हैं । उनके अलावा उनकी सहयोगी मिलें हैं, जो फीडर का काम करती हैं, अगर हम उनका भी हिसाब लगायेंगे, तो उसमें भी 400 करोड़ रुपये से कहीं ज्यादा घाटा हो चुका है । इसके अलावा कपास उपजाने वाले किसानों के लिए भी परेशानी है, क्योंकि उनकी कपास खरीदने वाला कोई नहीं है । वहाँ पर प्राइव्जन को हानि हो रही है । जैसा कि मंत्री महोदय ने बताया है, 2.25 लाख मजदूर चार महीने से हड़ताल पर हैं यदि इन मजदूरों के परिवारों को भी ले लिया जाए, तो कम से कम 10 लाख लोग तो यही हुए और कुल मिला कर करोड़ों लोग इस हड़ताल से प्रभावित हो रहे हैं । इसलिए यह राज्य का मामला नहीं है । यह हड़ताल पूरे देश के लिए एक चिन्ता का विषय बन गई है ।

एक समाचार पत्र के एडिटोरियल में कहा गया है :—

“बैरिस्टर बाबासाहब भोंसले ने मुख्य मंत्री बनने पर घोषणा की थी कि उनका पहला काम सूतों मिलों की समस्या को हल करना होगा । ऐसा लगता है कि केन्द्रीय सरकार के संकेत पर उन्होंने इस दिशा में आगे कदम नहीं बढ़ाया ।”

यह संकेत किस ने किया है ? अभी एक सप्ताह पहले मंत्री महोदय वहाँ गए थे । उन्होंने तो नहीं कह दिया कि कुछ न किया जाए ?

दत्ता सामन्त कौन है, क्या है, इससे हमें मतलब नहीं है ।



श्री अटल बिहारी वाजपेयी : वह पुराने कांग्रेसी हैं। उनकी पत्नी कापॉरेशन में कांग्रेस (आई) की सदस्या हैं।

श्री राम विलास पासवान : प्रेस में छपे समाचारों से ऐसा लगता है कि यह झगड़ा दत्ता सामन्त, पाटिल और आजाद के बीच में है और इसको एक प्रैस्टीज इश्यु बनाया जा रहा है। सब से बड़ी बात यह है कि मजदूरों के सामने एक समस्या खड़ी हो गई है और देश के लिए भी एक समस्या उत्पन्न हो गई है। इस पर गम्भीरतापूर्वक विचार करना चाहिए।

मंत्री महोदय ने कह दिया कि यह राज्य की समस्या है। तो फिर केन्द्रीय सरकार ने वहां पर सी आर पी की बैठकियों को क्यों भेजी? अगर लाठी गोली चलाने की बात हो, तो यह केन्द्रीय सरकार का कामला बन जाता है और अगर मजदूर का कोई बेनिप्रिट देने की बात हो, तो कहा जाता है कि राज्य सरकार का कामला है। यह प्रेस कटिंग है कि सी आर पी के एक हजार लोग वहां पर भेजे गए हैं। क्यों भेजे गये हैं? इसलिए कि राज्य सरकार स्थिति से नहीं निपट सकती।

मंत्री महोदय का कहना है कि यह बंद फलाप हो गया। यह टाइम्स आफ इंडिया का फोटो देखिए। एक भी आदमी रोड पर नहीं है। यह स्टैसमैन का फोटो देखिए। रोड पर एक भी आदमी दिखाई नहीं दे रहा है।

श्री भागवत झा आजाद : टाइम्स आफ इंडिया में क्या लिखा है, उसको कोट कीजिए।

श्री राम विलास पासवान : आप फोटो देखिए न।

श्री भागवत झा आजाद : रामविलास जी, एक बात कीजिए, जिस टाइम्स आफ इंडिया को आप कोट कर रहे हैं उस को पढ़ दीजिए कि क्या लिखा है उस में? ... (व्यवधान) ...

श्री राम विलास पासवान : उपाध्यक्ष महोदय, अभी कोई आदमी पार्लियामेंट का फोटो ले लें और कह दें कि यहां 50 मेम्बर हैं और पार्लियामेंट के बाहर न्यूज निकले कि पार्लियामेंट एक दम फुल है तो दोनों में से किस की बात सही होगी? जो फोटो आया है वह सही होगा। तो जो फोटो है उस में एक आदमी भी रोड पर नहीं है और आप कहते हैं कि फलाप कर गया। आप ने कहा कि बसें थीं, कारें थीं ...

एक माननीय सदस्य : यह रात के तीन बजे का फोटो होगा।

श्री राम विलास पासवान : आप ने कह दिया कि रोड पर बसें और कारें थीं। तो बसें और कारें तो रोड पर हमेशा रहती हैं, वह अंडरग्राउन्ड तो नहीं जा सकती हैं। इसलिए मैं मंत्री महोदय से कहूंगा कि वह सर्वप्रथम इस बात को लें कि यह एक राष्ट्रीय समस्या है।

MR. DEPUTY-SPEAKER: What is your suggestion to end this strike?

श्री राम विलास पासवान : सजेशन क्या है? सजेशन तो आप ने बढ़िया दे दिया। आप ने अपना सजेशन दे दिया। आप ने रुलिंग दे दी बढ़िया। लेकिन गवर्नमेंट मानेगी?

दूसरी बात मैं कहता हूं कि मंत्री महोदय ने इस साल के उत्पादकता वर्ष, प्रोडक्टिविटी ईयर निर्धारित किया है। आप ने रखा है कि 1 लाख करोड़ रुपया आप का जी एन पी० होगा।

[श्री राम विलास पासवान]

आठ सौ करोड़ उस में से चला गया, 0.8 परसेंट तो आप का उसमें साफ़ हो गया। अभी हमारे साथी ने कहा कि यह सीक्रेट वॉलट पेपर से सम्बन्धित है। आप क्या समझते हैं कि यह जो हंगामा चल रहा है, इस को इस तरह खत्म कर देंगे। इस में वजाय यह करने के कि कौन मान्यता प्राप्त है, कौन मान्यता-प्राप्त नहीं है,—हम लोग तो लेबर फ़ील्ड के इंचार्ज नहीं हैं और न इतना अधिक जानते हैं, लेकिन इतनी बात जरूर जानते हैं कि जब आप के मन के लायक चीज होगी तो जिस का रेप्रेजेंटेशन नहीं भी हो वह भी चला आता है बात करने के लिए और जब आप के मन के लायक बात नहीं होगी तो वहां सारा का सारा एकाडिंग टु ला ऐन्ड कांस्टीच्यूशन के मुताबिक चलना शुरू कर देते हैं।

जो उनकी मांग थी वह आप सब को मालूम है, उस में जाकर के मैं आपका समय व्यर्थ नहीं करना चाहूंगा। मैं मंत्री महोदय से सीधा सीधा कहना चाहता हूं कि देश के सामने गंभीर समस्या उत्पन्न हो गई है और आप डटे हुए हैं कि मजदूरों को झुका कर रहेंगे यह आप ने प्रेस्टिज ईश्यू बना लिया है। आप के मंत्री वम्बई में जा कर घडयंत्र रख कर के चले आते हैं। दूसरी तरफ़ मजदूर भी वेंट अपान हैं, मजदूर भी कहते हैं कि जो उनका कांस्टीच्यूशनल राइट है उस को लेकर रहेंगे। 1978 में हमारी सरकार थी, उस समय पहली बार जार्ज फ़र्नान्डिस ने उनका इन्क्रीमेंट बढ़ाया था, शायद 45 से 65 परसेंट बढ़ाया गया था। पहली बार मजदूरों को राहत मिली थी। तो मजदूर भी दो ढाई लाख लोग हैं, 10 लाख उनके पूरे परिवार के लोगों

को लेकर हैं। वह भी वेंट अपान हैं कि हम अपनी जायज मांग मनवा कर रहेंगे। आप कहते हैं और इस बात पर अड़े हुए हैं कि हम उनको ध्वस्त कर देंगे, उन पर बुलडोजर चला देंगे और उनकी एक भी मांग को मानने के लिए तैयार होना तो दूर रहा उस पर सहानु-भूतिपूर्वक विचार करने के लिए भी तैयार नहीं हैं। हां, आप की यूनियन के माध्यम से वह जाते तो अभी तक पूरे का पूरा निगोशिएशन, और समझौता वार्ता शुरू हो जाती। तो मैं आप से पूछना चाहता हूं कि क्या आप राज्य सरकार के ऊपर छोड़ कर सारे मामले को डेड लाक करना चाहते हैं, दरवाजे को बन्द करना चाहते हैं? आप क्या चाहते हैं कि मजदूर जो लाखों की संख्या में हैं उन को दबा लेंगे? और इस का असर दूसरे उद्योग धंधों पर भी पड़ रहा है जिस का असर सीधे किसान पर भी पड़ रहा है। हमें मालूम है कि जो कपड़ा मिल मालिक हैं उन की सरकार के साथ सांठ गांठ है। वह समझते थे कि हमारे पास स्टॉक काफी है, हम मजदूरों को झुका लेंगे। यह उन के दिमाग में बात बैठी हुई थी। लेकिन वह भी सारे का सारा स्टॉक खत्म हो गया। तो क्या इस तरह को प्रेस्टिज ईश्यू बना कर मजदूरों की समस्या का निदान करना चाहते हैं या कुछ आप ब्राड आउटलूक लेंगे और कुछ उदारता की नीति अपनाएंगे? कांस्टीच्यूशन मानवता पर आधारित है या कोई भी कानून को हो वह मानवता पर आधारित है। पहले मानवता है उसके बाद में कोई भी संविधान या कानून है। और आज मानवता खतरे में है। उनके परिवार मर रहे हैं। उसका इफ़ेक्ट किसानों पर पड़ रहा है और दूसरी इन्डस्ट्रीज पर पड़ रहा है। इसलिए आप कोई रास्ता निकालिए। तो आपकी



रिकग्नाइड लेबर यूनियन्स हैं, उन से आप बात-चीत कीजिए। आपका जो लेबर कमिश्नर है वह क्या करता है? जो लेबर यूनियन्स है उन से बात-चीत की जाए। पोलिटिकल पार्टीज के जो लेबर लीडर्स हैं, उन से बात-चीत हो और कोई रास्ता आप निकालिए। इस तरह का एटीट्यूड आप छोड़िये कि वह स्टेट गवर्नमेंट का मामला है, सेंटर का मामला नहीं है इसलिए भोंसले साहब या स्टेट गवर्नमेंट जो भी करना चाहे करे। इस एटीट्यूड को छोड़ कर, इस गम्भीर समस्या का समाधान करने के लिए आप कोई रास्ता निकालिए।

श्री भागवत झा आजाद : उपाध्यक्ष महोदय, यह बात सही है, राम विलास जी ने प्रारम्भ में ही कहा कि इसमें घाटा हो गया है और घाटा रोज हो रहा है। प्रश्न यह नहीं है कि कितना घाटा हुआ है लेकिन यह दुख की बात है। महत्वपूर्ण प्रश्न यह है कि घाटा किस के कारण हो रहा है और उसके लिए जवाब देह कौन है? मैं आप से बार बार कह रहा हूँ कि कृपापूर्वक अगर आप लोगों की शक्ति है और आपका प्रभाव मजदूरों पर है तो आप उनसे कहिए। हड़ताल तो करवाई' दत्ता सामन्त ने और आप जो उसके बाद में पीछे लग लिए। आप जो बार बार कह रहे हैं वह यह है कि सभी ट्रेड यूनियन्स को बुलाइये और कुछ लोग कहते हैं कि पोलिटिकल पार्टीज को बुलाइये। लेकिन क्यों? इसलिए कि सीधे और भोले श्रमिकों को एक बहुत ऊंची मांग की आस दिलाकर हड़ताल करवा दी। जो एग्रीमेंट और फ़रनान्डीज की बात राम विलास जी ने कहीं, यह एग्रीमेंट दिसम्बर, 1984 तक है। वहां पर जार्ज फ़रनान्डीज की ही सहायता से एग्रीमेंट हुआ था।

राम विलास जी ने कहा है कि इस एग्रीमेंट में जो बढ़ौतरी दी गई है, उस में जार्ज फ़रनान्डीज स्वयं गए थे और वहां वे उपस्थित थे और यह एग्रीमेंट एक एवार्ड बन गया है। सारा कुछ उनकी सलाह से हुआ है। अब बात बात में कोई यूनियन आवे और अपनी मांग को आकाश में उठाकर रख दे और उसके पीछे शारीरिक शक्ति और समर्थन देकर कहे कि उसको मान लिया जाए तो औद्योगिक जगत में यह करना सम्भव नहीं है। औद्योगिक कानूनों के अन्तर्गत ही हम सभी काम करते हैं। औद्योगिक कानून वर्षों के अनुभव से बनते हैं—चाहे वह श्रमिकों से संबंधित हों, उद्योग-पतियों से संबंधित हों या सरकार से हों—वह कानून अनुभव से बनाये जाते हैं। यह कानून किसी टेलर शाप में दो दिन में नहीं बनते हैं। इसलिए यह कहना कि अपने हाथ में ले लीजिए, अगर हम हाथ में ले लेंगे तो कल वेस्ट बंगाल में मंत्री महोदय को कैसा लगेगा इसलिए संविधान के अन्तर्गत जो एग्रीप्रियेट गवर्नमेंट है वह कार्य कर रही है।

राम विलास जी बार बार कहते हैं कि इसका प्रतिष्ठा का प्रश्न बना लिया है, झुका देंगे और बुलडोज़र चला देंगे। जो नहीं, प्रतिष्ठा का प्रश्न उन्होंने बनाया है क्योंकि एग्रीमेंट लागू होने के बावजूद वर्कर्स को स्ट्राइक पर ले गए और आज उस पर डटे हुए हैं कि हम देख लेंगे। हम बार बार कहते हैं कि कृपापूर्वक आप स्ट्राइक काल: आफ कोजिए और एग्रीमेंट के बावजूद भी अगर आपकी कोई उचित ग्रीवन्स हो, बोनस पर या पे ऐंड एलाउन्सेज पर तो आकर के बात चीत कीजिए। लेकिन यह प्रतिष्ठा का प्रश्न हमने नहीं बनाया है बल्कि उन महानुभावों ने बनाया है। हम तो कानून

[श्री भागवत झा आजाद]

पसन्द व्यक्ति हैं और हम जनतंत्र में, पार्लियामेंट और असेम्बलीज में विश्वास करते हैं। इसलिए उसी नियम के अन्तर्गत कृपापूर्वक- यदि आपका मजदूरों पर कोई असर है या दत्ता सामन्त पर है, तो उन से कहिए कि वे स्ट्राइक को काल-आफ कर लें। उसके बाद एग्रीमेंट के अन्तर्गत जो संभावनाएँ हैं, उस पर बात करें। हम कभी भी यह नहीं कहते हैं कि यह प्रतिष्ठा का प्रश्न है। प्रतिष्ठा का प्रश्न उन लोगों के लिए है जिन्होंने यह गलत काम किया है और उसको सपोर्ट कर रहे हैं। इसलिए पासवान जी हम सच कहते हैं कि हम लोग इसको कोई प्रतिष्ठा का प्रश्न नहीं बनाना चाहते हैं। आपने ही पार्लियामेंट और विधान सभाओं के कानून बनाये हैं। हम तब तक इसके वियोण्ड काम नहीं कर सकते हैं, जब तक उस कानून में परिवर्तन न हो जाए। इस लिए मैं पासवान जी से कहूंगा कि वे बम्बई जायें और कहें कि हमारे नेता श्री जार्ज फरनान्डीस ने मजदूरों से 1984 तक के लिए जो एग्रीमेंट करवाया था और बोनस के बारे में भी, वर्कर्स बात करें, स्ट्राइक वापिस करवा दें और बात करने के लिए कहें। यही संभावनाएँ हैं। अगर कोई कठिनाई है, तो वह दूर हो सकती है। यही संवैधानिक और नियमानुकूल तरीका है।

MR. DEPUTY-SPEAKER: Mr. Basudeb Acharya is not here. Now Mr. Ajit Bag.

SHRI AJIT BAG (Serampore): My esteemed colleagues who have just spoken calling the attention of the Minister have dealt with most of the salient points regarding the demands of the workers. The textile workers of Maharashtra are fighting for legitimate demands. It is not unjust or

sky-high, as the hon. Minister has just now said.

They are very poorly paid, those in the engineering and chemical concerns in that State get much more. Recently, they have received an enhancement of Rs. 300/- to Rs. 400 per month. At the end of 1978, the minimum wage of an unskilled worker in the textile industry was Rs. 470. At the same time, the minimum wage for the same category in various engineering and chemical companies was as follows:

Larsen & Toubro ..	Rs. 687/-
Mahindra & Mahindra ..	Rs. 700/-
Rallis India ..	Rs. 734/-
Excel India ..	Rs. 701/-
Kamani Engineering ..	Rs. 685/-
Air Control & Chemicals ..	Rs. 1292

And the condition of the badli workers who constitute not less than 30 per cent of the total workers in the industry, is still more appalling. According to a consensus, their monthly earning on an average is less than Rs. 125/-, while the owners in this industry make soaring profits. So, their demand for a wage hike is quite justified.

They ask for the scrapping of the Bombay Industrial Relations Act, and it is also quite justified, because it has safeguarded the interest of the stooge union, namely, RMMS which has no following among the workers. This has been proved. My esteemed colleague has pressed for ballot. Ballot has already been cast during this long, prolonged historic struggle. Workers have proved beyond doubt that there is not a single following behind RMMS. They alleged that because of some threatening and so on, for lack of safety the workers were not able to go to the factory. Government have engaged 500 policemen each in front of two factories. In spite of that, not a single worker reported for duty. That is about the following of RMMS. What Government is trying to do, is to safeguard the interests of the stooge union namely, RMMS. So, their demand is

also justified. This historic struggle of the textile workers of Maharashtra has entered the 93rd day today, and in this Year of Productivity, it has affected the total economic life of Maharashtra. Besides 2.5 lakh textile workers, several lakhs of workers who are engaged in dies, chemicals, spare parts, printing, handloom, powerloom and such other ancillary industries are adversely affected. It has affected the cotton growers, trade in cotton goods and in the imported items also. The entire economic life of Maharashtra is about to come to a standstill.

There has been a fall in production of cloth worth about Rs. 400 crores while millions of people of our country have suffered badly from shortage of cloth. The livelihood of at least 10 millions of people is at stake. The Government have made it a prestige issue accusing Mr. Datta Samant. Who is Mr. Datta Samant? It is your creation, it is the creation of the party which is now ruling this country. Previously, he was elected MLA on Congress ticket. He was an INTUC leader. Now, since he is fighting for the just cause of the workers, you blame him. You have thrown these millions of workers and their dependants into the jaw of starvation simply to serve the cause of this stooge union—the Anti working Class Union, the RMMS. This is causing a colossal loss to the economy of the nation.

Now, in view of the gravity of the situation which I have just pointed out, I want to put only one single pointed question to the hon. Minister. Has the Government assessed the dangerous consequence of this prolonged strike in the textile industry of Maharashtra which is one of the major foreign exchange earning industries of the country and give up its position of fighting on the prestige issue of the scab union and bring about a settlement of this dispute. My suggestion also is that if the hon. Minister fails

to do this, he should resign for such an adject failure.

SHRI BHAGWAT JHA AZAD: The hon. member has said about the disparity or the difference between the wages of the Engineering, Chemicals and the textile industry. It is true. He has opened with this and this is the truth. At least, once in his statement and in one point he has spoken the truth that there is a difference between the Engineering, Chemicals Industry pay scales and the textile industry. But the point which he did not mention is that whereas the wage component in Chemicals is 4.5 per cent, in Engineering 11.7 per cent, in textile, it is 15 to 26 per cent. He knows very well, if he knows, that there are industries which are capital intensive, there are industries which are labour intensive. Both Engineering and Chemicals are capital-intensive, and it is true that Mr. Datta Samant could play that trick that in some of these industries, he gave them a good chunk and passed on to the entire thing of Chemicals, for example, to textile and he did pass it on. For example, in other industries, he gave a rise and passed it on to the consumers. In textile, it is not possible it being labour-intensive to have the same scales. He has mentioned the pint but did not say the reason. It is wrong to say that Badli workers are getting Rs. 150 or Rs. 125 as he said. It is not that. It is true what he said that there are also 30 per cent, not less, maybe a little more, Badli workers in textile. But does he mean to say that because absenteeism in textile is 30 per cent, therefore, textile should keep 130 per cent permanent strength? No, Sir. That is not possible. Nowhere is it possible. What is possible is, as he asked, what is badli getting? So far as the wages are concerned and dearness and other things are concerned, Badli gets the same as the other permanent workers. Therefore, it is a false statement to say that they are getting very much less and they are in trouble. That is not a statement of fact. The statement of fact is that the ..Badli worker is also getting the same thing.

13 hrs.

MR. DEPUTY-SPEAKER: *Badli* comes and works in the absence of the worker.

SHRI BHAGWAT JHA AZAD: That is right.

MR. DEPUTY-SPEAKER: When workers go on leave they come and work. They are paid the same salary as the workers.

SHRI BHAGWAT JHA AZAD: Yes. What happens is, in the textiles there are about 30 per cent absentees. (*Interruptions*). In this industry, on an average about 30 per cent are absent every day, *Badlis* go in their place and they work and they get the same as the permanent people get. So, about the first question, I have replied. The second question about *Badli* I have replied. The third one is a political question, as usual about RMMS. To that political question, the political answer I have given. If I give that answer again they will shout.

MR. DEPUTY-SPEAKER: Political questions you will reply politically, outside.

SHRI BHAGWAT JHA AZAD: I have finished saying this. I have already told them. They may kindly take stock of the situation. They have given a call that the workers should all combine on January 19, and again on 19th April, but the workers have negated them. So, please, they should see reason. Therefore, they should advise the workers to go to work.

Sir, the hon. Member has asked me whether the Government is seized of the dangerous consequences of this strike. Yes, Sir, we have. That is why, all the time we are requesting, we are praying to those hon'ble gentlemen that if they have any following among the workers, they should make understand these dangerous consequences and ask them to come to work, and if possible start working.

And the last question, the cheapest one, was that I should resign.

मैं इस्तीफा नहीं देता क्योंकि मैं जानता हूँ कि जनता इस सरकार के साथ है और उसी सरकार में मैं हूँ।

The cheapest answer is. I reject it outright. It is not worth considering. (*Interruptions*)

PROF. MADHU DANDAVATE: Do not resign. The next man who will be coming may be worse.

MR. DEPUTY-SPEAKER: Shri Sudhir Giri.

SHRI SUDHIR GIRI (Contai): Mr. Deputy-Speaker, Sir, at the outset I should say that I am not going to deal with the law and order problem in the States. But the hon. Minister pointed out that whenever the name of West Bengal is uttered here, the Members from West Bengal shout, but I want to object to this, that whenever West Bengal is uttered here we do not object. Whenever you tread on the law and order situation, whenever you tread upon the subject which is included in the State List, we object. But whenever you said something on the Central subject list under the Union List, we do not object. So, at the outset, I should tell the hon. Minister that I am not going to deal with any subject included in the State List of the Constitution.

MR. DEPUTY-SPEAKER: You are on the safe side now, very safe.

SHRI SUDHIR GIRI: Sir, the progress and prosperity of the country we do want and we want it first of all, I think. Why do I want it? And the hon. Minister and the Government day in day out proclaim in this House that they also do want the development and prosperity of the society and of the country. The workers of the country are producing the goods. They are producing the assets of the country and they also know that that if production is hampered, if the economy is damaged, then the sorrows and sufferings will go to them and not to the mill owners or to the Minister. They know it very well. (*Interruptions*)



SHRI BHAGWAT JHA AZAD: Not to the Member, say that also.

SHRI SUDHIR GIRI: You do not know, so you are saying so. Because you live in some luxurious places, you enjoy some luxuries, you are saying so.

The workers do know very well that if they go on strike, what will happen to them in the long run? They know it very well that they will have to starve. But in spite of all this, why do they go on strike? Why have these textile workers in Bombay gone on strike? What are their demands? Some of the demands have been elaborated here. I am not going to repeat them. But I would like to deal with some of the demands which have not been mentioned here.

Modernisation is a good thing. It is a must for the development of the society and the country. It is also a must for increasing our exports. But we will have to take into consideration the evil effects of modernisation. In 1948, in the Bombay Textile Mills, there were 2.40 lakh workers. Due to modernisation, in 1982, their number has gone down to 1.64 lakh. The number of women workers in 1948 was 40,000. But in 1982, their number has been reduced to 4000.

PROF. MADHU DANDAVATE:  
Equal pay for equal work.

SHRI SUDHIR KUMAR GIRI: Not only this. The living conditions of the workers are very poor. They have been compelled to live in a single room in chawals. On some occasions, their number exceeds 25. Not only this. They suffer from various kinds of ailments. The accidents of tuberculosis amongst the workers exceeds 15 per cent. In view of these things, the demand of the workers to increase their wages and some allowances, is justified. That should be considered. But without considering all these things, the Government is bent upon branding them as followers of a political party or a particular trade union.

They are saying all these things, thus side-tracking the real issue.

There is no annual increment given to the workers. After working continuously for a period of five years, there is a paltry annual increase of one per cent only. 80 per cent of the workers of the Bombay Textile Mills are in debt. Besides this, they are not sanctioned any leave. They have to go without any leave. In view of the compelling circumstances the workers have demanded increase in their allowance, to regulate their leave to accommodate them in suitable places and all these things. All these are humanitarian problems. I think, the Government should consider all these aspects with an open mind.

The hon. Minister has said that we are sticking to politics. But is it not a fact that the mill-owners have diversified their profits earned in the textile mills in other industries? Is it not a fact that those who are working in the other units are getting higher wages than those working in the textile mills? I am not going to deal with the amount of profits which the mill owners have earned, which has been pointed out by others. The hon. Minister has referred to the Constitution. There is one chapter in the Constitution, Chapter IV, which deals with the Directive Principles of State Policy. The founding fathers of the Constitution thought in those days, in 1948 or 1950, that it was not possible to bring in all those socialist ideals immediately but, in course of time, the conditions of society will change and, thereafter, Government will bring in socialistic changes. In that Chapter there is a specific article which clearly points out that there would be reduction of disparities in the national wealth and income. But, after the introduction of the Constitution in our country we have been finding, to our dismay, that there is no reduction in disparity of wealth and income, on the other hand, the disparity is going on increasing, the rich is becoming richer and the poor poorer. The Planning Commission document

[Shri Sudhir Kumar Giri]

has pointed very clearly that 48.6 per cent of the people are living below the poverty line. It is in this perspective that I would like to ask a few questions.

Does the hon. Minister consider the grievances of the workers as regards leave, increase in dearness allowances, living conditions etc. which I have mentioned, justified? If he considers them justified, then, will he come forward and take suitable measures to settle the dispute? Even if the mill owners do not come forward, he should compel them to come to terms with the workers, because it is the workers who are producing the assets of the country.

SHRI BHAGWAT JHA AZAD: I will reply only to those portions which pertain to my Ministry. Otherwise, hon. Members lectured to us about Constitution, socialist society and so on. We know our responsibilities and duties much better.

SHRI SOMNATH CHATTERJEE (Jadavpur): How can a reference to the Directive Principles of State Policy be called a lecture? I think the time has come when he has to be reminded of it every day.

SHRI BHAGWAT JHA AZAD: He should have the patience to listen to me instead of standing up even before I have replied to the question. Please listen to me. I know Chapter IV of the Constitution which deals with the Directive Principles of State Policy. What I am saying is that the labour policy of the Government of India is in tune with these Directive Principles, which say that all such labour disputes should be solved by conciliation, adjudication and arbitration. But we have to remember that all these are governed by the laws passed by Parliament and the State Legislatures. Let not the hon. Members say that we, who have given the Constitution to the people of India, have forgotten it, let them not charge us with confusion. The hon. Members of the CPM should not come and lecture to us on that

score.....(Interruptions) What I say is this, we are not against the demand of the labour... (Interruptions) Since the hon. Members on the other side have no case, they are indulging in running commentary. Let them listen to me very patiently. Let them hear my reply. They are very wise. But I can reply only according to my wisdom, not according to their wish. Therefore, they should hear me. And that is this. We are not against the demands of workers. That is why I am pointing out that these demands were discussed in 1979 with the representatives of the union. What the hon. Member now wants me to do is to throw the Bombay Industrial Act into the sea and act on what Mr. Samant says. That I am not going to oblige. I am saying, we are responsive to workers' demands, we request them once again—we are in full agreement with what the Maharashtra Government has said—that they should come to work, they should adopt the constitutional and legal means which they adopted in 1979 when Mr. George Fernandes was the Industry Minister and Mr. Sharad Pawar as Chief Minister got this agreement signed. Not only that. It went to the court and it became an award. Now, if he wants to change that award and have something more, the proper method is not strike; the proper method is to sit round the table as they have been doing in the past. Bombay has got a very good history about the agreement arrived at in this industry between the management and the representatives of the workers union and all this has been disturbed, and disturbed with a political aim in view. I am not one of those who will permit the hon. Members to take political advantage of the workers' misery by misguiding them. What I am requesting them is, they should come to work and as the Maharashtra Government has said, if there are legitimate demands, they can be solved through the constitutional and legal means sitting round the table and, therefore, I again say the same thing that it is not that we are against the demands of the



labour, they are not the champions for the labour. They are saying about Bombay, they forget that there are 18 jute mills which are under lock-out—lock-out, not strike. What have they done? (*Interruptions*). Now they are shouting. The moment I mention West Bengal, they are shouting. Let them hear. (*Interruptions*). See how they are shouting.

Now, about the second point, they will shout again. Today in this country the lowest wage given to a textile worker is only in West Bengal under the CPI(M) Government.

13.15 hrs.

#### MATTERS UNDER RULE 377

##### (i) REGULARISATION OF UNAUTHORISED COLONIES DELHI.

SHRI H. K. L. BHAGAT (East Delhi): There are over 612 unapproved colonies in Delhi, where more than a million people reside, who generally belong to lower middle and poor class. The then Government in February 1977 took a comprehensive policy decision to regularise these colonies on humanitarian considerations. Since the installation of the present Government in 1980, a number of colonies have been regularised for which the people are grateful. Laxmi Nagar and Shakarpur are also the colonies which have been in existence since long, which are inhabited by over 2 lakhs people in pucca houses. It answer to an unstarred (written) question No. 5670 answered on 29th March, 1982, the Minister of Works and Housing was pleased to reply on the basis of reports by the DDA that since it was found that these colonies were predominantly on Government land, they do not qualify for regularisation.

This answer on the floor of the House has created strong misgiving in the minds of the people in the Shakarpur and Laxmi Nagar area, as also in other colonies. These colonies stand on the same footing as colonies which have been regularised. They are in fact older than many colonies which have been regularised and are entitled to be regularised. The DDA's report about these colonies is no correct. More than 200 colonies, apart from Laxmi Nagar and Shakarpur both in the urban and rural areas yet remain to be regularised and it would be necessary to provide civil amenities in the same and others.

The Minister of Works and Housing was pleased to call a meeting in the Ministry on Saturday, the 17th April, 1982, on our request and discussed the matter in the presence of the Secretary, Works and Housing, Lieutenant Governor, Delhi and Vice-Chairman, DDA. He was pleased to inform that the Shakarpur and Laxmi Nagar colonies were included in the list of 612 colonies as reported by the MCD and DDA and that same will be regularised as per the policy of the Government.

A press release was also released by the Ministry. Since the earlier answer came through an unstarred question tabled in Lok Sabha, it is necessary that the position may be clarified in Parliament itself. The matter is of urgent public importance and I would, therefore, request the Minister for Works and Housing to make a statement on the subject and clarify that the Government will regularise all the 612 colonies including Laxmi Nagar and Shakarpur which figure in the list of DDA and MCD expeditiously and take all possible steps to provide civil amenities to them as soon as possible.

(*Interruptions*).

MR. DEPUTY-SPEAKER: You must be happy that he is replying.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): You remember, on that day when Shri Rajda read matter under Rule 377, immediately I rose and attended to that.

Will reference to the mention made under Rule 377 by my esteemed colleague Shri H.K.L. Bhagat on the subject of regularisation of the unapproved colonies in Lakshmi Nagar and Shakarpur areas, I would like to offer the following clarification.

In reply to Unstarred Question No. 5670 answered on the 29th March, 1982, we had stated that the DDA had reported that although draft regularisation plans for Lakshmi Nagar and Shakarpur areas were prepared it had been found that these colonies were located predominantly on the Government lands and did not qualify for regularisation in accordance with the policy on the subject. On the request of my esteemed colleague the matter regarding the above-mentioned two areas was gone into and I would like to clarify that both Lakshmi Nagar and Shakarpur complex are included in the list of 612 unapproved colonies prepared by the DDA and the MCD and recommended by the Delhi Administration and the regularisation of these colonies is being done in accordance with the Government policy explained in the Government order dated the 16th February, 1977 as modified by Government order dated the 6th December, 1978. As on 15-3-1982 the DDA and the MCD have regularised 292 colonies and work of regularisation of the remaining colonies is in progress.

(Interruptions)

MR. DEPUTY-SPEAKER: It is left to the Government. When matter under 377 is raised... (Interruptions)

I make it clear to the hon. Members, it is left to the Government to reply immediately also.

(Interruptions)

MR. DEPUTY-SPEAKER: It is not proper. Prof. Madhu Dandavate. Please sit down.

(Interruptions)

DR. VASANT KUMAR PANDIT (Rajgarh): Can we send our notices under Rule 377 to the Ministers in advance so that they can prepare replies as is being done to-day. (Interruptions)

MR. DEPUTY-SPEAKER: You suggest it in the rural Committee.

(Interruptions)

MR. DEPUTY-SPEAKER: PROF. MADHU DANDAVATE.

SHRI SOMNATH CHATTERJEE: We are very happy that the hon. Minister has reacted so quickly and so responsively. The only thing that we have been requesting is that through 377 there should be similar responses. I wanted to know when was it submitted to him? Was it submitted this morning? As this was submitted this morning, let him give an assurance that in future he will do that in other cases. Let him give an assurance.

SHRI BHISHMA NARAIN SINGH: It is upto the Minister to react. I have told earlier that Shri Ratansingh Rajda, our esteemed colleague also mentioned a matter under Rule 377, I reacted immediately.

SHRI SOMNATH CHATTERJEE: Let the same be repeated (Interruptions).

MR. DEPUTY-SPEAKER: Prof. Madhu Dandavate.

श्री राम लाल राही (Misrikh) :  
उपाध्यक्ष महोदय, सुन तो लें।

MR. DEPUTY-SPEAKER: Do not record anything. Whatever he is saying is without my permission.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER : Don't waste the time of the House.

(व्यवधान)

श्री भीष्म नारायण सिंह : माननीय सदस्य ने कहा है कि चूंकि अपने पक्ष के माननीय सदस्य थे, इस लिए मैंने नियम 377 के अन्तर्गत दिए गए वक्तव्य का उत्तर दिया। लेकिन श्री राजदा तो जनता पार्टी के सदस्य हैं। उन्होंने इसी तरह नियम 377 के मातहत वक्तव्य दिया था और मैंने इसीदिएटली अपनी प्रतिक्रिया व्यक्त की थी।

(ii) GRIEVANCES OF STONE QUARRY WORKERS OF FARIDABAD

PROF. MADHU DANDAVATE (Rajapur): Sir, I raise the following matter of urgent public importance under Rule 377. Congratulating the Parliamentary Affairs Minister on having given the statement, I expect a similar statement for this matter also from him.

Thousands of workers including the bonded labourers working in stone quarries of Faridabad district of Har yana near Surajkhund tourist complex who have migrated from drought prone areas of Madhya Pradesh, Maharashtra, Rajasthan, Orissa, Uttar Pradesh and Bihar have marched to Delhi on foot to demonstrate in front of the Parliament and submit a memorandum to the Speaker of Lok Sabha focussing attention on their miserable plight created by total absence of drinking water facilities stone dust pollution resulting in high incidence of tuberculosis and cancer, complete lack of housing accommoda-

tion and violation of almost all the labour laws including the Bonded labour System (Abolition) Act, 1976 and the Inter-state Miggorn work man's Act, 19/9.

Even the bonded labourers liberated by the orders of the Supreme Court on 5th March, 1982 find it difficult to return to their respective States due to the harassment by their employers and because of want of police protection and assurance of rehabilitation.

Despite repeated representations to the Chief Labour Commissioner of the Central Government regarding the plight of these stone quarry workers, no cognisance has been taken of their legitimate grievances creating a sense of restlessness and desperation among the workers.

Against this background, I request the Government to make a statement in the House about the expeditious steps for the redressal of the grievances of these migract and bonded workers both in the interest of peace as well as justice to the workers.

(iii) NEED FOR TAKING STEPS TO MAKE AVAILA2LE HEAVY WATER FOR ATOMIC POWER PROJECTS.

SHRI ARJUN SETHI (Bhadrak): Sir, I would like to raise the following matter under Rule 377.

The Commissioning of the Madras Atomic Power Project (MAPP-1) has been delayed by more than a year now. Despite the fact that the Department of Atomic Energy were of the view at the beginning of the last year that 99 per cent of the work had been completed, the situation remains unchanged till April this year. The problem is of non-availability of heavy water which had delayed earlier the commissioning of the second unit of the Rajasthan Atomic Power Project til a decision was taken to use Heavy Water from Soviet Union.

[Shri Arjun Sethi]

According to the reliable sources, the indigenous production of heavy water is still inadequate and certainly not enough to meet the huge initial requirements for commissioning a new unit. It may be difficult to procure heavy water from foreign sources but then the Government will have to decide in favour of placing the Madras Unit under international safeguards.

The heavy water production programme has been affected badly, it is learnt, because of lack of proper planning and also because of the difficulties of self-reliant development. The heavy water plants at Tuticorin and Baroda operated during 1981-82 but both are ridden with technical problems. The heavy water plant at Telcher was to have started production in 1981-82. This did not happen due to power failure, unsteady supply of synthesis gas from the Fertilizer Corporation of India and other technical problems.

In view of the urgent needs for commissioning 100-crore project at Madras and to meet the requirements of other projects in the country, I urge upon the Government to see that proper remedial measures and planning is done in advance to see that the heavy water plants keep running and to meet the indigenous requirements.

(iv) REPORTED PASSING OF A BILL BY J&K ASSEMBLY RE CITIZENSHIP TO PERSONS WHO MIGRATED FROM PAKISTAN OCCUPIED TERRITORIES OF JAMMU & KASHMIR

DR. KARAN SINGH (Udhampur):  
Mr. Deputy-Speaker: Sir, recently, a Bill introduced by a private member belonging to the ruling National Conference party has been passed by the Jammu and Kashmir Legislature, empowering the State Government to grant resettlement permits to former citizens of Jammu and Kashmir State who migrated to Pakistan at the time of partition. This is a measure fraught

with grave implications, constitutional, political and administrative, which it is my duty to place before the House.

Constitutionally, citizenship is a matter which is in the sphere of the Central Government alone, and only Parliament is competent to pass legislation thereon. In effect, this Bill gives the power to grant Indian citizenship to a State Legislature which is against the very structure of the Constitution and *prima facie* involves an inroad into the sovereign right of Parliament to legislate in this matter. A thorough study at the highest level is needed and I would suggest that the opinion of the Supreme Court should be obtained by the President under article 143 of the Constitution.

Apart from the Constitutional aspect involved, this Bill has grave political implications. During partition, there was a substantial movement of population over the borders of the State, and over the last thirty-five years thousands of people who had been driven out of Pakistan-occupied areas of Jammu and Kashmir have been allotted lands in the Jammu region. Most of these people belong to the weaker sections of society, and the passage of this Bill has created a deep sense of insecurity among them as it holds out the threat of dislocation and destabilisation at any time at the sweet mercy of the State Government. It is indeed astounding that while the present Government has adamantly refused to grant resident right to thousands of Hindu and Sikh families who came across the border during partition, and who have been living in the State for 35 years as second class citizens, it has now passed a Bill whereby people who have for the same period adopted Pakistani citizenship can return to resettle and reclaim their old properties simply at the discretion of the Government.

Apart from constitution and political aspects, grave security implications are involved. If there are any



genuine cases of repatriation on compassionate grounds, these could be considered by the appropriate Central Government authorities from time to time as indeed has been done for over three decades. The Bill that has now been passed, however, gives unrestricted powers to the ruling party in the State to grant citizenship, and could result in the ingress of persons whose presence in the country would not be desirable. The whole context of Jammu and Kashmir cannot be forgotten, particularly in view of the insistence of Pakistan in raking up the so-called 'Kashmir issue' in international forums, and their recent acquisition of sophisticated offensive weapons. Keeping all these factors in view, I strongly urge that the Governor of Jammu and Kashmir should not give his assent to the Bill, and that the whole matter should be carefully considered at the highest level to ensure that nothing is done that may weaken the nation. It would be appropriate if the Prime Minister were to make a statement in the House clarifying Government's view in this matter so that the widespread concern and apprehension generated by the passage of the Bill can be set at rest.

**SHRI SURAJ BHAN (Ambala):** This is a very important matter. More than 1 lakh Harijans will be uprooted in Jammu and Kashmir.

(v) NEED TO TAKE IMMEDIATE STEPS TO ACCELERATE SUPPLY OF DIESEL TO TAMIL NADU

**SHRI ERA MOHAN (Coimbatore):** Mr. Deputy-Speaker, Sir, in Tamil Nadu the industrial economy is in shambles. There is so much power cut in Tamil Nadu that the industries are working only to 20 per cent capacity. This has affected agricultural operations. The power pumps are not being energised. Some power is being supplied during nights, when agricultural operations cannot be conducted freely.

Now, the misery has been enhanced by acute scarcity of diesel throughout Tamil Nadu. This has worsened the industrial operations in Coimbatore where hundreds of engineering foundries being operated with the help of generators have come to a grinding halt, for want of diesel. The movement of essential commodities and vegetables throughout the State has also been affected. The prices are soaring as is normal in such circumstances. While the public are suffering, the diesel is being sold at exorbitant prices in black market. In many places, there are mile-long queues of lorries, tourist buses, transport buses, etc.

The State Government's handling of the matter has further aggravated the situation. There is no agency to regulate the supply of diesel which is in short supply.

The I.O.C. is supplying only 50 per cent diesel of the total demand. The closure of Cochin Refinery for maintenance has adversely affected the supply of diesel. If the Government of India does not take immediate steps to accelerate the supply of diesel to Tamil Nadu, the whole of Tamil Nadu will erupt into unprecedented situation. Immediate action is called for from the Central Government to save Tamil Nadu from decimation.

(iv) SELECTION OF CRICKET TEAM TO TOUR ENGLAND

**SHRI KAMALNATH (Chhindwara):** Sir, I rise to mention under Rule 377 the manner in which the Cricket Team has been selected to tour England this summer. Personally I have great respect for cricket and cricketers; but being a patriotic Indian, I want the team to be truly representative Indian Team. The selection of an Indian Test Team for this series abroad involves the nation's prestige and as such, the selection should not only be impartial but should also appear to be impartial. But I am pained to say that the team

[Shri Kamalnath]

has been selected in an *ad-hoc* manner and gives rise to suspicion. Some players have been selected without considering their performance; performance is a matter of record, for everyone's score and bowling analysis are recorded in the score books. Players who had consistent record with either bat or ball have been overlooked. I strongly believe that the Cricket Control Board in general and the Selection Committee in particular owes it not only to the players but also to the nation to explain in clear terms the criteria for the selection.

The Education Ministry should direct the Cricket Control Board to announce the basis on which the selection has been made. The Board should have no hesitation in announcing the basis and strategy used for selection of the Cricket Team if the selection is free and fair. Pending this the Government should withhold the release of foreign exchange for the impending tour and also have the whole matter reviewed directly by a Special Committee of Cricketers to be set up.

(vii) NEED FOR TAKING STEPS TO IMPROVE FUNCTIONING OF TELEPHONE SERVICES IN ASANSOL-RANIGANJ DURGA-PUR AREA

SHRI KRISHNA CHANDRA HALDER (Durgapur): Sir, I appreciate the ready-made answer given by the hon. Minister of Parliamentary Affairs regarding the matter under rule 377 by Mr. H. K. L. Bhagat. Here my friend, Mr. Makwana is sitting. He will react to my matter being raised under Rule 377, just now.

MR. DEPUTY-SPEAKER: If he comes with a reply, I will not stop.

SHRI KRISHNA CHANDRA HALDER: I want to mention the following matter under Rule 377.

I am drawing the attention of the House towards the telephone services in Asansol-Raniganj-Durgapur indus-

trial belt area. It is unfortunate that inspite of several representations made by the Members of Parliament including myself and eminent persons of that area, the telephone services are deteriorating day by day in that area. There is no improvement in the telephone services. The group dialling and STD services have also collapsed and the trunk services are becoming undependable.

Under these circumstances, I urge upon the Government to take immediate steps to improve the functioning of the telephone services of Asansol-Raniganj-Durgapur area without any further delay and restore the group dialling and STD services so that the people of this area could get some relief.

I also demand that the Minister concerned make a statement in the House indicating the steps taken by the Government in this regard.

SHRI KRISHNA CHANDRA HALDER: Sir, Mr. Makwana is here.

MR. DEPUTY-SPEAKER: He may reply at the time of Demand for Grants for the Ministry of Communications, which is going on.

SHRI KRISHNA CHANDRA HALDER: Why there is a discrimination against the Opposition Member?

MR. DEPUTY-SPEAKER: No, no. When Mr. Rajda raised the issue, the Minister also immediately replied.

SHRI KRISHNA CHANDRA HALDER: There is one information, I am also a Member of the Opposition.

MR. DEPUTY-SPEAKER: It has been noted by Mr. Yogendra Makwana. When he replies, you must be in the House;

(viii) RELIEF MEASURES FOR THE HAILSTORM AFFECTED FARMERS OF CERTAIN BLOCKS IN FATEHPUR DISTRICT OF UP

श्री बी० डी० सिंह (फूलपुर):  
माननीय उपाध्यक्ष महोदय उत्तर प्रदेश



में फतेहपुर जनपद के धाता एवं विजयी-पुर विकास क्षेत्रों में लगभग सौ गांवों के किसान मजदूर बुरी तरह प्राकृतिक प्रकोप के शिकार हुए हैं। गत 23-24 मार्च की रात्रि में इस क्षेत्र में भयंकर रूप से उबलवृष्टि हुई है जिस के कारण रबी की तमाम तैयार फसल नष्ट हो गई है। कुछ गांवों में तो फसलें पूर्ण रूप से नष्ट हो गई हैं। मैं 10 अप्रैल को उस क्षेत्र में गया था और प्रकृति की विनाश लीला को देखा था। उस क्षेत्र के किसान विशेष कर लघु सीमांत किसान तथा कृषि श्रमिक अधिक भयाक्रांत तथा पीड़ित दिखाई पड़े। उनके समस्त जीवन यापन की समस्या उपन्न हो गई है जो भूमिहीन श्रमिक इस मौसम में फसलों की कटाई से कुछ आय कर लेते थे, उन के समस्त बुभूक्षा की समस्या आसन्न है। इन परिस्थितियों को दृष्टिगत रखते हुए मेरा सरकार से साग्रह अनुरोध है कि उस क्षेत्र में अधोलिखित राहत काय तत्काल प्रारम्भ किए जाएं:—

1. ग्रामीण पुनिमाण योजना को प्रभावी किया जाए उसके तथा अन्तर्गत सड़कों का निर्माण तालाबों का उत्खनन, वृक्षारोपण तथा तत्संबंधी कार्य तत्काल प्रारम्भ किए जायें जिस से श्रमिकों को जीविकोपार्जन का आधार मिल सके।

2. कृषकों द्वारा देय समस्त भुगतान जैसे लगान, सहकारी समितियों द्वारा खाद, बीज, नकदी आदि ऋण, सिंचाई विद्युत् संबंधी व्यय आदि स्थिति ही नहीं, वरन् पूर्ण रूप से माफ किया जाए।

3. छोटे किसानों को फसल-क्षति के आधार पर आर्थिक सहायता प्रदान की जाये।

4. केन्द्रीय सरकार को प्रान्तीय सरकारों के साथ विचार विमर्श कर के फसलों तथा पशुओं की बीमा-योजना को क्रियान्वित करने की दिशा में उपाय करना चाहिए, जिस से प्राकृतिक आपदाओं के समय किसानों को कुछ राहत मिल सके।

(ix) NEED FOR STRINGENT LEGISLATION TO PREVENT CRUELTY TO ANIMALS

श्री राम लाल राहो (मिसरिख) : उपाध्यक्ष महोदय, आदिकाल से ही मनुष्य और पशुओं का निकट का सहयोग और संबंध रहा है। कृषि प्रधान देश भारत में जो आदिकाल से अन्न उत्पादन के क्षेत्र में पशुओं की ही महत्वपूर्ण भूमिका रही है। आज भी हमारे गांव में 99 प्रतिशत से भी अधिक किसान कृषि कार्य में पशुओं पर ही निर्भर करते हैं। दुधारू पशु मानवमात्र और जन स्वास्थ्य के लिए वरदान हैं। हिन्दू धर्मविलम्बी तो पशु अर्थात् गऊ को गौ माता के नाम से पुकारते हैं और उसकी पूजा करते हैं। पशु को मारना, कष्ट देना पाप माना जाता है।

जहां पशु मानव के लिए सहयोगी के रूप में पूजनीय रहा है। अनेक लोगों ने पशु के मांस से अपनी क्षुधा बुझाने, उसके खाल से शरीर को ढकने तथा हड्डियों तक को उपयोग में लाता है। कहने का तात्पर्य मरणोपरान्त भी पशु का हाड-मांस, चाम मनुष्य के उपयोग में आता है। इधर कुछ वर्षों से शनै शनै पशुओं का विनाश और उसके प्रति क्रूरता बढ़ रही है। जंगली पशु और जानवर तो सामन्त लोगों के शिकार के नाम से क्रीडा का साधन बन गए हैं। क्रूरता

[श्री राम लाल रही]

और पशुओं का विनाश देख केन्द्र सरकार ने सन् 1960 में पशुओं के प्रति क्रूरता का अधिनियम पुरःस्थापित किया, जिसे भारतीय संसद ने हर्ष ध्वनि से स्वीकृति दी। इस अधिनियम के अन्तर्गत पशुओं के प्रति क्रूरता जैसे पशुओं को पीटना क्षमता से अधिक भार डोना, अकारण बातना देना, रोगी पशुओं से काम लेना, उन्हें भूखा रखना, अकारण बांध कर रखना, क्रूरतापूर्वक पीटना और मार डालना आदि पर प्रतिबंध लगाया गया था और ऐसा क्रूर व्यवहार करने वालों के प्रति दंड की व्यवस्था की गई थी। परन्तु पशुओं के प्रति क्रूरता करने वाले बाज नहीं आए। आज भी उनके साथ बर्बरता का व्यवहार हो रहा है।

इधर आजादी के बाद पशुओं की समुचित देखभाल, उनके रोग ग्रस्त होने पर स्वास्थ्य लाभ एवं पौष्टिक आहार दिए जाने आदि की दिशा में प्रयास किए गए। पर उपेक्षित व दूषित कार्य प्रणाली के कारण आज भी हजारों पशु प्रति-वर्ष काल के गाल में समा रहे हैं।

नगरीय क्षेत्रों में पशु पालक दुधारू पशुओं को ही अक्सर रखते हैं, उसके साथ पर ये शहरी लोग जिस प्रकार क्रूरता का व्यवहार करते हैं, संवैधानिक दृष्टि से अपराध की सीमा में नहीं आता। 80-90 प्रतिशत शहरी पशु पालक अपने कथित पशुओं को मात्र दूध दोहने के लिए घर रोकते हैं। स्वार्थ निकल जाने के बाद पुनः सड़कों पर छोड़ देते हैं। जो नगरीय क्षेत्रों से लेकर सटे ग्रामीण इलाकों के कृषकों की फसलों तक को नुकसान पहुंचाते हैं। किसी भी नगर के किनारे के गांव में जाकर वहां के किसानों से मिल कर पूछने और उ खेतों को देखने पर सहज ही में नुक

की सीमा को आंका जा सकता है। यह प्रक्रिया मैं नगर सीतापुर में 20 वर्षों से देखता आ रहा हूं। पड़ोसी गांव के लोम शहरी पशुओं से परेशान हैं। पशुपालक पशु के पकड़े जाने पर छुड़ाने के लिए किसानों को भय व आतंक से परेशान करते हैं। शहरी पशुओं के नुकसान से सीमावर्ती किसान दाने-दाने का मोहताज हो जाते हैं। प्रशासन भी कानून के अभाव में उनकी कोई मदद नहीं कर पाता? यही नहीं शहरी छुट्टा पशुओं के साथ स्वाभाविक रूप से नुकसान करने पर क्रूरता का व्यवहार होता है। कभी-कभी बुरी मार से शरीर क्षत-विक्षत भी हो जाता है। पर इसकी जिम्मेदारी उस क्रूरता करने वाले की नहीं बल्कि उस क्रूर व्यक्ति की है जो मात्र दूध या अपने उपयोग के लिए पशु को पालता है। खाना देने और बांध रखने की जिम्मेदारी से वह भागता है। ऐसे स्वार्थी मनुष्य को रोगग्रस्त पशुओं का इलाज तक नहीं कराते।

सरकार से मेरी मांग है कि पशुओं के प्रति क्रूरता निवारण विधेयक को संशोधित कर पशुओं को छुट्टा रखने वाले पशुपालक को अपराध की श्रेणी में लाना चाहिए और पशुओं के साथ ऐसा क्रूर व्यवहार करने वालों के विरुद्ध प्रभावी कानून बनाया जाना चाहिए ताकि बेजवान पशु मात्र लोगों के स्वार्थ सिद्धि का साधन ही न रहे। पशु पालक उसकी सेवा और नियन्त्रण में रखने के लिए बाध्य हों। मेरी केन्द्र सरकार से यह भी प्रार्थना है कि वह राज्य सरकारों से भी कहे कि पशुओं के साथ क्रूरता का व्यवहार करने वाले स्वार्थी लोगों के विरुद्ध प्रभावी कानून बनाये जिस से पशु क्रूरता से मुक्त हों और पशुओं के नुकसान से ग्राम शहरी और गांव के किसान बच सकें।

**SHRI RAMAVATAR SHASTRI**  
(Patna): Sir, Kolhan, the land of the Kol tribe as it is traditionally known, comprises of Chaibassa, Khunt-pani, Jhinkpani, Tonto Jagannathpur, Noamundi, Majhgaon, Kumardungi, Manjhari and Tantanagar Development blocks of present Singhbhum, the southern-most district of Bihar. This area is spread over 3,107.8 kms. and has a population of 5,23,488 according to 1971 census. The percentage of Scheduled Tribe population of Kolhan is 66.83.

Kolhan is extremely rich in mineral deposits. Iron ore, China clay, limestone, chromite, managanse, etc., are available in enormous quantities. Besides, one-third of Kolhan consists of forest of a very high quality.

In spite of the fact that Kolhan is one of the major depository of such national wealth, the inhabitants of Kolhan, the Hos, Mundas, Gopes, Tantis and other Scheduled Tribes and backward classes have been the worst hit in the process of mining and Commercialisation of the forest.

The entire area of Kolhan is extremely backward. It has only 1344 kms. of roads. Of the total number of 783 villages, hardly fifty are electrified. Schooling is a mere formality gone through by those who have cash income. Agriculture is the sole livelihood known to these tribals. With their lands being taken away progressively from them for mining operations, more inhabitants of this area are becoming paupers or at the most coolies.

Kolhan is a part of Chhotanagpur where Chhotanagpur Tenancy Act 1908 is the law of the land. This law was enacted to give special protection for tribal lands. Accordingly, no tribal land in Chhotanagpur can be alienated without the written permission of the Deputy Commissioners and this too

for limited purposes of industries, education, mining and religions.

Kolhan has roughly 250 mines most of which are privately operated by contractors. In blatant contravention of the explicit provision of the law laying down the procedure to acquire land for mining purposes from the tribals, these contractors drive out the tribal *rai-yats* from their agricultural lands, destroy the worshipping and burial places, give a nominal sum as compensation and start mining often with the help of the local police.

The labour situation of these private mines is horrible and inhuman. The Central Government which is the appropriate authority, has notified that in China Clay and Limestone mines the minimum wages for the unskilled labourers should be Rs. 6.65 per day, except for a handful mines. This minimum wage is not implemented in this entire region. By many dubious methods the labourers are forced to accept Rs. 3 or Rs. 3.50 as the wages.

The iron ore mines have no minimum wages notification in their favour, hence they are left to their bargaining power. The average weekly income of these labourers is Rs. 15 only. Even this meagre payment is withheld in some of these mines for as long as two or three months.

Other provisions like provident fund, holidays, bonus, gratuity, maternity benefit, sick leave, compensation for injuries, etc. are unheard of in the above mines.

Hapazard mining and illegal mining have become the order of the day in Kolhan. West and numerous areas of tribal agricultural lands have been dug up and are lying idle all over Kolhan and the *rai-yats* are still paying the land tax on these and the lands under mining operation, causing enormous loss to the national exchequer and irreparable damage to the tribal agriculturists.

[Shri Ramavatar Shastri]

Thus the tribals, illegally dispossessed of their sole source of livelihood eventually become coolie in the mines itself or migrate to the brick-kilns and stone quarries of North Bihar, West Bengal or Uttar Pradesh.

The situation demands immediate intervention by the Government and all democratic and progressive minded people of the country to abolish completely private ownership of the mines and to set up a corporation directly under the management and ownership of the Central Government to run the mines, not with the sole intention of commercial profit making but also with an eye to the welfare of the local tribals whose land and labour contribute so enormously to the nation's progress.

I demand of the Government to intervene immediately in this matter.

(xi) FINANCIAL ASSISTANCE TO  
ORISSA GOVERNMENT FOR UNDERTAKING  
SOIL CONSERVATION MEASURES

SHRI LAKSHMAN MALLICK (Jagatsinghpur): Soil erosion has created a serious problem in Orissa. According to an estimate about 47 per cent of the total land surface of the State suffers from soil erosion of some kind or the other. Although erosion through wind is mostly confined to the coastal areas, erosion through water is the problem for the entire State. About 31 lakhs hectares of agricultural uplands which are mostly cultivated without bunds and terraces, suffer from sheet erosion. Stretches of waste lands (28.8 lakhs hectares) devoid of adequate vegetation are also affected by soil salinity or water logging.

In the coastal regions the cultivated lands adjoining about 550 kms of the sea coast are affected by drifting sand dunes through wind erosion. Moreover, shifting cultivation is causing serious problem which has been affecting about 12,770 sq. miles in Koraput,

Kalahandi and other inland districts of the State.

Agriculture plays an important role in the economy of Orissa. About 75 per cent of the working force of the State earn their livelihood from farming. But soil erosion has created a serious threat to their cultivation. Therefore, it is necessary to solve the erosional problem. Unless some immediate measures are taken for the conservation of soil and moisture the farming community of the State will continue to suffer. Soil erosion will run the economy of the State.

In view of this, I urge the Government of India that approved soil conservation practices like tree plantations, contour bunding, construction of soil conservation structures and stream bund erosion control measures should be taken up in that largely affected regions. The Government of India should augment the fund allocation for implementing these soil conservation measures in Orissa without any further delay.

13.56 hrs.

## DEMANDS FOR GRANTS

MINISTRY OF COMMUNICATIONS-Contd.

MR. DEPUTY-SPEAKER: Now we go to the next item - Discussion and Voting on the Demand for Grants of the Ministry of Communications.

SHRI SUSHIL BHATTACHARYA. Your party has been allowed 22 minutes.

SHRI SUSHIL BHATTACHARYA (Burdwan): Mr. Deputy-speaker, I am expressing my happiness in seeing you in the Chair now. I am saying so because you were an ex-employee of the Posts and Telegraphs, Communications Department and, we are discussing here the Communication Ministry's Demands.



Sir, at the outset, I would like to bring before this august House the manner in which the Government bypassed the Parliament by arbitrarily increasing the rental charges for telephones and telegraphs and some other postal tariffs by an executive order just 25 days before presentation of the Union Budget. Surely, the Government showed precious little respect for the Parliament of a Democratic Republic. I am not citing here the editorial comments of the newspapers of Delhi. But, it will be pertinent to note here that the Chairman, Rajya Sabha, on 19th February 1981 admonished the Government for increasing the postal and tele-communication charges on the eve of the budget session by an executive action.

Sir, the intention behind was, of course, to deceive the people by showing an apparently less burden some budget. In addition, there are some provisions of price hike in postal tariff. The increase will hit all sections of the people, more so, the common people. There is, thus, every reason to believe that the increases were made to satisfy the directives of the I.M.F. bosses.

The P & T services in India so long were treated as one of the best services. But over the years, the service is getting from bad to worse due to faulty and unimaginative planning. There are complaints galore about telephone service. Telephones remain dead for months together. There are rampant wrong connections and on top of these, ghost bills have become a common feature. But, no improvement has yet been effected. Suggestions made by various organisations, Chambers of Commerce, recognised unions have been ignored. Just now Mr. Halder, my colleague, said certain things about irregularities in Telephone Services and he has drawn attention, under rule 377, of the Communications Minister.

Uniform practice of local call facilities is not followed in Metropolitan cities like Delhi, Calcutta, Bombay and Madras. It is said that the criterion for local call facility is within 20 K.Ms. In Calcutta area, Uluberja, Budge Budge, Barnipur and Barasat which are 36, 26, 25 and 33 kms. respectively away from Calcutta come under local calls. Thana exchange is about 34 K.Ms. from Bombay. Yet, Thana Exchange has the facility of a local call. Similarly, Ballabgarh, Faridabad, Bahadurgarh and Gurgaon are 40, 38, 34 and 32 K.Ms. away from Delhi. They, too, have the facility of local calls. But, Chinsurah and Chanditala, two towns in West Bengal, have been denied the facility of local calls. Considering the nearness of these two towns to Calcutta as well as their importance, I expect, in all fairness, this facility should be extended to Chinsurah and Chanditala also.

14 hrs.

Now I would like to draw the attention of the Communications Minister to the formation of the State Telephone Advisory Council.

In reply to an Unstarred Question No. 2635 of March 9, 1981, the then State Communications Minister said:

“Nominations under various categories such as trade, commerce, industry, medical and legal professions and public workers etc. are made on the recommendations of their organisations and allied bodies.

Nominations of M.Ps. are made by the Department of Parliamentary Affairs and nominations of MLAs, or Civic Bodies are made on the recommendation of their organisations and allied bodies.

Now, Sir, may I ask the hon. Communication Minister through you, whether this procedure was followed in the case of West Bengal? What the

[Shri Sushil Bhattacharya]

Department of Parliamentary Affairs has done, I have nothing to say. They might have their own choice. But would the Minister please enlighten us about this as to why did he not allow the State Governments and Civic Bodies to have their say?

So far as the subject of extension of the telephone services is concerned, especially in the rural areas, the achievement is negligible. In reply to my Unstarred Question No. 96 dated 17-12-80, the then Communication Minister stated:

"No branch post office or PCO has been opened during the financial year 1980-81."

That is in the district of Burdwan where I come from. I hope that the Minister would indicate this year's progress, if any.

Now I come to the subject of Telegrams. Most telegrams nowadays are sent by post. In reply to my, S. Q. No. 244 of 9-3-82, the Communication Minister admitted it. He also said that in those cases they are sent by air mail or by the quickest available transport. I am just citing here two instances from my own experience. A telegram despatched from Calcutta by the President, Avery Employees' Federation on 1-3-82 sent by post reached me on 6-3-82 in the evening whereas his letter following the telegram reached me on 4th.

14.02 hrs.

[SHRI GULSHER AHMED *in the Chair*]

I am citing another instance. Even a formal birth-day greeting sent by me from New Delhi on 11th December, 1981 reached Calcutta on the 15. I am constrained to comment that customers are being cheated because their money is not refunded. I can lay all these papers on the Table of the House regarding these instances which I have cited as they are with

me. All these irregularities are possible because of the apathetic attitude of the high-ups. They fail to arrange for proper remedial measures, adequate staff, with satisfactory service conditions, you have faulty machines and improper maintenance of the machines and equipment.

And, even the existing postal services are being reduced by the curtailment of deliveries in working days; there is total stoppage of deliveries on holidays, thereby reducing the number of times of clearance of letter boxes in the metropolitan cities and towns on the plea of 'shortage of mail vans'. The Department has fixed arbitrarily of course—the last clearance at 14 hours instead of 18 hours so long prevalent. The Department has already stopped the system of running sorting schemes in the RMS and has converted sorting sections into transit sections on the plea of shortage of accommodation. I have already brought all these matters to the notice of the hon'ble Minister and I request him to look into them.

Now, Sir, without employing further regular staff as required, the detailed sorting job is being done by the untrained staff at the cost of efficiency. This is on the one hand an unfair labour practice and, on the other hand it is, at times, creating deadlock in postal services, much to the suffering of the people.

In reply to my USQ 4614 para (b) dated 23-3-81, the State Communications Minister said that 'no work of RMS office at Burdwan was transferred to Durgapur or Asansol for easing the problem of shortage of accommodation at RMS Burdwan. But the fact is that all second-class mails, packets, etc. are still being sent to Durgapur due to shortage of accommodation. It is not misleading the Parliament, Sir?

Then, what is the plight of the postmen?



The Prime Minister once in her letter to the Communications Minister, wrote that "They are a vital cadre. They are performing sacred duty, rendering yeomen service to the people". The hon. Minister for Communication, Mr. C. M. Stephen, said in a press conference, recently held in Calcutta "They are the messengers of peace and when they die, they will go to heaven". They don't want to go to heaven. What they want is a decent living wage and they want housing facility. Their pay-scale is Rs. 210-4-270 plus dearness allowance. Now, a postman attending to the full-work of an absentee postman is paid Rs. 4.0 only. This rate was fixed with effect from 1-2-1973. Though the P&T Board agreed to revise this paltry rate, the main Finance did not sanction it.

MR. CHAIRMAN: I may point out that the hon'ble Members of this House are not supposed to read out their speeches.

SHRI SUSHIL BHATTACHARYA: Whenever it is necessary, I am quoting

MR. CHAIRMAN: It is not a question of quoting. You are reading out all your speech. Anyway I am bringing this point to your notice so that you may keep this in mind for future.

SHRI SUSHIL BHATTACHARYA: The hon'ble Minister in reply to my Starred Question No. 23 of 24th November 1981, informed this House that the question of increasing the rate of allowance for the additional work was under consideration. But nothing has so far been done. Why was the demand of postman's scale was rejected by the Departmental Council under the J. C. M. scheme? This amounts to the denial of their democratic right and trade union rights. The P.&T. Board has violated the J. C. M. agreement by refusing the right of arbitration in the matter

of pay scales. The refusal of arbitration will be found in D.G. P&T letter No. 28-38/80 SR of 22-10-81.

Now, I come to Postal Class IV staff. The Postal Class IV staff are treated like bonded labour.

MR. CHAIRMAN: Don't go on reading out your speech.

SHRI SUSHIL BHATTACHARYA: There is no work norm fixed for them. Fixing such a work norm has been pending since 1977. It is not yet clear even now as to when the authorities will be able to fix work norm for them and do a little justice. The most poorly paid employees are the so called extra-departmental staff. Even after the latest revision, most of the extra-departmental staff are getting Rs. 118/- per month. They are doing their job like the regular employees but they are paid only Rs. 118/- per month. They are not paid any dearness allowance like the regular employees and they are not getting any fringe benefits which other employees enjoy.

Now, Sir, the Sarin Committee was appointed to find out the problems of the department and it recommended some measures for improving the condition. One of the main recommendations of the Sarin Committee was that the Tele-communications should have a separate Board. It has also been observed in that report that whenever the meeting is held at the P&T Board, the tele-communication officers are either absenting themselves or are shy of putting forward their problems.

Even they are shy of putting forward their problems before the Minister also. Even if they were to have a separate Board, I doubt whether they would be able to represent their cases effectively. In fact, the bifurcation was done about ten years ago at the circle level. The circle administration is a field organisation, and it is at that level that the improvement

should be brought about. If anything has to be done, it should be done at this level, but they want to bring about improvements only at the apex level. This will not help in bringing about an improvement in the conditions in the P&T Department. Bifurcation of P&T Department at the apex level will increase the number of post for higher level services and would only benefit some officers with greater opportunities for promotion. Efficiency, I am sure, will not follow automatically as a result of bifurcation at the apex level.

The Sarin Committee Report has not been placed so far on the Table of the House and most of the Members are in the dark about it. Yet, some of the recommendations which curb the democratic rights of the workers are being implemented.

In the name of station tenure, mass scale transfers are being made. Even the lowest paid officials like scavengers are not being spared.

Permission is not being given for holding meetings in office premises. There is a violation of JCM agreements and decisions in not allowing the staff to raise some pertinent issues in the Departmental Councils as per agenda for improving pay-scales, O.T.A. etc. and denial to refer the matters to arbitration. I would like to cite some specific instances of vindictive attitude taken after the 19th January all-India strike. The officials found absent on the 19th January, particularly in West Bengal and Kerala were penalised mercilessly by imposing pay-cuts, break in service, while lakhs of rupees were spent for the so-called loyal officials, who simply signed the attendance register, but did not do any work. Such loyal officials were also allowed Rs. 21/- per day in addition to their normal pay and allowances.

The P & T Department should declare whether the Department is a public utility service or it will be

run on commercial basis. If it is to be run as a public utility service, funds should be made available from general funds. Here, it would be pertinent to mention that the P & T Department itself can meet its own expenses. They have plenty of money in the Postal Saving Bank, which has its branches even in the remote villages throughout India, and it is the second largest bank in the world next to Japan. This year when its centenary was observed, it was announced that the Postal Saving Bank had more than Rs. 9000 crores. However, the department is not allowed to get full transaction charges of Rs. 8.28; they are given only Rs. 2.25 as transaction charges. If the postal Savings Department is given full transaction charges of Rs. 8.28, the Department can become self-sufficient and can meet all its expenses and it would show a far more surplus budget compared to the last few years.

The Service of the P&T Department cannot be improved, unless the service conditions of the employees are improved. Efficiency of a vital service should not be impaired in the name of economy. I also suggest that the Department should be made free from intervention of Finance and Home (Personnel Department) P&T should have a separate Budget like that of the Railways. Finally, Sir, I would request our Communications Minister to do away immediately with the abhorrent practice of intercepting letters and tapping of telephones. The very idea goes against the freedom and democratic rights of citizens in India.

With these words I conclude. Thank you.

श्री हरीश रावत (अल्मोड़ा) : सभा-पति महोदय, विगत दिनों में कम्यूनिकेशन्स डिपार्टमेंट के कुछ कार्यों और फंक्शन्स की आलोचना करने का मुझे भी अवसर

मिला। लेकिन आज जब लम्बे अंतराल के बाद यह सदन इस विभाग की सारी कार्यविधियों का विवेचन कर रहा है, तो मैं निश्चित तौर पर इतने बड़े विशाल संगठन को मैनेज करने के लिए मंत्री महोदय, उनके सहयोगियों, उनके विभाग के अधिकारियों और कर्मचारियों को बधाई देना चाहूंगा।

हमारे इस विकसित देश में सवार सेवाओं का बड़ा महत्व है और उस महत्व को देखते हुए छठी पंच वर्षीय योजना में उन पर बहुत जोर दिया गया है। मुझे खुशी है कि विभाग के लोगों ने, जो चैलेंज उनके सामने है, उसे स्वीकार किया है और इस क्षेत्र में नए नए आयामों को खोजा है, लोगों को नई सुविधाएं देने का प्रयास किया है।

1977 से पहले इस विभाग का बहुत बड़ा नाम था। लेकिन 1977 के बाद इस विभाग की सेवाओं में बहुत कुछ गिरावट आई है। उसके कतिपय कारण रहे हैं। कुछ कारण प्रशासनिक हो सकते हैं। मांग का ज्यादा होना या विकास की आवश्यकता का ज्यादा होना इसका कारण हो सकता है। लेकिन इस से भी बड़ा कारण इस विभाग में पारस्परिक गुटबाजी है। जो ट्रेड यूनियन मूवमेंट का गलत रुख है, वह भी बहुत हद तक इसके लिए उत्तरदायी है। जिस विभाग का बहुत बड़ा नाम था उस नाम पर बहुत कुछ धब्बा लगा है। यही कारण है कि इस सदन में एक से अधिक सदस्य अपने पार्टीगत दृष्टिकोणों को छोड़ कर इस विभाग की कार्यविधियों की आलोचना कर चुके हैं।

माननीय मंत्री, श्री स्टीफन एक सक्षम व्यक्ति हैं, सक्षम नेता हैं। उनके सहयोगी भी सक्षम व्यक्तित्व और जान-

कारी रखने वाले लोग हैं। मैं चाहूंगा कि वे इस विभाग की सारी कार्यविधियों का ठीक से मूल्यांकन करें और सोचें कि कमी कहां पर है। उन्होंने विभिन्न कमेटियों और स्टडी ग्रुप्स बिठाए हैं और इस संदर्भ में वर्कशाप आयोजित किए हैं उनके सामने उनकी रिकमेंडेशनज हैं सर्जन कमेटी की रिकमेंडेशनज हैं। उन में से जो रिकमेंडेशनज ठीक लगें, उन्हें मंत्रालय को मानना चाहिए और मंत्री महोदय को उन सुझावों के संदर्भ में उचित मेजरज के साथ इस सदन और जनता के सामने आना चाहिए।

आज स्थिति यह है कि न केवल इस विभाग की दैनिक सेवाओं में गिरावट आई है, बल्कि हिन्दुस्तान टेलिफोन मद्रास और आई० टी० आई० बंगलौर नैनी और श्रीनगर में भी जहां हमारे साज-समान उत्पादित किए जाते हैं, गिरावट आई है। इस लिए हमारा नई लाइनें बिछाने का कार्यक्रम पिछड़ गया है। जहां 1979-80 में 1,48,000 डायरेक्ट एक्सचेंज लाइनें बिछाई गईं वहां 1980-81 में 1,33,000 लाइनें बिछाई गईं। 1979-80 में जहां 564 नए एक्चेंज कमीशन किए गए 1980-81 में केवल 441 नए एक्चेंज स्थापित किए गए जब कि छठी पंच वर्षीय योजना में इस मंत्रालय के लोगों ने जो लक्ष्य निर्धारित किया है वह 3500 एक्सचेंज स्थापित करने का है तो किस प्रकार से आप अपने बताये हुए लक्ष्य को पूरा करेंगे, यह आप के सोचने का विषय है। जिस प्रकार से इस की प्रगति चल रही है मैं नहीं समझता कि इस लक्ष्य को पूरा किया जा सकता है जब कि हमारी मांग है और आज आवश्यकता इस बात की है कि कम से कम 7 हजार एक्सचेंज देश भर में स्थापित करने का लक्ष्य छठी पंच वर्षीय योजना का होना चाहिए। इसको और भी बढ़ाने की आवश्यकता है।

[श्री हरीश रावत]

इसी तरह से नो डिस्ट्रिक्ट्स 925 से बढ़ा कर 935 किए गए। केवल 10 बढ़े हैं एक साल के अन्दर। जो स्टेट कैपिटल को डिस्ट्रिक्ट हेडक्वार्टर से एस० टी० डी० कौंसिलिटी देने का कार्य क्रम था उस में भी बड़ी धीमी प्रगति हुई है। 79 डिस्ट्रिक्ट्स 80-81 में जोड़े गए और अब की केवल 88 डिस्ट्रिक्ट्स जोड़े गए। अब की वह संख्या केवल 9 बढ़ी है जब कि 79-80 में 11 बढ़ी थी। 256 स्ट्रिक्ट्स नो डिस्ट्रिक्ट के लिए स्टेट कैपिटल से डिस्ट्रिक्ट हेडक्वार्टर के लिए हुए हैं और 264 डिस्ट्रिक्ट से लेकर के स्टेट हेड क्वार्टर्स के लिए हुए हैं। मैं समझता हूँ कि यह प्रगति बहुत कम है। इस में सुधार की बहुत गुंजाइश है। माननीय स्टीफन साहब को इस विषय में तत्काल ध्यान देना चाहिए। आज भी हमारे देश में कई डिस्ट्रिक्ट हेड क्वार्टर्स ऐसे हैं कि जिन का सीधा सम्बन्ध देश की राजधानी से या प्रदेश की राजधानी से नहीं है। विशेषकर जो दूरस्थ क्षेत्र हैं या जो हिली एरियाज के डिस्ट्रिक्ट हैं हेड-क्वार्टर्स हैं वहां और भी सुविधाएं कम हैं। वहां संचार सुविधाओं के कम होने की वजह से लोगों की कठिनाइयां बहुत बढ़ रही हैं और प्रशासनिक कंट्रोल में भी इसका दुष्प्रभाव पड़ता है।

इसी तरह से जो ट्रंक काल्स बुक होती है उन के मैच्योर होने का परसेंटेज जो है उस में वृद्धि की आवश्यकता है। पिछले वर्ष 23 करोड़ के लगभग काल्स बुक हुई जिस में से 16 करोड़ के लगभग मैच्योर हो गईं। करीब 7 करोड़ का गैप है। 7 करोड़ काल्स ऐसी हैं जो मैच्योर नहीं हो पाईं। इस में कितना समय विभाग का जाया हुआ होगा, कितना समय जो आप का सबस्क्राइबर है, कस्टमर है, उसका जाया

हुआ होगा और कितना नुकसान विभाग का हुआ होगा, इस विषय में मंत्रालय के लोगों को विचार करना चाहिए और इस संख्या को घटाने का निश्चित तौर पर प्रयास करना चाहिए।

एग्जिस्टिंग कम्प्यूनिकेशन सिस्टम में सुधार करने के लिए बहुत बार बातें उठीं। मेरा भी आप से निवेदन है कि कुछ जिले, कुछ एरियाज ऐसे हैं कि जहां स्ट्राउजर टाइप आफ़ एक्सचेंजेज हैं जिन में एक आदमी बैठा है जो दिन भर मशीन को घुमाता रहता है। लेकिन तीस किलोमीटर या 25 किलोमीटर की दूरी पर भी दो दो तीन तीन घंटे बैठकर के मेहनत करने के बाद भी बात नहीं हो पाती है। तो कम से कम ऐसे एक्सचेंजेज को रिप्लेस करने के लिए आपको कार्यवाही करनी चाहिए। एक स्टडी ग्रुप आप के मंत्रालय के लोगों ने बनाया था। उस ने 1980 में अपनी रिपोर्ट दी है। उस रिपोर्ट पर आप के मंत्रालय के द्वारा कोई कार्यवाही नहीं की गई। मेरा निवेदन है कि इस तरह के मैन्यूअल एक्सचेंजेज जहां भी हैं उन को आटोमेटिक एक्सचेंजेज में बदलिए ताकि हमारा कम्प्यूनिकेशन का जो सिस्टम है, जो संचार का एक एफ़ेक्टिव माध्यम है वह अधिक सुचारु रूप से चल सके।

टैली-कम्प्यूनिकेशंस सिस्टम का रिसर्च सेंटर है, उस को चाहिए कि अपटु-डेट टेकनोलाजी डेवलप करने की कोशिश करे। आज जो हमारी टेकनोलोजी है वह बहुत पिछड़ी हुई है। और तो छोड़िये जो हमारे विकास-शील मुल्क हैं जैसे अल्जीरिया है, ईराक है, उस से भी हम बहुत पिछड़े हुए हैं। तो इसको सुधारने के लिए रिसर्च एंड डेवलपमेंट पर विशेष जोर देना चाहिए और जो इसके लिए एलोकेशन किया गया है इस

वर्ष वह बहुत कम है, उस को बढ़ाने की आवश्यकता है। यों तो सारे आपके मंत्रालय के एलोकेशन को बढ़ाने की आवश्यकता है। जब तक वह नहीं बढ़ेगा तब तक काम नहीं हो सकता है। और न ही हमारा जो माडर्नाइजेशन, डाइवर्सिफिकेशन और एक्सटेंशन का छठी पंचवर्षीय योजना में लक्ष्य है वह पूरा हो सकेगा।

माननीय मंत्री जी ने 150 करोड़ रुपया ट्राइबल एरियाज के लिए छठी योजना में ईयरमार्क किया है, कम्यूनिकेशन सिस्टम को इफेक्टिव बनाने के लिए लेकिन मैं यह निवेदन करना चाहता हूँ कि ट्राइबल एरियाज के समान ही कुछ और एरियाज भी हैं जिनकी कि वही प्रॉब्लम है लेकिन उन एरियाज के लिए कोई भी फंड ईयरमार्क नहीं किया गया है। उदाहरण के लिए जो हिल एरियाज हैं, रिमोट एरियाज हैं वहां पर आप इस सिस्टम को किस प्रकार से सुधारेगे? राज्यों में जो सेंटर्स हैं उनको आपने फंड्स एलोकेट कर दिए हैं लेकिन आप जानते हैं कि शहरी लाबी बहुत प्रबल होती है इसलिए रिमोट एरियाज तक वह पैसा पहुंच नहीं पाता है। इसलिए कम से कम हिली एरियाज के लिए और रिमोट एरियाज के लिए अलग से फंड्स ईयरमार्क करना चाहिए ताकि वहां भी संचार सेवाओं का प्रसार हो सके।

इसी प्रकार से पर्वतीय क्षेत्रों में लांग डिस्टेंस को पी० सी० ओज० के द्वारा जोड़ने की बड़ी आवश्यकता है। पिछले दिनों भी हम ने इस मामले को उठाया था और तब आप ने कहा था कि इस संबंध में जो क्राइटीरिया बना हुआ है उसको आपने संशोधित कर

दिया है लेकिन आज भी पी० सी० ओ० खोलने के लिए, बॉय पोस्ट आफिस या मब पोस्ट आफिस खोलने के लिए जो क्राइटीरिया आपका है वह पर्वतीय तथा रिमोट एरियाज की आवश्यकता को कंटर नहीं करता है। वहां की जो एक्चुअल डिफ़िकल्टीज हैं, प्राकृतिक बाधाएं हैं उनको ध्यान में नहीं रखा जाता है। वहां पर तमाम नदी, नाले पहाड़ और जंगल हैं। हम आपके पास रिक्वेस्ट लेकर आते हैं कि वहां फ़लां जगह पर पी० सी० ओ० या पोस्ट आफिस खोला जाना चाहिए तो आप कहते हैं कि आप हमारी प्रॉब्लम को देखेंगे और उसको हल करने की कोशिश करेंगे लेकिन एक महीने के बाद आपका रेप्लाई आता है कि आपके क्राइटीरिया में वह नहीं आता है इसलिए उसको नहीं खोला जा सकता है। हम चाहते हैं कि मानीटरिंग होनी चाहिए कि हिल एरियाज में और रिमोट एरियाज में कहां कहां पी० सी० ओज० और पोस्ट आफिसेज खुलने चाहिए ताकि एक ग्राफ़ आपके सामने रहे, एक नक्शा आपके सामने रहे, डिस्ट्रिक्ट लेवल पर और पी० एम० जी० के लेवल पर, जिस के अनुसार काम होता रहे और फिर हमें कोई सुझाव देने की आवश्यकता हो न रह जाये। और फिर हमें बार बार आप से रिप्रेट का शब्द न सुनना पड़े।

सभापति महोदय, यह पोस्टल डिपार्टमेंट जो है उसका कार्य बहुत ही सराहनीय है और मैं तहे दिल से उसकी सराहना करता हूँ। पोस्टल डिपार्टमेंट में जिन कर्मचारियों का सब से ज्यादा योगदान है वह है ई० डी० कर्मचारी और कैजुअल लेबर परन्तु उन्हीं को सब से कम वेतन मिलता है। आप कैसे उम्मीद करते हैं कि 120 या 125



[श्री हरीश रावत]

रूप्ये में वे आपकी सेवा कर सकते हैं? मेरे भाई यहां पर कह रहे थे कि वे भगवान की सेवा कर रहे हैं। निश्चित तौर से वे इस कार्य को भगवान की सेवा मानकर ही कर रहे हैं लेकिन साथ ही आपका भी कोई फ़र्ज बनता है कि आप उनके वेजेज को बढ़ाने की तरफ़ ध्यान दें। टेलीफ़ोन डिपार्टमेंट में भी भी कैंजुअल लेबर दस-दस बारह-बारह साल तक काम करते हैं लेकिन उसके बाद भी उनकी दयनीय स्थिति बनी रहती है। मेरी आप से प्रार्थना है कि आप ई० डी० और कज़ुअल लेबर के विषय में विचार करें। आर्गोनाईज्ड सेक्टर की बात को आप मान लेते हैं क्योंकि वे आप पर दबाव डाल सकते हैं। आई० टी० आई० (बंगलौर) के कर्मचारी आप पर दबाव डाल कर अपनी बात को मनवा सकते हैं क्योंकि वे आर्गोनाईज्ड हैं। मेरी प्रार्थना है कि आप ई० डी० और कैंजुअल वर्कर्स को भी कुछ राहत देने की कृपा करें।

सभापति महोदय, अब मैं अपने क्षेत्र के बारे में आप से निवेदन करना चाहता हूँ मल्टी-एक्ससैस-रूरल रेडियो-सिस्टम पर्वतीय क्षेत्रों के लिए बहुत उपयोगी है। इसलिए मेरा आप से निवेदन है, जैसा कि आप ने एक प्रश्न के उत्तर में कहा था, कि वह प्लानिंग स्टेज पर है, कि आप इसको प्लानिंग स्टेज पर मत रखिये, इसको इम्प्लीमेंटेशन स्टेज पर लाइये।

अल्मोड़ा में माइक्रोवेव सन्टर की एक बिल्डिंग बन रही है, लेकिन पिथौरा-गढ़ डिस्ट्रिक्ट हैडक्वार्टर है। एक तरफ़ उस की सीमा नेपाल से लगती है और दूसरी तरफ़ चीन से लगती है : इसको आप अभी तक माइक्रोवेव से कनेक्ट नहीं कर पा रहे हैं। इसलिए मेरा आप से

निवेदन है कि वहां पर माइक्रोवेव स्टेशन खोलना चाहिए। इसी प्रकार पिथौरागढ़ और रानीखेत में इलैक्ट्रॉनिक एक्सचेंज खोलने की बात आप ने स्वीकार की है। इस काम के लिए आप ने कहा है कि इसको 1984 तक पूरा किया जा सकता है। मेरी आप से करबद्ध प्रार्थना है कि कम से कम इस को एक साल घटा दीजिए और 1983 तक ले आइए।

इसी तरह से अल्मोड़ा में डी० ई० टी० का आफ़िस खोलने के लिए दो साल से प्रार्थना कर रहा हूँ। विभाग के लोग कहते हैं कि वर्तमान मापदंड के अनुसार वहां आफ़िस नहीं खोला जा सकता है। संसद् सदस्य के नाते मेरा आप से आग्रह है कि आप कम से कम इस बात को तो स्वीकार कीजिए। डी० ई० टी० का आफ़िस अल्मोड़ा में और एस० डी० ओ० का आफ़िस पिथौरागढ़ में खोलना चाहिए। इसी प्रकार हमारे क्षेत्र में मैन्युअल एक्सचेंजेज बहुत हैं, इनको बदलने की तरफ़ आपको ध्यान देना चाहिए। एक फ़्रैंज-मैनर में इस काम को करना चाहिए। अभी तक इस दिशा में कोई काम नहीं किया गया है। जहां आप कहते हैं कि एटोमैटिक एक्सचेंजेज खोल देंगे, वहां पर आप खोल रहे हैं और बहुत सारे खोले हैं। वहां जो मैन्युअल एक्सचेंज आपरेट कर रहे हैं उनको बदलने की तरफ़ आप को कार्यवाही करनी चाहिए।

इसी तरह से अल्मोड़ा और पिथौरा-गढ़ में सटलाइट-रिले-सैटर खोलना चाहिए, ताकि वहां पर भी माइर्न टैक्नालाजी की जानकारी हो सके।

इन्हीं शब्दों के साथ मैं संचार मंत्रालय की मांगों का समर्थन करता हूँ और आपके विभाग के कर्मचारियों



और अधिकारियों को धन्यवाद देते हुए अपनी बात समाप्त करता हूँ।

**SHRI UTTAM RATHOD (Hingoli):**  
Mr Chairman, I support the demands of the Ministry of Communications. sir, the Posts and Telegraphs Department has done a great service to our nation. The importance is more as our country is very vast.

First, I will take up the Postal side. Even today we are engaging mail runners to take mail bags from one village to another. Right from the mail runners we have also engaged aircraft, buses and trains to carry the mail bags. That is a good thing. People get their letters soon now. We have also increased the Post Officers. I think the number must be almost one lakh and forty thousand now. It must have even exceeded it. We have not only done that, we have gone to the tribal areas, where if a letter is posted it reaches us within a particular period, so that the tribal areas also can have postal facilities in their areas.

With all that, I will have to say that the efficiency of the Postal Department has not increased. We extended the Department all right, but the efficiency is going down. Recently, after great persuasion I could make the Director of Postal Services, Nagpur, introduce a direct mail bag from the tribal areas to Nagpur, so that I can get a letter from my area on the third or the fourth day. But in spite of that I get the letters only on the fifth or sixth day. I enquired why it was so. I find that at Yeotmal they have no building, they have got a very small room where the mail bags are thrown and then the mail bags are taken out and thrown into the buses. so, a proper watch should be kept so that the postal bags are

sorted out properly and despatched to the proper destinations.

Regarding the condition of the postal buildings, may I tell you that there is one building in my constituency at Hingoli, which is hundred years old? Last year, when I went there in the month of December, it had rained. Somehow I had a feeling that I should go and visit this building. When I went there, I found the roof of the building completely leaking. When I approached the Superintendent of Post Offices, Nanded, he was reluctant. Then I told him that if it collapsed, the burden of paying the compensation would fall on you. When I threatened him, he wrote a letter to the Director. The Director has started to search for a new building where it can be located. I do not know when the construction of the building will be taken up. Similar is the case at Kinwat and Pusad. Why are you reluctant to demolish old buildings and construct new ones.

Since you have P&T Department combined together, the land is shared by both. At this juncture, I would request the hon. Minister to please leave this postal building plot for the postal sector. After all, postal sector is not paying you much. It is only the telephone sector which pays you. You can have a separate plot of land for the Telephone Department. You can pay to the land-owner from the income you have. Why do you want to deprive the postal people of the land on which staff quarters can be constructed?

Last year, after great persuasion, we got one post of Director sanctioned. But he was sent all the way to Bombay, the crowded city. I wish you had gone and seen the building of the Directorate. It is located in the old GPO building. It has PMG Office and also Directorate of Telephone. I think, Bombay Telephone Office is also there. The whole building rests on wooden support. The building is

[Shri Uttam Rathod]

hundred years old. Still you have this Director there. The man does not go alone, he goes with his staff. You could have as well sent him to Aurangabad so that he could have looked after not only the six districts of Marathwada but also adjoining districts like Jalgaon, Dhulia and Ahmednagar. The Director of Postal Services for Marathwada is at Nagpur. The distance between Nagpur and Aurangabad is almost 450 kms. And for going to Aurangabad, you go all the way to Manmad and take a metre-gauge train. Why all this? Why do you not send the Director to Aurangabad? He would be able to look after the interests of the most backward areas in Maharashtra i.e. Marathwada. Such things should not happen in future. The Government should be very particular as far as the posting of new Director is concerned.

For a long time, the people of Parbhani have been demanding the creation of the post of Superintendent of Post Offices. The Director of Postal Services had already sent the proposal. I do not know how long Mr. Stephen will take to sanction that post. I only request him to sanction it as early as possible so that this Superintendent of Post Offices can take care of Parbhani District. I do not mind if he is a junior one.

Coming to telegrams, in the good olden days, in the British days, we could communicate within 24 hours. Now, if I send a telegram to Rourkela, it takes four or five days to reach there. Why this delay? You have introduced new technology, you have introduced so many new things. How is it that it takes such a long time? Who is responsible for it? After all, your department is a commercial department. You must ensure that there is consumer satisfaction. Suppose somebody sends a telegram "your mother is ailing; please come soon", by the time he gets the telegram, the poor lady is in the grave. Such things should not happen. These cases should

get priority. You have to ensure that a proper watch is kept, proper supervision is done so that these telegrams are not delayed.

Then I come to telephones. I am thankful to the Minister for all that he has done to improve the working of the telephone. Today we are having almost 21 lakh connections in our country. By the end of the decade we expect the number to go up to 51 lakhs. What steps is the hon. Minister taking to improve the working of the Department, to improve the technology, to improve the billing? What action has he taken on the Sarin Committee's recommendations? Or, is he going to sit tight on it, as was done in the case of Kaka Kalelkar Report. Don't do the same thing. The best way to avoid any more supplementaries from the Members is to say "we are appointing a Committee". Then you appoint a Committee after six months, go on giving them extensions and, when the report is submitted, you can conveniently tell them "it is under consideration". It will remain under consideration for years together. Now the technology is developing so fast that we will have to take immediate action on that. I hope, I pray, to Shri Stephen to take immediate steps on this.

Coming to my own constituency, which also happens to be a tribal constituency, six PCOs were sanctioned in Hingoli parliamentary constituency. I have a letter from the Director of Tele-communications, a very nice letter. I am so happy to meet some of the postal and tele-communication people; they are very decent people, very conscientious. You rarely get such people in the State cadres. But, with all his good intentions, he is unable to give any PCO. He said "I have sanctioned it; but I do not get the stores". After that, I wrote a letter to Shri V. N. Patil some six months ago stating "this is the case; please see something is done". Some store was released. Do you know from where the stores were released;

They were released from Bombay. The distance from Nanded to Bombay is about 800 km. Why do you not keep them at Bhusawal, from where it can be despatched to any place in Maharashtra? Just start thinking of it as a commercial enterprise. This will reduce the burden for the people in the Department also. When you sanction any PCO, please ensure that the equipment is ready.

Then I come to SAX. There is always the problem of the supply of cables. When I enquired, I was told that the cables are to be supplied by the small-scale industries. While the small-scale industries take the orders from the Government all right, they do not supply the goods on time. What action are you going to take on this matter? You need not give the orders to big producers, because you want to help these small people. But, it should not be at the cost of the poor subscribers of telephone. When you place an order for an equipment with the Bangalore telephone factory, cable factory, insulation or pole factory, see to it that the material is supplied in time. If they cannot supply it, go to those people who can supply it. After all, as Members of Parliament, we are connected with railways, PCOs and postal side—after all, we do not meet them and ask them something connected with law and order; we are not expected to interfere with it—at least give us the satisfaction that you are looking into those things and that you will try to do what we want.

Coming to trunk telephone exchanges, sometime back Shri Patil had come to Nanded.

SHRI M. RAM GOPAL REDDY (Nizamabad): Why Shri Patil?

SHRI UTTAM RATHOD: He is from Maharashtra. He visited Nizamabad also. I hope you remember it. He visited the trunk exchange at Nanded and seen how ill-staffed it is.

The same is the case with Hingoli. When you start an exchange, you provide adequate staff to that exchange so that they can cater to the needs of the people. After all, it is the people who pay, and after all, because of the Department, you stay here. Otherwise, I do not think Mr. Stephen or Mr. Makwana would have remained as Ministers of Communication; they would have been Ministers of some other Departments. So, please look into these interests.

Sir, I need not go into the details of the tele-communication Department's working. Mr. Rawat has nicely said about it. He has spoken about the Sarin Committee, its recommendations and technology and all that. But, Sir, there is one thing. It is high time that we bifurcated P&T Department I do not know why you still have P&T together. You have already created different Ministries for iron, steel, mining and all that. How is it that you do not realise that P&T should be bifurcated? It is high time that the telephones were bifurcated from postal side. Don't you think that by bifurcating it, the postal side will be looked after better and similarly the telephone side will be looked after better? If you feel really and sincerely that it would, then better to bifurcate, please do it.

Sir, you have already rung the bell and the bell tolls for me! So, lastly, I have seen the performance of the hon. Minister, Mr. Stephen as a man, as the Leader of the Opposition, and I want to say this because I find there is a communication gap between the Members of Parliament and the hon. Minister. He was very active, alert and at times aggressive, but I do not know what has happened to him since he has come into this position. And after coming into this position he has taken a different view. The moment we say our telephones are not working, he says 'remove them' I still maintain, Mr. Stephen, it is on the essential service list. If your Department goes on strike, you threaten your people. But telling the

\* [Shri Uttam Rathod]

subscribers to remove the telephones would not do. So, for Heaven's sake don't tell that.

Another thing for your information is this. Don't come reeling off statistics. I do not know if you are a student of Mathematics and all that, but don't tell everything in terms of statistics. When you speak to the hon. Members of this House—you have been in the Opposition also—you speak properly. It hurts us every time when we say that the telephones are not working, you say 'Oh, it is .002 per cent'. What is that? May I ask Mr. Stephen, through you, Sir, one thing? The Congress has won 351 seats out of 454. The percentage will come to 78 or 79. But does it entitle you, Mr. Stephen, to come and sit here? It won't. You can say that the percentage is 78. All right, but that did not entitle you to come to this House. For that, you had to go to the people again. By giving statistics, it does not satisfy me. You remember you had to go to Gulbarga and contest the elections and then only you could come here. You know you were defeated in Delhi it is the end of it. So, if the customer does not get the telephone call, it is the end of it. After all, he is paying for keeping a telephone in his house. Have some mercy on him. Do not tell all these things to him.

With this personal note I hope you will excuse me, you are a good man..

MR. CHAIRMAN: Mr. Stephen, for God's sake, don't mention any percentage now.

SHRI UTTAM RATHOD: It is just for his personal consumption. He should not get upset over it. He has taken a lot of interest in this.

In view of all these words and suggestions, I hope that the working of P&T Department will improve and Mr Stephen will take more care in future and reply to the queries of the Members of Parliament properly.

श्री सूरज भान (अम्बाला) । खुशी की बात है कि कम्युनिकेशंस मिनिस्ट्री की डिमांड्स पर बहस हो रही है । चार साल पहले मुझे अण्डमान जाने का मौका मिला था । दो दिन मैं वहां ठहरा था । वहां कोई डाक नहीं आती थी, कोई टेलीफोन काल नहीं आती थी । रेडियो पर कभी कभी सुन लिया करते थे । लेकिन रेडियो से खबरें सुनने के लिये भी कम्युनिकेशंस डिपार्टमेंट का लाइसेंस जरूरी है । अगर कम्युनिकेशंस डिपार्टमेंट न हो तो मैं महसूस करता हूं कि शायद अण्डमान मैं बैठा हूं ।

छः साल पहले मुझे एक और तजुर्बा हुआ था। एमरजेंसी के पीरियड में मैं जेल में था । जेल के पहले छः महीने न मुझे कोई डाक आती थी न टेलीफोन आता था, मिलने की भी किसी को इजाजत नहीं थी । मैं तब महसूस करता था कि सदियों पहले वाले हिन्दुस्तान में मैं रह रहा हूं । कहने का मतलब यह कि कम्युनिकेशन सिस्टम इतना इम्पोर्टेंट है कि अगर यह न हो तो समझो कि कई सौ साल पहले वाले हिन्दुस्तान में हम रह रहे हैं या फिर जेल में रह रहे हैं, वह चाहे अम्बाला की जेल हो या अण्डमान की हो । लेकिन बदकिस्मती से उसकी इतनी अहमियत नहीं दी गई है और उस पर बहुत मुश्किल से डिस्क्शन होता है ।

सभापति महोदय : अण्डमान वालेंटेरेली गये थे या भेजे गये थे ?

श्री सूरज भान : पार्लियामेंटरी कमेटी के चेयरमैन की हैसियत से गया था ।

सभापति महोदय : कुछ लोग भेजे जाते हैं और कुछ वालेंटेरेली जाते हैं ।

श्री सूरज भान : इत्तिफाक से मेरी उम्र उस वक्त उतनी नहीं थी । मुझे खुशी होती अगर मुझे वहां भेजा जाता ।



सरोन कमेटी को रिपोर्ट के आधार पर यह कहा जा रहा है कि इस डिपार्टमेंट को वाइफरकेट किया जाय। लेकिन मैं समझता हूँ कि सरोन कमेटी इस परपज के लिये बनाई गई थी कि डिपार्टमेंट की एफिशेंसी कैसे बढ़े। मैं समझता हूँ कि डिपार्टमेंट की एफिशेंसी बढ़ाने के लिये यह बहुत जरूरी है कि इस डिपार्टमेंट को और ज्यादा मजबूत किया जाय। पो एंड टी बोर्ड को रेलवे बोर्ड से भी ज्यादा मजबूत किया जाना चाहिये। रेलवे मिनिस्ट्री की तरह से जिस तरह से उसका सैपरेट बजट होता है उसी तरह से इसका भी सैपरेट बजट होना चाहिये। ऐसा अगर किया जायगा तो इस को डिपार्टमेंट भी मिलेगा और इससे इस का वर्किंग भी शायद इम्प्रूव हो जाए। लेकिन अगर इसको वाइफरकेट कर दिया गया तो कल को यह भी मांग उठ सकती है कि पोस्टल और आर० एम० एस० को अलग किया जाय और फिर टेलीकम्यूनिकेशन से टेलीफोन को अलग टेलीग्राम को अलग किया जाये और इस तरह से इसका कोई अन्त ही नहीं होगा। इसके वर्किंग का इम्प्रूव करने के लिये पो० एंड टी० बोर्ड को आप स्ट्रेंगथन करें। टेलीकम्यूनिकेशन के अफसरों को कुछ शिकायतें हो सकती हैं। उनको आप दूर करें। इसी में बेहतरी होगी।

इसके वर्किंग को इम्प्रूव करने के लिये बहुत पहले मैंने एक सुझाव दिया था कि जो डायरेक्टर जनरल पोस्ट एंड टेली-ग्राफिस है वह डिपार्टमेंट के केडर से ही लिया जाना चाहिये। मुसीबत यह हो गई है कि हर डिपार्टमेंट में आई ए एस या बाहर के सीनियर अफसरों को हैड लगा दिया जाता है। मैं किसी परसन के अगेस्ट नहीं हूँ। लेकिन अगर बाहर का कोई आदमी आयेगा तो सबके प्रोमोशन के चैनल रुक जाते हैं। डिपार्टमेंट का एक आदमी

होगा जिस को आप हैड बनाते हैं तो जिस पोस्ट से वह प्रोमोट हो कर जाता है, उस का जूनियर उस पोस्ट पर आयेगा और उसको प्रोमोशन का चांस मिलेगा और इस तरह से नीचे पोस्टमैन तक यह चैनल जायगा और उसका प्रोमोशन मिलेगा। लेकिन अगर बाहर का आदमी आ कर बैठ जायेगा तो वह सारा चैनल रुक जायेगा। इस वास्ते डिपार्टमेंट के हित में है कि डिपार्टमेंट के केडर का आदमी ही डिपार्टमेंट का हैड हो। उसको तजर्बा भी होगा डिपार्टमेंट का और इससे एफिशेंसी भी बढ़ेगी। यह ठीक है कि बाहर के आदमी भी काविल हो सकते हैं। लेकिन आप मेरे इस सुझाव पर विचार करें।

सरोन कमेटी को रिपोर्ट को मैंने पढ़ा है। उसमें ट्रेड यूनियन एक्टिविटीज को कंट्रोल करने की बात कही गई है। मैं समझता हूँ कि ट्रेड यूनियन एक्टिविटीज पर किसी भी प्रकार के कर्ब लगाना ट्रेड यूनियन के रिप्रिजेंटेटिवज से सलाह मशविरा किये बगैर बहुत गलत होगा। उन से कंस-वटेशन इसके बारे में करना बहुत जरूरी है। उसकी रिपोर्ट के आधार पर या किन्हीं और कारणों से कुछ इंस्ट्रक्शज भी जारी हुई थीं शायद तब जब जनरल स्ट्राइक की बात हुई थी या भारत बन्द की बात चली थी और उन इंस्ट्रक्शज में यह कहा गया था कि पो एंड टी आफिस के प्रेमीजिज में ट्रेड यूनियन मीटिंग नहीं कर पायेगी। डाक तार विभाग में जो कर्मचारी काम करते हैं वे अगर मीटिंग करना चाहते हैं तो क्या सड़क पर करेंगे या किसी के घर पर करेंगे। दफ्तर के प्रेमीजिज में ही तो उनको मीटिंग होगी। यह फैसिलिटी उनको मिलने ही चाहिये। हां डिपार्टमेंट के अगेस्ट कुछ कर रहे हों या बहुत सीरियस सिचुएशन हो तो बात समझो जा सकती। जिस सिचुए-एशन को वजह से आपने इंस्ट्रक्शज इशु की थी जब वह टल गई है तब आप को उन

[श्री सूरज भान]

इंस्ट्रक्शज को वापिस ले लेना चाहिये ।  
ट्रेड यूनियन एक्टिविटीज करटेल करने की  
कोई बात नहीं होनी चाहिये ।

कई बार आदरणीय स्टीफन साहब  
ने कहा है कि पी एंड टी ओवरटाइम बहुत  
बढ़ गया है और उसको रोकना जाना चाहिये  
और उसके लिये उन्होंने कदम भी उठाये  
हैं । मैं सुझाव देना चाहता हूँ । पी एंड  
टी एम्प्लायीज को उनको जो अर्न्डर लीव  
होती है उसको ऐनकैश करने का आपको  
इजाजत देनी चाहिये ।

यह कई पब्लिक अण्डरटेकिंग में है । एच०  
एम० टी० में है । क्लास 1 अफसरों को  
छोड़ कर और सभी ऐम्प्लायीज अपनी अण्डर-  
लीव को ऐनकैश कर सकते हैं ; क्लास 1  
अफसर को 2 महीने की अपनी लीव रखनी  
पड़ेगी । अगर आप अर्न्ड लीव को  
ऐनकैश करने की इजाजत दे देते हैं तो कोई  
आदमी छुट्टी पर नहीं जायगा और आपको  
आवरटाइम भी नहीं देना पड़ेगा । अन्यथा  
अभी यह होता है कि कर्मचारी बारी बारी से  
य नी दो, दो कर्मचारी 15, 15 दिन की  
छुट्टी लेते हैं जिसकी वजह से वर्क लोड भी  
बढ़ता है और उसको निपटाने के लिए  
आपका ओवर टाइम भी लोगों को देना  
पड़ता है । अगर आप लीव ऐनकैश करने  
की इजाजत दे देंगे तो कोई विला वजह  
छुट्टी नहीं लेगा और आपको ओवर टाइम  
भी नहीं देना पड़ेगा ।

मैंने इस डिपार्टमेंट में काम किया है  
इसलिए मैं जानता हूँ, कई ऐम्प्लायीज  
ऐसे हैं कि जिस पोस्ट पर नौकरी शुरू की  
है उसी पर से रिटायर हो जाते हैं, उनको  
कोई प्रोमोशन नहीं मिलता सर्विस में ।  
मेरी मांग है कि सर्विस कैरियर में हर एक  
को कम से कम दो प्रोमोशन मिलने  
चाहियें । यह उम्बूल मान लिया जाय और  
दो प्रोमोशन्स की व्यवस्था की जाय ।

अगर लोगों को प्रोमोशन नहीं मिलेंगे,  
ता उनका इंसेंटिव मारा जायगा ।

पंजाब में एन० डब्ल्यू० सर्किल है  
जिसमें तीन सूबे हैं—हरियाणा, पंजाब और  
हिमाचल प्रदेश । मेरी मांग है कि तीनों स्टेट्स  
का सेपरेट सर्किल होना चाहिए । बेहतर होगा  
विसी नौर्म के तहत किसी सर्किल को सेपरेट  
किया जाय । जब जे० एण्ड के० सर्किल सेपरेट  
हुआ तो उसका कोई जस्टीफिकेशन नहीं था ।  
केवल पोलिटिकल ग्राउण्ड्स पर ही उसको  
अलग किया गया था । मर्जी से सेपरेट  
नहीं करना चाहिए बल्कि नौर्म के तहत  
सेपरेट होना चाहिए । अगर नौर्मस जस्टी-  
फ्राई नहीं करते हैं कि पंजाब, हरियाणा और  
हिमाचल प्रदेश सेपरेट हों तो मुझे कोई  
एतराज नहीं है । लेकिन चूंकि अभी कोई  
नौर्मस नहीं हैं इसलिए मैं भी मांग करता हूँ  
कि तीनों स्टेट्स को सेपरेट किया जाय ।  
वरना नौर्मस तय कर दें और उसके आधार  
पर फिट न बैठें तो मुझे कोई एतराज  
नहीं होगा ।

डिपार्टमेंट में बहुत अच्छे वर्कर्स हैं,  
नीचे से ले कर टॉप तक । और बदकिस्मती  
से कई बार उनको सर्विस का प्रौपर रिकग्नीशन  
नहीं होता है । प्रौपर रिकग्नीशन के लिए  
कुछ कदम उठाये जायें । उनको ऐक्स्ट्रा  
इन्क्रीमेंट या कम्पेंडेशन सर्टिफिकेट दिया जा  
सकता है । अगर कोई पोस्टमैन ने  
बहुत ही आउट स्टैंडिंग काम किया है तो आप  
उसके नाम से एक स्पेशल पोस्टेज स्टैम्प  
भी इशू कर सकते हैं । अगर ऐसा किया  
जाय ता अच्छा रहेगा, चाहे वह कर्मचारी  
क्लास 1 का हो या क्लास 4 का हो । या  
कोई और तरीका निकाल लें उसकी  
सर्विस का रिकग्नाइज करने का, मुझे  
कोई एतराज नहीं है ।

यह जो बात आती है कि टेलीग्राम,  
पोस्टल और आर० एम० एस० को अलग  
कर दो वह इसलिए कि पोस्टल और आर०  
एम० एस० में घाटा दिखाया जाता है ।



यह घाटा पूरा हो सकता है। अभी सेविंग्स बैंक का काम एजेन्सी के तौर पर यह डिपार्टमेंट करता है। मेरा सुझाव है कि पोस्टल सेविंग्स बैंक आफ इंडिया के नाम से एक अलग बैंक खोल दिया जाय जो इस डिपार्टमेंट के तहत हो। जैसे स्टेट बैंक आफ इंडिया या रिज़र्व बैंक आफ इंडिया हैं, उसी तरह इस पोस्टल डिपार्टमेंट के तहत सेविंग्स बैंक हो और वह एजेन्सी के तौर पर काम न करे। जिस प्रकार और बैंकों को मुनाफा होता है, उसी तरह सेविंग्स बैंक को भी मुनाफा होगा, और घाटे वाली बात खत्म हो जाएगी।

पोस्टल लाइफ इंश्योरेंस को सिर्फ गवर्नमेंट ऐम्प्लॉईज तक महदूद न रखते हुए सेमी-गवर्नमेंट ऐम्प्लॉईज को भी अलाऊ कीजिए। और जो प्राइवेट कारखाने हैं जैसे बिड़ला, टाटा, आदि के उनके जो परमानेंट ऐम्प्लॉईज हैं उनको भी अलाऊ कीजिए कि पोस्टल लाइफ इंश्योरेंस का फायदा उठा सकें।

15.00 hrs.

मेरे एक साथी श्री रावत ने यह भी कहा था कि पी एण्ड टी में कुछ झगड़े इसलिए भी हैं कि वहां ट्रेड यूनियन्स बहुत हैं। अब बहुत हैं तो मैं भी एक ट्रेड यूनियन के बारे में कहना चाहता हूं कि भारतीय पी एण्ड टी फ़ैडरेशन के साथ डिस्क्रिमिनेशन हो रहा है। दूसरी जो फ़ैडरेशन हैं, उनके मुकाबले ही बिल्कुल इसके साथ भी एट-पार ट्रीटमेंट होनी चाहिए। मैं तो यह पसन्द करूंगा कि जितनी भी ट्रेड यूनियन्स हैं, उनकी ओर से इस उसूल को पसन्द किया जाये कि एक इंडस्ट्री में एक ट्रेड यूनियन होनी चाहिए। आप तय कर लीजिए कि सभी ट्रेड यूनियनों की बजाय, फ़ैडरेशनों की बजाय एक फ़ैडरेशन वहां पर हो और सीक्रेट बैलट से तय हो जाये कि

लोग किस को चाहते हैं, वह ज्यादा अच्छा रहेगा।

टेलीफ़ोन्स के बारे में कुछ लोगों ने बातें कही हैं। इस सेशन के शुरू होने से पहले ही आदरणीय स्टीफ़न साहब ने 100 करोड़ का बोज़ तो वैसे ही बढ़ा लिया और उसके बाद कुछ बजट के साथ बढ़ गया। कानून की क्लॉज का सहारा लेकर उन्होंने कहा कि मुझे पार्लियामेंट के सामने आने की जरूरत नहीं थी। ऐसा सहारा लिया जा सकता है, लेकिन आदरणीय स्टीफ़न साहब को राज्य-सभा के चेयरमैन साहब ने जो कुछ कहा है, वह ध्यान में रखना चाहिए, आइन्दा इस किस्म की गलती नहीं करनी चाहिए। मैं यह समझता हूं कि यह पार्लियामेंट की अवहेलना है। कोई बड़ी बात नहीं थी, 5 दिन के बाद भी पार्लियामेंट में ले आते कि यह रेट्स मुझे बढ़ाने हैं।

मैं यह मांग करता हूं कि आपको इन्लैण्ड लैटर और एन्वल्प के रेट नहीं बढ़ाने चाहिये थे, वही पुराने रेट रखने चाहिये थे। यह तो सोशल सर्विसेज की चीज है, इन पर और भी घाटा आप उठा लें तो कोई फ़र्क नहीं पड़ता है।

जैसे मेरे साथी भट्टाचार्य जी ने पीछे जिक्र किया था, टेलीफ़ोन एडवाइज़री कमेटीज बनाई गई हैं और बदकिस्मती की बात है कि उनमें पक्ष पात होता है। मैं यह चाहूंगा कि पोलिटिकल डिस्क्रिमिनेशन न हो। हर पार्टी के आदमी हों। जहां आपने ट्रेड की बात रखी है, जर्नलिस्ट रखते हैं, कुछ और सोशल वर्कर के नाम पर रखते हैं, वह सिर्फ एक पार्टी के ही आदमी न हों। मुझे जानकारी मिली है कि शायद रोजनल पी० एण्ड टी० एडवाइज़री कमेटी आपने बनाई ही नहीं। उस को भी इण्टी-ड्यूस कीजिए, उसमें भी सब पोलिटिकल पार्टीज के आदमी लीजिए।

[श्री सूरज भान]

टेलीफोन के बारे में एक्सेस विव्लिंग, गलत टेलीफोन नम्बर मिलना, मिलना ही नहीं टेलीफोन आउट ऑफ ऑर्डर होना, बहुत सारी चीजें हैं मैं एक बात कहना चाहता हूँ, कई बार दिल्ली में देखा कि 15, 15 दिन तक टेलीफोन लाइन ही खराब है। अगर लाइन ही खराब है तो उस पीरियड का तो कम-से-कम आपको रेंटल चार्ज नहीं लेना चाहिए।

मैं अपना एक्सपीरिअंस आपको बता रहा हूँ। एक दिन रात को टेलीफोन आता है और उस पर आवाज़ आती है कि रजिया साहब हैं? मैंने कहा कि मेरे घर में कोई रजिया नहीं है। फिर थोड़ी देर के बाद टेलीफोन आता है कि रजिया साहब हैं, मैंने कहा कि यह रजिया साहब का नम्बर नहीं है। फिर मि० रजिया के घर पर पूछा गया कि मि० सूरजभान हैं? मेरा टेलीफोन उसके साथ मिला रखा है और उमका टेलीफोन मेरे साथ मिला रखा है। वह भी परेशान हैं और मैं भी परेशान हूँ। यह गलत मिलने का चक्कर इतना ही नहीं कि उससे परेशानी ही हो, ये लाइनें किसी सरमायेदार के घर पर मिली होती हैं और उनका मीटर हमारे घर पर चल रहा होता है इसका कुछ इंतजाम किया जाना चाहिए। मैं तो यह सुझाव देना चाहता हूँ कि जिस तरह से बिजली का मीटर कंज्यूमर के घर पर होता है, तो टेलीफोन का मीटर भी उस के घर पर ही हो या सब्सक्राइवर की दुकान पर होना चाहिए। एक बार यह इमू मैं डिस्कशन में लाया और टेलीफोन डिपार्टमेंट के एक सीनियर अफसर से मिला और उनसे यह बात कही तो उन्होंने कहा कि यह पासिबल नहीं है। दूसरे एक कंसर्नड अफसर वहां थे, उन्होंने कहा कि यह पासिबल तो है, लेकिन थोड़ा खर्चा लगेगा। अगर आप कहें कि सब्सक्राइवर के घर पर

मीटर होगा तो उसमें गड़बड़ी करेगा तो टेलीफोन एक्चेंज में भी तो गड़बड़ी हो सकती है। दोनों का मुकाबला किया जा सकता है। इसलिये मैं मांग करना चाहता हूँ कि उसकी अंप्रीहेंशन दूर हो।

सैसोरिंग की बात मैं कहना चाहता हूँ। मुझे भी एक दिन पता लगा कि मैं भी उस लिस्ट में आ गया हूँ। एक लिफाफा मैंने खोला उसमें लिखा था सरदार जी सत श्री अकाल। मैं सरदार जी नहीं हूँ। मैंने पूरी चिट्ठी पढ़ी वह मेरे मुताबिक नहीं थी। साफ नजर आता है कि कोई सरदार जी भी सैसर की लिस्ट में होंगे और मैं भी होऊंगा। चिट्ठी खोलने के बाद सरदार जी की चिट्ठी मेरे लिफाफे में और मेरी सरदार की लिफाफे में। मेरा कहना यह है कि कम से कम उन अफसरों को इतना तो कह दीजिये कि वह इतना बेवकुफाना काम तो न करें, सैसर के बाद चिट्ठी तो प्रापर लिफाफे में डाल दें। अक्वल तो सेन्सोरिंग नहीं होना चाहिये। यह ब्रिटिश पीरियड में चला था, क्योंकि अंग्रेज हमारी आजादी की मूवमेंट को खत्म करना चाहते थे। लेकिन आज इसकी जरूरत नहीं है। यह गलत है। अगर वार हो, तो सेन्सोरिंग की बात समझ में आ सकती है। हम एक फ्री कंट्री में रह रहे हैं। आज के पीसफुल माहौल में सेन्सोरिंग की बिल्कुल जरूरत नहीं है।

माननीय सदस्य, श्री रामलाल राही, ने मुझे बताया कि पिछले नवम्बर में उन के पास एक बिल आया, जिससे पता लगा कि दिल्ली से लखनऊ तीन मिनट की काल हुई और 105 रुपये का बिल आ गया। मैं समझता हूँ कि तीन मिनट के किसी मोस्ट अरजेंट काल के लिये भी 105 रुपये बिल नहीं हो सकता। समझ में नहीं आता है कि इस तरह की गलतियां कैसे हो जाती हैं।

पी एंड टी के एम्प्लॉईज को कुछ कनसेशन देना चाहिये। रेलवे एम्प्लॉईज और इंडियन एयरलाइंस के एम्प्लॉईज को पासिज मिलते हैं। बैंक अपने एम्प्लॉईज को कनसेशन रेट पर कर्जा देते हैं। अगर पी एंड टी का कोई एम्प्लॉई टेलीफोन मांगता है, तो उसे वह देना चाहिये। उन्हें रियायत पर लिफाफे और पोस्ट कार्ड देने चाहिये जो कुछ सरकार के हाथ में है, उस में से कुछ तो उन्हें देना चाहिये।

**आचार्य भगवान देव (अजमेर) :** क्या आपने अपने काल में दिया था। यह बात उस वक्त नहीं सूझी ? यह अक्ल बाद में क्यों आती है ?

**श्री सूरज भान :** क्या आप हमारे रास्ते पर चलना चाहते हैं। तो आपका भी वही हथ होगा जो हमारा हुआ है।

इस डिपार्टमेंट में काफी शिड्यूलड कास्टस और शिड्यूलड ट्राइब्ज एम्प्लॉईज काम करते हैं। उन्हें इंसाफ नहीं मिल रहा है। मेरे पास बहुत से टिपिकल केसिज हैं। मैं इस वक्त उनका जिक्र नहीं करना चाहता, क्योंकि श्री स्टीफन ने मुझे उन्हें डिसकस करने का टाइम दिया है। मैं उनसे डिसकस करूंगा। मेरा मकसद कोई पायंटस स्कोर करने और अखबार में नाम छपवाना नहीं है। मैं उम्मीद करता हूँ कि मिनिस्टर साहब उन लोगों को इंसाफ देंगे।

इस बारे में लाइजं ऑफिसर एपायंट किया गया है और सेल बना दिया गया है, लेकिन फिर भी उन लोगों को इंसाफ नहीं मिल रहा है। उस सैल को एक्टिव बनाया जाय, ताकि शिड्यूलड कास्टस और शिड्यूलड ट्राइब्ज के एम्प्लॉईज को साफ मिल सके। उन लोगों की यूनियन

भी है। उसकी रेकगनीशन के बारे में गवर्नमेंट से जवाब दिया जाता है कि हम उसे रेकगनाइज नहीं कर सकते, क्योंकि कास्ट बेसिम पर किसी यूनियन को रेकगनाइज नहीं किया जा सकता। सुप्रीम कोर्ट का फैसला हो चुका है कि शिड्यूलड कास्ट इज नाट ए कास्ट, इट इज ए कम्बीनेशन ऑफ कास्ट्स। इसलिये यह दलील बिल्कुल अधूरी और गलत है। शिड्यूलड कास्ट्स की ट्रेड यूनियन को इंसाफ और रेकगनीशन मिलनी चाहिये। दूसरी यूनियन का एटीच्यूड यह है कि वे इन कैटगरी के केसिज को टेक अप नहीं करते हैं, बल्कि उसके खिलाफ रीकमेंडेशन करते हैं। जब तक आप उसे फार्मल रेकगनीशन नहीं दे सकते, तब तक आप उसे प्रापर हीयरिंग तो दीजिये, उनकी चिट्ठियों का जवाब दीजिये। रेलवे डिपार्टमेंट ने यह किया है। अगर रेलवे डिपार्टमेंट कर सकता है, तो कम्युनिकेशंज डिपार्टमेंट क्यों नहीं कर सकता ?

मैं उम्मीद करूंगा कि मंत्री महोदय मेरे पायंटस पर गौर करेंगे। आखिर में मैं कहना चाहता हूँ कि जब पे कमीशन बैठता है, तो उसमें पी एंड टी एम्प्लॉईज के साथ इंसाफ नहीं हो पाता। उनकी बहुत सी कैटेगरीज हैं। इसलिये अगर उनके लिये सैपरेट वेज बोर्ड या पे कमीशन होगा, तो उनके साथ इंसाफ हो सकेगा।

**SHRI CHINGWANG KONYAK** (Nagaland): While I rise to support the Demands for Grants of the Minister of Communications, I would like to put forth some of the problems faced by the people of my Constituency, that is Nagaland.

We all know that my State borders Burma, which is a hilly area. Road communication is very bad. It takes about 3 or 4 days from one Headquarter of reach the State Headquarter. When there are natural calamities, the people of this State should have

[Shri Chingwang Konyak]

the convenience of telephone, trunk-call, telegram and tele-communication facilities.

But out of 7 districts, we have trunk call facilities in only 4 districts.

In Mon, Phek and Zunhezoto, we have only local exchanges.

So, I would request the Hon. Minister, taking into consideration, the importance of the areas, to keep trunk services to all the district headquarters.

Secondly, we have local telephone exchanges in some of the district headquarters, but they are there only in name; most of the time these telephone exchanges are inoperative. So, I would request the hon. Minister to look into this.

Thirdly, we have the STD facility to Kohima and Dimapur, but most of the time it is very difficult to contact Kohima or Dimapur because it is not working most of the time.

Coming to the microwave system, it was introduced to streamline the communication system, but unfortunately either due to the wrong selection of site of the microwave station and its relaying towers or due to mishandling of the machinery, people are not getting any improved communication facility. Most of the time the V.F. tone of the microwave station remains out of order which virtually cuts off Nagaland from outside world. The microwave station at Kohima does not get the proper supervision as, I understand, the controlling office is located not in Nagaland but in Jorhat, Assam.

Not only the telephone system is defective in Kohima but even sometimes trunk call conversations are heard over the radio. Similarly, during the transmission hour of the All India Radio Station, Kohima, all the programme is heard over the telephone: so, during the transmission

time, it is very difficult for a subscriber to talk over phone with others. I would request the hon. Minister to look into this also.

In Nagaland the P & T Department is not having its own buildings for office as well as for the staff, and private buildings are not available for taking on hire. The department staff are suffering due to shortage of accommodation, I would request the hon. Minister to look into this, so that the departmental staff do not suffer any longer.

Another point is about recruitment. In the P & T office in Nagaland, you will find hardly any local recruits. All are recruited in Delhi or Calcutta or Gauhati and sent to Nagaland. The local people are hardly recruited. I would suggest that preference should be given, in recruitment, to local candidates.

Another point I would like to bring to the notice of the hon. Minister is about the house-rent allowance to staff. In pursuance of the sanction granted from time to time by the Government, the P & T employees in Nagaland were paid house-rent allowance at 15 per cent of their pay, but the Ministry of Finance has reduced it from 15 per cent to seven and a half per cent. When the rent of houses has increased, the reduction in the rate of house rent allowance is being considered as an unrealistic and unsympathetic action. Therefore, I would request the hon. Minister to upgrade the house rent allowance to 15 per cent and extend it to all the employees.

Another point is that the P & T employees in Nagaland enjoyed a compensatory house rent allowance as a condition of service in the State of Nagaland at the rate of 10 per cent from February, 1974 but it was discontinued from 1979 in view of the fact that the payment was erroneous and the Finance Minister ordered recovery of the entire money from the employees. After so many years now



[Shri Chingwang Konyak]

it is very difficult on the part of these low-paid employee to refund the amount. I understand in this regard the General Manager of Telecommunications of the North-Eastern Circle has recommended a token recovery of 10 per cent of the money if the entire money cannot be waived on administrative grounds. I would, therefore, request the hon. Minister to look into this matter.

With these words I support the Demands of the Communications Ministry.

SHRI ANANTHA RAMULU MAILU (Nagarkurnool): I rise to support the Demands for Grants of the P & T. It has become a fashion for everybody to criticise the Telecommunications Department in particular. As far as I am concerned, I would like to convey my thanks to the Minister for Communications and his staff who are responsible in opening more than 1450 exchanges particularly in rural areas of Andhra Pradesh. I also would like to congratulate and convey my thanks to the staff from the lineman to the Director-General who are engaged in this Department and are trying their levelbest to improve the Posts and Telecommunication system. No doubt there are defects. I do not say that there are no defects at all. The very purpose of appointing the Sarin Committee is to find out the defects and at the same time to suggest various measures.

Coming to the recommendations of the Sarin Committee I would like to associate myself and request the Minister to consider the bifurcation of the Postal and Telecommunications Department in the best interests of the Department. There is no proper co-ordination in the P & T. At the same time, Mr. Utham Rathod has suggested various measures to improve the P & T Department. As far as telecommunications are concerned, telecommunications Department depends much on the technology whereas the Postal Department depends largely on manpower. So it would be better to

bifurcate the Department as early as possible. I remember some decision was taken when Mr. Brahmananda Reddy was Minister of Communications to bifurcate the Department but it was bifurcated only at the level of the Department but at the Board level it is one and the same. So I suggest to the Minister to kindly keep this in view and try to take an early decision to bifurcate the Department as early as possible to protect the interests of both the employees and at the same time the public also.

Coming to the technology, I am happy to note that the Tele-communication Department is advanced quite a lot in its electronics technology. But, I suggest that we should not merely depend on the official machinery alone. We must try to put in highly skilled persons in the department so as to improve the conditions on the telecommunication side.

As far as buildings are concerned, I would like to make a point here. Nearly 80 per cent of the Telegraphs and Telecommunication Department are located in private buildings which are neither fair to the departments nor to the workers, the staff and the officials working there. I request the Hon. Minister to consider this aspect of the matter and try to arrive at a decision very soon. I also suggest that the present exchanges should be replaced in a phased manner by the auto-exchanges and these should be equipped with the coaxial system. Also it should be connected with the State and district headquarters as this will avoid delay and enable them to have a proper maintenance of equipments. In connecting these with the taluk and district headquarters, you should not consider whether it is profitable or not but you must take the state or the district as a unit. In that direction, you must take a decision.

Many a time, the former Members of Andhra Pradesh made a representation to the Minister for Communications, Shri Stephen who was pleased to assure us that an electronic switching factory would be set up in Medak District of Andhra Pradesh. You

[Shri Anantha Ramulu Mailu]

know, Sir, this constituency is represented by our Prime Minister, Shri-mati Indiraji. It does not have the facilities. If a factory is set up there, it will help in the employment of people belonging to the backward classes. But, at the same time, I request that an early decision may be taken to set up a factory which is very badly needed there. At present, we have the Indian Telephone Industries in Bangalore. It has now become a capital city. I therefore, suggest that the Minister should do something in having a factory in this district of Andhra Pradesh. If he so desires, he may also take the decision of leaving that to be done by a private management. Quite a number of electronics corporations have come into existence now. This can be entrusted to the corporation to take up this job. I hope the Minister will take an early decision in this regard. I hope the Minister will tell this in his reply.

Coming to the import of stores, equipments, both the Director-General and also the General Manager of the Telecommunications are sympathetic to the problems of stores. But, they are not in a position to have stores for the purpose. An early decision will have to be taken in that direction also.

Now I come to the complaints. Many Members have already spoken about it. They said about wrong billing. I suggest that the ministry may consider a proposal to have a separate meter as is the case in regard to electricity and water. He may kindly examine if these suggestions are feasible or possible and he may try to take a decision on this also as this will avoid criticisms from the members of both sides of the House as also the criticisms from the subscribers.

Coming to the P.C.Os, I am very happy that quite a number of P.C.Os have been opened in the country particularly in the rural areas. Some Members of course, said that the P.C.Os are not being opened in remote

places. I suggest here that profit alone should not be the criterion for opening the P.C.Os in tribal areas, remote areas or in scheduled castes areas. You must try to consider as to whose benefit these are to be opened.

Sir, I had the experience of writing a letter to the General Manager who had no doubt said that this was a very good suggestion. But, he said that, at the same time, this did not come within the norms. Sir, generally we do not write unless we feel it is a very deserving case and then only we write to the concerned Department. I would request while examining such proposals Government officials be authorised to accord permission of PCOs. I would like to mention that in agency areas and tribal areas the PCOs should be opened in the larger interest of the public.

Coming to post offices the post Master Generals are not coming upto expectations. I do not want to make any criticism but I have received a number of letters where they have refused opening of PCOs in the agency and tribal areas. The very purpose of opening a post office is defeated if these things are not given due consideration. I would like to suggest that the Department should have a lenient outlook in opening post offices and PCOs in agency areas, tribal areas and scheduled caste areas.

Sir, as far as problems of Andhra Pradesh are concerned I was told that some two hundred proposals have been sent to the Department for clearance for auto exchanges. The hon. Minister should show sympathy to Andhra Pradesh. I do not like to mention more because the hon. Minister has personally visited. Coming to my constituency I would like to convey my thanks to Mr. Ghosh who visited my constituency and also Mehboobnagar where he inaugurated the STD service. Sir, I have got a small problem in my



constituency, that is, Jedcharla village which happens to be the biggest marketing centre in Telangana region. Villagers have submitted several representations to consider to convert it into an auto exchange. I have also made representations to the Director General and the hon. Minister. Though I was assured yet nothing has come out. I shall be glad if the hon. Minister considers this aspect. This may be considered to give an auto exchange as soon as possible at Jedcharla in my constituency. I also request the hon. Minister to kindly consider to have an auto exchange at Nagarkurnool. Sir, since Jedcharla happens to be a marketing centre even from the income point of view it will get more profit than any other district headquarter.

Now, a word about the employees problems. The hon. Minister, Mr. Stephen has been leader of the trade union and, as such, the employees should feel privileged to have Mr. Stephen heading this Department. Many a time I myself have participated in many conferences and assured the employees that their demands will be sympathetically considered by the hon. Minister. Unless employees are happy we cannot expect good results. So, all the long outstanding and pending demands of the employees should be given due and sympathetic consideration.

As far as reservations are concerned. Mr. Makwana is there and I am sure he will take care of the reservation aspect. But there is lot of backlog. When we point out the backlog to them then they talk of Class IV and Class III employees only. What about officers cadre? There is lot of backlog in that cadre. So, I would request the hon. Minister to get it reviewed and examined from time to time.

Lastly, Sir, I would like to congratulate the staff who worked day and night at the time of Bharat Bandh and

maintained the efficiency of the Department. I suggest that the hon. Minister should declare incentive awards to the staff engaged in the Department right from the lineman to the Director General and who are responsible for effective maintenance of the system. Those exchange which perform better should also be individually awarded even in rural areas.

With these few words, I convey my thanks to the Hon. Minister for listening to me and to the hon. Chairman for having given me this opportunity to speak on these Demands.

I support the Demands for Grants of the Departments of Communications, Posts and Telegraphs and Telephones. Thank you.

श्री राम बिलास पासवान (हाजीपुर): सभापति महोदय, अभी हमारे साथी ने कहा कि अच्छे काम के लिए अवार्ड मिलना चाहिए। निश्चित रूप से यदि काम अच्छा हो तो अवार्ड मिलना चाहिए लेकिन गलत काम के लिए दण्ड भी मिलना चाहिए। दोनों चीजें होनी चाहिए।

मंत्री महोदय की तरफ से मंत्रालय की यह वार्षिक रिपोर्ट है। इसका पेज 21 है। इसमें आप देखें कि वर्ष 1980-81 के लिए जो राशि मंजूर की गई है वह 403.31 करोड़ रुपये है और इसमें से खर्च 268.22 करोड़ रुपये हुई है। अब आपका डिपार्टमेंट इस तरीके से काम करे और वह डिपार्टमेंट इस तरीके से काम करे जिसके अफसर एफीशियेंट हों और मंत्री इतने बहादुर हों तो उसका अवार्ड देने की बात जहाँ हो वहाँ साथ साथ दण्ड देने की भी बात होनी चाहिए। मैं जानना चाहता हूँ कि किस की लापरवाही के कारण यह पैसा खर्च नहीं हुआ ?

आपने पोस्टल चीजों के दाम बढ़ा दिये, टैक्स बढ़ा दिये जिनके कारण गरीब मर

[श्री रामदिलास पारवान]

रहा है। यह जो अन्तर्देशीय पत्र है, इसको कौन खरीदने वाला है? रेड्डी साहब आप जानते हैं कि हम लोगों का ट्रंक लाइन इमोडियेट भो हीं मिलतो है, आरडिनरी और अरजेंट की तो बात छोड़िये। जिसकी टेलीफोन एक्सचेंज से सांठगांठ होगी, उसकी लाइन तो दो मिनट में मिल जाएगी। क्या गांव का गरीब आदमी टेलीफोन से बात कर सकता है? उसका सहारा तो यह अन्तर्देशीय पत्र है। आपने उसके दाम भो बढ़ा दिये हैं। इसलिए बढ़ा दिये हैं कि विभाग को, मंत्रालय को पैसे की आवश्यकता है। जो पैसा आपके विभाग के लिए मंजूर किया जाता है उसको आप पूरा यूटिलाइज नहीं करते हैं, उसमें से 50 परसेंट यूटिलाइज करते हैं। यह है आपके विभाग की सक्षमता।

इस रिपोर्ट का पेज 28 देखिए जिसमें कहा गया है —

As on 31st December, 1981, the total number of post offices in the country was as follows:-

Rural	1,25,743
Urban	14,692
Total:	1,40,435

यह इनकी टोटल संख्या है। बिहार में पोस्ट आफिसिज की संख्या आपने बतलाई है, 10,284। हिन्दुस्तान में 5 लाख 98 हजार गांव हैं और आपके गांवों में पोस्ट आफिसिज हैं 1,25,743 और शहरों में 14,900। अभी हमारे साथी बता रहे थे कि पोस्ट आफिसिज की बड़ी दुर्दशा है। आपके तीस परसेंट पोस्ट आफिसिजों के अपने मकान हैं और बाकी के 70 परसेंट पोस्ट आफिसिज किराए के टूटे-फूटे मकानों में चल रहे हैं।

गांवों में जो आपके पोस्ट आफिसिज हैं और उनमें जो पोस्ट मास्टर हैं वे टेम्परेरी

और पार्ट टाइम पर हैं अब मनीआर्डर उनके पास पहुंचे तो पहले तो वे उस रकम से कमायेंगे, खायेंगे। जब उनकी कमाई या खाने से वह रकम बच जायेगी तो वे उस मनीआर्डर वाले के घर पर कई महीनों के बाद पहुंचा देंगे। गांवों में आपके पोस्ट आफिसिज के पोस्ट मास्टरों की यह हालत है। जब आपके यहां इतनी अनएम्प्लोएमेंट है तो क्यों नहीं आप गांवों के अनएम्प्लोएड ग्रेजुएट पास, मैट्रिक पास लोगों को इन पोस्ट आफिसिज में एम्प्लोएड करने की व्यवस्था करते हैं? उन का आप क्यों नहीं फुल टाइम बहाल करते हैं?

हमारे गांव में, मुझे मालूम है कि पोस्टमैन का 6-6 मील तक डाक लेकर जाना पड़ता था। उसका वेतन कितना होता था? उसका मासिक वेतन इतना होता था जितना कि हमारा एक दिन का खाने का भत्ता। हमारे पास आंकड़े नहीं हैं, आप बतलाएं कि रूरल एरियाज में जो पोस्ट आफिसिज हैं, रिजर्वेशन तो वहां रहता ही नहीं है, इफीसिएंसी भी नहीं है। इफीसिएंसी इसलिए नहीं है कि खेती बाड़ी का काम भी चल रहा है और साथ-साथ पार्ट टाइम में यह काम भी कर रहे हैं। 5 गांवों में एक पोस्ट आफिसिज बनता है। सड़कें भी नहीं हैं, जिससे मोबाइल वेन की व्यवस्था की जा सके। तो आप पोस्ट आफिसिज की संख्या ही बढ़ा दीजिए, मोबाइल वेन की व्यवस्था कीजिए और तीसरी चीज पार्ट टाइम के बजाए पूरी व्यवस्था कीजिए, इससे गांव के गरीब लोगों को रोजगार भी मिल सकेगा। इसके साथ-साथ पोस्टमैन का वेतन भी अच्छा कीजिए, क्योंकि वह भी आपका ही कर्मचारी है और बदनामी तो विभाग की ही होती है। आपके विभाग को समस्या है, इसलिए आप से ही कहेंगे, आप समस्या का निदान कीजिए। आपका यह तर्क भी नहीं माना जा सकता कि आपके पास पैसा

नहीं है। आपने पैसा लिया लेकिन खर्च नहीं किया। आपने 403 करोड़ में से 268 करोड़ रुपया ही खर्च किया है।

टेलिकम्युनिकेशन के बारे में मैं देख रहा था कि आपने रिपोर्ट में कहा है कि 27 लाख 85 हजार 96 टेलीफोन कनेक्शन हैं और जनसंख्या है 68 करोड़। 68 करोड़ की जनसंख्या है और पोस्ट आफिस की सुविधा नहीं है और इन टेलीफोनों में से कितने डैड रहते हैं।

मैं मानता हूँ कि हर विभाग में कुछ गड़बड़ी होती है, लेकिन जिस ढंग से आपने कह दिया दोनों हाउस में और उसी का अनुसरण आपके डिपार्टमेंट ने करना शुरू कर दिया। पब्लिक रीप्रेजेंटेटिव हैं, और किसी भी आदमी को शिकायत हो सकती है, आप भी कभी-कभी झल्ला जाते होंगे। लेकिन आपको तो पी० ए० मिला कर लाइन देता है, इसलिए आप न झल्लाते होंगे, लेकिन हम लोगों को जब रंगा साहब के यहां टेलीफोन की लाइन नहीं मिलती तो हम 199 रिंग करते हैं तो मिल जाता है कहीं और तो झल्लाहट तो होती है। एक टेलीफोन काल के लिए 5 टेलीफोन काल बरबाद होते हैं, जब कि आपने 15000 काल की लिमिट लगा रखी है, चाहे हम एक-काल करें या कैसे भी उपयोग करें।  
(व्यवधान)

एक माननीय सदस्य : चौधरी साहब नाराज हो जाते हैं।

श्री राम बिलास पासवान : चौधरी साहब का हों या प्राइम-मिनिस्टर का हो, किसी का टेलीफोन ठीक काम नहीं करता। वहीं पार्लियामेंट हाउस में देख लीजिए जो इंटरनल टेलीफोन व्यवस्था की गई है, हमारे पार्टी आफिस के टेलीफोन के लिए दिन में दस बार कहना पड़ता

है। इसलिए जितने टेलीफोन हैं कम से कम वे तो ठीक ढंग से काम करें। आप ने ब्यान दे दिया कि कमर्शियल बेसिस पर है, लेना हो लीजिए नहीं तो, लौटा दीजिए---यह कोई जबाब नहीं है। आपके आफिसर सोचते हैं कि जब मंत्री ने ऐसा बोल दिया है तो हम भी बोल सकते हैं। जम्मू-कश्मीर में लौटा दिया, बिहार में लौटा दिया गया। इसका अंततोगत्वा नतीजा क्या होगा? इस प्रकार से आपका विभाग रसातल में चला जाएगा, नर्क में चला जाएगा। डिपार्टमेंट आगे नहीं बढ़ सकता। इसको आगे बढ़ाने के लिए जो आफिसर अच्छा काम करें उनको शाबाशी दीजिए, जो खराब काम करें उनको दण्ड भी दीजिए। एशियन गैम्ज होने जा रही है नवम्बर में। उसके लिए आपके पास कितना टेलीफोन का टारगेट है और क्या वह पूरा हो जाएगा? फारेन डिगनेटरीज सब आएं जो लक्ष्य आपने रखा है उस लक्ष्य के मुताबिक टेलीफोन्ज की सुविधा क्या उपलब्ध हो जाएगी? नहीं होगी अखबारों में निकल रहा है वहां हो रही बंगलिग्स के बारे में।

बिहार में टेलीफोन की तो और भी ज्यादा दुर्दशा है। जंक्शन जहां दूसरी जगह 1157 आप ने दिए हैं वहां बिहार में केवल 475 ही हैं। एक आप की ओ वाई टी स्कीम है जिस में आप आ 5 हजार रुपया जमा करते हैं। लोग दो-दो और तीन-तीन साल में लाइन में लगे रहते हैं लेकिन उनका नम्बर ही नहीं आता है। लाइन चल रही है तो चल रही है, नहीं चल रही है तो नहीं चल रही है।

चिट्ठियों और तारों के बारे में तो बहुत ही शिकायतें हैं। चिट्ठी और तार में कोई अन्तर नहीं रह गया है।

[श्री राम लिंगास पासवान]

कहीं कहीं तो पत्र पहले पहुंच जाता है और तार बाद में पहुंचती है। ट्रंक काल्ज की भी वही बुरी हालत है। लाइन मिलती ही नहीं है। अभी तो मेरे पास पांच छः महीने से बिल नहीं आया है जो मैं शिकायत कर सकूँ लेकिन ट्रंक काल्ज की हालत यह है कि आदमी दिल्ली में है नहीं और बिल पर बिल आते जाते हैं। ये सब बातें मैं नुक्ताचीनी करने के दृष्टिकोण से नहीं कह रहा हूँ लेकिन इनएफिशेंसी जो आ गई है उसको दूर करने के लिए कह रहा हूँ। मजबूती के साथ इसके बारे में आपको कदम उठाने चाहिये।

कम्युनिकेशन गैप नहीं होना चाहिए। कम्युनिकेशन सिस्टम पर सब चीज निर्भर करती है। नार्थ ईस्ट जोन में हम गए थे एस० सी० एस० टी० कमेटी के साथ। पनिका जी भी गए थे। हम ने वहाँ पर कम्युनिकेशन गैस इस कदर पाया, रोड्ज का हो या आपके कम्युनिकेशन सिस्टम का हो कि ऐसे लगता था कि शायद वह इलाका हिन्दुस्तान का भाग ही नहीं है। देश की एकता को बनाये रखने के लिए जहाँ और चीजों का महत्व है वहाँ यह डिपार्टमेंट भी काफी महत्वपूर्ण रोल अदा कर सकता है।

हम लोग अंदमान निकोबार गए थे। वहाँ की परिस्थिति अलग है। प्लेन की भी वहाँ डेली सर्विस नहीं है। वहाँ टेलीग्राम या टेलीग्राफ नाम की एक पत्रिका निकलती है। मैंने कहा कि इसका नाम लैटर रखो, टैलीग्राम या टैलीग्राफ क्यों रखा हुआ है।

अब मैं दो गम्भीर मामले उठाना चाहता हूँ। एक डाक सेंसर करने का है और दूसरा टैलीफोन टैप करने का है।

जहाँ तक सेंसर करने की बात है यहाँ पर इसके बारे में काफी डिसक्शन पिछली बार हो चुकी है और विस्तारपूर्वक सब चीज बताई जा चुकी हैं। लेकिन उसपर रिजल्ट कुछ नहीं निकला है। नतीजा यह है कि व्यापक पैमाने पर डाक सेंसर हो रही है पालिटिशियन्स की भी और जरनलिस्ट्स की भी। ऐसा मालूम देता है कि इसका कोई फ़ाइटोरिया है ही नहीं। नए सिरे से क्या आप इस मामले पर विचार नहीं कर सकते हैं? अंग्रेजों ने जो कानून बना दिए उन पर हम चिपके हुए हैं। मैं मानता हूँ कि उनके द्वारा बनाये गए सब कानून बुरे नहीं थे। लेकिन बहुत से बुरे भी थे। लेकिन आज भी वही सारी चीज आजादी के नाम पर हो रही है। सारे के सारे जितने कानून हैं, जितनी व्यवस्था है, ब्यूरोक्रेट्स के तौर तरीके हैं सब वही हैं और वही पुरानी एप्रोच है। हिन्दुस्तान आजाद हो गया है लेकिन एप्रोच वही है। वही पुरानी नीति वही पुराने कानून और ऐसा मालूम पड़ता है जैसे कन्फ्रंटेशन की स्थिति पैदा हो गई हो। सब जगह हम फेल होते जा रहे हैं। मैं समझता हूँ कि हम को नए तरीके से सोचना चाहिए।

टेलीफोन टैप किए जाते हैं। आप पास खुफिया विभाग है, सब चीज है। टेलीफोन टैप करने की बात तो आप छोड़ दें। आज स्थिति यह है कि कोई आदमी ईमानदारी के साथ दो मिनट बात करना चाहे तो नहीं कर सकता है। लाइन कहीं से कहीं पहुंच जाती है। आप उधर से कहिएगा टेलीफोन रखा, वह उधर से कहेगा तुम टेलीफोन रखा। ठीक है हमारे एक साथी ने कहा कि हम पावर में थे तो हम ने क्या किया। अब अगर हमने नहीं किया तो इसका मतलब क्या यह है कि आप भी न



करो ? पार्लियामेंट के मेम्बरों और जर्नेलिस्टों के टेलीफोन टैप हो रहे हैं आज। कल यदि आपका ही टैप होने लगे अब क्या करोगे ? एक सज्जन मकवाणा जी को यह कह रहे थे कि रिजर्वेशन पोलिसी को इम्प्लीमेंट क्यों नहीं करते ? हमने कहा कि उस पोलिसी को इम्प्लीमेंट करते करते होम मिनिस्ट्री से कम्यूनिकेशन्स मिनिस्ट्री में आ गए, और अगर यहां इम्प्लीमेंट करेंगे तो कहा जाएगा कि घर जाइये तो इम्प्लीमेंटेशन तो पोलिसी का तभी होता है जब उसका रिवाइड मिले।

हिन्दी के बारे में कहा जा रहा है प्रोग्रेसिव यूज आफ हिन्दी। लगता है कि जैसे बहुत ज्यादा विकास हो रहा है हिन्दी का। मैंने आफिशियल लेंगुएज कमेटी में कहा था एक बार जब फोनोग्राम कर रहा था तो चार बार हम से पूछा गया कि आप ने क्या कहा। पहले तो एक लड़के की समझ में नहीं आया, हमने कहा कि मानीटर को बुलाओ। तो उसने कहा फिर बोलिए। 10 मिनट बाद मैंने पूछा कि मेरा मैसेज कनफर्म हो गया ? तो कहा गया आपने क्या मैसेज दिया था। अन्त में हमने कहा तुम अंग्रेजी में ही लिख लो। यह हिन्दी की प्रोग्रेस है। जिस ने रिपोर्ट तैयार की है उसको शायद मालूम नहीं है कि आफिशियल लेंगुएज ऐक्ट क्या है। इसका मतलब यह नहीं है कि सारा काम हिन्दी में चलाइये। उसका मतलब होता है कि इस देश की भाषा हिन्दी रहेगी, साथ-साथ अंग्रेजी भी चलेगी। लेकिन हो गया यह कि अंग्रेजी चल रही है साथ साथ हिन्दी चले या न चले।

संचार मंत्री (श्री सी० एम० एटीकान) : दोनों चलेंगी।

श्री राम विलास पासवान : लेकिन अभी एक तरफा मामला चल रहा है।

आदेश है कि नैम प्लेट बाइलिगुअल हो। क्यों ? इसलिए कि तमिलनाडु में चले जाइये बहुत से लोग अंग्रेजी नहीं समझते हैं। अभी तो दक्षिण में भाषा के सवाल को लेकर कन्नड़, मलियालम, तेलगू में झगड़ा हो रहा है, आप किसी सुदूर गांव में जाइये कोई आदमी ऐसा नहीं है जो अंग्रेजी समझता हो। हिन्दी भी नहीं समझते हैं।

श्री एम० राम गोपाल रेड्डी : हिन्दी तमिलनाडु में भी समझते हैं।

PROF. N. G. RANGA (Guntur): We don't understand Hindi.

SHRI C. T. DHANDAPANI (Pollachi): It is wrong information that Mr Reddy is giving. In Tamil Nadu whenever we go in remote corner, they will understand English.

SHRI RAM VILAS PASWAN: It is totally wrong.

SHRI C. T. DHANDAPANI: They do.

SHRI M. RAM GOPAL REDDY : Wherever we go in Tamil Nadu, they understand Hindi.

PROF. N. G. RANGA: We don't understand Hindi in most parts of Andhra, except in Telengana.

श्री राम विलास पासवान : मैं यह कह रहा था कि भाषा का मामला यह है कि दक्षिण भारत में न लोग हिन्दी समझते हैं न अंग्रेजी समझते हैं। अंग्रेजी निश्चित रूप से कुछ ही पढ़े लिखे लोगों की भाषा है। मैं साऊथ में एक होस्टल में गया था और यह समझ कर लड़के से कह रहा था कि वह अंग्रेजी जानता होगा। तो वह भी हकला कर अंग्रेजी बोल रहा था, जैसे कि यहां लोग बोलते हैं। इसलिए कहा गया था कि जब तक देश में अंग्रेजी

[श्री राम विलास पासवान]

समाप्त नहीं हो जाती तब तक दोनों भाषाओं में काम काज चले। लेकिन सरकारी दफ्तरों का मामला यह हो गया कि बाइलिंगुअल का मतलब हो गया अंग्रेजी का राज्य कायम कर दो।

PROF. N. G. RANGA: Then you will divide India. That you would do unnecessarily.

SHRI RAM VILAS PASWAN: What?

PROF. N. G. RANGA: It is Hindi mandness that responsible for South India lagging behind in learning Hindi.

श्री राम विलास पासवान: रंगा साहब, आप बहुत पुराने नेता हैं।

PROF. N. G. RANGA: Don't impose Hindi on us.

SHRI RAM VILAS PASWAN: I don't want to impose Hindi, but I do not want to impose English also.

आजादी के 35 साल के बाद भी इस देश की कोई अपनी भाषा नहीं बन सकी और रंगा साहब, आप जिस पार्टी को बिलग करते हैं, प्रधान मंत्री हमेशा कहती हैं कि अपने देश की कोई भाषा लिंक लैंगुएज बनाओ, अपने देश की भाषा चलाओ, अपने देश की भाषा चलाओ। यह कोई भाषा हो सकती है, मलयालम हो सकती है, कन्नड हो सकती है, तेलगु, तमिल, गुजराती या मराठी कोई भी हो सकती है, लेकिन अंग्रेजी देश की भाषा नहीं हो सकती है। यदि हो सकती है तो उन लोगों का अपना देश भी नहीं हो सकता है। दोनों चीजें नहीं हो सकती हैं कि भाषा हम विदेशी ग्रहण करें और कहें कि देश हमारा है।

जिन-जिन दूसरे मुल्कों ने आजादी प्राप्त की है, वहां जाकर देखिये। अफ्रीकन

कंट्री हैं, अमेरिका है, यूएसए है जिसकी कोई अपनी भाषा नहीं थी, उन्होंने अपनी भाषा चलाई। हम लोग यहां कहेंगे टायलेट और वहां कहेंगे जैटिल मैन रूम। हम लोग कहेंगे यैस और वहां कहेंगे या"। हम लोग कनाडा गए थे, तो एक फ्रेंच मैन ने कहा था—

"This is the second largest country in the world which is speaking French".

"I am proud about my language; but because you don't understand my language, I have to speak in English."

यह वह हम लोगों को बतलाता था। आपको ख्याल नहीं है। रशिया का व्यक्ति यहा आता है, हमारे सेंट्रल हाल में बैठते हैं ब्रेझनेव साहब और वह रशियन में बोलते हैं और आप ट्रांस्लेट करते हैं अंग्रेजी में। उनका ट्रांस्लेटर कहता है कि: चूँकि आप हिन्दी नहीं समझते हैं, इसलिए हमको अंग्रेजी में बोलना पड़ रहा है। इसलिए कोई भी भाषा हो, हमारे जैसा आदमी जो प्रैजूडिस नहीं है, आप हिन्दी चलाइये, हम हिन्दी सीख लेंगे, तमिल चलाइये तमिल सीख लेंगे, तेलगू, मलयालम, कन्नड या गुजराती जो भी आप चलायेंगे हम उसी भाषा को सीख लेंगे लेकिन अपने देश में अपनी भाषा चलनी चाहिए।

दूसरी बात मैं यह कह रहा था कि कांस्टीट्यूशन के मुताबिक पार्लियामेंट में पास किए हुए एक्ट के मुताबिक दोनों भाषाओं में काम चलना चाहिए जब तक कि अपने देश की भाषा लिंक लैंगुएज नहीं बनती है, उस में हिन्दी भी है, अंग्रेजी भी है, लेकिन जो भी चीज निकलती है, एक्सैट पार्लियामेंट की रिपोर्ट को छोड़कर आपकी रिपोर्ट कागज-पत्र सब अंग्रेजी भाषा में ही चलते हैं।



इस लिए मंत्री जी को इस तरह गंभीरतापूर्वक ध्यान देना चाहिए।

मैं एक बात का लास्ट में आग्रह कर के बैठ जाऊंगा कि अभी कुछ दिन पहले आचार्य कृपलानी जी का देहांत हो गया है। आप ने अभी तक सभी राजनैताओं के नाम पर डाक-टिकट जारी किए हैं तो मेरा आग्रह है कि आपको आचार्य कृपलानी जी का डाक-टिकट जारी करने में भी कोई आपत्ति नहीं होनी चाहिए।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

श्री दिलीप सिंह भूरिया (झाबुआ) : सभापति महोदय, मैं संचार मंत्रालय की मांगों का समर्थन करने के लिए खड़ा हूँ। संचार व्यवस्था हमारे जीवन के साथ काफी जुड़ी हुई है और यह पब्लिक डीलिंग है इसलिए जनता इस बात का ऐसमेंट करती है कि हमारा टेलीफोन कनेक्शन, डाक व्यवस्था कितनी फुर्ती से काम करती है। एमर्जेंसी में 1975 से 1977 में इसकी घोर तारीफ हुई और उसके बाद हमारे अपोजिशन के लीडर आदरणीय स्टीफन साहब बने और कमान्डिंग इन चीफ रहे और उसके बाद फिर हम पावर में आ गए। अब यह डिपार्टमेंट उसी कमान्डर इन चीफ के पास है। उनकी मार्शल ला लगाकर इस डिपार्टमेंट को ठीक करना चाहिए और बढ़िया से बढ़िया काम कर के दिखाना चाहिए। यह मैं माननीय मंत्री जी से कहना चाहता हूँ।

आज लोग इस टेलीफोन कम्प्यूतिकेशन से बहुत परेशान हैं। इसका बजट बढ़ा हम गांव में जाते हैं, बस में बैठते हैं, ट्रेन में जाते हैं, लोग इस बात का ऐसमेंट करते हैं,

इसका रेट बढ़ाने की तान्त्रीक नहीं है, मगर लोग टेलीफोन लगाकर 10, 10 घंटे, 6, 6 घंटे बैठे रहें और टेलीफोन न लगे, 100, 150 किलोमीटर से आदमी जाकर आ सकता है, लेकिन टेलीफोन नहीं लगता है। इस बात की ओर विशेष ध्यान देना चाहिए। मैं एक आदिवासी और पहाड़ी एरिया से आता हूँ। मैं आज तक दिल्ली से झाबुआ टेलीफोन पर बात नहीं कर सका हूँ। यहां से इन्दौर कनेक्ट किया जाता है, इन्दौर से रतलाम और रतलाम से झाबुआ कनेक्ट किया जाता है। ये तीन सकल कभी नहीं मिलते हैं। हमेशा कहा जाता है कि लाइन बिजी है। अगर मैं शाम को ट्रेन में बैठू तो कल सबेरे वहां पहुंच जाऊंगा और वहां दोपहर से चल कर दूसरे दिन सुबह जहां वहां पहुंच जाऊंगा। लेकिन टेलीफोन दस बारह घंटे में नहीं मिल सकता है। इसलिए टेलीफोन सिस्टम को ठीक किया जाना चाहिए। अगर हम दिल्ली से न्यूयार्क बात करना चाहें तो पांच मिनट में कर सकते हैं। इसी तरह लंदन और टोकियो से बात कर सकते हैं। लेकिन सभापति महोदय दिल्ली से आपकी कांस्टीट्यून्सी सतारा से बात नहीं हो सकती है।

अगर हमारे कमान्डर इन-चीफ इस सिस्टम को अच्छा बना दें, तो शहरों में जो भीड़ बढ़ रही है वह कम हो सकती है। विदेशों में गांवों में टेलीफोन का इतना अच्छा सिस्टम है कि वहां से कहीं भी बात कर सकते हैं। अगर यहां भी गांवों में अच्छा टेलीफोन सिस्टम हो जाये और वहां पर ही दिल्ली के राजनैतिक भाव, व्यापार और विजिनेस के भाव मालूम हो जाएं, तो कोई इन्दौर या झाबुआ से दिल्ली में आने का कष्ट नहीं करेगा। चूंकि हमें वहां पर

## [श्री दिलीप सिंह भूरिया]

दिल्ली का राजनैतिक भाव मालूम नहीं होता, इसलिए हम सोचते हैं कि चलो दिल्ली। इस लिए इस सिस्टम को सुधारने की आवश्यकता है।

हमें बहुत खुशी है कि अभी हमने जो इनसैट छोड़ा है, वह बहुत से गांवों को कनेक्ट करेगा। लेकिन इसके साथ-साथ गांवों और किसानों के विकास और हरिजन-आदिवासियों की जाग्रति पर भी ध्यान देना चाहिए। अगर खम्बों पर लगी ओपन लाइन के स्थान पर अंडरग्राउंड लाइनें लगा दी जाएं, तो निश्चित रूप से सिस्टम में काफी सुधार हो जाएगा।

छठी प्लान में कई लाइनें और पी० सी० ओ० खोलने की योजना है। मेरी कांस्टीट्यूएन्सी में 14 पी० सी० ओ० खोले गए हैं। लेकिन स्थिति यह है कि जिस दिन मैं किसी पी० सी० ओ० का उद्घाटन करता हूँ, उस दिन तो टेलीफोन पर बात होती है, बाकी दिन वह पी० सी० ओ० बन्द रहता है। मैंने पहले भी अपनी कांस्टीट्यूएन्सी के नानपुर गांव का जिक्र किया था, जितकी तीन हजार की पापुलेशन है। जब मैंने उसका उद्घाटन किया, तो भोपाल में जनरल मनेजर से बात हो गई। लेकिन छः महीने के बाद जब मैं किसी काम से वहां गया, तो वह बन्द पड़ा था और इस अवधि में वहां पर एक भी काल बुक नहीं हुआ था। ग्रामीण क्षेत्र में ऐसे बहुत से पी० सी० ओ० हैं, जो बिल्कुल काम नहीं करते हैं। इससे लोग परेशान हैं।

मेरा कहना यह है कि अगर सरकार ठीक व्यवस्था कर सकती है, तो वह

पी० सी० ओ० खोले, वरना वह कह दे कि हमारे पास आदमी नहीं है, तार नहीं है, दूसरे साधन नहीं हैं, इसलिए हम नहीं खोल सकते। तब हम लोगों को यह जबाब दे सकेंगे कि हम कोशिश कर रहे हैं, अगर इस साल नहीं, तो अगले साल पी० सी० ओ० कुछ खुल जाएगा। लेकिन अगर एक बार खुल जाने पर पी० सी० ओ० बाद में काम न करे तो हमें बहुत परेशानी होती है।

मेरी कांस्टीट्यूएन्सी में रतलाम डिस्ट्रिक्ट है। वहां 1300 कनेक्शन हैं। इस समय वहां पर मुश्किल से 60 परसेंट स्टाफ है। चूंकि ओवर-टाइम बन्द कर दिया गया है, इसलिए जब स्टाफ आठ दस घंटे तक अपनी ड्यूटी दे देता है, तो चार-पांच रुपये पर कुलियां को वहां बिठा देते हैं। अगर हम 11 नम्बर मांगें तो वे 21 देते हैं और 21 मांगें तो 11 देते हैं। यह स्वभाविक है क्योंकि वे अनपढ़ कुली होते हैं। इस लिए अधिक से अधिक लोगों को भर्ती करना चाहिए। और ट्रेनिंग दें, नयी टेक्नीका दें तथा उस सारे सिस्टम को ठीक करें, ये जो जगहें हैं वहां अच्छे से अच्छा आदमी रखें और अच्छे से अच्छा काम हो, यह मैं चाहता हूँ। यह मेरी कांस्टीट्यूएन्सी का मामला है। एक झाबुआ-रायगढ़ इन्दौर का मामला है जिस के बारे में कई बार जनरल मनेजर को मैंने लिखा है कि एक जरा सा विभाग है, वहां इंटर डिस्ट्रिक्ट का मामला है, एक रामा गांव है वहां तक लाइन है और एक धार डिस्ट्रिक्ट का लत्ती गांव है, सिर्फ 12 किलोमीटर का मामला है, अगर वह इंटर-डिस्ट्रिक्ट का मामला आ जाता है, तो इंटर कनेक्शन का मामला आ जाता है। अगर वह 12 किलोमीटर

जोड़ दें तो इन्दौर से दाहोद झाबुआ सब जगह बात हो सकती है। मगर पता नहीं यह टेलीफोन वाले किस प्रकार काम करते हैं, किस सिस्टम से काम करते हैं? हमें किस लाइन से प्राफिट है इस को अगर देखें और प्राफिट को जोड़ें तो निश्चित रूप से इस डिपार्टमेंट को लाभ हो सकता है। मैं यह चाहता हूँ कि ये ऐसी छोटी छोटी बातें हैं, अलौराजपुर से इन्दौर, इन्दौर से छोटा उदयपुर, इन सारे स्थानों को जोड़ने का काम बहुत आसानी से हो सकता है और इस से हम लोगों का बहुत भला हो सकता है।

दूसरे ये जो फर्जी काल होती हैं, इसके बारे में आप जांच कराएँ, कौन आपरेटर बैठता है और कहां फर्जी काल होती है जो हमारे घर पर हमारे बिल में आकर जुड़ जाता है, जैसे बर्ली मटका वालों को देखिए कि दिल्ली से बम्बई जो आदमी मटका खोलता है उस को बिदिन टु आर थ्री मिनट्स मालूम हो जाता है कि यह नम्बर खुला है और आप दिल्ली से बम्बई लाइटनिंग काल लगावे तो घंटों लग जाएंगे और काल नहीं मिलेगी। तो ऐसे लोग जांच करने वाले रखिए, एक अलग एजेंसी बनाइये इसके लिए और ऐसे लोग जो फर्जी काल लगाते हैं और फर्जी बिल बनाते हैं उन के खिलाफ अधिक से अधिक कठोर कार्यवाही कीजिए, उनको दण्डित कीजिए। एमजेंसी के अन्दर हमारी रेलवेज और कम्यूनिकेशन के अन्दर बड़ी तारीफ हुई, हमारे नेता की तारीफ हुई है। उस के बाद हम हार गए। आज फिर चीफ कमान्डर हमारी नेता हैं, हम फिर लड़े और हम जीतकर पावर में आए हैं। तो थोड़ा सा इस डिपार्टमेंट के ऊपर सखती करने की आवश्यकता है। कुछ लोग जानबूझकर इस विभाग को बदनाम करने और

जानबूझकर इसकी जो टेकनीक है उसको फेल करने में लगे हैं ऐसे लोगों के खिलाफ सख्त कार्यवाही कीजिए।  
... (व्यवधान) ...

सभापति महोदय : महिला ने कुछ लिख कर दिया वह भी कह दीजिए।

श्री दिलीप सिंह भूरिया : हां, वह भी कह रहा हूँ और आपकी बात भी कह रहा हूँ।

यह जो भवन वाली बात चली है, यह हमारा डिपार्टमेंट हर गांव में, हर शहर में फैला जरूर है, मगर जहाँ तक भवन का सवाल है जो हमारे साथियों ने विचार प्रकट किए हैं वे बिल्कुल सही हैं। यह सेंटर का डिपार्टमेंट है, हमें गर्व होता है, लेकिन हमारे पास भवन नहीं हैं। मैं चाहता हूँ कि मंत्री जो इसके लिए प्लान बनाएं कि कहां किस जिले में भवन है, कहां नहीं है। कम से कम जो ग्रामीण क्षेत्रों में काम करने वाला स्टाफ है उसको रहने का और आफिस का भवन तो निश्चय ही होना चाहिए।

यह जो हमारा खजुराहो है वहां सारे वी० आई० पी० लोग जाते हैं और जब उनकी वी० आई० पी० ट्रीटमेंट दिया जाता है तो फिर लंदन से भी बात करनी पड़ती है, न्यूयार्क से भी बात करनी पड़ती है, टोकियो से भी करनी पड़ती है—सब जगह से बात करनी पड़ती है। तो ऐसे जो हमारे टूरिज्म के अड्डे हैं, जो पापलुर हैं, और खजुराहो तो बहुत पापलुर है, ऐसी कल्चर है उसकी, तो ऐसी जगह टेलीफोन का सिस्टम ऐसा बनाएं कि जहां से भी जोड़ कर बात हो सके, वहां के लिए लाइन बिछाई जाए। चाहे दिल्ली से, चाहे भोपाल से, चाहे कहीं से भी जोड़ दें और ये हमारी बहन कह रही हैं कि कभी वहां डायल टोन

[श्री दिलीप सिंह भूरिया]

नहीं मिलती है, वी आई पी लोग हताश हो जाते हैं तो मैं चाहता हूँ कि मंत्री जी ऐसी शिकायत का मौका न दें।

हमारा मध्य प्रदेश बहुत पिछड़ा हुआ प्रदेश है। वहाँ अम्बर लाइन बिछाते हैं तो कहीं 44 किलोमीटर, 42 या 43 किलोमीटर ऐसा कुछ आता है। तो ऐसी जगह में जहाँ ग्रामीण क्षेत्र हैं, पहाड़ी इलाका है या जहाँ आदिवासी लोग रहते हैं वहाँ अधिक से अधिक पो सी ओ और पोस्ट आफिस खोलें जिस से उन लोगों को पता लगे कि यह टेलीफोन है जिस से इस तरह बात हो सकता है। पहले जमाने में वह बात करते थे कि आकाशवाणी से भगवान राम बात करते थे, तो टेलीफोन को वह भगवान राम मानते अम्बर गांवों में आप वह खोल दें। यह इस विभाग की और मंत्री जी को बड़ी मेहरबानी होगी। मैं मंत्री जी को धन्यवाद देता हूँ और उन मांगों का समर्थन करता हूँ।

श्री चन्द्रपाल शैलानी (हाथरस) :  
सभापति महोदय, मैं संचार मंत्रालय की मांगों का समर्थन करने के लिए खड़ा हुआ हूँ। आज के इस आधुनिक युग में संचार केवल महत्वपूर्ण ही नहीं बल्कि वह जीवन का एक अंग बन गया है। आज संसार कहां से कहां जा रहा है। हमारा देश भी संसार में एक उच्च स्थान पर पहुंचे, आगे बढ़े—इसके लिए संचार व्यवस्था को भी अत्यन्त आवश्यकता है। यह विभाग अच्छी तरह से काम करे और लोगों की समस्याओं और परेशानियों का दूर करे, यह भी बहुत आवश्यक है। बहुत से विपक्षी साधियों ने जो यहां पर आलोचना की है उनकी बातों का देखते हुए मेरा अनुरोध है कि मंत्री जी इसमें सुधार लायें।

इसमें कोई दो रायें नहीं हैं कि आजादी के बाद इस विभाग ने व्यापक पैमाने पर बहुत तरक्की की है। दूर-दराज इलाकों में, जहाँ पर डाकखाने और तारघर नहीं थे वहाँ पर हजारों के तादाद में नये तारघर और डाकखाने खोले गए हैं तथा अन्य आधुनिक सुविधायें प्रदान की गई हैं लेकिन थोड़ी सी परेशानो इसकी व्यवस्था के सम्बन्ध में है।

16.07 hrs.

[SHRI SOMNATH CHATTERJEE in the Chair]

जैसा कि बहुत से साधियों ने यहां पर कहा है कि वी आई पी के टेलीफोन की स्थिति ठीक नहीं है, फिर जो छोटे छोटे स्थान हैं, छोटे-छोटे शहर या कस्बे हैं वहाँ की क्या हालत होगी—इसका अन्दाजा आप स्वयं लगा सकते हैं। दिल्ली तो इस देश का राजधानी है लेकिन जहाँ पर मैं रहता हूँ हाथरस, अलीगढ़, एटा, बुलन्दशहर, बदायूँ, मैनपुरी—यह जो छोटे छोटे कस्बे हैं वहाँ के जो टेलीफोन अपरेटर्स हैं उन के सम्बन्ध में मंत्री जी से मेरा गुजारिश है कि उनका ट्रेनिंग देते समय इस प्रकार की व्यवस्था की जाए जिससे कि वे व्यवहार-कुशल बन सकें और मृदु-भाषी हो सकें। छोटे छोटे कस्बों के जो टेलीफोन एक्सचेंज हैं वहाँ से जब हम टेलीफोन मिलते हैं तो उनका सन्सक्राइवर्स के साथ व्यवहार अच्छा नहीं रहता और उनकी भाषा अच्छी नहीं रहती है। यह आम तौर पर लोगों की शिकायत है।

हमारे बहुत से साधियों ने यहां पर एक बात कही है जोकि एक हकीकत है। मेरा क्षेत्र हाथरस है और जिला अलीगढ़ है। वहाँ से मैं या कोई भी अन्य सन्सक्राइवर अहमदाबाद, बम्बई, कानपुर या दिल्ली के लिए काल बुक करता है,



जेन्यूइन काल, तो वह नहीं मिलेगी क्योंकि उनका बड़े बड़े व्यापारियों, आदतियों और उद्योगपतियों से मिली भगत रहती है। होता यह है कि उनका फोन दो मिनट में मिला दिया जायेगा और फिर शाम को वे दुकान पर गए और पैसे ले आए। मंत्री जी को इस बात पर बड़ी गम्भीरता के साथ सोच-विचार करने को जरूरत है ताकि इस विभाग की जो बदनामी हो रही है उससे उसको बचाया जा सके।

बहुत से साथियों ने यहां पर रांग बिलिंग का भी जिक्र किया है। अक्सर देखने में आता है कि टेलीफोन कर रहे हैं आप और बिल आ रहा है मेरे नाम यह किसका चलता है, यह कौन काता है और यह क्या चक्कर है—इसकी पूरी छान-बीन होनी चाहिए।

यह तो सम्भव नहीं है कि हर छोटे-छोटे कस्बे का जिले के साथ सम्बन्ध हो जाए लेकिन मेरा सुझाव है कि कम से कम तहसील हेडक्वार्टर के साथ टेलीफोन के जरिए जिले का सम्बन्ध अवश्य हो जाना चाहिए ताकि अगर कभी कोई गम्भीर समस्या उत्पन्न हो, कोई मरीज बहुत बीमार पड़ जाये और उसके इलाज का कोई व्यवस्था न हो, या कहीं पर आग लग जाए या डकैती जैसी कोई वारदात हो जाए तो तुरन्त सम्पर्क स्थापित किया जा सके। कभी-कभी टेलीफोन मिलाने में पूरी-पूरी रात निकल जाता है, लेकिन लाइन नहीं मिलती है। कहीं पर आग लग जाए तो कहीं भी सुनवाई नहीं होती है, क्योंकि दमकल की व्यवस्था जिले में होती है, जिले में बड़े-बड़े अधिकारी रहते हैं, एल० पी० कलैक्टर वहां पर रहते हैं, इसलिए तहसील हेडक्वार्टर टेलीफोन का सम्बन्ध सीधे जिला टेलीफोन से होना चाहिए। मैं अलीगढ़ जिले के सिकन्दराबाद का रहने वाला हूँ। यदि मुझे अलीगढ़ कॉल बुक

करनी हो, एस० पी० या कलैक्टर से बात करनी हो, रिश्तेदार से बात करनी हो तो पहले मुझे हाथरस कॉल बुक करानी होगी, फिर हाथरस अलीगढ़ बुक करानी पड़ेगी। इसलिए मेरा आपसे निवेदन है कि तहसील हेडक्वार्टर का सीधा सम्पर्क जिले के टेलीफोन एक्सचेंज से होना चाहिए।

दिल्ली और अलीगढ़ के बीच में डायरेक्ट डायल है और अलीगढ़ में एटोमैटिक एक्सचेंज है। जब अलीगढ़ से दिल्ली या दिल्ली से अलीगढ़ टेलीफोन मिलाते हैं, तो घण्टों लग जाते हैं, लेकिन डायल नहीं मिल पाता है। अगर गाजियाबाद भी मिलायें, तो आपकी नाम में दम आ जाएगा, लेकिन आप की बात गाजियाबाद नहीं हो सकती है।

श्रीमन्, 1971 में सबसे पहले मैं लोकसभा में आया था। उस वक्त अलीगढ़ में एटोमैटिक एक्सचेंज नहीं था, लेकिन वहां पर टेलीफोन एडवाइजरी कमेटि थी। मुझे बड़े अफसोस के साथ यह बात कहनी पड़ रही है कि अलीगढ़ एक इन्टरनेशनल इम्पोर्ट्स की जगह है, वहां पर यूनिवर्सिटी है, गवर्नमेंट आफ इंडिया का प्रैस है, केन्द्रीय सरकार और उत्तर प्रदेश सरकार के बड़े-बड़े दफ्तर हैं, वहां पर बहुत बड़ा एक्सचेंज है, सरकार ने लाखों रुपयों की कीमत से बिल्डिंग बनाई है, इसलिए मेरा आपसे निवेदन है कि अलीगढ़ में टेलीफोन एडवाइजरी कमेटि को बनाया जाए।

जहां तक पी० सी० ओज की बात है, पी० सी० ओज छोटे कस्बों में होते हैं, जो अक्सर काम नहीं करते हैं। देहातों में बिजली की समस्या है, बिजली नहीं आती है। बैट्रीज से चला सकते हैं, लेकिन पी० सी० ओज का फंक्शन ज्यादा सैटिसफैक्टरी नहीं है।

[श्री चन्द्र पाल शैलानी]

अक्सर अखबारों में पढ़ने को मिलता है और सुनने में आता है कि पोस्ट कार्ड इनलैंड लैटर और लिफाफे डाकखाने में नहीं मिलते हैं। यह जनता की अत्यन्त आवश्यकता की वस्तु है। मेरा माननीय मंत्री जी से बड़े विनम्र शब्दों में निवेदन है कि वे कम से कम इस बात का पता लगायें कि इस तरह की कमी क्यों होती है। इस प्रकार की समस्या का दूर करने के लिए तुरन्त उपाय क्यों नहीं किए जाते हैं। यदि पोस्ट कार्ड, इनलैंड लैटर और लिफाफे आम जनता को नहीं मिलेंगे तो इससे उनको बड़ी परेशानी होगी। इस से खामख्वाह सरकार की आलोचना होती है।

देहातों में कई स्थानों पर डाकखाने नहीं होते हैं। वहां किसी व्यक्ति को उसकी दुकान पर कमीशन के वेस पर लिफाफे, टिकट बेचने के लिए दे दिए जाते हैं होता यह है कि जब कोई व्यक्ति लिफाफा मांगने जाता है, तो लाला जी कभी दाल तोल रहे होते हैं, कभी तेल तोल रहे होते हैं, तो कभी आटा तोल रहे होते हैं, इस प्रकार वहां बड़ी परेशानी होती है। मनीआर्डर भी कभी आता है, तो वह भी उपयुक्त समय पर लोगों का नहीं मिल पाता है। इसलिए मेरा आपसे निवेदन है कि यदि वहां आप विभागीय कर्मचारी को रखेंगे, तो वहां सुविधा होगी। एक तरफ जहां आपका विभाग सक्षम होगा, दूसरी तरफ लोगों को रोजगार भी मिलेगा। अभी भी हमारे देश में अधिक से अधिक डाक घर खोलने की आवश्यकता है। दूर-दराज के इलाकों में, पहाड़ी क्षेत्रों में, डाकखानों की संख्या बढ़ाई जाए और डाक तार व्यवस्था में सुधार लाया जाए।

श्रीमन्, आप ने यह देखा होगा और ऐसे समाचार भी आप ने पढ़े होंगे और संसद्

में भी यह सवाल उठता रहा है कि जाली नोट छापे जाते हैं, जाली सिक्के ढाले जाते हैं और नकली दवाइयां बनाई जाती हैं लेकिन अब यह सुनने में आया है और देखने में भी आया है कि पिछले दिनों काफ़ी ऐसे डाक टिकट, लिफाफे और पोस्ट कार्ड छापे गये, जो कि नकली थे। इस कार्य को सरकार को रोकना चाहिए और गंभीरता से इस बात को लेना चाहिए और जो लोग इस में दोषी पाए जाएं, उनको देशद्रोही करार देना चाहिए और देश-द्रोहिता का मुकदमा उन पर कायम करना चाहिए। यह बहुत ही गलत काम है और इससे देश के राजस्व का बहुत नुकसान पहुंचता है। सरकार को इस को सख्ती से रोकना चाहिए।

एक बात और कहना चाहता हूं। अब तक ऐसी व्यवस्था रही है कि तार देने की व्यवस्था अंग्रेज़ी और देवनागरी भाषा में है। मेरा आप से निवेदन है कि हमारा देश बहु-भाषी देश है, जहां पर बहुत सी भाषाएं बोली जाती हैं। इसलिए तार देने की व्यवस्था अंग्रेज़ी और देवनागरी भाषाओं के साथ साथ जा राज्यों की क्षेत्रीय भाषाएं हैं, उन में भी शुरू की जाए, तो ज्यादा अच्छा होगा।

यह वैसे तो बहुत पुरानी बात है और अब यह कुछ कम सी हो गई है लेकिन पोस्ट बम और पार्सल बम की समस्या भी हमारे सामने आई है और यह बताया गया है कि इस के पीछे सी० आई० ए० का हाथ है और बहुत से अन्तर्राष्ट्रीय गिरोह इस में काम कर रहे हैं इन की छानबीन कर के इस तरह की बातों को रोका जाए।

ऐसे भी समाचार पढ़ने में आते हैं कि 36 मील का रास्ता एक पोस्टकार्ड ने 5 साल में तय किया और 150 मील का रास्ता एक पोस्टकार्ड 15 साल से ज्यादा में तय करता है। इस सम्बन्ध में मेरा



आप से निवेदन है कि इस में कहां पर कमी है और किस की इस में गलती है, इस की जानकारी करनी चाहिए और किसी सही एजेंसी से इस की जानकारी करानी चाहिए ।

डाक-तार कर्मचारियों की बहुत सी समस्याएं हो सकती हैं और हैं । मेरा कहना यह है कि उन को अधिक से अधिक मुस्तैद बनाने के लिए और कार्यशील बनाने के लिए उन की समस्याओं का अध्ययन कर के उन का समाधान करना चाहिए ।

अभी कुछ महिला डाकियों की व्यवस्था की गई है । मेरा आप से निवेदन है कि यह बहुत सफल हुआ है और इस काम में अधिक से अधिक महिलाओं को लगाया जाए । डाक व तार बांटने की व्यवस्था में माननीय मंत्री जी अधिक से अधिक महिलाओं को लगाएं, तो एक अच्छी बात होगी । इस सम्बन्ध में मेरा एक निवेदन और है और वह यह है कि पार्ट-टाइम स्कूल और कालेजों के लड़के-लड़कियों को इस में लगाया जाए । यह देखा गया है कि कहीं पर डाक बांटने का काम दो घंटे में समाप्त हो जाता है । जो सुबह पढ़ने के लिए जाते हैं, उन को शाम को डाक बांटने के काम में लगाया जाए और जो शाम को पढ़ने के लिए जाते हैं, उन को सुबह इस काम में लगाया जाए । इस से उन को पार्ट-टाइम जॉब मिल जाएगा और कुछ पैसों को आमदनी भी हो जाएगी ।

डाक, तार और पत्रों की जो दरों में बढ़ोतरी की गई है, उस सम्बन्ध में बहुत से साथियों ने कहा है । मेरा सरकार से बहुत विनम्र शब्दों में यह निवेदन है कि इस पर पुनर्विचार किया जाए क्योंकि गरीब और समाज के कमजोर वर्ग के लोग लिफाफों और दूसरी डाक से अपना काम निकालते हैं । इसलिए इन की दरों में पुनर्विचार कर के कमी की जाए या फिर पुरानी दरें इन की रखी जाएं ।

मैंने जो सुझाव दिये हैं मुझे आशा है मंत्री जी उन पर गंभीरता से विचार करेंगे और आपने जो मुझे बोलने का समय दिया है, उसके लिए मैं आपको धन्यवाद देता हूँ और इन शब्दों के साथ मैं अपनी बात समाप्त करता हूँ ।

श्री विजय कुमार धांदव (नालन्दा): सभापति महोदय, यह बहुत खुशी की बात है कि इस साल के बजट अधिवेशन में इस मंत्रालय की डिमांड्स पर बहस करने का मौका हमको मिला है । यह और भी खुशी को बात होती अगर इस मंत्रालय के महत्व का देखते हुए, इसका एक अलग बजट रेलवे की तरह पेश होता और जो गड़बड़ियां हैं, उन पर व्यापक तरीके से हमारे माननीय सदस्यों को बहस करने का और सरकार को अपनी राय देने का ज्यादा समय मिलता और इस तरह से उस में सुधार लाने की दिशा में एक बहुत ही सकारात्मक कदम होता । मैं यह मांग करना चाहता हूँ केन्द्रीय सरकार की कैबिनेट से कि यह एक बहुत दिनों से लम्बी मांग है । कई बार यह सवाल उठाया गया है कि इस का एक इण्डिपेंडेंट बजट पार्शियामेंट में पेश किया जाए और मैं चाहूंगा कि इस पर कैबिनेट विचार करे । और भविष्य में इस तरह का निर्णय ले जिस से कि इसका अलग से बजट पेश हो ।

अभी हमारे देश के अन्दर इस विभाग में जो गड़बड़ियां हैं, उसकी बहुत चर्चा की गई । मैं मेल सेंसरशिप को समाप्त करने का सवाल है उस पर जोर देना चाहता हूँ । अंग्रेजों के जमाने से यह कानून चला आ रहा है । 1885 में इंडियन टेलीग्राफ एक्ट बना था और 1898 में इंडियन पोस्ट आफिसिज एक्ट बना था । उस के मुताबिक हमारी केन्द्रीय सरकार और राज्य सरकारों के अफसरों को हमारी डाक को, हमारे टेलीफोन काल्स को पब्लिक सेप्टी और

### [श्री विजय कुमार यादव]

ट्रांक्विलिटी के नाम पर सेंसर करने का अधिकार दिया गया था। मेरी समझ में नहीं आता कि इतना सारा समय गुजर जाने के बाद और देश को आजाद हुए इतने साल हो जाने के बाद भी इस तरह के काले कानून क्यों चल रहे हैं? हमारे संविधान में एक्सप्रेसन की आजादी दी गई है। उसे इसके जरिए समाप्त किया जा रहा है। हमारी खतोकिताबत में जो गुप्तता होती है उसकी सुरक्षा को इन कानूनों के जरिए से आघात पहुंचाया जा रहा है। इस पर सरकार को पुनर्विचार करना चाहिए। अगर मुल्क के अन्दर कोई एक्स्ट्रा आरडिनरी सिचुएशन हो, तो ऐसे मौके पर यह बात की जा सकती है और उस मौके पर यह बात समझ में आ सकती है। लेकिन आम तौर पर इसे एक नियम बना दिया गया है और इस नियम का इस्तेमाल खास तौर पर विरोधी पार्टियों के खिलाफ किया जाता है मैं समझता हूँ कि हमारे देश के इस डेमोक्रेटिक सेट अप में इस तरह के काले कानूनों को वापस लिया जाना चाहिए, इस तरह की सेंसरशिप को समाप्त किया जाना चाहिए।

सरकार ने डाक दरों एवं चिट्ठियों के दाम में वृद्धि की है इसे वापस लेना चाहिए।

टेलीफोन के बारे में भी चर्चा की गई। जाहिर बात है कि देश का विकास हो रहा है और डाक सेवा का भी विस्तार हो रहा है। इस से कोई इंकार नहीं कर सकता है। टेलीफोन कनेक्शंस का भी विस्तार हुआ है, इस से भी कोई इंकार नहीं कर सकता। लेकिन पिछले सालों में टेलीफोन के बारे में शिकायतों में भी वृद्धि होती रही है? हमारे मंत्री जो आंकड़ों के बहुत माहिर हैं और मेरा अपना ख्याल है कि वे इन आंकड़ों से अपने को संतुष्ट

कर लेते हैं। वे अब भी आंकड़ों का जाल बिछा कर हमें संतुष्ट करना चाहेंगे। लेकिन केवल आंकड़ों से आम लोगों और आम जनता को शिकायतें दूर नहीं हो सकतीं पिछली बार जब इस पर चर्चा हुई थी तो हमने आप के सामने इन शिकायतों को रखा था। इस सिलसिले में जब आप गंभीरता से विचार नहीं करेंगे तब तक निश्चित तौर पर इस में सुधार नहीं हो सकता है।

जहां तक टेलीफोन की बात है, इसके बारे में बहुत सी शिकायतें हैं। चाहे वह लोकल काल के गलत मिलने की बात हो, चाहे ट्रंक काल के देर से मिलने की बात हो, चाहे एस० टी० डी० नहीं मिलने की बात हो, चाहे रॉंग बिलिंग की बात हो, चाहे मेल के समय पर न मिलने की बात हो इन सब के बारे में आज जरूरत इस बात की है कि बड़े-बड़े शहरों में तथा आपके जो सर्किल या जिला आफिस हैं उनमें एडवायजरी कमेटी होनी चाहिए। मैंने इस विभाग को कंसलटेटिव कमेटी की बैठक में कहा था कि पटना टेलीफोन डिस्ट्रिक्ट में एडवायजरी कमेटी होनी चाहिए। आपने इसके बारे में कहा था कि हम विचार कर रहे हैं। इसके लिए आपके पास नाम भी आये हैं और डिपार्टमेंट इन पर विचार कर रहा है, यह भी आपने कहा था। यह 1980 की बात है लेकिन आज तक वह एडवायजरी कमेटी नहीं बनी है। इस तरह की अगर आपको सलाहकार समितियां बन जाती हैं तो उनमें आपके विभाग की शिकायतों पर विचार करने का मौका मिलता है, आपके विभाग को सहयोग करने का मौका मिलता है और जो उसमें फाल्ट्स हैं उनको दूर करने का मौका मिलता है। इस में कोई औचित्य नहीं है कि दो-दो साल से पेंडिंग समितियों का निर्माण भी अब तक नहीं किया गया है। आप जवाब दे

देते हैं कि हम कर रहे हैं। क्या नहीं कमेटी बनी है, कहां पर यह कार्य पेंडिंग है, क्यों नहीं ऐसे लोगों के खिलाफ कार्यवाही की जाती जो खामख्वाह विभाग को बदनाम करते हैं जब तक इस तरह के कदम नहीं उठाएंगे, तब तक विभाग में सुधार नहीं होगा। पूरे देश में आपका नाम है और इस मिनिस्ट्री में आने से उम्मीद की जाती थी कि इसमें कुछ सुधार होगा, लेकिन जैसे-जैसे समय गुजरता जा रहा है, आपकी बदनामी हो रही है—आपके विभाग की बदनामी हो रही है, खुद आपकी प्रतिष्ठा पर असर पड़ रहा है। मैं समझता हूँ कि विभाग में सुधार लाने की आवश्यकता है।

सेवाओं में गड़बड़ी है, जिसकी चर्चा लोगों ने की। आप सेवाओं में सुधार लाना चाहते हैं अफसरों की तादाद बढ़ा कर, लेकिन कर्मचारियों की क्या स्थिति है। ई० डी० ए० की चर्चा लोगों ने की, उनको रेगुलाशडज नहीं कर रहे हैं, वेतन कम देते हैं। दो प्रमोशन की बात की जाती है, लगातार पार्लियामेंट में भी यह सवाल उठ रहा है, लेकिन आप इसको मानने से इन्कार कर रहे हैं। बोनस, जिसको बड़ी मुश्किल से लोगों ने हासिल किया था— 8.33 प्रतिशत, आपने उसको खत्म कर दिया, उत्पादकता की शर्त लगा दी। आप इस शर्त को क्यों नहीं समाप्त करते और 8.33 प्रतिशत की दर को क्यों नहीं मानते?

ओवर-टाइम का सवाल है। आपने ओवर-टाइम बन्द कर दिया। क्वार्टर की समस्या उनके सामने है, प्रमोशन में उनकी उपेक्षा की जाती है, सीनियरिटी की उपेक्षा की जाती है, ट्रांसफर्स में गड़बड़ी है—ये तमाम बातें हैं। जो डिपार्टमेंट का बड़ा अंग मजदूर और कर्मचारी हैं, जिनके जरिए विभाग में सुधार लाया जा सकता है, उनके साथ एक तरह से होस्टाइल एटीट्यूड

रख रहे हैं। ऐसा लगता है जैसे आप उनको सबक सिखाना चाहते हैं। पता नहीं क्या आपकी दुश्मनी उनसे है। वे आपके कर्मचारी हैं, उनका सहयोग लेकर, उनकी स्थिति में सुधार लाकर आप डिपार्टमेंट की स्थिति में सुधार ला सकते हैं, लेकिन आपका ध्यान तो अफसरों की तरफ है, उनकी तादाद बढ़ा रहे हैं और कर्मचारियों पर बर्क लोड बढ़ रहा है। जब तक इन चीजों में सुधार नहीं लाया जाएगा, तब तक जिस तरह से इस विभाग से देश अपेक्षा करता है, वह संभव नहीं हो सकेगा।

सभापति जी, मैं कुछ अपने इलाके खासतौर पर बिहार की बात करना चाहता हूँ। पहले भी कंसलटेटिव कमेटी में मैंने मंत्री जी से कहा है कि बिहार राज्य की घोर उपेक्षा आपकी ओर से हो रही है। पासवान जी ने कुछ आंकड़ों की चर्चा की है, मैं आंकड़ों का दोहराना नहीं चाहता, लेकिन कम से कम कुछ बातों को सिद्धांत रूप में माना जाना चाहिए। जो जिला हैड-क्वार्टर हैं वहां पर आपको आटोमेटिक टेलीफोन एक्सचेंज को व्यवस्था करनी चाहिए। मेरी कांस्टीट्यूंसी नालंदा जिला जिसका मुख्यालय बिहार-शरीफ है, बार-बार मांग करने के बावजूद वहां पर आटोमेटिक टेलीफोन एक्सचेंज की व्यवस्था नहीं हो सकी है। बिहार शरीफ मुख्यालय के लिए 210 लाइन एक्सटेंशन का प्रस्ताव भेजा गया है, लेकिन पटना में डायरेक्टर के यहां कई महीनों से पेंडिंग है। बिहार शरीफ स्व-चालित टेलीफोन केन्द्र के लिए भवन-निर्माण की बात की गई है जब तक अपना भवन नहीं होता तब तक आटोमेटिक एक्सचेंज नहीं होगा। काफी दिन हुए जमीन खरीदी गई थी, बाउंड्री वाल बनी है, कंसलटेटिव कमेटी में कहा जाता है कि काम प्रोग्रेस में है, लेकिन काम नहीं हो रहा है। इसलिए

[श्री विजय कुमार यादव]

मैं आपसे अनुरोध करना चाहूंगा कि नालन्दा जिला हैड क्वार्टर में आटोमेटिक एक्सचेंज की व्यवस्था की जाए। एकदम तो यह काम नहीं हो सकता, आपने 1985 तक का समय तय किया है, मैं समझता हूँ कि इस कार्य को और भी पहले किया जाना चाहिए।

पोस्ट-आफिस खोलने के लिए जो शर्तें हैं, उनमें ढील देने की जरूरत है। जो शर्तें 3000 की आवादी की हैं, पहाड़ी और आदिवासी क्षेत्रों को छोड़कर, मैं समझता हूँ कि उसको 2000 कीजिए और 2000 में भी क्लस्टर आफ विलेजेंज लीजिए जो कम से कम एक किलोमीटर के दायरे के अन्दर हो। क्योंकि बहुत सारे गांव ऐसे हैं जो बिल्कुल सटे हुए हैं और उनकी आबादी 4-4 और 5-5 हजार हो चुकी है, लेकिन फिर भी वहां पोस्ट-आफिस नहीं है। पहले जो नियम था उस नियम के मुताबिक बहुत सी ऐसी जगहें जो छोटी जगहें थीं छोटे गांव थे वहां भी आपके पोस्ट आफिस खुल गए। लेकिन उसके बाद जो नियम में आपने सख्तो की है इससे लोगों का नुकसान हो रहा है। इस ओर आपका ध्यान जाना चाहिए।

बिहार शरीफ में डबल डाक डिलिवरी की चर्चा मैंने की थी और आपने इस के बारे में 1980 में वादा भी किया था। वह मैं आपको पढ़ कर सुना देता हूँ। वह आज तक पूरा नहीं हुआ है। कनसल्टेटिव कमेटी की मीटिंग जो 6-8-80 को हुई थी उसमें आपने कहा था :—

“He is, however, considering conveyance of mail through private transporters and has invited tenders for the purpose.”

यह कहा गया था कि ट्रांसपोर्ट की कमी हो रही है, दिक्कत हो रही है जिसकी

वजह से डबल डिलिवरी नहीं है। आपने 1980 में टेंडर इनवाइट किए थे। आज 1982 है। पता नहीं उन टेंडरों का क्या हुआ है। लोक गाड़ियां देने के लिए तैयार हैं, जो कुछ चाहिए आपको मिल सकता है, प्राइवेट बसिस मिल सकती हैं, सरकारी बसिस मिल सकती है। डबल डिलिवरी की व्यवस्था आप वहां करें।

मैं इन्हीं शब्दों के साथ समाप्त करता हूँ और आशा करता हूँ कि जो गड़बड़ियां हैं उनको दूर करने में आप सक्रिय कदम उठावेंगे।

SHRI M. RAM GOPAL REDDY: (Nizamabad): Mr. Chairman, Sir, we can accuse Mr. Stephen of anything but not his attitude towards labour. He cannot be anti-labour. Throughout his life, he has been helping the labour and he has been a labour leader. After rising to the national level, he has to broaden his perspective and he has to look after the interests of all sections of the country. Only that much we can say. But to say that he is anti labour is absolutely wrong.

After assuming the charge of this Ministry, he is expanding ....

MR. CHAIRMAN: You mean, the Department is expanding.

SHRI M. RAM GOPAL REDDY: That is right. Naturally some defects will come in and, as and when we bring those defects to the notice of the officers concerned for rectification, all these defects are immediately and promptly attended to. I have written several letters to Mr. Vijay N. Patil Mr. Makwana, the former late Minister, Mr. Rartik Oraon and also Mr. Stephen that in the rural areas the telephones are not working properly. There are so many difficulties. Sometimes, the cow boys who are moving around there cut the lines and something happens. In the far off places



when we instal telephones, these practical difficulties are there. I request the hon. Minister that more attention should be paid to the telephones that are installed in villages. After all, India exists in villages. As such, more attention should be given to villages.

The O. Y. T. system is very good. The rich people must pay even if it is 8000 or, if necessary the amount may be increased. But under the O.Y.T. system, let the telephones be given in one year. There should not be a big time-lag. Even that also is taking more than 1½ to 2 years. Therefore, I request the hon. Minister to see that under the O.Y.T. system, the telephone should be provided within a year or so.

As regards telegrams, when I was in Andaman and Nicobar Islands, I had sent three telegrams to my constituency. My colleagues told me, "Mr. Reddy you are wasting money. They do not reach." But I came here, next day, those telegrams reached my constituency Nizamabad. To say that telegrams are going after 4 or 5 days is not correct. Whenever I send telegrams from Delhi to my constituency, not only my telegrams are reaching there but I am also getting replies on time. Whenever I send a telegram, I never write 'M.P.' because I have to pay extra money. Even then, the telegram is reaching there in time.

AN HON. MEMBER: What about commoners?

SHRI M. RAM GOPAL REDDY: That is what I am saying. I never mention 'M.P.' You can verify from the Telegraph office. Still my telegrams reach my constituency in time.

16.35 hrs.

[SHRI SOMNATH CHATTERJEE *in the Chair*].

Shri Ram Vilas Paswan is not present here. Shri Paswan said that Hindi is not properly being implemented as required by the Official

Language Act. As a matter of fact, full use of the Hindi language is not being made in Defence Services. Next comes the Ministry of Communication.

SHRI RAMAVATAR SHASTRI: Who says? What you say is not correct. You are behind the Railway. I am also in that Committee to which you belong.

MR. CHAIRMAN: Do not get diverted, Mr. Reddy.

SHRI M. RAM GOPAL REDDY: The use of Hindi in the Ministry of Communications is up to the mark and it is as per the Act.

Simply because we are sitting in Parliament, we should not go on condemning each and everything. Let us think that it is our duty to go on criticising everything. Not only the Opposition is indulging in criticism but unfortunately it has become a contagion to some of the Members this side also. They perhaps presume that by indulging in criticism of the Government, they would get more press publicity:

SHRI KRISHAN CHANDRA HALDER: What you are saying is not true.

MR. CHAIRMAN: You wanted only five minutes.

SHRI RAM GOPAL REDDY: All right.

One Member said that there is censorship of the letters. I protest against that statement. After all, we are Members of Parliament. What do we write? You belong to communist Party. May be. But you cannot say that your letters are opened. I never said such things. Why do you unnecessarily level such charges?

There are some Scheduled Caste Associations which they are representing whether they are recognised or

[Shri Ram Gopal Reddy]

not. They should get top priority. They should not be dealt with like other trade unions. When once we decide to help that Community, we should not allow petty wrangles to come and stand in the way. The Scheduled Caste people should be helped.

All the posts reserved for the Scheduled Castes and Scheduled Tribes must be filled by candidates belonging to that Communities only.

I request the Hon. Minister to see that accommodation is provided to all the existing Post Offices in the country. Even if it costs a little more, it does not matter. Ways and means of collecting money can be found. Recently, some fares and taxes have been increased. Money can be got by such means. We do not grudge it. For the purpose of providing accommodation, let a few more crores of rupees be collected. If there is no accommodation for the Post Office in the villages, how are they going to manage?

श्री बनवारी लाल बेरवा (टोंक) : सभापति जी मैं संचार मंत्रालय की मांगों का समर्थन करने के लिए खड़ा हुआ हूँ। इसका महत्व इस तरीके से मानिये जैसे शरीर के अन्दर नसों और नाड़ियों का महत्व है, उसी तरीके से देश के लिये संचार व्यवस्था का महत्व है। इन दिनों इस मंत्रालय का भार माननीय स्टीफन के कंधों पर और श्री मकवाना तथा श्री पाटिल साहब पर है। मैं मानकर चलता हूँ कि यह सभी लोग काफी ऐनर्जेटिक, डाइनेमिक और काफी सुदृढ़ तरीके से चलने वाले हैं और इनके नेतृत्व में काफी अच्छे क्षेत्र के अन्दर विकास और प्रगति हुई है। मैं उसके विस्तार में नहीं जाना चाहता, केवल अपनी कांस्टीट्यूएँसी तक अपने को सीमित रखना चाहता हूँ।

सभापति जी, मैं मंत्री जी से निवेदन करना चाहता हूँ कि मेरे जिले टोंक में जो मेरी कांस्टीट्यूएँसी है उसके अन्दर पोस्ट आफिस की और टेलीफोन का कोई एक भी अपना निजी मकान नहीं है। कोई एक भी निजी आफिस उनका नहीं है। पिछले साल पोस्ट आफिस के लिए बिल्डिंग बनाने का तय हुआ और उसका काम चल रहा है, लेकिन उसके अन्दर भी एक गड़बड़ यह हो गई है कि वह भी शहर से करीब एक मील दूर होगा जो कि शहर का आखिरी मकान होगा। वहाँ पर उसका निर्माण हो रहा है। उसका कितना उपयोग शहर वाले कर पायेंगे, यह तो शायद भविष्य में ही बताया जा सकेगा।

80 हजार की आबादी के अन्दर कोई दूसरा पोस्ट आफिस ऐसा नहीं है जो कि अपनी निजी बिल्डिंग में हो। हमने तो पिछले 30, 35 साल में सिर्फ इतना ही अन्तर देखा है कि जो टेलीफोन के लिये कमरा तय था 35 साल पहले, आज भी उसकी जगह सिर्फ दो कमरे किराये पर हैं, बाकी कोई परिवर्तन नहीं हुआ है उसी तरह से पोस्ट आफिस के लिए भी जो कमरा तय था, किराये पर था, आज मकान मालिक को 10, 15 साल चिल्लाते हुए हो गये हैं कि हमारा मकान खाली किया जाय, अपना मकान बनाइये, लेकिन न तो महकमा उसकी बात सुन रहा है न कोई अफसर सुन रहा है। वह लोग बराबर चिल्लाये जा रहे हैं।

हमारे कैलक्टर के बराबर जो पोस्ट आफिस है, उसके बारे में निवेदन है कि उसके नीचे से बरसात के दिनों में पानी फूट-फूट कर आता है। मकान मालिक यह कहता है कि भाई निकल जाइये, कहीं ऐसा न हो कि मैं इसकी मरम्मत



भी न करा सकूँ और यह तहस-नहस हो जाये ।

यह ठीक है कि आप अरबों रुपया पूरे देश में खर्च कर रहे हैं, देश को विकास की तरफ ले जा रहे हैं, टेलीफोन लगा रहे हैं, पी० सी० ओ० खोल रहे हैं, लेकिन ऐसी बिल्डिंगों को तरफ भी ध्यान दीजिये जो कि इतनी अस्त-व्यस्त खस्ता हालत में हैं । अगर यह कहीं गिर जायेंगी तो बहुत नुकसान होगा और हम लोगों की बहुत जवाबदेही इसमें होगी ।

मैं अपने इलाके के टेलीफोन एक्सचेंज की तरफ आपका ध्यान दिलाना चाहता हूँ । यह एक ऐसी पुरानी बिल्डिंग में है, जो कि तालाब के किनारे है और उसमें बरसात के दिनों में टेलीफोन आपरेटर भी बैठते हुए घबराते हैं, उसमें साँप, बिच्छु, केंचुए आ जाते हैं । वहाँ ऐसे ऐसे खतरनाक जानवर, कीड़े आ जाते हैं, लेकिन उसकी तरफ बिल्कुल ध्यान नहीं दिया जाता है, उसके लिए कोई बिल्डिंग नहीं बनाई है । मैं 5, 7 साल से बराबर इस बात को कह रहा हूँ, इस प्रयत्न में हूँ कि आप कोई जमीन लीजिए और अपनी बिल्डिंग बनाइये । अब ऐसी चर्चा चली है कि बिल्डिंग के लिए जमीन म्युनिसिपैलिटी से ली गई है । ऐसी स्थिति में मेरा निवेदन है कि उस बिल्डिंग को टाप-प्रायर्टी बेसिस पर बनाया जाये । जहाँ वह जमीन ली है वह भी उतनी ही दूर है कि उसमें काम करने वाले आपरेटर 2,3 मील दूर रहते हैं । जिस तरह की आज व्यवस्था है, उसमें बड़ा मुश्किल होता है सब को बुलाकर एक जगह बैठाना ।

ऐसी स्थिति भी आती है कि हम लोगों को भी तंग आकर टेलीफोन एक्सचेंज में जाना पड़ता है कि वजह क्या है

जो हमारा टेलीफोन अटैंड नहीं हो रहा है, है, मिल नहीं रहा है, मिलाने कहीं हैं और मिलता कहीं है । मैंने वहाँ देखा कि तीन बोर्डों पर एक टेलीफोन आपरेटर बैठा है, उसने बतलाया कि देख लीजिये मैं एक आदमी हूँ, किस तरह से 3 बोर्डों को संभालूँ ? स्थिति यह है कि उनका ओवर टाइम बन्द कर दिया, नई रिक्लूटमेंट आप नहीं कर रहे हैं, जिसकी वजह से उन लोगों को भी परेशानी है और हमको भी परेशानी है, कम्जुमर्स और सब्सक्राइबर्स, सबको परेशानी होती है । कुछ थोड़ा पैसा बचाकर अगर हम पूरे लोगों को दिक्कत में लाकर खड़ा कर दें तो यह बहुत अच्छी बात नहीं होगी ।

मैं समझता हूँ कि हमारे माननीय मंत्री जी बहुत ही एफीशियेंट हैं और सक्षम हैं वह इन तमाम कमियों को दूर कर सकते हैं, यहाँ के हालात को सुधार की तरफ ला सकते हैं ।

अपने इलाके की कुछ समस्याएं मैं आपके सामने रखना चाहता हूँ । हमारे टोंक जिले के अलावा हमारे क्षेत्र में दूर-दूर फुलैरा जयपुर की तहसील हैं । मुझे जानकारी हुई है कि सामर के अन्दर जयपुर से डायरेक्ट डायलिंग किया जा रहा है । जयपुर और सामर के बीच में फुलैरा और दूदू, दोनों बड़ी भारी तहसील हैं, उन दोनों की 15,15 हजार की आबादी है । फुलैरा एक रेलवे जंक्शन है, औद्योगिक क्षेत्र भी है । यद्यपि वहाँ पर बड़ी तादाद में बिजिनेस क्लास के लोग रहते हैं, तेलिकिन वहाँ पर एक्सचेंज नहीं है । दूदू में भी एक्सचेंज नहीं है । मेरा निवेदन है कि जहाँ एक्सचेंज नहीं है, वहाँ एक्सचेंज खुलवाने की कोशिश करनी चाहिए, ताकि लोगों को सुविधा मिले ।

[श्री बतवारी लाल वैरवा]

टोंक जिले में अलीगढ़ तहसील है। टोंक से अलीगढ़ का फासला 50 किलोमीटर का है। अगर टोंक से टेलीफोन करें, तो पहले निवाई मिलाना पड़ता है, निवाई से सवाई माधोपुर और सवाई माधोपुर से अलीगढ़ मिलाना पड़ता है। यह कुल 125 किलोमीटर का फासला हो जाता है, जबकि टोंक से बनैठा और ककोड़ तक सीधी लाइन चली गई है। वहां पर 25 किलोमीटर की बात और है। अगर उसको मिला दिया जाय, तो टोंक और अलीगढ़ का सीधा सम्पर्क हो जाएगा। आज तो स्थिति यह है कि हम सुबह बैठते हैं और शाम हो जाती है, लेकिन अलीगढ़ और उनियार के लिए लाइन नहीं मिलती है।

दिल्ली में भी परेशानी यह है कि सुबह से शाम तक कोशिश करने पर भी टोंक नहीं मिलता है। यहां से जयपुर और जयपुर से टोंक मिलाना पड़ता है। आम तौर पर कहा जाता है कि लाइन आउट आफ आर्डर है। जयपुर से टोंक 60 मील का फासला है। अगर इतने बड़े महकमे से यह लाइन भी ठीक नहीं हो सकती, तो यह खेद की बात है। वहां नौ डिग्रे लाइन भी खराब मिलती है और रेगुलर लाइन भी खराब मिलती है। 3 मार्च को हमने सुबह मिलाया और रात के 10 बजे तक बैठे रहे। कहा गया कि नौ डिग्रे लाइन और रेगुलर लाइन दोनों खराब हैं। अगर जरा सी हवा चलने पर भी लाइन खराब हो जाती है, तो यह एक आश्चर्यजनक स्थिति है। इतने मजबूत मंत्री हैं और कितने कमजोर तरीके से काम चल रहा है।

मेरा निवेदन है कि हमारी इन दिक्कतों को साल्व किया जाए। जो किराए के मकान लिए हुए हैं,

उन्हें खाली करके नए मकान बनवाए जाने चाहिए, जिससे वहां पर एक नया वातावरण बने। आप अंदाजा लगा सकते हैं कि जब आपरेटर को यह डर लगा रहे कि कोई कीड़ा, सांप या बिच्छू न आ जाए, तो क्या वह ढंग से काम कर सकेगा। इस लिए एक्सचेंजों और पोस्ट आफिसों की बििल्डिंगे जल्दी से जल्दी बनाई जाएं।

टोंक शहर काफी लम्बा है। वहां पर सिर्फ दो सब पोस्ट आफिस हैं। वे काफी नहीं हैं। वहां पर और सब पोस्ट आफिस खोलने चाहिए। हमारे इलाके में जिन कस्बों की आवादी दो तीन हजार की है, वहां पर पी० सी० ग्रो० खोलने चाहिए और उनकी सर्विसिज को एफिशेंट, सक्षम, बनाया जाना चाहिए।

मैं केवल यही कहना चाहता हूं कि भले ही इस विभाग पर पंच-वर्षीय योजनाओं के अन्तर्गत अरबों रुपए खर्च किए गए हों, लेकिन अगर हमारे हिस्से में कुछ नहीं आया, तो हमको कहना पड़ेगा कि हमारी तरफ तबज्जुह नहीं दी जा रही है। जयपुर हमारे राज्य का केन्द्र है। वह हमारे पड़ोस में होने की वजह से शायद हम लोगों को नेग्लेक्ट किया जा रहा है। हम लोग मजबूर होकर यह कहने पर आमादा हो जाते हैं कि शायद मंत्री महोदय की निगाह हम पर नहीं गई है, वरना यह स्थिति न होती। हमारा एक छोटा सा जिला है। उसे और तरीकों से भी नेग्लेक्ट किया जाता है। कम से कम मंत्री महोदय तो उसे नेग्लेक्ट न करें और हमारे यहां तमाम सर्विसिज को सक्षम बनाएं।

इन शब्दों के साथ मैं संचार मंत्रालय की डिमांडज का समर्थन करता हूं।

SHRI M. RAM GOPAL REDDY: I immediately resumed when you rang the bell. I want to say Nizamabad is

the best income-giving area. The telephone exchange there which is now manually operated should be converted into an automatic telephone exchange. It will give more income to the Department.

श्रीमती प्रमिला डंडवते (बम्बई उत्तर मध्य) : उपाध्यक्ष महोदय, आज बहुत दिनों के बाद हमारे मिनिस्टर साहब दिखाई दे रहे हैं। इसलिए पहले मैं उनका स्वागत करती हूँ, लेकिन टेलीफोन और पोस्टेज के बारे में उन्होंने जो बजट के पहले ही कदम उठाए यह इस सरकार की नीति किस प्रकार से चल रही है, किस प्रकार से उसकी पहल है, यह 100 करोड़ रुपए का बड़ा बजट पेश करने के पहले लगाकर उन्होंने जाहिर कर दिया और यह गलत तरीका उनके हाथ से इस सरकार ने अपनाया।

उन्होंने टेलीफोन के रेंटल चार्ज बढ़ाए हैं और उनका यह कहना है कि हर महीने में जो सौ टेलीफोन उन्होंने मुफ्त किए हैं। इसका मतलब है कि 50 रुपए ही उन्होंने हर महीने का चार्ज लगाया। इस साल उन्होंने 1200 रुपए सालाना चार्ज लगाए हैं जो 800 रुपए से 1200 हो गए। यह बहुत ज्यादा हो गया। अगर सिर्फ 50 रुपए ही देना पड़ता तो लोग बड़ी खुशी से दे देते। उन्होंने रेंट चार्ज बढ़ाया लेकिन उन्होंने टेलीफोन चार्ज नहीं बढ़ाया यह बात सही है, लेकिन अभी जो टेलीफोन कंज्यूमर है, उसकी शिकायत है। मुझे लगता है कि जगह-जगह से यह शिकायत आई है। पिछले साल उन्होंने जवाब दिया था कि अगर आप शिकायत करते हैं तो यू सरेंडर योर टेलीफोन।

श्री एम० राम गोपाल रेड्डी : वह तो हंसी मजाक में बोले थे।

श्रीमती प्रमिला डंडवते : नहीं-नहीं, वह हंसी मजाक में नहीं बोले, उसका असर पूरे टेलीफोन इंडस्ट्री के कर्मचारियों पर पड़ गया है। उनका भी कहना है कि अगर टेलीफोन चलता नहीं है तो छोड़ दीजिए, मिनिस्टर ने भी यही कहा है। अगर मिनिस्टर कहते हैं कि मैं पूरी तरह से देख लूंगा और शिकायत दूर कैसे हो कैसे एफिसिएंसी हमारे विभाग की बढ़े उसके बारे में कुछ आश्वासन देते तो उसका असर कर्मचारियों पर भी पड़ता। हमारे जैसे लोग कर्मचारियों के पक्ष में हमेशा होते हैं, उनके अधिकार के लिए हम झगड़ते हैं, उनसे बात करते हुए हमें लगता है कि मिनिस्टर की बात को सामने रखते हुए उनको नहीं काम करना चाहिए, क्योंकि आखिर में वे विरोधी दल के ही लोग हैं, क्योंकि हम मनेजमेंट के अन्याय के खिलाफ लड़ते हैं। लेकिन मेरा यह कहना है मंत्री महोदय से कि टेलीफोन के बारे में इतनी शिकायतें हैं कि जिसकी हद नहीं। आज टेलीफोन एक तो चलते चलते टूट जाते हैं, लगते नहीं हैं, रांग नंबरस लग जाते हैं, एक-एक टेलीफोन के लिए तीन-चार टेलीफोन करने पड़ते हैं और एक-एक टेलीफोन का पैसा कितना होता है, इसके बारे में आप ही हिसाब लगवा लीजिए। इसलिए टेलीफोन के बिल बढ़ते जाते हैं।

दूसरी मेरी प्रार्थना है कि हर टेलीफोन के लिए आपको कुछ एक मीटरिंग करना चाहिए, क्योंकि बहुत लोगों का इसके बारे में शिकायत है। जिनके पास एस०टी०डी० है वह आपके कर्मचारियों के जरिए बहुत गलत तरीके से उसका इस्तेमाल करते हैं बांदरा में मुझे पता है कि क टेलीफोन का एस टी डी दूसरे के टेलीफोन पर लगा देते हैं। एक आदमी एस टी०डी० लगाता है और दूसरे का टेलीफोन बिल बढ़ जाता है, उसके बारे में आपको कुछ न कुछ करना चाहिए। मुझे पता

[श्रीमती प्रमिलादंडवते]

है दिल्ली में एक होटल में या सिनेमा क्षेत्र में एक मीटर लगाया गया था । मीटर बना हुआ है । अगर आप बना सकते हैं, आई० टी० आई० के जरिए या और किसी जरिए तो यह बहुत अच्छा होगा । अगर आप मीटरिंग कर देते हैं तो कंज्यूमर को पता चलेगा कि उन्होंने जितना टेलीफोन किया है उतना ही बिल उनको देना पड़ रहा है । आप कहेंगे कि इलेक्ट्रिसिटी बिल का क्या होता है । बिलकुल सही है कि इलेक्ट्रिसिटी के बारे में भी यह हो सकता है कि वायर किसी के यहां लगाकर जो इस्तेमाल नहीं करता है, उसका बिल बढ़ जाए, लेकिन कम से कम कंज्यूमर को इसके बारे में लगेगा कि जितना हमने टेलीफोन किया उसकी मीटर रीडिंग के मुताबिक बिल देते समय बिल वह दे रहा है और उसमें उसे कोई हिचकिचाहट नहीं होगी । आपके विभाग के लोग बोलते हैं कि "जितना बिल दिया गया है उतना पहले आप दे दीजिए फिर हम देखेंगे कि कितना रिफण्ड करना है" लेकिन 25 परसेंट भी रिफण्ड नहीं होता है और बाकी सारा पैसा उसी के ऊपर पड़ जाता है । पहले जमाने में मुझे याद है कि अगर रांग नंबर मिल जाता था तो फोन करके हम बता सकते थे । इंग्लैण्ड का मेरा अनुभव है कि फोन करके जब मैं बताती थी कि हमारा नंबर रांग हो गया, पब्लिक टेलीफोन पर भी क्वाइन डालकर के ऐसा होता था तो वह कहते थे कि अब आप क्वाइन मत डालिए, हम आपका नंबर कनेक्ट करके देते हैं । लेकिन हमारे यहां ऐसा है कि रांग नंबर मिले या कुछ भी हो उसके बारे में कोई कुछ सुनने वाला नहीं है । कंज्यूमर को उसका पैसा भुगतना पड़ता है । तो मेरी प्रार्थना है कि आपको मीटर लगाने की कोशिश करनी चाहिए ।

दूसरी बात जो पब्लिक ग्रन्डर टैकिंग कमेटी में भी कही गई है, एक कार्ड देने की व्यवस्था कीजिए और जिनके पास ज्यादा ज्यादा शिकायत आती है कि टेलीफोन बंद है तो उसका सिगनेचर लीजिए और जहां जिस एरिए में जिस टेलीफोन की ज्यादा से ज्यादा शिकायत होती है उस एरिया पर आप कंट्रोल कर सकते हैं । आज इसकी कोई व्यवस्था नहीं है । आज दिल्ली और लखनऊ का टेलीफोन बन्द है । अगर कोई बीमार हो जाएगा तो पता नहीं चल सकेगा । इसलिए मेरी आप से एक तो यह प्रार्थना है कि जो रांग नंबर होते हैं उनके सम्बन्ध में पहले जैसी सुविधा और व्यवस्था की जानी चाहिए । ऐसी कोई व्यवस्था होनी चाहिए जिससे कि रांग नम्बर्स के लिए पैसा देने की जरूरत न पड़े इसके साथ-साथ जिनके टेलीफोन ज्यादा दिनों तक बन्द रहते हैं उनके लिए रिबेट की व्यवस्था होनी चाहिए । टेलीफोन के संबंध में ही एक बात और भी कहनी है । माडर्न सिविलाईजेशन के लिए और डेवलपमेंट के लिए कम्युनिकेशन की बहुत आवश्यकता होती है । फ़ास्ट डेवलपमेंट करने के लिए आप कम्युनिकेशन के जरिए से जल्दी से जल्दी डिमीशन ले सकते हैं । लेकिन जो रांग नम्बर मिलते हैं या टेलीफोन कनेक्शन टूट जाते हैं, डिस्कनेक्ट हो जाते हैं उससे बिल तो बढ़ता है लेकिन एफ्रिशेन्सी भी कम होती है । यह बात केवल प्राइवेट कंज्यूमर के लिए ही नहीं है, गवर्नमेंट के बिल भी इसी तरह से बढ़ते होंगे । इस प्रकार से गवर्नमेंट को भी गलत तरीके से खर्चा करना पड़ता है । इसलिए इसको रोकने की व्यवस्था की जानी चाहिए ।

[MR. DEPUTY-SPEAKER in the Chair]

मंत्री जी को मेरा यह सुझाव है कि जो पहाड़ी प्रदेश हैं, जो कि शहरों से बहुत

ही दूर हैं उनके लिए टेलीफ़ोन की खास व्यवस्था की जानी चाहिए। उदाहरण के लिए मैं बताना चाहूंगी कि रत्नागिरि जिले में जो वैभवपुरी है वहां पर टेलीफ़ोन की कोई व्यवस्था नहीं है। वहां से अगर किसी को कोई आवश्यक सूचना देनी हो तो उसकी कोई व्यवस्था नहीं है। कोल्हापुर तक जाने के लिए तो बहुत ही समय चाहिए। इसलिए मेरी प्रार्थना है कि वारिश या बाढ़ की वजह से जो भाग अलग-थलग पड़ जाते हैं वहां पर खास तौर से एक्सचेंज खोलकर टेलीफ़ोन की व्यवस्था की जानी चाहिए।

आपने जो पोस्टल चार्ज बढ़ाए हैं, जो मनी-आर्डर चार्ज आपने बढ़ा दिए हैं, इस संबंध में मेरा निवेदन है कि भारी तादाद में जो हमारे मायग्रेन्ट लेबर हैं उनके ऊपर आपने एक नया बोझ लाद दिया है। मेरी प्रार्थना है कि आपने जो मनी-आर्डर चार्ज बढ़ाए हैं उसे समाप्त करना चाहिए। पोस्टकार्ड के चार्ज तो आपने नहीं बढ़ाए हैं लेकिन एनलैण्ड और एनवैलप के चार्ज बढ़ाए हैं। मेरी आपसे प्रार्थना है कि आप इनलैण्ड का दाम 25 पैसा ही रखिए और इनवैलप का दाम 50 पैसे के स्थान पर 40 पैसा रखिए। आप एकदम से 15 पैसे मत बढ़ाइये। लोगों को इनलैण्ड की बढ़ी आवश्यकता रहती है क्योंकि कुछ ऐसी बातें होती हैं जिनको कार्ड पर नहीं लिखा जा सकता है। इसलिए इनलैण्ड की जो कीमत आप बढ़ाना चाहते हैं वह मत बढ़ाइये—यह मेरी आपसे खास प्रार्थना है।

स्टैम्प के बारे में मेरी एक शिकायत है। पिछले साल भी मैंने सुझाव रखा था कि सावित्री बाई फ़ुले का स्टैम्प निकालना चाहिए। 150 साल पहले इस महिला ने जो कि एक शिक्षिका थी, स्त्री की मुक्ति के लिए तथा विधवाओं

एवं अनाथ बच्चों के लिए बड़ा काम किया था। उनके स्मृति में एक स्टैम्प निकालना चाहिए था लेकिन आपने नहीं निकाला। किलोस्कर के लिए भी मैंने कहा था लेकिन आपने कहा कि कागज नहीं है। संजय गांधी का स्टैम्प तो आपने निकाल दिया लेकिन दूसरे इतने बड़े-बड़े लोग हुए हैं जिन्होंने देश के लिए अपनी जिन्दगी समाप्त करदी, उनके स्टैम्प निकालने की सुविधा आपको नहीं है। अब जो हो गया वह हो गया लेकिन अब इन्टनेशनल वीमेन डिफेंड चल रहा है, मेरी आप से प्रार्थना है कि अभी यह डिफेंड 1985 तक चलेगा, आप कोशिश करके इन द्वाइ सालों में, विभिन्न क्षेत्रों में पायनियर वर्क करने वाली जो महिलायें रही हैं—मेडिसिन के क्षेत्र में, साइन्स के क्षेत्र में, समाज कल्याण के क्षेत्र में—विभिन्न प्रान्तों में, उनके स्टैम्प निकालने की आप व्यवस्था करें तो यह एक अच्छा काम होगा।

17 hrs.

मैं आप से यह भी कहना चाहती हूँ कि सरिन कमेटी की रिपोर्ट पेश हुई है। उसमें बहुत अच्छी बातें वर्कर्स के लिए भी कही गई हैं। पोस्ट एंड टेलीग्राफ़ को स्प्लिट करने के लिए कहा गया है। महिलाओं के बारे में भी कहा गया है, जो रात की ड्यूटी करती हैं, उनके लिए खास कर सोने के लिए नज़दीक बिल्डिंग बनाने के लिए कहा गया है। मैं आपसे पूछना चाहती हूँ कि आपने सरिन रिपोर्ट पर कहां तक कार्यवाही की है? आपने उनकी रिकमेंडेशन को कहां तक स्वीकार किया गया है, किसको मंजूरी दी है किसको मंजूरी नहीं दी है? इन सबके बारे में आपको यहां पर बताना चाहिए, ताकि टेलीकमयूनिकेशन में कुछ सुधार हो सके।



### [श्रीमती प्रमिला दंडवते]

इनसेट तो चला गया, जैसा कि आपने कहा है कि उस का फ़ायदा 1983 में टेलीकाम्यूनिकेशन को होने वाला है। इस बारे में भी आपको बताना चाहिए कि हम कहां तक उस सिस्टम को अच्छी तरह से चला सकते हैं। कहा जाता है कि आउट-मोडिड मशीनरी हमारे पास आती है, जिसकी वजह से हमारा देश हमेशा पीछे रहता है। जिनके साथ हम कम्पीटीशन करना चाहते हैं, उस बारे में भी मिनिस्टर को प्रकाश डालना चाहिए। जो विकासशील देश हैं, उनके मुकाबले में हमारा टेलीकाम्यूनिकेशन सर्विस कहां तक उनके साथ बराबरी में है और कहां तक पीछे है। उनकी बराबरी में जाने के लिए आप कहां तक और किस प्रकार के कदम उठा रहे हैं। यदि इस बारे में आपको मालूमात है, तो आप अपने भाषण में इस बारे में जरूर बताइगा।

मैं आखिर में यह कहना चाहती हूँ विकासशील देश के लिए टेलीकाम्यूनिकेशन सर्विस और पोस्टल सर्विस बहुत ही आवश्यक है। आपने पहले ही सौ करोड़ रुपया बढ़ा दिया है और बाद में पोस्टेज चार्ज बढ़ाने का सुझाव दिया है, इससे मुझे नहीं लगता है कि और घाटा सहने का आपमें शक्ति नहीं है। मेरी आपसे यह थी प्रार्थना है कि बाहर काम करने के लिए लोगों को एक जगह से दूसरी जगह आप भेजते हैं, उनके पत्राचार के लैटर को कीमत आप कम से कम न बढ़ाए। मनीआर्डर की कीमत न बढ़ाए। दूर-दूर के इलाकों में टेलीफोन की सुविधा और डाक की सुविधा को बढ़ाए। हमें उम्मीद है यदि इस प्रकार की व्यवस्था करेंगे, तो आप एक-दो साल और मिनिस्टर रहेंगे। नहीं तो पता ही लगता है कि कौन सा मिनिस्टर कब आ रहा है और कब उसको बदला जा रहा है। इसमें जहां-जहां पर भी

करप्ट एलिमेंट है, उनको दूर करने की तरफ आपको ध्यान देना चाहिए। उन पर पाबन्दी लगाने की व्यवस्था करेंगे।

इन शब्दों के साथ उपाध्यक्ष महोदय आपको धन्यवाद देते हुए अपनी बात समाप्त करती हूँ।

श्री रामनाथ बुबे (बांदा) : उपाध्यक्ष महोदय, मैं संचार मंत्रालयको मांगों समर्थन करने के लिए खड़ा हुआ हूँ। मेरे से पूर्ववक्ताओं ने इस मांग के सम्बन्ध में बहुत सी बातें पक्ष और विपक्ष में कही हैं उनको मैं दोहराना नहीं चाहता हूँ। हमारे देश में इस मंत्रालय के अन्तर्गत डाक, तार और टेलीफोन—ये तीनों ही महत्वपूर्ण चीजें हैं। ये तीनों ही हमारे देश के लिए आधारभूत वस्तुएं हैं। जैसा कि बहुत से माननीय सदस्यों ने सुझाव रखे हैं इसकी व्यवस्था को और अच्छा करने की जरूरत है—मैं उन बातों का समर्थन करता हूँ। कमियों को तरफ पहले ही माननीय मंत्री जी का ध्यान आकर्षित किया जा चुका है, इसलिए मैं उनको भी दोबारा दोहराना नहीं चाहता हूँ। इसके बावजूद भी इसका विस्तार और इसका फैलाव हमारे देश में होता जा रहा है। यह देश के हित में बहुत ही आवश्यक चीज है, इसका विस्तार और होना चाहिए। सन् 1976 में माननीय शंकर दयाल शर्मा हमारे संचार मंत्री थे। उन्होंने यह कहा था कि प्रत्येक खण्ड विकास मुख्यालय में टेलीफोन लगाया जाएगा। मैं यह बताना चाहूंगा कि यह लक्ष्य अभी तक पूरा नहीं किया जा सका है। हमारा देश गांवों का देश है। देहातों में विकास खंड मुख्यालय जहां पर भो हैं, वहां टेलीफोन की सुविधा होना इन सब कमियों के बीच भी आवश्यक है और मैं मंत्री जी से अनुरोध करूंगा कि इस लक्ष्य की प्राप्त करने के लिए वह पूरा प्रयत्न करें।

हमारे ग्रामीण-क्षेत्रों में कहीं कहीं पर डाकघरों का फ़ासला 10-10 और

15-15 किलोमीटर का है। ऐसी जगहों पर डाकघरों की व्यवस्था किया जाना बहुत जरूरी है और कोशिश इस बात की की जानी चाहिए कि ग्रामीण क्षेत्रों में डाकघरों का फासला कम हो। शहरी क्षेत्रों में तो बहुत से डाकघर हैं लेकिन ग्रामीण क्षेत्रों में भी नज़दीक नज़दीक डाकघर हो सकें, तो उन से वहां के रहने वाले अधिक से अधिक लाभ उठा सकेंगे।

एक बात मैं यह और कहना चाहता हूँ कि ग्रामीण क्षेत्रों में जो डाकखाने खोले जाते हैं, उन में सेविंग्स बैंक की व्यवस्था होनी चाहिए और उस व्यवस्था के अन्तर्गत किसान सेविंग बैंक का खाता अलग से खोलना चाहिए, जिस से किसान भाई सेविंग्स बैंक में अपना रुपया जमा करा सकें और उन का धन सुरक्षित रह सकें। इस तरह को सुविधा उन को मिलनी चाहिए।

इस के साथ ही टेलीफोन के बारे में बहुत से साथियों ने बहुत कुछ कहा है। टेलीफोन के बारे में तो मैं यह कहूंगा कि टेलीफोन हमारा नौकर है, जिस को हम 1200 रुपये साल दे कर अपने यहां लगाते हैं। अगर हमारा नौकर अच्छा काम नहीं करता है, तो उस का हम सज़ा देते हैं, उस को हम निकाल सकते हैं, उसे दंडित कर सकते हैं लेकिन अगर टेलीफोन ठीक काम नहीं करता है, तो उस के लिये कुछ नहीं कर सकते। टेलीफोन के बारे में मैं इतना ही कहना चाहूंगा कि इस की व्यवस्था को और अधिक सुधारने को आवश्यकता है आज की आवश्यकताओं को देखते हुए।

इस के अलावा मैं अपने संसदीय क्षेत्र के बारे में कुछ कहना चाहूंगा। मैं उत्तर प्रदेश के बांदा जनपद का प्रतिनिधित्व करता हूँ। मेरे क्षेत्र में स्वचालित टेलीफोन एक्सचेंज बहुत पहले मंजूर हुआ था लेकिन अभी तक उस का निर्माण

कार्य प्रारम्भ नहीं हुआ है। इसी तरह से विभागीय तार घर मंजूर हुआ था लेकिन आज तक वह चालू नहीं किया गया है। मैंने अनेकों चिट्ठियां इस के बारे में लिखी हैं लेकिन मुझे यह उत्तर दिया गया कि इस के लिए भवन नहीं मिल रहा है। मैं मंत्री जी से निवेदन करूंगा कि बांदा नगर में अनेक भवन उपलब्ध हैं, जहां पर विभागीय तार-घर चालू किया जा सकता है। मैंने यह भी अनुरोध किया था कि बांदा जनपद को डाक सेवाओं की दृष्टि से पिछड़ा घोषित किया जाए लेकिन यह मांग भी अभी मंजूर नहीं हुई है। यह कहा गया है कि इसके मापदंड के अनुसार यह उस केटेगरी में नहीं आता है। मैं मंत्री जी से अनुरोध करूंगा कि डाक-सुविधाओं की दृष्टि से इस को पिछड़ा घोषित किया जाए, इस पर विचार किया जाए।

हमारे जनपद से शंकरगढ़ हो कर इलाहाबाद नज़दीक पड़ता है। मानिकपुर से शंकरगढ़ तक पहले टेलीफोन की लाइन मिली हुई थी लेकिन किसी कारण वह टेलीफोन की लाइन काट दी गई, जिस से मानिकपुर-शंकरगढ़-इलाहाबाद से सम्पर्क सीधा न हो कर कानपुर से मिलाना पड़ता है। इससे उस क्षेत्र के लोगों को बहुत असुविधा होती है क्योंकि कानपुर एक्सचेंज जं है, वह बहुत बिजी एक्सचेंज है। वहां से बात करना बड़ा कठिन कार्य है। मैं मंत्री जी से अनुरोध करूंगा कि इस क्षेत्र के लोगों की कठिनाइयों को देखते हुये, मानिकपुर-शंकरगढ़ के द्वारा इलाहाबाद का सम्पर्क कराया जाए। उस लाइन को चालू किया जाए।

इसके साथ ही मैं मंत्री जी से अनुरोध करूंगा कि अभी हाल ही में हमारे बीच से देश का एक बहुत बड़ा स्वतन्त्रता संग्राम सेनानी उठ गया है। पं. परमानन्द जी हमारे बुन्देलखण्ड के निवासी थे।

[श्री राम नाथ दूबे]

मैं अनुरोध करूंगा कि उनकी यादगार में एक स्टैम्प निकाला जाए।

श्री मूल चन्द डागा (पाली) : उपाध्यक्ष महोदय,

Kindly see what has appeared in India Today dated 15th January, 1982 under Letter from the Editor:

"Why is it that India can launch communications satellites but the telephones on the grounds don't work? Why does the Government pour investment into a Government-owned infrastructure and then provide the public with utilities which don't work?"

आपने मुझे पांच मिनट का समय बोलने के लिए दिया है। अब पांच मिनट में क्या क्या बोला जा सकता है ?

हमारे राज्य मंत्री श्री मकवाना साहब जरा ध्यान देंगे कि आपने जो पोस्टल लोसेज बताये हैं, अपनी इस रिपोर्ट की टेबल बन के अन्दर वे इस प्रकार हैं :—

1977-78	में	1.98	करोड़
1978-79	में	2.27	करोड़
1979-80	में	11.53	करोड़
1980-81	में	72.50	करोड़।

आपके लोसेज 1977-78 में लगभग दो करोड़ से बढ़ कर 72 करोड़ से भी ज्यादा 1980-81 में हो गये। आपने इन लासेज में इतनी बड़ी जम्प लगाई। इतने अधिक लासेज होने का क्या कारण है ? यह टेबल तो रखने लायक है।

दूसरी बात आपने पेज नं० 33 पर टेलीफोन काल्स के बारे में बताई है।

"23.3 crores of trunk calls were handled during 1980-81, out of which 16.94 crores were successful. During the period 1.4.1981 to 31.12.1981, 17.2 crores trunk calls were booked out of which about 12 crores were put through."

The percentage of the successful call was 71 per cent and then 69 per cent.

इस से आप देखेंगे कि टेलीफोन काल्स में इतना डिटोरियेशन हुआ। आपको जो इतना बड़ा घाटा हुआ उसका क्या कारण है ?

श्रीमन्, मेरी समझ में इसका एक बड़ा कारण यह है कि आपके जो टेलीफोन आपरेटर्स हैं वे अपनी अपनी जगहों पर टिके हुए हैं। आपने एक कदम उठाया था कि कोई भी आपरेटर अपनी जगह पर तीन साल से ज्यादा नहीं रहेगा। हमारे स्टीफन साहब भी क्या करें क्योंकि वे ट्रेड यूनियन्स को चैलेंज नहीं कर सकते हैं। आप अफसरों को तो तीन साल में एक जगह से दूसरी जगह भेज देते हैं, किसी को दो साल में ही भेज देते हैं लेकिन आपके आपरेटर्स आपके एक्सचेंजों में दस-दस और बारह-बारह सालों से टिके हुए हैं। वे गहरी जान-पहचान पैदा कर लेते हैं। इस जान-पहचान करने को और भी बहुत से लोग सोचने लगे हैं और यही जान-पहचान आपको घाटा दे रही है। यही आपके विभाग केलास का बहुत बड़ा कारण है। यह बात आज आपके टेलीफोन विभाग में हो रही है।

आपने आटोनोमी पर बहुत जोर दिया है और आप उसके लिए लड़ भी रहे हैं। आप चाहते हैं कि आपके पी० एण्ड टी० डिपार्टमेंट का सेप्रेट बजट होना चाहिए। आप इसके लिए अलग बजट लेने में पीछे नहीं रहेंगे। आपने जो कदम बढ़ाया है

उसमें आप सक्सेस भी प्राप्त करेंगे। लेकिन एक बात बताइए कि आपकी रिकवरी क्यों इतनी है। मैंने एक सवाल किया था, जिसका जवाब आपने दिया था कि—

Amount of telephone arrears to be realised by first July 1980 in respect of telephone bills is Rs. 18.17 crores.

मैं ज्यादा डीटेल में जाना नहीं चाहता। इतनी रिकवरी क्यों है। जो गवर्नमेंट डिपार्टमेंट हैं वे भी बराबर पेमेंट नहीं कर रहे हैं।

जो रेट्स बढ़ाए हैं, सारे पेपर्स में निकला है —

In almost all papers postal rates will on postal Rates for Books.

जो किताबें गांवों में पहुंचती हैं उसकी कीमत बढ़ जाएगी। छोटे-छोटे अखबारों की कीमत बढ़ जाएगी। आज गांवों में किताबों और अखबारों की आवश्यकता महसूस की गई है और इसके बारे में कहा गया है —

Publishers' Plea on Postal Levy in Every Paper, Elders Criticise Increase on postal Rates for Books.

लिफ्राफे की कीमत 50 पैसे करके आपने अच्छा काम नहीं किया। यह बहुत ज्यादा है, इससे बहुत तकलीफ होती है। कोई नया शादीशुदा आदमी कैसे पत्र लिखेगा? इस बारे में सोचिए। आप सोशल सर्विस करना चाहते हैं और यह बात सोशल सर्विस के खिलाफ है।

कई अखबारों पर, छोटे-छोटे अखबार जो जिलास्तर पर निकलते हैं, उन पर भी इसका असर पड़ेगा।

मेरे क्षेत्र पर आपकी बहुत पा है। मैं जब से पार्लियामेंट का मेंबर बना

हूं, मेरे यहां टेलीफोन लगाने की मेहरबानी कम की गई है। लुनावा, लटोरा क्षेत्र हैं, आपकी स्कीम बन जाती है, लेकिन आप कहते हैं कि इक्वीपमेंट्स नहीं हैं। लटोरा में मेंबरों से पैसा जमा करा दिया, स्कीम बन गई, लेकिन अभी तक लागू नहीं हुई है। लुनावा के अन्दर भी यही हालत है। चानौद के लिए मना कर दिया गया।

मेरा जिला पाली, जहां एक लाख की जनसंख्या है, मैं मंत्री महोदय से प्रार्थना करूंगा कि मद्रास, बम्बई जाने के साथ-साथ कभी-कभी छोटे डिस्ट्रिक्ट में भी जाना चाहिए। एक लाख लोग रहते हैं और रोज टेलीफोन दिल्ली करते हैं, ज्यादा रेवेन्यू देना चाहते हैं, लेकिन हम दिल्ली डायरेक्ट बात नहीं कर सकते। आपकी स्कीम मंजूर है, लेकिन क्योंकि मैं ज्यादा बोलता हूं इसलिए मेरी स्कीम आप काट लेते हैं।

श्री रामावतार शास्त्री। अब बोलना कम करके देखिए।

श्री मूल चन्द डागा : कहां, अब बोलना कम करके देखना पड़ेगा।

आपने थोड़ा सा समय दिया है, इसलिए घर की कुछ बात करूंगा। रिपोर्ट्स को मैं पढ़ना नहीं चाहता। पाली में डायरेक्ट डायल करना चाहते हैं दिल्ली से और बात करना चाहते हैं तो नहीं कर सकते हैं। स्कीम एप्रूब्ड है। कानपुर से नहीं कर सकते हैं। पाली में पांच सौ इण्डस्ट्रीज हैं। आप को रेवेन्यू मिल सकता है। लेकिन बात नहीं कर सकते हैं।

[श्री मूलचन्द डागा]

राजस्थान के जो गांव हैं, वहां जो आपने पोस्ट आफिस खोले हैं उन में आपने मैट्रीकुलेशन और इण्टर पढ़े शैड्यूल्ड कास्ट्स और ट्राइबल और वीकर सैक्शन के लोगों को न रख कर उनको लगा दिया है जो भैडलार्ड रह चुके हैं, जो कुछ काम नहीं करते हैं घण्टा भर भी नहीं करते हैं। विना किए उनको 130 रुपया मिल जाता है। चिट्ठियां डिस्ट्रीब्यूट करने वे नहीं जाते हैं और कहला देते हैं कि आकर ले जाओ। अधिकारियों को कहा कि राम किशन और हीर सिंह आदि जो लैण्डलार्ड थे, जागीरदार थे, उनको क्यों रखा और मैट्रिक और इंटर लड़के जो मौजूद हैं और जो काम कर सकते हैं, साइकिल पर जा सकते हैं, तीन-तीन मील दूर और जा कर पत्र पहुंचा सकते हैं उनको क्यों नहीं रखा तो कोई सन्तोषजनक जवाब नहीं मिलता है। बेकार उनको 130 रुपया दिया जाता है। चिट्ठियां आती हैं पड़ी रहती हैं। लोगों को खुद जा कर अपने और अपने आसपास बालों के पत्र लाने पड़ते हैं। नौकरियां देनी हैं तो उनको दें जो डिजर्व करते हैं न कि उनको जिन की बड़ी-बड़ी जमीनें हैं। यह ठीक है कि अधिकारी जब जाते हैं तो उनकी सेवा वे थोड़ी ठीक कर सकते हैं, स्वागत उनका अच्छा हो सकता है, दूध घी अच्छा मिल सकता है। मैं लिस्ट पेश कर दूंगा और मंत्री महोदय जांच कर लें और जांच करने के बाद सही पाएं तो दूसरों को नौकरी दें।

सुमेरपुर, पालना आदि के बारे में बराबर शिकायत की जाती है। सुमेरपुर का इतना बड़ा एरिया है तथा और भी कई बड़े-बड़े टाउंज हैं लेकिन वहां पर एक भी पी सी ओ या कुछ और नहीं है। कहा जाता है कि सामान नहीं है, इक्विपमेंट नहीं है, स्कीम मंजूर हो गई है, रुपया जमा कर दिया है। लेकिन होता कुछ

नहीं है। मैं अपने निर्वाचन क्षेत्र की लिस्ट आपके सामने रख दूंगा। मैं आशा करता हूं कि उस पर आप ध्यान देंगे। साथ ही साथ पोस्ट्स एण्ड टेलीग्राफ की जो हालत है उसको सुधारने की भी कोशिश करेंगे।

श्री जयपाल सिंह कश्यप (आंबला) : संचार मंत्रालय की कुछ विशेषतायें हैं। पहली यह है कि टेलीग्राम कुछ दी जाती है और पहुंचा कुछ और दो जाती है, अर्थ का अर्थ कर दिया जाता है। एक बार इलाहाबाद हाईकोर्ट के फैसले के बारे में लिखा "जजमेंट रिजर्व्ड" पहुंचा दी गई "रिजेक्टिड"। लोग पीछे पड़ गए कि आप ने हमें धोखा दिया। आप कह रहे थे कि कैसे अच्छा चल रहा है, हार कैसे गए। जब उनको बताया कि टेलीग्राम आपको गलत मिली और यह डिपार्टमेंट की गलती है तो उनको तसल्ली हुई।

तीन दिन पहले हम मुरैना में एक मीटिंग के सिलसिले में गए। अर्जेंट टेलीग्राम किया। तीन दिन पहले किया। कई जगह किया, और जब मोरेना में हम पहुंच गए मीटिंग में बोल चुके और जब चलने के लिए बैठे थे तब टेलीग्राम पहुंचा। यह हालत है। अर्थ का अर्थ करें, देर में पहुंचे। और चिट्ठी पत्ती का तो कुछ कहना ही नहीं। टेलीफोन उठाओ तो पहले यही होता है कि आउट आफ ऑर्डर और अगर मिल गया तो रॉंग नम्बर, और उसके बाद भी मिल गया तो बातचीत पूरी ही नहीं हो पाती, बीच में ही कट जाता है। मंत्री महोदय से मैंने एक दो, बार बात चीत की तो पूरी बात नहीं हो पायी। बिल गजत सलत। आपके पास भी ऐसी शिकायतें पहुंची होंगी लोगों के फर्जी बिल आ



रहे हैं। दिल्ली में कई टेलीफोन 4, 6 महीने से कटे हुए हैं लेकिन उनके बिल भी चले आ रहे हैं। यह जो हालत विभाग की है इस पर गम्भीरता से आपको सोचना पड़ेगा क्योंकि संचार साधन देश को एक करने में, नजदीक लाने में और लोगों की सुविधा देने के लिए एक जनसेवा का विभाग है। यह कोई उद्योग नहीं है जैसा कि आपने समझ लिया है। और शायद, इसीलिए आप पोस्टल रेट्स बढ़ाते चले जा रहे हैं। लम्बा चौड़ा अखबार कई पेज का बाजार में 50 पैसे में मिल जाता है, लेकिन अगर हम छोटी सी चिट्ठी भेजेंगे और उसका एक तोले से कम वजन होगा तो 50 पैसे देने होंगे। तो कहीं तो समानता रखिये कीमतों में। पोस्ट कार्ड पहुंचते नहीं, मनीआर्डर आपके अधिकारी पहले अपने इस्तेमाल में ले आते हैं और कई महीने के बाद लोगों को देते हैं। गलत वितरण भी होता है। और आपके विभाग में कोई सुनवाई नहीं है। हम जो शिकायत करते हैं उसका जबाब नहीं आता। छोटी जगह टेलीफोन ऐक्सचेंज की हालत खराब है, एयर कंडीशनिंग का कोई उचित इंतजाम नहीं है, अधिकांश टेलीफोन खराब ही रहते हैं, उसका कोई प्रयोग नहीं हो पाता। कहीं पानी टपक गया, कहीं हवा चल गई तो छोटे कस्बों में टेलीफोन बेकार ही रहते हैं।

डाक दरों में जो आप बढ़तरी कर रहे हैं इसको आप जरूर वापस लें क्योंकि यह सेवार्थ है जनहित में, कोई उद्योग नहीं है। मुनाफे की भावना सामने रख कर सेवा की भावना रखें। और यह काम तब तक नहीं चलेगा जब तक कर्मचारियों को आप सुविधा नहीं देंगे। आपके विभाग में लाखों लोग ऐडवाक वेसिस पर काम कर रहे हैं, उनको स्थायी नहीं किया है। उनको

कोई सुविधा नहीं है। डाकिया भीगता हुआ जाएगा, अच्छी साइकिल उसको आप नहीं देते, उसके पास बरसाती नहीं होगी। टेलीग्राम देने जाएगा रात में तो उसके पास टॉर्च नहीं होगी चाहे भले ही उसे सांप काट ले। चोर-उचककों का भी डर रहता है और सब से दयनीय हालत शैड्यूल्ड कास्ट्स और ट्राइव्स लोगों की है जो हर माने में सताने जाते हैं मैंने पिछले साल आपको पत्र लिखे, बेचारी शैड्यूल्ड कास्ट के कर्मचारी बरेली ऐक्सचेंज में पीटे गए, मारे गए, केस भी रजिस्टर हुआ और जो मुलजिम थे उनको सजा न मिल कर सजा मिली उन बेचारे गरीब लोगों को। उनका फौरन ट्रांसफर कर दिया गया क्योंकि तुम पिट क्यों लिए। वह बेचारे पिटे भी और मुकदमा दायर करें तो ऐक्सचेंज में लोग पिस्तौल ले कर घुस आए। और बेचारा सताया नहीं जायेगा। बैंड एण्ट्री का एक अच्छा तरीका हो गया, प्रमोशन का जब मामला आपके विभाग में आता है तो पता नहीं कौनसा तरीका है बैंड एण्ट्री करने का कि बीकर सेक्शन का एम्पलायी नुमान उठाता है। प्रमोशन के मामले में जितनी धांधली आपके अधिकारी वर्ग के लिए लोग कर रहे हैं कर्मचारियों के साथ, वह किसी दूसरे विभाग में ढूंढने से भी मिलेंगी नहीं। आप खास तौर से इन चीजों का सेंसर कीजिए, देखिए, इनकी स्क्रिगिन होनी चाहिए।

मैं अपने क्षेत्र की बात क्या कहूं, कई ऐसे कस्बे अमला में हैं जिनका टेलीफोन और टेलीग्राम से कोई वास्ता नहीं है। अगर कोई टेलीफोन वहां है भी तो वह आउट आफ आर्डर रहता है।

[श्री जयपाल सिंह कश्यप]

टेलीफोन कनेक्शन की जितनी एप्ली-केशनज पूरे देश में चल रही हैं, उस में कनेक्शन दिलवाने में भी कितनी धांधली है, जिनको आवश्यकता है, उनको नहीं मिल पा रहा है। आप कोई ऐसी व्यवस्था कीजिए, देश को आगे ले जाना है, सारे काम बढ़ रहे हैं, धंधे बढ़ रहे हैं, लोगों की समस्याएं बढ़ रही हैं, टेलीफोन उसके लिए बहुत आवश्यक हो गया है, इसीलिए ज्यादा से ज्यादा लोगों को नये कनेक्शन मिल सकें। इसके लिए आपको विशेष रूप से सक्रीय होकर काम करना चाहिए।

मैं लम्बी चर्चा करना नहीं चाहता, यही कहना चाहता हूँ कि आप अपने एम्पलाईज का ध्यान रखिए, काम करने वाले स्टाफ की बढ़ाइये, जो टैम्पोरेरी हैं, एडहाक हैं, कच्चे एम्पलायी आपने रखे हैं, उन सारे लोगों को परमानेंट कीजिए और अपने डिपार्टमेंट को सुधारिए, वरना आपका करोड़ों का बजट बढ़ती हुई कमियां एक दिन आपको ले डूबेंगी और आपका विभाग संचार विभाग नहीं बल्कि तोड़ने वाला विभाग बन जाएगा।

MR. DEPUTY-SPEAKER: Mr. Sontosh Mohan Dev: You had already said that you want only five minutes.

SHRI SONTOSH MOHAN DEV: (Silchar): Only five minutes, not a second more!

Mr. Deputy-Speaker, we have heard the criticism of the telephone system and from my experience as a member of the Estimates Committee I have toured all the big cities and it is being observed that the telephone system in this country is the most efficient one and I will prove it by saying that in every big city a parallel exchange is being run by some trained staff, where through this efficient ser-

vice you can get, if you unofficially make some payment to the employees of these telephone exchanges, whatever number you want. This statement came before the Estimates Committee and it was made by the Association of the Merchants' Chambers. If there is no efficiency why should commercial firms pay premium to those staff who run such a system that after giving the telephone connection every day they have got collectors to go and collect the money?. This is the case in Gauhati, this is the case in Bombay, this is the case in Calcutta and this is the case in Delhi also. Therefore, the Ministry must find out certain means of catching hold of those people, because due to these parallel and artificial exchanges being run, we are losing revenue and the blame also is coming to the Ministry. This is my firm conviction. The hon. Minister may look into this case and find out by surprise checks through devoted and honest officers how he could improve the functioning of the Department.

Secondly, in mofussil towns like Gauhati, there is another menace and the pitfalls and difficulties of the telephone and telegraphs are many. One is the pilferage of the telephone lines by gangs behind whom there are businessmen and political leaders who help them. You should catch them and punish them. The punishment they get now under the rules is nothing and some persons are punished six times or seven times but still they persist because of the money. The rule must be the culprits who are indulging in these theft cases of telephone lines and other apparatus, must be punished in such a manner that they dare not do it a second time. If these two particular aspects are looked into then Mr. Paswan and others—take your seat, Mr. Paswan—will be able to get a better service. This is my experience by going round the country. There is a caucus working in the Department itself in collaboration with some public leaders and trade union leaders. Action should be taken against the erring officials within the

Ministry and severe punishment is to be given to them. As public leaders we have also to look into this and if you improve the Department, we will be able to have a better service.

About my constituency I will say only one thing. Our hon. Minister, Mr. Stephen, was kind enough to sanction an automatic exchange. The Department was saying that no land was available. But an officer of the S.D.O.T. has been occupying a bungalow for the last so many years, with about 8 bighas of land. I do not know why at this juncture, an officer should occupy a bungalow with such a big area. So, a portion of the bungalow can be utilised for locating the automatic telephone exchange. I am sure, with this efficiency—I do not agree that this Department is not efficient—it can solve this problem.

In the North-Eastern Region, our main problem is the communication with remote villages. The P&T has done a very good service there by installing telephones in remote police stations. The same areas should be connected with PCOs so that there can be communication with remote places. Kindly consider this proposal and give necessary attention to this. Our experience is that we can get better service in times of calamities or any such eventuality, if telephones are provided in remote areas.

In the Estimates Committee, one of the employees' associations told us a beautiful story. It is like this. The accommodation given to the staff for working in parcel and other offices is very small. Though the geographic difference between Japan and America is too long, the area given for sorting out parcels for America and Japan is so small that if he does not work properly and kicks one parcel meant for Japan by mistake, it travels five yards and goes to America. So, the working space for the workers should also be provided properly.

I would request the hon. Minister very much to look into this problem of my constituency regarding connec-

ting through STD with Calcutta, Gauhati and Delhi because there is already a STD service in Mizoram. If I want to take to Mr. Stephen, I can do it within one minute through Mizoram but with the grace of the Telephone Exchange staff. The people are enjoying this facility unofficially by paying premium to the telephone staff there and thus the Department is losing revenue. If this facility is officially allowed, the Department will earn revenue and can get rid of Mr. Daga's criticism and we will get a better service.

श्री शिव कुमार सिंह ठाकुर (खंडवा) :  
उपाध्यक्ष महोदय, मैं संचार मंत्रालय की मांगों का समर्थन करने के लिए खड़ा हुआ हूँ। अभी सदन के दोनों पक्षों के सदस्यों ने इस विभाग की सेवाओं के बारे में अपने दर्द को व्यक्त किया है। हमारे माननीय मंत्री श्री स्टीफन साहब, श्री मकवाना और श्री विजय पाटिल बहुत लायक हैं, परन्तु पता नहीं कि वे अपने शस्त्रों को तेज क्यों नहीं कर रहे हैं, क्यों नहीं उन्हें काम में ला रहे हैं? उनकी योग्यता को देखकर मुझे एक शेर याद आता है—

दर्द करवट बदलने वाला है, शोला शबनम में ढलने वाला है, न सही आज जफ़र कल जमाना बदलने वाला है।

मैं बधाई देना चाहता हूँ उन वैज्ञानिकों को, जिन्होंने इनसैट को आकाश में भेजा है, जिस के लाभ हमें मिलने वाले हैं। उसके कारण हमें 8,000 टेलीफोन लाइनें मिलेंगी और ट्रंक-काल की हमारी समस्याओं का बड़ी सीमा तक समाधान निकल आयेगा।

मेरे क्षेत्र में जो काम किए गए हैं, उनके लिए मैं संचार मंत्री जी को बधाई देना चाहता हूँ। वहाँ पर आर० एम० एस० का आफ़िस खोलने की बहुत

[श्री शिव कुमार सिंह ठाकुर]

दिनों से मांग थी, उसकी पूर्ति की गई है। मेरे क्षेत्र के लोगों में उससे बहुत प्रसन्नता है। इन 30 वर्षों में हमारे देश में जो 30 लाख टेलीफोन लगे हैं, इन में से 80 प्रतिशत टेलीफोन केवल नगरीय क्षेत्रों में लगे हैं और 10 प्रतिशत सबर्वन एरिया में लगे हैं। और ग्रामीण अंचलों में केवल 10 प्रतिशत टेलीफोन लगे हैं। ये जो आंकड़े हैं ये हमारी प्रगति को नहीं दिखाते हैं। हमारा देश गांवों का देश है और बहुत सी टेलीफोन सेवाएं गांवों में होनी चाहिए थी परन्तु वह सेवाएं ग्रामीण अंचलों को नहीं मिल पा रही हैं। मैं यह निवेदन करूंगा कि ग्रामीण अंचलों से टेलीफोन सेवाओं की जो मांग है उसकी पूर्ति शीघ्र से शीघ्र अत्यन्त आवश्यक है। आज जो हमारे टेलीफोन के सेम रेट पर 5 किलोमीटर के एरिया में नये कनेक्शन दिए जाते हैं, मैं यह मांग करना चाहता हूं कि उसको बढ़ाकर कम से कम 7 किलोमीटर करना बहुत आवश्यक है, क्योंकि बहुत से गांव होते हैं, जिनकी दूरी कुछ ज्यादा होती है, परन्तु केवल कानूनों और प्रावधानों के कारण वहां के लोगों को शहरों के समीप होने के बावजूद भी उसका लाभ नहीं मिल पाता है। वह सेवाएं उनको मिलनी चाहिए।

जो स्पेशल केटेगरी आपने बनाई है उससे भी हमें संतोष नहीं है। एक लायंस क्लब का मेम्बर हो या रोटरी क्लब का मेम्बर हो वह स्पेशल केटेगरी में आ जाता है, कोई छोटी-मोटी इंडस्ट्री लगा ले वह स्पेशल केटेगरी में आ जाता है, लेकिन कोओपरेटिव सुगर फैक्ट्री अगर आप से अगर टेलीफोन मांगे, वह स्पेशल केटेगरी का मेम्बर नहीं माना जाता है। जिस कोओपरेटिव

में उस जिले के चार-पांच हजार लोग शामिल हों, किसान जिस में मालिक हो, वो चाहें कि उनकी फैक्ट्री में टेलीफोन लग जाए तो वह आपकी स्पेशल केटेगरी में नहीं आता। मैं यह निवेदन करूंगा कि आपकी जो स्पेशल केटेगरी का लिस्ट है, उसका पुनरीक्षण कर के जो अत्यावश्यक सेवाएं हैं उनको वह सुविधा देनी चाहिए। मुझे खुशी है कि आप ने हमारी सुगर फैक्ट्री के लिए टेलीफोन कनेक्शन मंजूर किया है, लेकिन विभागीय हमेशा बार-बार कहते हैं कि सामान के अभाव में हम टेलीफोन नहीं लगा सकते हैं। मैं मंत्री जी से निवेदन करता हूं कि शीघ्र वहां टेलीफोन लगवाएं ताकि उस जिले के लोग जो एक टेलीफोन से लाभान्वित हो सकते हैं, वह सारा फायदा उनको मिले।

जिस प्रकार से आंध्र प्रदेश में मुवेबल एंजिन जेनरेटर लगाए हैं, उसी प्रकार ग्रामीण अंचलों के एक्सचेंजों में भी लगाये जाने चाहिए, जब कि बैटरी या पावर फेल्योर होता है तो हमारे ग्रामीण अंचलों के टेलीफोन बार-बार बंद हो जाते हैं, इसलिए ग्रामीण अंचलों से बहुत जगह शिकायत होती है। तो जिस प्रकार से आंध्र प्रदेश में बैटरी चार्ज करने के लिए मुवेबल एंजिन जेनरेटर लगाए हैं, वैसे ही सुविधा सारे देश के ग्रामीण अंचलों में होनी चाहिए।

आज जैसा कि मेरे पूर्व वक्ताओं ने भी आरोप लगाया है कि बहुत से फो काल पास होते हैं और करोड़ों रुपये का भार व्यर्थ में शासन पर पड़ता है यह बात सही है। ब्रिटिश शासन में पोस्ट आफिस में यदि कोई 5 रुपये का भी गबन करता था तो उसको सर्विस से निकाल दिया जाता था।

(व्यवधान)

उपाध्यक्ष महोदय, अभी तो मैंने शुरू किया है, आपने मुझे 5 मिनट भी नहीं दिए हैं।

**MR. DEPUTY-SPEAKER:** You should not use the telephone for more than three minutes. Somebody else will be waiting for the call.

**श्री शिव कुमार सिंह ठाकुर :** मेरा यह कहना है कि उसी प्रकार से इसके लिए भी उन लोगों को दण्डित किया जाना बहुत आवश्यक है।

बुरहानपुर में खण्डवा जिले में एक डिवीजनल इंजीनियर टेलीफोन की नियुक्ति की गई थी। अखबारों में भी नाम सहित छपा था कि श्री भटनागर की नियुक्ति वहां पर की गई, लेकिन न जाने कौन से कारण आ गए जो हमारी 6-7 साल से मांग चली आ रही थी, और आपने नियुक्ति भी कर दी थी, लेकिन आपने फिर से उसका हैंड आफिस उठाकर इटारसी में कर दिया। हमारी जो बहुत जायज मांग थी, उस पर आपने जो निर्णय लिया था, उस पर कायम रहें, यह मैं निवेदन करता हूं। मैं आशा करता हूं कि आप उस पर पूरी सहानुभूतपूर्वक विचार करेंगे।

200 नए कनेक्शन्स के लिए बुरहानपुर एक्सचेंज में मांग है। परन्तु बहुत दिनों की प्रतीक्षा के बाद भी उनको नहीं मिल पा रहे हैं। वे सुविधाएं वहां उपलब्ध कराएं, यह मैं निवेदन करना चाहता हूं। इसके साथ-साथ एक बात यह भी है कि बुरहानपुर का बोर्ड बहुत पुराना हो गया है। वहां पर जरा सी धूल उड़ती है तो सारे टेलीफोन खराब हो जाते हैं। तो नया बोर्ड बुरहानपुर एक्सचेंज में लगाएं। इसके साथ-साथ खण्डवा में जैसा कि आपके विभागीय अधिकारियों ने छपवाया था कि रसे-भसावल से इटारसी ग्रैंड-ग्रैंड कोएक्सल लाइन जा रही है,

उसको अगर खण्डवा से जोड़ दिया जाए तो खण्डवा का हमारे देश के 15 बड़े नगरों से संबंध हो जाएगा। तो मैं यह निवेदन करूंगा कि कोएक्सल स्टेशन बुरहानपुर में भी आप बना दीजिए, कोई ज्यादा समय नहीं लगेगा और वे सारी सुविधाएं उसको उपलब्ध हो जाएंगी। उसके साथ-साथ मेरे निर्वाचन क्षेत्र के बागली को भी वह सेवाएं शीघ्र उपलब्ध कराएं। मेरा दिल्ली का टेलीफोन नम्बर है 37 5594। मुझे चुनकर इस सदन में आए हुए लगभग साढ़े सात सौ दिन हुए हैं और कम से कम चार सौ बार मैंने कम्प्लेंट लिखाई है कि मेरा टेलीफोन खराब है। मेरा निवेदन है कि मेरा टेलीफोन सही करवाया जाए ताकि मैं अपने क्षेत्र के साथ सम्पर्क बनाए रख सकूँ।

**MR. DEPUTY-SPEAKER:** Mr. Shiv Kumar Singh, your phone is always engaged. When some other call comes, how can we help?

**श्री शिव कुमार सिंह ठाकुर :** खड़कोद और दरियार के लोगों ने बहुत दिनों से, लगभग डेढ़ साल से, पैसा दे रखा है, उनकी टेलीफोन लाइन आपने मंजूर भी कर दी है, लेकिन सामान के अभाव में टेलीफोन कनेक्शन्स नहीं दिए जा रहे हैं। इसी प्रकार से मेरे निर्वाचन क्षेत्र में बिचकुआ और ममून में पी०सी०ओ० खोला जाए। वहां के लोगों ने इसकी मांग की है। इसी प्रकार अग्रवाल समाज की ओर से अग्रसेन महाराज, शिवाजी, राणाप्रताप के टिकटों की मांग मेरे क्षेत्र के लोग करते हैं। इसकी भी व्यवस्था होनी चाहिए।

मेरा इसके साथ-साथ आपसे यह भी निवेदन है कि बुरहानपुर के टेलीफोन आपरेटर, श्री इंगले, और खण्डवा के टेलीफोन आपरेटर श्री कुलकरणी, जिन्होंने



[श्री शिव कुमार सिंह ठ कुर]

बुरहानपुर में पड़ी डकैती में बहुत प्रशंसनीय कार्य किया था, उनको आपकी ओर से एप्रिसिएशन लेटर भेजे जायें ।

मेरा आपसे यह भी निवेदन है कि भिण्ड दतिया को मिला कर एक पोस्ट आफिस डिवीजन होना चाहिए । मेरा आप से यह भी निवेदन है कि भिण्ड दिल्ली आगरा कानपुर डायरेक्ट लाइन होनी चाहिए । भिंड से दतिया वाया लहार दबो सीधे लाइन है, लेकिन बात ठीक तरह से नहीं होती है । ग्वालियर होकर होती है । इसलिए वहां पर बात ठीक से हो सके, ऐसी व्यवस्था होनी चाहिए । इन्हीं शब्दों के साथ मैं संचार मंत्रालय की मांगों का समर्थन करता हूं ।

MR. DEPUTY-SPEAKER: There are 3 or 4 Members who have to speak. If they stick to 5 minutes each, I will allow them.

Now, Mr. Vyas may speak.

श्री गिरधारी लाल व्यास (भीलवाड़ा) : उपाध्यक्ष महोदय, मैं संचार मंत्रालय की मांगों का समर्थन करता हूं और जो कठिनाइयां हैं, उनकी ओर ध्यान आकर्षित करना चाहता हूं । लम्बी-चौड़ी बात करने से कोई फायदा नहीं है, क्योंकि समय कम है ।

सबसे पहली कठिनाई यह है कि भीलवाड़ा में टेलीफोन एक्सचेंज की कोई अपनी बिल्डिंग नहीं है । आपने पैसे की स्वीकृति दे दी है, लेकिन बिल्डिंग नहीं बन पा रही है । दो-तीन साल से जब से मैं इस पार्लियामेंट का मੈम्बर बना हूं, मैं लगातार कहता आ रहा हूं । दो साल से आपने पैसा भी मंजूर कर दिया है, कलैक्टर ने जमीन भी दे दी है, लेकिन बिल्डिंग नहीं बन पा रही है । आप कृपया करके बिल्डिंग बनाने की व्यवस्था

कीजिए । सौ लाइन के टेलीफोन एक्सचेंज के लिए आपने जो बिल्डिंग किराए पर ली थी, अब वहां पर 2000 लाइनें हो गई हैं । फिर भी वही बिल्डिंग चल रही है, इसलिए लोग कहते हैं कि टेलीफोन की व्यवस्था खराब है । आप नई बिल्डिंग बना दीजिए तो सारी व्यवस्था ठीक हो जाएगी । इसमें आपका भी नाम होगा और हमारी सरकार की भी वाह-वाही होगी ।

मेरा दूसरा निवेदन यह है कि टैलेक्स सिस्टम आपने वहां पर स्वीकृत किया है । लोग उसको लेने के लिए तैयार हैं । लेकिन आप डिपार्टमेंट की तरफ से नोटिस दे दी गई कि क्योंकि दस आदमियों ने नहीं लिया, इसलिए हम इसको हटाते हैं । वहां पर लोग लेने के लिए तैयार हैं, इसलिए आपने जो नोटिस दी है, उसको विद-ड्रा कीजिए ।

मेरा तीसरा निवेदन यह है कि भीलवाड़ा डिस्ट्रिक्ट हैडक्वार्टर हैं । इसकी दो तहसीलें ऐसी हैं, असीन्द और जहाजपुर, जो डायरेक्ट नहीं मिली हुई हैं । आदमी बस में बैठकर भीलवाड़ा हो कर लौट आए, तब तक भी टेलीफोन नहीं मिलता है । इसमें दस-पन्द्रह किलोमीटर से ज्यादा लाइन नहीं मिलानी है । इसलिए मेरा निवेदन है कि असीन्द और जहाजपुर को भीलवाड़ा से मिला दिया जाए तो मेरी कान्स्टीच्यूंसी की आधी आबादी को बहुत बड़ा फायदा पहुंचेगा । इसलिए इस संबंध में आवश्यक कार्यवाही की जानी चाहिए ।

पी०सी०ओ० को खोलने के लिए मैं बराबर दो साल से कह रहा हूं । एक शम्भूगढ़ का पी०सी०ओ० आपने दो साल में खोला है, बाकी कोई नहीं खोला है । वहां पर ऐसे बड़े-बड़े गांव हैं, जिनकी

पांच-पांच, सात-सात हजार की आबादी है। जैसे अन्टाली, जंगपुरा, सरेणी, निम्बा हेडा, आसीन्द तहसील, कारोई, बरूदणी, स्टेशन सरेणी और बोरापा—वहां पर पी०सी०ओ० खोलने के लिए वर्षों से पैरवी की जा रही है, लेकिन पता नहीं क्या कारण है कि पी०सी०ओ० नहीं खोले जा रहे हैं। मेरा आपसे निवेदन है कि जल्दी से जल्दी पी०सी०ओ० खुलवा दिए जायें।

फुलिया गांव में सात हजार से ज्यादा की आबादी है, इसलिए इसको सब पोस्ट आफिस बनाया जाए। वहां पर जो एक्सट्रा डिपार्टमेंटल पोस्ट आफिस है, उसमें जो आदमी काम करता है, उसको 75 रु० तनखाह मिलती थी। वह अपने 75 रु० कायम रखने के लिए वहां की आमदनी पूरी नहीं बताता है और बराबर आपके डिपार्टमेंट के लोग कहते हैं कि आमदनी नहीं है, इस वजह से उसको सब पोस्ट आफिस नहीं बनाया जा सकता है। वह इतना बड़ा कसबा है और उसके आसपास सौ पोस्ट आफिस होंगे, यदि इसको बना दिया जाएगा तो निश्चित तरीके से आपके विभाग की आमदनी बढ़ेगी। इसलिए इस व्यवस्था को किया जाना चाहिए। फुलिया को सब पोस्ट आफिस बनाया जाना चाहिए।

बिल्डिंग बनाने के बारे में मैं यह कहना चाहता हूँ कि बनेडा, गुलाबपुरा और माडल में पोस्ट आफिस की बिल्डिंग बनाई जानी चाहिए। पंचायत व म्यूनिसिपैलिटी बोर्ड ने आपको जमीन दे दी है और इस संबंध में मैं बराबर दो साल से आपसे कहता आ रहा हूँ, लेकिन आपका डिपार्टमेंट कहता है कि यह काम नहीं हो सकता है। इस व्यवस्था को भी आपको जल्दी से जल्दी ठीक करा देना चाहिए।

एक निवेदन मैं यह कहना चाहता हूँ कि एक्सट्रा डिपार्टमेंटल पोस्ट आफिस में जो लोग काम करते हैं, उनके बारे में कहना चाहता हूँ। उनको आप 75 रु० देते हैं, अब शायद उसको 150 रु० कर दिया है। क्या 150 रु० मिनिमम वेज के अन्तर्गत आता है? जब आप आठ रुपया, दस रुपया या 12 रु० मिनिमम वेज देते हैं, किसी भी माइनिंग में आप देख लीजिए, अन्य डिपार्टमेंट में देख लीजिए, वहां दस रुपए मिनिमम वेज हो गई है। जब कि आप एक्सट्रा डिपार्टमेंटल पोस्ट आफिसेस में केवल 150 रु० देते हैं। उनको पूरा पैसा नहीं मिलता है, इसलिए वे पूरा नहीं देते हैं और इस तरह की गड़बड़ियां होती हैं। यदि उनको पूरा पैसा कलर्क का दिया जाएगा, तो ये लोग एफिशियेंटली पोस्ट आफिस रन कर सकेंगे। इसी प्रकार नियुक्तियों में भी बड़ी धांधलेबाजी होती है। आपके जो अधिकारी लोग हैं, इन्स्पेक्टर लोग हैं, वे मन-माने तरीके से अपने लोगों को नियुक्त कर देते हैं। इस संबंध में चुने हुए प्रतिनिधियों, एम०पी० या एम०पल०एज० से भी कोई राय नहीं ली जाती है। इसलिए इसमें निश्चित तरीके से वहां के जनप्रतिनिधियों की या वहां के पंचायत के लोगों की राय ली जानी चाहिए।

टेलीफोन की व्यवस्था भी निश्चित तरीके से काफी आगे बढ़ी है, मगर उसमें भी काफी सुधार की आवश्यकता है। मैं आपकी कोई बुराई नहीं करना चाहता हूँ, क्योंकि अपनी सरकार की बुराई करना कोई अच्छी बात नहीं है, लेकिन जो खराबियां हैं, उनको निश्चित तरीके से दूर कीजिए। डागा जी ने ठीक कहा कि 10-10 और 15-15 साल से एक आदमी एक जगह पर जमा हुआ है, क्योंकि उसका वहां पर बैस्टेड इन्टरेस्ट है। हमारे मोहन देव जी ने

[श्री गिरधारी लाल व्यास]

भी सही बात कही कि वैसेट इन्टरेस्ट के कारण आपके विभाग में काम करने वाले बड़े बड़े लोगों से मिले होते हैं, जिसकी वजह से लाखों रुपयों की आमदनी गायब हो रही है। इसलिए मेरा आपसे निवेदन है कि किसी भी ऐसे व्यक्ति को दो-दो, तीन-तीन साल से ज्यादा मत रोकिए। उनको बदलते रहना चाहिए। ताकि आपके डिपार्टमेंट को फायदा हो।

एक बात मैं उन पोस्ट आफिसेज के बारे में कहना चाहता हूँ, जहाँ पर सेविंग बैंक है, और जनता का पैसा जमा होता है। अभी पिछले दिनों दो-तीन बैंकों में डाका पड़ चुका है, लेकिन फिर भी वहाँ पर कोई गार्ड की व्यवस्था नहीं है। वहाँ पुलिस की कोई व्यवस्था नहीं है। जिस पोस्ट आफिस में 10-10 और 15-15 लाख रुपये, का लेन-देन होता हो, वहाँ पर किसी भी प्रकार की सिक्योरिटी का इन्तजाम न हो, तो उससे नुकसान होता है। इस ओर भी आपको निश्चित तरीके से ध्यान देना चाहिए।

इनलैण्ड लैटर के बारे में यह कहना चाहता हूँ कि इसमें जो पैसा आपने बढ़ाया है, उससे गरीबों को तकलीफ होती है। लिफाफे के लिए मैं खास नहीं कहना चाहता हूँ, लेकिन इनलैण्ड लैटर के बारे में यदि आप पैसा कम नहीं कर सकते हैं, तो कम से कम आइन्दा के लिए ख्याल रखें कि इसमें कोई पैसा न बढ़ाया जाए।

इन शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

श्री रामा अबतार शास्त्री (पटना) :  
उपाध्यक्ष जी, सब से पहले मैं टेलीफोन के बारे में कहना चाहता हूँ। टेलीफोन

के बारे में बहुत से माननीय सदस्यों ने कहा है। टेलीफोन सब जगह गड़बड़ है। चाहे दिल्ली हो, पटना हो, कलकत्ता हो या अन्य बड़े-बड़े शहर हों। इन सब जगहों पर टेलीफोन की स्थिति अच्छी नहीं है। अगर अफसरों से कहते हैं कि यह ठीक नहीं है तो वे कहते हैं कि आप यूनियन के जो लीडर हैं, उन से कहिए कि वर्कर्स ठीक से काम नहीं करते हैं और वर्कर्स के नेताओं से जब बात कीजिए तो वे कहते हैं कि हमारे पास एक्सचेन्ज ठीक नहीं हैं, टूल्स ठीक नहीं हैं और तरह तरह की बातें बता कर वे अपनी जिम्मेदारी टाल देते हैं और जनता हम लोगों को पकड़ती है कि हम ने तुमको एम० पी० चुन कर भेजा है और पटना का टेलीफोन विभाग ठीक से काम नहीं करता है। मैं इस सम्बन्ध में आप को एक सुझाव देना चाहूंगा और अगर आप ठीक समझें, तो उस को मानिए। मेरा कहना यह है कि कभी कभी इस बात की व्यवस्था कीजिए कि तीनों फ्रैंडरेशनस के जो नेता हैं और जो भी सम्बंधित अधिकारी हैं और मेरे जैसे सांसद, जो उस इलाके के संसद् सदस्य हों, समय समय पर इनकी ज्वाइन्ट मीटिंग बुलाइए और उस में हम डिस्कस कर लेंगे। अधिकारी क्या कहते हैं और एम्पलाइज क्या कहते हैं, सब बातें सामने आ जायेंगी, तो बहुत सी बातें साफ हो सकती हैं और मेरा विश्वास है कि इस से कुछ सुधार होगा और आपकी टेलीफोन व्यवस्था कुछ ठीक होगी। मेरे इस सुझाव पर आप गंभीरता से विचार कीजिए और जहाँ आप बहुत से एक्सपैरीमेंट कर रहे हैं, वहाँ यह भी एक एक्सपैरीमेंट कर के देखिए कि स्थिति में इस से कुछ सुधार आता है या नहीं।

एक बात मैं यह भी कहना चाहता हूँ कि टेलीफोन सलाहकार समितियाँ बहुत सी जगहों पर अभी तक नहीं

बन पाई हैं। दो साल बीत जाने के बाद भी अभी तक पटना में यह नहीं बनी है। मैं जानता हूँ कि इस में कुछ काम होता है। कमेटी की बैठक होती है, तो उस में एम० एल० एज० आते हैं, एम० पीज० आते हैं, जर्नेलिस्ट्स होते हैं और सब तरफ के रेप्रेजेंटेटिवज होते हैं। उस में बात चीत करने से भी कुछ सुधार होगा। दो-दो साल आप इस में लगा देंगे, तो क्या सुधार होगा।

आखिरी बात आप के मंत्रालय की, आप के विभाग की एफीशियेन्सी की है। इस में बड़ी गड़बड़ है। मैं एक उदाहरण आप के विभाग की दक्षता का दे दूँ। इस की कार्य-प्रणाली में कितनी गड़-बड़ है, यह मैं आप को बताना चाहता हूँ। जनवरी में नये दिन के अवसर पर हम लोगों को पार्लियामेंट हाउस के दफ्तर से बधाई-कार्ड जो छपते हैं, एक बधाई कार्ड मैंने अपनी बच्ची के नाम, अपनी लड़की के नाम से भेजा। वह 15 दिन के बाद यहां से पटना पहुंचा। एक दूसरा उदाहरण और है। मेरी बच्ची का जन्म दिन 21 फरवरी को था। 20 फरवरी को मैंने बौकारो से, जोकि एक बहुत मशहूर जगह हैं, फोनोग्राम के जरिए से एक तार भेजा, ग्रीटिंग कार्ड अपनी बेटे के नाम भेजा और पता नहीं कि वह तार अब तक कहां टहल रहा है। आज तक वह बौकारो से पटना नहीं पहुंचा। बहुत से कर्मचारी ऐसे हैं किसी की औरत मर गई और किसी का पिता मर गया और वे बहुत तकलीफ में हैं, वे आप के एम्पलाईज हैं और उनका आप ट्रांसफर कर देते हैं लेकिन वे कहते हैं कि हमारे बच्चे हमारे बगैर कैसे रहेंगे। ऐसे कैसेज को जब हम लोग आप को रेफर करते हैं तो आप बोलते हैं कि हमदर्दी के साथ विचार हो रहा है लेकिन उन पर कोई विचार नहीं होता। उस तरफ भी आपको ध्यान

देना चाहिए। ह्यूमैनीटैरियन ग्राउन्डस पर और अनुकंपा, कम्पेसेनेट ग्राउन्डस पर आप के यहां उसको रोका जा सकता है लेकिन वे सब बातें आपकी किताब में ही रह गई हैं और उनका इस्तेमाल ऐसे कसों में नहीं किया जाता है। इन बातों की तरफ आपको ध्यान देना चाहिए।

मेरा विश्वास है कि मेरे इन सुझावों पर ध्यान दिया जाएगा। हम लोग सहयोग करने को तैयार हैं। यूनियन के नेताओं से अब मैंने इस बात को कहा तो वे कहते हैं कि हम तैयार हैं लेकिन आप के अधिकारी तैयार नहीं हैं क्योंकि वे आपका क्लियरेंस चाहते हैं। प्राइवेट में वे कहते हैं कि आप की बात बहुत सही है लेकिन हम को ऊपर से क्लियरेंस मिलना चाहिए। इसलिए मेरा कहना यह है कि अगर ज्वाइन्ट मीटिंग की बात बात आप मान लें और इस पर एक एक्सपेरिमेंट कर लें तो टेलीफोन की व्यवस्था में सुधार आएगा और मौजूदा स्थिति सुधरेगी।

इतना कह कर मैं अपनी बात समाप्त करता हूँ।

17.59 hrs.

**श्री सत्य नारायण जटिया (उजैन):**  
माननीय उपाध्यक्ष महोदय, यह जो टेली-फोन और संचार विभाग है, यह काफी महत्वपूर्ण विभाग है और इस से लोग काफी उम्मीदें रखते हैं।

वर्तमान स्थिति में जो आप का दूरभाष और संचार विभाग है, इन का सेवाओं में काफी सुधार करने की आवश्यकता है। इस सारी प्रणाली में जो माइनाइजेशन चाहिए, आधुनिकीकरण चाहिए, उस पर ध्यान देने की आवश्यकता है।

एक बात मैं यह कहना चाहूंगा कि हमारा उजैन का जो टेलीफोन एक्सचेंज है, उस की क्षमता पूरी हो चुकी है और उस के फरदर एक्सपेंशन के लिए मैं

[श्री सत्यनारायण जटिया]

विभाग को स्वीकृति की मांग करता हूँ क्योंकि टेलीफोनो की जो प्रतीक्षा सूची है, उस में काफी लोगों के नाम हैं। उन लोगों को लाभान्वित करने का दृष्टि से आप को टेलीफोन सेवाओं का विस्तार करना होगा। इसलिए उसके फरदर एक्सपेंशन और सुधार करने की योजना विभाग द्वारा स्वीकृत की जानी चाहिए।

18 hrs.

उज्जैन एस० टी० डी० द्वारा देश के प्रमुख शहरों से जुड़ा हुआ है लेकिन देश के प्रमुख शहर उज्जैन से नहीं जुड़े हुए हैं। इसलिए देश के प्रमुख शहर भी उज्जैन से जोड़े जाएं। उज्जैन देश का एक प्रमुख शहर है। इस से उज्जैन के साथ भी देश के प्रमुख शहरों का सम्बन्ध स्थापित हो सकेगा।

रतलाम और नीमच के बड़े टेलीफोन एक्सचेंज हैं लेकिन वे मैन्युअल एक्सचेंज हैं। उनकी आटोमेटिक एक्सचेंजों में बदलने को स्वीकृति दी जानी चाहिए। बताया गया है कि उसके लिए जो पुर्जे और यंत्र चाहिए वे उपलब्ध नहीं हैं। उनको जल्दी से जल्दी उपलब्ध करा कर इन एक्सचेंजों को स्वचालित और आधुनिक बनाया जाए। इस से इन नगरों में टेलीफोन की व्यवस्था में सुधार हो सकेगा।

नागदा टेलीफोन एक्सचेंज भी बेहतर तरीके से काम नहीं कर रहा है। शायद उसमें कर्मचारियों की कमी है। इन कर्मचारियों की कमी को दूर किया जाए ताकि नागदा एक्सचेंज ठीक तरीके से काम कर सके।

खाचरोद, आलोट, महिदपुर में भी टेलीफोन व्यवस्था ठीक नहीं है। उनके एक्सचेंजों को भी आधुनिक रूप में परिवर्तन किया जाए ताकि वहां दूरभाष की व्यवस्था

ठीक हो सके। बड़नगर तथा तराना की दूरभाष सेवा में सुधार किया जाये। आगर और शाजापुर में एक दूसरे से बात करने के लिए इन्दौर के वाया बात करना पड़ती है। शाजापुर जिला केन्द्र है इसलिए इन दोनों का आपस में सम्बन्ध जोड़ा जाना चाहिए।

जावरा एस० डी० ओ० हेड क्वार्टर है। उस से आलोट को मिला दिया जाना चाहिए। आप ताल-आलोट को मिलाने के लिए व्यवस्था करें।

इसी तरह से महिदपुर और उज्जैन को भी सीधे जोड़ने की व्यवस्था करें। बड़नगर तहसील के भाटपचलाना में पी० सी० ओ० खोला जाये।

उपाध्यक्ष महोदय, मैं यह भी कहना चाहूंगा कि उज्जैन में सिंहस्थ पर्व के सफल आयोजन के उपलक्ष्य में विशेष डाक टिकट जारी करने का निर्णय लिया जाय। इस के लिए वहां की बहुत सारी संस्थाओं ने आग्रह किया है और मध्य प्रदेश सरकार ने भी अनुशंसा की है। यह एक संस्कृतिक महापर्व है जहां पर लाखों लोगों का एकत्रिकरण देश की एकात्मा के साकार स्वरूप का साक्षात्कार लेता है। इसलिए मेरा अनुरोध है कि सिंहस्थ पर्व के उपलक्ष्य में एक विशेष डाक टिकट जारी किया जाए।

इसी प्रकार से देश की अजादी के के लिए शहीद हुए अमर शहीदों— श्री भगत सिंह, श्री चन्द्रशेखर आजाद, श्री राम प्रसाद बिस्मिल, की याद में भी विशेष डाक टिकट जारी किया जाना चाहिए। इन नामों से हमारे देश के युवाओं को उत्सर्ग की स्फूर्ति मिलती है और उनमें चेतना आती है। उनकी स्मृति को बरकरार रखने के लिए उन नामों से विशेष डाक टिकट आप जारी करेंगे, ऐसी मुझे आशा है।



जो देश के दूरदराज के गांव हैं उनमें डाक व्यवस्था का कोई उपयुक्त माध्यम नहीं है। वहां डाक व्यवस्था ठीक करने के लिए चलित डाक घरों की व्यवस्था की जानी चाहिए। ये चलित डाकघर हमारे दूरदराज के गांवों में डाक सेवाएं पहुंचा सकें इस से वहां के लोगों का फायदा होगा।

यह जो डाक विभाग है यह एक महत्वपूर्ण विभाग है। किन्तु इसकी सेवाएं जितनी अच्छी होनी चाहिए उतनी अच्छी नहीं है। यह विभाग अधिक अच्छी डाक सेवाएं दे सके और आप अधिक डाकघरों की स्थापना कर सकें इसके लिए आपको प्रयास करना चाहिए।

आपका जो तार का महकमा है, उसके बारे में ऐसा लगता है कि वह बिल्कुल काम नहीं कर रहा है। आप इस विभाग की सेवा में अधिक से अधिक सुधार करें जिससे कि तार जल्दी से जल्दी लोगों को मिल सकें और उसमें कोई लापरवाही नहीं कर सकें।

इतना कहते हुए मैं यह भी आग्रह करना चाहता हूँ कि जो आपने डाक की दरें बढ़ायी हैं उनको वापस लिया जाए।

इतना कहते हुए मैं अपनी बात समाप्त करता हूँ।

MR. DEPUTY-SPEAKER: The Minister will reply tomorrow.

PAPERS LAID ON THE TABLE—  
Contd.

NOTIFICATION UNDER CENTRAL EXCISE  
RULES

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGNARDHANA POOJARY): Sir, I beg to lay on the Table a copy each of Notification Nos. 130/82-CE and 131/82-CE (Hindi and English versions) published in Gazette of India dated the 20th April, 1982 together with an explanatory memorandum regarding modification in the scheme of excise duty exemption in respect of cotton fabrics processed without the aid of power or steam issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-8958/82.]

MR. DEPUTY-SPEAKER: The House stands adjourned to re-assemble at 11 A.M. tomorrow.

18.04 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday April 21, 1982/Vaisakha 1, 1904 (Saka)